Tuesday, March 28, 1978
Chaitra 7, 1900 (Saka)

LOK SABHA

DEBATES

(Fourth Session)

(Vol. XII contains Nos. 21-30)

LOK SABHA SECRETARIAT
NEW DELHI

PARLIAMENT LIBRARY
Acc. No. 1.(14)
Date 22.6.78

CONTENTS

No. 25, *Tuesday, March* 28, 1978/*Chaitra* 7, 1900 (*Saka*)

Oral Answer to Questions :

*Starred Questions Nos. 469 to 471, 473, 474 and 476 . 1—26

Written Answers to Questions :

Starred Questions Nos. 472, 475 and 477 to 489 . . . 27—39

Unstarred Questions Nos. 4438 to 4497, 4499 to 4538, 4540 to 4548 and 4550 to 4637 . . . . . 39—214

Re. Adjournment Motions . 215—17

Papers laid on the Table . . . . . 217—19

Re. Expunctions from the Proceedings dated 27-3-78 . 219—22

Calling Attention to Matter of Urgent Public Importance—

Reported Misbehaviour with the Vice-Chancellor and some of the Deans and Professors by the Students in Delhi University—

Shri Nathu Singh . . . . 222, 224—28

Dr. Pratap Chandra Chunder . 222—24, 228—29

Shri Vinayak Prasad Yadav 229—32

Shri Morarji Desai . . 232

Shri Vijay Kumar Malhotra 233—36

Shri Bedabrata Barua 236—38

Estimates Committee—

13th & 14th Reports and Minutes presented. . . . 239

Matters under Rule 377—

(*i*) Need to construct bridges and dams in Pratapgarh

Shri Roop Nath Singh Yadav . . . . . 239—41

(*ii*) Reported Firing on the Workers of Bharat Heavy Electricals Ltd., Hardwar 241

(*iii*) Boundary Dispute between Karnataka and Maharashtra . . 241—44

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

COLUMNS

(iv) Minorities Commission . . . 244— 45

(v) Liquor Poisoning Cases in Delhi . . 245— 46

Demands for Grants, 1978-79—

Ministry of Industry—

Shri T. A. Pai . 247—57

Dr. Bapu Kaldate . 257—64

Shri P. Thiagarajan . . 265—68

Shri Manohar Lal . . . 268—78

Shri Janardhana Poojary . . . 278—81

Dr. Vasant Kumar Pandit . . . 281—84

Shri Bedabrata Barua . . 284—89

Shri Ram Vilas Paswan . . 289—97

Shri Purna Sinha . . 297—301

Shri Krishna Chandra Halder . 301—08

Dr. Baldev Prakash . . . 308—18

Shri Durga Chand . . 318—24

Shri P. Rajagopal Naidu . 324—28

Shri K. A. Rajan . . . 328—32

Shri Yamuna Prasad Shastri . 332—45

Shri S. R. Damani . . 345—48

Shri Dharma Vir Vasisht . 348—53

Shri Vayalar Ravi . . 353—56

LOK SABHA

Tuesday, March 28, 1978/Chaitra 7, 1900 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*].

ORAL ANSWERS TO QUESTIONS

Board of Directors of Swadeshi Polytex Limited

*469. SHRI K. LAKKAPPA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the Composition of Board of Directors of Swadeshi Polytex Limited, Ghaziabad, Uttar Pradesh; and

(b) who are the principal shareholders and value of share held by each ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). Statements I and II (parts A to D) showing names of Directors and principal shareholders and the value of shares held by them are laid on the Table of the House. [*Placed in Library. See* No. LT 1936/78].

SHRI K. LAKKAPPA: Mr. Speaker, Sir, this is a very important question. I would like to bring it to the notice of the House and to your notice, Sir, that I had tabled one unstarred Question No. 2688 and it was answered by the Minister on the 14th March, 1978. My question was:

"(a) Whether the Government have received information and complaints in regard to mismanagement and misfeasance being perpetrated by the management of Swadeshi Polytex Limited, Ghaziabad, U.P."

The answer was:

"(a) and (b) Complaints have been received alleging generally that the managing director and his son were (1) mismanaging the affairs of the company; (2) spending fabulously while the accounts for 1974-75 showed huge losses due to their manipulations;

"....(3) making 'huge moneys' by unfair means detrimental to the interests of the shareholders; (4) black marketing; (5) making purchase of silver utensils at company's expenses for their personal use; (6) resorting to evasion of tax; (7) maintaining six costly cars; and (8) diverting of funds in the guise of sales promotional expenditure."

These are the complaints and their nature. This starred question I put in a different form asking about the composition of the Board of Directors and the names of main share-holders, and he has given the information....

AN HON. MEMBER: What is the question now ?

SHRI K. LAKKAPPA: The Swadeshi Polytex Ltd., Ghaziabad was promoted by Swadeshi Cotton Mills of Kanpur in the year 1969. As soon as Swadeshi Polytex came into being Shri Sitaram Jaipuria took over the management and he was the representative on the Board of Directors on behalf of the Swadeshi Cotton Mills. He also personally holds about 2200 equity shares of Rs. 10 each in Swadeshi Polytex and has lost the support of the Swadeshi Cotton Mills strength out of the total subscribed and paid up capital of about Rs. 39 lakhs shares of Rs. 10 each.

Virtually he has no *Locus standi* but remains in the management of Swadeshi Polytex with the protection being given by a large number of government's financial institutions which are holding shares in the company and Shri Sitaram Jaipuria is controlling the entire situation completely and cornering the shares. He has looted not only the share-holders' money but also the money invested by the financial institutions. On account of his gross mismanagement, there was a lot of labour unrest in Swadeshi Cotton Mills and many workmen were killed in the mill...

MR. SPEAKER: What is your question ?

SHRI K. LAKKAPPA: But, in spite of it all this and the persistent efforts made

by the public and the share-holders and pressurising by these people, no action has been taken....

MR. SPEAKER: Please come to your question.

SHRI K. LAKKAPPA: Therefore, is it not a fact that this Shri Sitaram Jaipuria is hand in glove with the Government of India, especially, the Company Affairs Ministry who are only protecting the interests of mismanagement and other elements through the government of UP where even the Labour Minister who is coming from that constituency is protecting the interests of Shri Sitaram Jaipuria without taking any action in spite of all this mismanagement and other things which are there.

So, I would like to know whether this Ministry would kindly consider the financial institutions, which have invested large amounts of money in this company, taking over the shares of this company and also protect the Swadeshi Cotton Mills of Kanpur from mismanagement by Shri Sitaram Jaipuria.

SHRI SHANTI BHUSHAN: It seems the hon. Member is a bit mixing up between the two companies merely because the two companies begin with the word 'Swadeshi'. Firstly, the two companies, the Swadeshi Cotton Mills Company Ltd. and the other to which this question relates, the Swadeshi Polytex Ltd. are two different companies and are under two different managements....

SHRI VAYALAR RAVI: But the main share-holders are common.

SHRI SHANTI BHUSHAN: The hon. Member referred to labour unrest and said that there had been firing and some workmen had been killed and all that. That did not happen in Swadeshi Polytex, that happened in Swadeshi Cotton Mills which is completely a different concern.... *(Interruptions)*.

SHRI K. LAKKAPPA: He is giving wrong information.

SHRI SHANTI BHUSHAN : I have said that there have been complaints against the mis-management of the Board of Management of Swadeshi Polytex Limited. Some anonymous complaints have been received. Some complaints have been made by the Management of Swadeshi Cotton Mills against Swadeshi Polytex Limited. Various allegations have been made.

When such allegations are made against the management of the Company, so far as the Government is concerned it appoints Government Directors under Section 408 of the Companies Act. But merely because complaints are received, without investigation of the complaints and without giving an opportunity to the Management, the Company Law Board does not act under Section 408. The first step which is taken is to inspect the Accounts of the Company under Section 209A of the Companies Act, because Accounts disclose many things which would show whether the complaints are justified or not. The inspection of the Accounts of Swadeshi Polytex has been ordered. The work has also started and it is likely to be completed sometime in April. After this inspection has been completed, then the matter in the light of revelations from the Accounts will be placed before the Board Meeting of the Company Law Board. Of course, an opportunity has to be given to the Management of Swadeshi Polytex Limited to give their own version in reply to the allegations which have been levelled against them and the Company Law Board will go into the matter and decide the matter one way or the other.

The suggestion which has been made that Sita Ram Jaipuria who is the Managing Director of Swadeshi Polytex is in collusion with the Law Ministry and the Department of Company Affairs is totally incorrect.

SHRI K. LAKKAPPA: My point is that my friend Shri Shanti Bhushan has not given correct information to this House. Swadeshi Polytex, Ghaziabad, was promoted in the year 1969 by Swadeshi Cotton Mills. Swadeshi Cotton Mills have made a lot of contribution to Swadeshi Polytex. Jaipuria took it over because it was a profitable concern. He has shown fictitious accounts and he showed that it was in loss. They are diverting funds from one Company to another. Therefore, they are making Swadeshi Cotton Mills unworkable. As a consequence of that there is a large scale labour unrest in the mill which has been protected by the Chief Minister of the U.P. Government and the Labour Minister of the Govt. You are coming from U.P. I know lot of protection is being given by this Ministry to this mill.

MR. SPEAKER: Let us come to the question.

SHRI K. LAKKAPPA: Nothing but a deliberate protection is being given by the Ministry of Law to Jaipuria—Sita Ram Jaipuria to shield his misdeed and mismanagement. In view of these things will you kindly concede a full-fledged probe ? Will you kindly suggest to the Government of India for taking over of the sick mill—Swadeshi Cotton Mill to

protect the interests of the labourers and also to have a check on the squandering away of the public money and the money of the share holders.

SHRI SHANTI BHUSHAN: Hon. member, it appears, if I may say so, with greatest respect to him, did not fully understand my reply. I had not said that there is no inter-connection between the two companies. I am aware that Swadeshi....

SHRI K. LAKKAPPA: I will resign if there is no connection between the two companies. I will resign....

MR. SPEAKER: Then the House will have no noise at all. We cannot do that.

SHRI K. LAKKAPPA: The hon. Minister is challenging me....

MR. SPEAKER: He says there is connection.

SHRI SHANTI BHUSHAN: I am saying there is connection. I am aware there is connection between the two companies. I am saying that I am aware that the Swadeshi Cotton Mills owns 10 lakh equity shares out of 39 lakh equity shares in Swadeshi Polytex Limited, That is what I am saying. That connection is there. What I said was that the managements are different. While there can be interconnection, between the two, the managements can be different. I would like to tell this for the information of the Hon. Member and for the information of the House that the managements are not only different, but the managements of the two companies are at loggerheads although they come from the same family. There are two brothers; one is Sitaram Jaipuria. He is in management of Swadeshi Polytex Limited. His brother Rajaram Jaipuria is in the management of Swadeshi Cotton Mills Limited. These two brothers unfortunately, as it happens in many cases in this country, are at loggerheads and they are fighting. They are having a lot of litigation between each other and both of them are accusing each other of mismanagement in the respective companies.

So far as the Swadeshi Cotton Mills is concerned which the hon. Member just referred to—saying that there is mismanagement, there is labour trouble, there is firing and many people lost their lives, that nothing is being done and so on,—I wish to tell the House that in respect of these 10 lakh shares owned by Swadeshi Cotton Mills Limited in Swadeshi Polytex, what happened was this. On account of the fact that Swadeshi Cotton Mills had not paid their electricity dues to the UP State Electricity Board (there were about Rs. 97 lakhs of electricity dues in arrears), the U.P. Government had appointed a Receiver for the purpose of the realisation of these dues. These 10 lakh shares held by the company in Swadeshi Polytex were thereafter put to sale by the Receiver and offers were invited. One company Ballarpur Ltd. gave an offer in respect of these 10 lakh shares. It was stipulated by the U.P. Govt. that the responsibility for obtaining clearance under the Monopolies Act and under the Companies Act will be that of the purchaser. That purchaser who had given that offer has not made an application at least so far to the Company Affairs Department either under Section 372 or any other section, for taking clearance. If and when the application for approval is made it will be considered.

So far as the question of take-over is concerned, I think I have answered an Unstarred Question earlier. I have said that the matter is under consideration.

SHRI VAYALAR RAVI: In view of the statement of the hon. Minister that he concedes the fact that the U.P. Government has to adjust 10 lakh shares for the electricity dues and they are inviting tenders to sell it and even Mr. Thapar is negotiating, may I know from the hon. Minister whether it is correct to say that Polytex is in very good condition and it is making very good profits and the UP Government has control of 10 lakh shares out of 38 lakh total shares ? Will the Government see that these shares are not sold to Monopoly Houses but are held by the U.P. Government ? Will he see that U.P. Government exercises more control over the factory and that the shares are not be sold to the Monopoly Houses.

SHRI SHANTI BHUSHAN: The hon. Member says that Swadeshi Polytex is very well managed: he may have difference of opinion with the hon. Member who put the main question. That is a different matter. That is not my concern.

So far as the question of not selling it to Monopoly Houses is concerned. I may say that there are provisions in the Monopolies Act and in the Companies Act which provide that there shall be approval by the Government. But unless somebody makes an application to the Government, Government cannot consider it one way or the other. So, that stage has not yet arisen. Whenever an application is made, then, it will be considered.

श्री शरद यादव : यह सवाल मैंने 377 के अन्तर्गत उठाया था । एक बार की घटना है कि अभी उत्तर प्रदेश में इन्हीं सीताराम जयपुरिया की जो स्वदेशी पोलिटेक्स लिमिटेड, गाजियाबाद वाली हैं उसमें दूसरे बेयरहोल्डर्स ने अदालत से इंजन्कशन ले कर के एक अलग आदमी को वहां पर बैठाने का काम किया । हाई कोर्ट के जो रिटायर्ड चीफ़ जस्टिस थे, उन को उसकी चेयरमेनशिप करने के लिए वहां पर पहुंचाया गया लेकिन उन को घेर कर के वहां से भगा दिया गया । इस तरह का काम करने के बाद भी उन पर कोई कार्यवाही नहीं हुई । मैं माननीय वित्त मंत्री जी से यह जानना चाहूंगा कि क्या उन को इस के बारे में कुछ मालूम है और चीफ जस्टिस जैसे सम्मानित आदमी को, जो वहां पर अध्यक्षता करने के लिए गये थे, उन को भगाया गया, इस की कोई जानकारी उन को है और उन्होंने उन लोगों के खिलाफ कोई कार्यवाही की है ? इन सब बातों के बारे में मैं माननीय मंत्री जी से जानना चाहता हूं ।

SHRI SHANTI BHUSHAN: I would require notice to this question as to which incident is the hon. Member referring?

MR. SPEAKER: It does not arise.

SHRI CHITTA BASU: Sir, I am very grateful to the hon. Minister that he has admitted the inter-connection between the Swadeshi Cotton Mills at Kanpur and the Swadeshi Polytex at Ghaziabad. But, may I know whether this kind of inter-connections also exist, that is, in the Cotton Textile in Pondicherry run by the Jaipuria House, in Udaipur, Naini and Rae-Bareli?

Therefore, it is quite evident that the Jaipuria house is holding different companies in different parts of the country which are utilising or siphoning off certain capital earned by the Swadeshi Cotton Mills, Kanpur.

In view of this, may I know from the hon. Minister whether he considers it desirable to apply Section 408 of the Companies Act over the entire companies, that is, four or five companies which I have mentioned earlier because that will naturally put the things in a proper shape so that there cannot be any kind of mismanagement or siphoning of capital and all these things that had followed in this particular company?

SHRI SHANTI BHUSHAN: Now, Sir, the hon. Member has referred to the unit in Pondicherry a unit in Rae-Bareli and a unit in Naini. These are industrial units belonging to one company, namely, Swadeshi Cotton Mills Ltd. So far as Swadeshi Polytex Ltd. is concerned, it is not a unit of this company. It is a separate company altogether.

So far as these units are concerned, so far as Swadeshi Cotton Mills Ltd. is concerned, and so far as the question of taking action under Sec. 408 by appointing Government Directors on account of allegations of mismanagement in Swadeshi Cotton Mills Ltd. were concerned, this matter was taken up by the Company Law Board and the Company Law Board, after hearing the party and after going into the matter, came to the conclusion that it was a fit case in which the Government directors should have been appointed under Sec 408. An order was made to that effect. But, th-reafter, the management of the Swadeshi Cotton Mills Ltd. had filed a writ petition in the Delhi High Court. That writ petition has been admitted and the operation of that order which was made by Government under Sec. 408 had been stayed. That petition is still pending.

SHRI KANWAR LAL GUPTA: Mr. Speaker, Sir, I want to know from the hon. Minister one thing. Actually I do not know the spelling of Polytex. But, there is a lot of mismangement and misappropriation in the Mill. To this effect has the Minister received any complaint? If 'Yes' what are the details of it and what action has been taken on it? The second part of my question is this. If you see the list, you will find that Government, banks, insurance companies have purchased shares worth Rs. 15 lakhs and Unit Trust of India have purchased shares worth Rs. 7 lakhs. The total comes to Rs. 63 lakhs worth of shares by Government.

So, I want to know whether he will write to the Finance Minister to look into the matter and ask him as to why he allowed the financial institutions like the L.I.C. etc. to purchase so many shares from such a management?

SHRI SHANTI BHUSHAN: As I said earlier, allegations have been made against the mismanagement of the Swadeshi Polytex Ltd. This is one set of

allegation that had been made about the mismanagement of the Swadeshi Cotton Mills Ltd. But, as I said they are two brothers—one brother is in the management of one company and the other brother is in the management of another company. The allegations relate to the mismanaging of the affairs of the company thereby earning fabulously while the accounts for the year 1974-75 showed huge losses due to their manipulations thereby making huge money by unfair means detrimental to the interests of the shareholders.

MR. SPEAKER: Shri Lakkappa has already read out that portion. We have already taken five minutes on this question.

SHRI KANWAR LAL GUPTA: Why should he not say what are the exact complaints instead of by saying that the question put by a Member is different and the answer to him is different?

MR. SPEAKER: He has read out from the reply given. He has repeated it from the reply given earlier to an unstarred question. The Minister is repeating the same thing.

SHRI KANWAR LAL GUPTA: Sir, this is a serious matter involving Rs. 3 lakhs due to the mismanagement of the company.

SHRI SHANTI BHUSHAN: I have already said that the inspection of Swadeshi Polytex has been ordered. The report is likely to come in April and only then the question of taking action or not taking action will arise.

Goods not lifted by Consignees

*470. SHRI S. D. SOMASUNDARAM: Will the Minister of RAILWAYS be pleased to lay a statement showing:

(a) whether it is a fact that a large quantity of goods booked through Railways is not lifted in time by consignees;

(b) if so, the average quantity and value of goods not claimed in time during the last twelve months and the demurrage realised;

(c) whether Government are aware that such delays in lifting constitute an indirect method of hoarding leading to price rise, considerably off-setting the demurrage charges; and

(d) if so, the steps taken or proposed to be taken to stop such pernicious practice?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) No, Sir.

(b) and (c). Do not arise.

(d) In order to curb the tendency on the part of the trade to use railway premises as warehouses various steps are taken which include levy of demurrage/wharfage charges on an anti-telescopic basis, putting pressure on the traders through recognised Chambers of Commerce and Industry to expedite clearance of consignments and disposal of essential commodities through State Governments at notified stations seven days after the termination of the transit.

SHRI S. D. SOMASUNDARAM: Sir, answer to part (d) of the question reads like this: "In order to curb the tendency on the part of the trade to use railway premises as warehouses various steps are taken which include levy of demurrage etc."

If this is the correct answer, then naturally the reply to part (a) 'No, Sir,' is an incorrect answer. If it is a fact that there is no case of large quantity of goods booked through railways not having been lifted in time by consignees, then there is no need to take any steps for curbing the tendency on the part of the trade to use railway premises as warehouses. The answers are mutually contradictory.

I would like to know from the hon'ble Minister of Railways in brief the steps tha have been taken to urrb this tendency on the part of the trade, which he, has mentioned in part (d) answer.

PROF. MADHU DANDAVATE: Let me at the outset say that there is no contradiction in the answer to part (a) of the question and other parts. What you have asked is: Whether it is a fact that a "large quantity" of goods booked through Railways is not lifted in time by consignees. No doubt, some difficulties are there in the case of certain goods received by the consignees but that particular number is not very "large". I have made it clear that we are already taking certain steps. There are a number of reasons by virtue of which such situations arise. Sometimes the consignees have not got sufficient facilities of warehousing; sometimes their financial position is very tight; sometimes there is inordinate delay in the receipt of the RRs and in addition to that there are certain marginal cases in which some of the unscrupulous traders deliberately allow their consignments to remain uncleared so as to create artificial scarcity and thus take advantage of the same. In order to meet this situation I have mentioned in part (d) the concrete steps which have been taken.

SHRI S.D. SOMASUNDARAM: The delay in the lifting of foodgrains causes untold hardship to common people. There is artificial scarcity and then there is unwarranted price increase. I would like to know whether the Government would offer such foodgrains which are not lifted by the trade from the wagons in time to Cooperative Societies and Civil Supplie Department with 20% deduction in the price in order to punish the consignee who is delaying want only.

PROF. MADHU DANDAVATE: The most effective measure will be that if in seven days the goods are not cleared and taken charge of we will, in that event, hand-over the entire consignment to the State Government and we would expect the State Government to actually organise and auction and it may happen that the people my get those commodities at a cheaper price.

श्री किरणी प्रसाद : आपने बताया है कि सात दिन के अन्दर वस्तुओं को बेचने की व्यवस्था आपने कर दी है। आप को तो मालूम ही है कि मानवकृत अभाव वस्तुओं का होता है। मैं स्पष्ट जानना चाहता हूं कि इन वस्तुओं को क्या व्यापारियों को कीमत पर बेचा जाएगा या सरकार का तथा उसके अधिकारियों का जो समय इस में लगेगा उसका हिसाब लगा कर के उस सामान को बेचा जाएगा ?

प्रो० मधु दंडवते : जैसा मैंने मूल उत्तर में बता दिया है एक मरतबा यह सारी चीजें हम स्टेट गवर्नमेंट के हवाले कर देते हैं और उसका औक्शन होता है। तो उसमें कितनी प्राइस मिलेगी यह तो मैं नहीं कह सकता, लेकिन अगर बाजार से भी ज्यादा दाम दे कर खरीदना है तो कोई नहीं औक्शन में खरीदेगा। तो साफ है कि कम दाम में खरीदेंगे और उनकी गलती से शायद लोगों को फायदा ही होगा।

श्री कल्याण जैन : क्या मंत्री महोदय, बतायेंगे कि विभिन्न अधिकारियों को डैमरेज माफ करने के आपके मंत्रालय ने अधिकार दे रखे हैं और उन अधिकारों का दुरुपयोग विभिन्न अधिकारी लोग करते हैं। साथ ही व्यापारी लोग चीजों की, अपने यहां स्टाक न कर के रेलवे के माध्यम से होर्डिंग करते हैं और यह आप स्वयं महसूस करते हैं। तो मैं जानना चाहता हूं कि क्या आप इस बारे में सोच रहे हैं कि विभिन्न अधिकारियों को जो डेमरेज माफ करने के अधिकार श्रेणीवार दे रखे हैं उनको खत्म करेंगे और साथ ही उसको समाप्त करने के बाद एक निश्चित समय पर माल न उठाने पर उस माल की नीलामी करने के बारे में भी आपका क्या विचार है ?

प्रो० मधु दंडवते : जब किसी परिस्थिति में रेल प्रशासन की गलती से अगर डेमरेज ज्यादा देना पड़े तो ऐसी हालत में अधिकारियों को अधिकार है कि वह डेमरेज कम करें, उसमें कुछ कन्सेशन दे दें। लेकिन आज तो उल्टी हालत है कि जब कई कारणों की वजह से बड़े बड़े व्यापारी कनसाइनमेंट नहीं ले जाते हैं तो हम लोग कोशिश कर रहे हैं कि ऐसी जगह पर डेमरेज और व्हारफेज दोनों में वृद्धि करें। उनमें कमी करने का कोई सवाल ही नहीं आता है।

Complimentary Passes

*471. SHRI L. L. KAPOOR: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a large number of complimentary passes have been issued during the year 1976 and 1977; and

(b) If so, the names of the persons/organisations issued with complimentary passes during 1976 and 1977?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b) Two statements are laid on the Table of the House.

Statement

The position of the Complimentary Card passes is as under:

	Number of new Complimentary passes issued in		No. of passes valid upto 1976 but issued earlier	No. of passes valid upto 1977 but renewed earlier
	1976	1977		
First Class .	78	26	270	157
Second Class .	10	7	52	38

Lists are laid on the Table of the House, [Placed in Library. *See* No. LT-1937/78].

श्री लखन लाल कपूर : मंत्री महोदय ने सवाल का जवाब देते हुए यह कहा है कि पिछली सरकार के वक्त में 1976 के पहले 270 फर्स्ट क्लास के पासेज और 52 सेकेण्ड क्लास के कामप्लीमेंटरी पासेज दिये गये थे । 1977 में शुरू में 157 फर्स्ट क्लास के और सेकेण्ड क्लास के 38 तथा 1976 के आरम्भ में फर्स्ट क्लास के 78 और सेकेण्ड क्लास के 10 पासेज दिये गये । जो लिस्ट उन्होंने दी है, कामप्लीमेंटरी पासेज जिन संस्थाओं का दिया है, उन देखने से ऐसा मालूम होता है कि उसमें से बहुत कम स्वयं सेवी संस्थाओं को या ऐसे विशिष्ट व्यक्तियों को दिये गये हैं । बाकी व्यक्तिगत लोगों को दिये गये । इसलिए मैं जानना चाहता हूं कि क्या यह सही है कि वर्ष 1976 तथा 1977 में जो कामप्लीमेंटरी पासेज दिये गये उनमें अधिकतर व्यक्तिगत आधार या पासेज देने का और उसके पीछे राजनीतिक स्वार्थ की सिद्धि थी ?

प्रो० मधु दंडवते : मैं तो किसी पर इल्जाम नहीं लगाना चाहता, लेकिन जो वास्तविक परिस्थिति है वही बताऊंगा । जब मैंने पुरानी फेहरिस्त देखी तो उसमें दो प्रकार के पासेज दिये गये, व्यक्तियों को भी पास दिये गये और संस्थाओं को भी पासेज दिए । लेकिन जनता सरकार आने के बाद हम लोगों ने पासेज देने के बारे में नई कसौटियां तय की हैं और यह तीन हमारी कसौटियां रहीं :

(1) Institutions and organisations devoted to social, cultural, scientific, literary, sports and educational activities and whose work is of All India character;

(2) Organisations devoted to the welfare of Scheduled Castes and Scheduled Tribes, backward and neglected sections, women, blind and handicapped persons etc.

(3) Eminent persons engaged in work of national importance for which they are required to undertake frequent journeys.

और यह नये नौर्म्स तय करने के बाद पुरानी जो फेहरिस्त थी उसकी हमने जांच की । और नये नौर्म्स के आधार पर मैं आपको बताना चाहता हूं कि जो पहली टेबिल दी गई है जिसमें 1976 और 1977 में इशू किये हुए पासेज और उससे पहले के हैं । लेकिन जो 1976 और 1977 तक जारी रहने वे ऐसे पासेज की कुल संख्या 531 थी और सेकेण्ड क्लास की कुल संख्या 107 थी । कुल मिला कर यह दो साल में 638 होते हैं । पहले, प्रशासन के जमाने में 638 पास इश्यू किये हुए थे । हम लोगों ने जांच की और यह तय किया कि ज्यादातर संस्थाओं को और जो ऐसे व्यक्ति हैं, जिनकी कोई अखिल भारतीय संस्था है, जिनको रिसर्च के लिए जाना पड़ता है, उनको पास दिये जायें । कुल मिला कर जो पहले 638 पास थे उनको कम कर के हम लोगों ने सिर्फ 84 पास रखे हैं । उसके बाद थोड़े से बढ़ाये गये हैं 73+16 बराबर हैं 89, यह पास की कुल संख्या है ।

मैं इलजाम नहीं लगाना चाहता हूं, लेकिन इतना कहूंगा कि पहले की जो लिस्ट

थी उसमें काफी व्यक्तियों को पास दिए गये थे लेकिन अब जो लिस्ट बनाई गई है, उसमें संस्थाओं को पास दिये गये हैं ।

श्री लखन लाल कपूर : पास देने के जो आधार इन्होंने बताये कि स्वयंसेवी संस्थाओं या कुछ विशिष्ट व्यक्तियों को भी इन्होंने पास इश्यू किये हैं, यह वाजिब होते हुए भी मैं यह जानना चाहता हूं कि जिस आधार पर पास इश्यू किये जा रहे हैं, उन लोगों के कामों से क्या यह मंत्रालय संतुष्ट है ? उनके सेवा-कार्यों को नापने के लिए इन्होंने कौनसा माप-दण्ड रखा है और कौन सा यंत्र है जिससे खोजखबर रखे हैं कि सही काम हो रहा है ?

श्री मधु दंडवते : पास के लिए जब कोई भी एप्लीकेशन प्रशासन के पास आती है तो अपनी काबलियत के अनुसार हम उस संस्था की खोज करते हैं कि उस संस्था के सदस्य सारे देश में काम कर रहे हैं या नहीं ? जिन लोगों ने पास की मांग की है, उन्होंने पिछले एक दो साल में कितना ट्रैरिंग किया है, वगैरह, इस तरह की जानकारी हासिल करने की पूरी कोशिश करते हैं ।

कई बार बाद में ऐसा लगता है कि जिस जानकारी के आधार पर पास दिया है वह जानकारी गलत है तो ऐसी परिस्थिति में उस संस्था को बताते हैं कि आपकी संस्था अखिल भारतीय स्तर पर काम नहीं करती है इसलिए आपका पास वापिस ले रहे हैं । इस आधार पर काम चल रहा है ।

SHRI HITENDRA DESAI: Will the government consider abolition of complimentary passes to individuals altogether?

PROF. MADHU DANDAVATE: It is a suggestion for action but I must say that it cannot be implemented 100 per cent for the simple reason that it depends upon the categories. For instance, there are scholars of national reputation and research workers who are not paid. For instance, some literateur undertakes to write India's freedom struggle history; he wants to go round the country. If he happens to be an eminent man he should be given the facility. Pyarelalji, Mahatma Gandhi's Secretary, for his own literaryw, ork has to tour a number of places. I am sure that the House will agree that Pyarelalji is a man of national status. Therefore, some exceptions will be there; otherwise we generally accept his proposal.

ग्वालियर-इटावा लाइन को बड़ी लाइन में बदलना

*473. **श्री भारत सिंह चौहान :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ग्वालियर क्षेत्र में परिवहन सुविधाओं में वृद्धि करने के विचार से मध्य प्रदेश सरकार ने ग्वालियर-इटावा बरास्ता भिंड, ग्वालियर-गुना बरास्ता शिवपुरी और ग्वालियर-सवाई माधोपुर बरास्ता शिवपुर रेल लाइनों को बड़ी लाइनों में बदलने के प्रस्ताव प्रस्तुत किए हैं; और

(ख) यदि हां, तो केन्द्रीय सरकार द्वारा इन नई रेल लाइनों को बिछाने की योजनाओं के प्रस्तावों को योजना में सम्मिलित करने के लिए क्या कार्रवाई की जा रही है ?

रेल मंत्री (श्री० मधु दंडवते) : (क) और (ख). एक विवरण सभा पटल पर रख दिया गया है ।

विवरण

(क) और (ख). जी हां । मध्य प्रदेश सरकार को सूचित किया गया था कि ग्वालियर-भिंड तथा ग्वालियर-शिवपुर कलां छोटी लाइनों पर बहुत कम यातायात होता है और ऐसे समय में उनको बड़ी लाइन में बदलना तथा इटावा और सवाई माधोपुर तक बढ़ाना उचित नहीं होगा जबकि रेलों के पास उपलब्ध संसाधन इस समय सीमित हैं और वे पहले से चल रहे कामों को पूरा करने के लिए भी पर्याप्त नहीं हैं । ग्वालियर-शिवपुरी छोटी आमान की शाखा लाइन लगातार घाटे में चल रही थी और उसे सड़क परिवहन से कड़ी प्रतिस्पर्धा

के फलस्वरूप अगस्त 1975 में बन्द कर दिया गया था तथा उसे उखाड़ दिया गया था। ग्वालियर क्षेत्र में रेल लाइनों के आमान परिवर्तन/निर्माण को मध्य प्रदेश सरकार के सुझाव पर, संसाधनों की उपलब्धता में सुधार होने पर ही इस सम्बन्ध में यथोचित विचार किया जा सकेगा और जब कि रेलें देश के पिछड़े क्षेत्रों में नई परियोजनाएं प्रारम्भ करने की स्थिति में हों।

श्री भारत सिंह चौहान : मंत्री महोदय के स्टेटमेंट से यह जाहिर है कि उस क्षेत्र को डैवलप करने के लिए बड़ी लाइन का होना बहुत जरूरी है, और उन्होंने यह भी महसूस किया है कि संसाधन उपलब्ध होने पर इस पर विचार किया जायेगा। मेरा प्रश्न यह है कि वह संसाधन कब तक उपलब्ध हो सकेंगे, ताकि वह क्षेत्र तरक्की और उन्नति पर पहुंचे ? इसकी कोई अवधि मंत्री महोदय ने नहीं बताई है।

प्रो० मधु दंडवते : अवधि के बारे में कोई निश्चित जवाब आज मैं नहीं दे सकता हूं लेकिन कई बार मैंने इस सदन में बताया है कि नई रेल लाइन्स के लिए ज्यादा पैसा उपलब्ध करने के लिए जो डैवलपमेंट फंड का सुझाव हमने रखा है, उस पर फाइनेन्स मिनिस्ट्री और प्लानिंग कमीशन विचार करेंगे और अगर हम लोगों के पास ज्यादा धन उपलब्ध हो गया, 19 लोगों की टीम भी मुकर्रर की है, तो यह काम ज्यादा तेजी से हो सकता है।

श्री भारत सिंह चौहान : पिछड़े क्षेत्रों के बारे में भारत सरकार की एक नीति है, अन-इकनामिकल अगर 7 बरस तक भी रहे तो भी योजना हाथ में ली जा सकती है, क्या भारत सरकार की यह नीति है ?

प्रो० मधु दंडवते : आज तक की नीति तो यह रही है और इसके चलते अन-इकनामिक लाइन्स कमेटी भी मुकर्रर हुई थी, पर इस कमेटी ने बताया कि इन रेलवे लाइन्स को ले कर बहुत बड़े पैमाने पर घाटा हो सकता है, इसलिए मुनाफ़ा मिलने का सवाल नहीं है। ऐसी लाइनें हमने नहीं लेनी चाही हैं। सर्वसाधारण तरीके से यह सुझाव रहना चाहिए लेकिन पिछड़े हुए क्षेत्रों के लिए सुविधाएं मिलनी चाहियें। इसलिए डैवलपमैंट फण्ड अगर पैदा हो सकता है तो उससे पिछड़े हुए क्षेत्रों के लिए सुविधा हो सकती है।

श्री राममूर्ति : मंत्री महोदय जानते हैं कि इस ग़रीब मुल्क में कितने ही ऐसे रिजन्ज़ हैं, जहां बिल्कुल रेलवे लाइन नहीं हैं। ऐसी परिस्थिति में क्या यह मुनासिब है कि छोटी लाइनें जहां पड़ी हुई हैं, उन को बड़ी लाइन में कनवर्ट किया जाये, जिस पर बहुत रुपया खर्च होगा, या यह कि जहां बिल्कुल लाइनें नहीं हैं, पहले वहां लाइनें डाली जायें ? इस बात को ध्यान में रखते हुए क्या मंत्री महोदय ऐसी नीति का निर्धारण करेंगे कि जब तक पिछड़े हुए रिजन्ज में नई रेलवे लाइनें न पहुंच जायें, उस वक्त तक किसी छोटी लाइन को बड़ी लाइन में कनवर्ट न किया जाये ?

प्रो० मधु दंडवते : अध्यक्ष महोदय, मूल प्रश्न ग्वालियर-इटावा लाइन को बड़ी लाइन में बदलने के बारे में है। अगर आप की इजाज़त हो, तो जो सवाल पूछा गया है, वह विस्तृत होने के बावजूद मैं जवाब दे सकता हूं—माननीय सदस्य ने एक सिद्धान्त बताया है कि जब तक नई रेलवे लाइनें डालने का काम पूरा न हो जाये और जब तक उन के लिए काफ़ी राशि उपलब्ध न हो जाये तब तक कनवर्जन का काम शुरू न किया जाये। यह एक निश्चित सुझाव है। हम इस सुझाव पर जरूर विचार करेंगे।

Fixation of Selling Price of L-Base

+

*474. SHRI S. S. DAS :
SHRI SURENDRA BIKRAM :

Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to Unstarred Question No. 17 regarding policy on L-Base on 21st February, 1978 and to state :

(a) whether a deliberate decision was taken to fix the selling price of L-Base at Rs. 650 per kg. with a view to allow reasonable margin to the units converting L-Base into Chloramphenicol ; and

(b) if so, when Government wanted o allow only a reasonable margin to the industry for conversion of L-Base to chloramphenicol, then why did they not fix the price of L-Base as per CCI&E pricing formula and suitably amend the sale price of Chloramphenicol after allowing reasonable margin to the industry and if need be a subsidy to the basic manufacturers as Government was doing so in 1974 ?

The Minister of Petroleum and Chemicals and Fertilizers (Shri H. N. Bahuguna) : (a) Yes, Sir.

(b) The question of fixing the price of L-Base as per CCI&E formula and suitably amending the sale price of Chloramphenicol for basic manufacturer was considered by Government last year. This alternative was however not adopted as it would have been detrimental to the interest of the basic stage manufacturer of Chloramphenicol and would also have involved a large subsidy the funds for which were not available from the surpluses with the canalising agency.

श्री श्याम सुन्दर दास : मंत्री महोदय ने अपने उत्तर में यह स्वीकार किया है कि एल-बेस के मूल्य में जो परिवर्तन किया गया है, वह जान-बूझ कर किया गया है, और उन्होंने कारण दिया है कि अगर मूल्य में वृद्धि न की जाती, तो ज्यादा सबसिडी देनी पड़ती । सबसिडी कितनी देनी पड़ती, उत्तर में इस की कोई चर्चा नहीं है ।

एल-बेस का मूल्य 422 रुपये से बढ़ा कर 650 रुपये कर दिया गया है । देश में इस के सिर्फ दो ही इम्पोर्टर हैं : एक तो सरकार की एजेन्सी है और दूसरा एक प्राईवेट कम्पनी है । सरकार को तो आयात में 2,27 लाख रुपये का नफ़ा हुआ, और प्राइजिज बढ़ने के कारण कन्ज्यूमर्ज को 4 करोड़ रुपया ज्यादा देना पड़ा । क्या यह सही नहीं है कि मैक लैब को, जिस एक-मात्र कम्पनी को एक्सपोर्ट लाइसेंस के एवेंस्ट आयात करने की सुविधा मिली, करीब एक करोड़ रुपये का मुनाफ़ा हुआ । मूल्य-वृद्धि के बारे में कहा जाता है कि ऐसा न करने पर सबसिडी ज्यादा देनी पड़ती । लेकिन परिणाम उल्टा हुआ कि प्राईवेट मैनुफैक्चरर को एक करोड़ रुपये का लाभ हुआ । मैं इस सम्बन्ध में मंत्री महोदय के विचार जानना चाहता हूं ।

श्री हेमवती नन्दन बहुगुणा : माननीय सदस्य के प्रश्न के पहले भाग के सम्बन्ध में तो मुझे यह कहना है कि जो सबसिडी देनी पड़ती है हमारे हिसाब से वह 74 लाख के बराबर होती है । जहां तक माननीय सदस्य का ताल्लुक इस से है कि 2 करोड़ रुपये का मुनाफ़ा सरकार की कैनेलाइजिंग एजेंसी को हुआ, वह सही नहीं है । 116 लाख रुपये का कुल मुनाफ़ा हुआ है । तीसरा जो उन्होंने कहा कि मैक लैब को दो करोड़ फायदा हो गया, मेरी सूचना के मुताबिक मैक लैब को बेसिक स्टेज से बनाना था जहां तक कि क्लोरमफेनिकाल बनाने का सवाल था, लेकिन वह उन्होंने बनाया नहीं है और उन का प्रोडक्शन 1976-77 में गिर रहा है । 1977-78 का आंकड़ा उन्होंने भेजा नहीं है । लेकिन मैं मानता हूं कि यह प्रश्न कि मैक लैब को फायदा हुआ या नहीं यह देख सकते हैं अगर उन्होंने बनाया हो । मैक लैब को बेसिक स्टेज से बनाना था : एल-बेस उन को इसलिए एलाट किया गया कि वे हंगेरियन टेक्नोलाजी लाए थे । वह फेल कर गई । अब फिलहाल वे दूसरी टेक्नोलाजी की खोज में हैं । वह टेक्नोलाजी

अगर उन को मिल जाय तो वह पहली स्टेज से इस को बनाना शुरू करेंगे।

जहां तक इस बात का सम्बन्ध है कि 116 लाख रुपये का लाभ हुआ उस में मलेरिया की एक दवा जो हम इसी साल में लाए हैं उस में 188 लाख रुपये का घाटा भी कैनेलाइजिंग एजेंसी को हुआ है। यह घाटा हम कैनेलाइजिंग एजेंसी के खाते में रखते हैं और वह दवाइयां जिन के दाम बहुत ज्यादा होते हैं उन को कम करने के लिए इस मुनाफे का इस्तेमाल करते हैं। यह मुनाफा कैनेलाइजिंग एजेंसी के काफर्स में या गवर्नमेंट को नहीं जाता बल्कि कन्ज्यूमर्स को लौट कर जाता है और दूसरी तरह से उस की सेवा में खर्च किया जाता है।

श्री श्याम सुन्दर दास : माननीय मंत्री जी ने मार्च में स्वयं स्वीकार किया था कि मैक लैबोरेटरीज को 55 लाख कुछ रुपये के अगेंस्ट एल-बेस विदेश से मंगाने की अनुमति दी गई थी। इसलिए यह कहना गलत है कि बेसिक मैन्यूफैक्चर वह करते हैं। एल-बेस वे मंगाते हैं और उस को कन्वर्ट करते हैं। मैं यह जानना चाहता हूं कि यह जो प्राइस में चेंज हुआ, यह प्राइस बढ़ाने की प्रक्रिया क्या है? क्योंकि निवम स्पष्ट है: जो हमारी ही सरकार ने इम्पोर्ट ट्रेड कंट्रोल पालिसी अपनाई थी उस में प्राइसिंग किस तरह से तय की जायेगी वह स्पष्ट किया गया है . . .

The sale price for distribution of canalised items to actual users will be determined by the Pricing Committee presided over by the Chief Controller of Imports and Exports and consisting of Economic Adviser in the Ministry of Industry, Development Commissioner (Small Industries) and representatives of Directorate General of Technical Development, Department of Economic Affairs, and Ministry of Commerce as members. . . . . "

MR. SPEAKER : Please do not make t long.

श्री श्याम सुन्दर दास : यहां जो प्राइस तय की गई है यह प्राइस सरकार के द्वारा जो स्वयं स्वीकृत नीति है उस नीति के विरोध में सिर्फ उस विभाग के अधिकारियों ने तय की है और आशंका है कि शायद इस तरह मूल्य बढ़ाने का एक ही औचित्य रहा होगा कि मैक लैबोरेटरीज को फायदा हो क्योंकि सम्पूर्ण देश में मैक लैबोरेटरीज को छोड़ कर दूसरे किसी ने बनाया नहीं या तो सरकार की स्वयं की एजेंसी ने मंगाया। मैं यह जानना चाहता हूं कि यह जो कमेटी होगी उस कमेटी में कामर्स मिनिस्ट्री के भी आदमी रहेंगे, डेवलपमेंट कमिश्नर स्माल स्केल इंडस्ट्रीज भी रहेंगे लेकिन इन सभी को बाइ-पास कर के केवल इस मिनिस्ट्री के अधिकारियों ने जो प्राइस तय की क्या इस से यह आशंका नहीं पैदा होती है कि मुनाफा कमाने वाली इस कम्पनी और इस विभाग के अधिकारियों में कोई संबंध है। मैं जानना चाहता हूं, सरकार इसका स्पष्टीकरण करे कि इस घोषित नीति में परिवर्तन जो किया गया वह क्यों किया गया और क्या इस विभाग के अधिकारियों और उस कम्पनी में कोई मिलीभगत थी?

श्री हेमवती नन्दन बहुगुणा : पहली बात तो यह है, मैं माननीय सदस्य से सफाई से कह देना चाहता हूं, मैं ने यह नहीं कहा कि मैक लैब बनाते हैं: मैंने कहा कि मैक लैब को जो लाइसेंस दिया गया है वह बेसिक स्टेज से बनाने का है। मैक लैब ने 18 टन इम्पोर्ट किया है, जो रिप्लेनिशमेंट अपने एक्सपोर्ट के खिलाफ करने के लिए रेप लाइसेंस उन को मिला है जिसको कामर्स मिनिस्ट्री के कानून में एक्सपोर्ट इम्पोर्ट में देते हैं उसके मुताबिक उन्होंने बताया हैं। उस 18 टन को वे बाजार में नहीं बेच सकते हैं। अपनी फैक्ट्री में उस का क्लोरम-फेनिकाल वे बनाएंगे। 77-78 के लिए यह 18 टन है। उस के बाद जो मुनाफा वह करेंगे इस को बनाने से उसका हिसाब

लगा कर उस की सामूहिक प्रक्रिया शुरू होगी। अब हमारी स्थिति क्या है?.... (व्यवधान) ....मान्यवर, हमारी समस्या यह है कि अगर हम एल बेस से क्लोरेमफेनिकाल बनायें तो उसका दाम एक के जी का 465 रुपए आता है, अगर हम क्लोरेमफेनिकाल बनायें सारा का सारा इम्पोर्ट बेस मान करके, पूरा क्लोरेमफेनिकाल बाहर से मंगा लें तो उसका दाम आता है केवल मात्र 360 रुपए और अगर हम क्लोरेमफेनिकाल बनायें बेसिक स्टेज से तो उसका दाम आता है 586 रुपए। तीन तरह का क्लोरेमफेनिकाल बाजार में उपलब्ध है। जो हम मंगाते हैं उसमें इम्पोर्ट, बेसिक स्टेज और पेनल्टीमेट—तीनों का हमारे पास 25 टन है। इम्पोर्ट का सात टन है, बेसिक स्टेज से जो बनाना है और 75 टन है एलोकेटेड पेनल्टीमेट स्टेज से जिसमें से 40 टन आ चुका है। तीनों का जो हमने दाम लगाया, अगर हम वही दाम रहने देते जो दाम था, दाम बदलते नहीं तो जो इम्पोर्ट कर रहा क्लोरेमफेनिकाल 360 रुपए पर उसको कितना मुनाफा होता? अगर हम क्लोरेमफेनिकाल वालों को मुनाफा उठाने देते तो यह कहा जाता कि हमने मुनाफा उठाने दिया। इसलिए हमने सबको माप-अप करके कैनेलाइजिंग एजेंसी का मुनाफा बना दिया।

जहां तक मैकलैब का सवाल है, जो मुनाफा उनको इसके कारण होगा उस प्रश्न पर हम जरूर विचार करेंगे और माननीय सदस्य को सूचित करेंगे।

श्री सुरेन्द्र सिंघल: क्या यह सही है कि मैकलैब को फायदा पहुंचाने के लिए 27-9-77 को पब्लिक नोटिस जारी की गई ताकि कोई दूसरा व्यापारी एल-बेस मेडिसिन का इम्पोर्ट न कर सके?

श्री हेमवती नन्दन बहुगुणा: इसके लिए सूचना की आवश्यकता होगी लेकिन एक बात स्पष्ट है, हमने इम्पोर्ट लाइसेंस तो मैकलैब को भी नहीं दिया, उन्होंने एक्सपोर्ट करने के कारण, कामर्स मिनिस्ट्री का जो साधारण कानून है उसमें अपना अधिकार समझा लाने का और लाये लेकिन हम देख रहे हैं इसके जरिए बहुत मुनाफा होने की गुंजायश है और उसका बन्दोबस्त हम अलग से करेंगे।

Organisation of Railway Officials

*476. SHRI R. K. MHALGI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Railway officials have formed an organisation of their own ;

(b) If so, since when this organisation has been working ;

(c) whether it has been recognised by the Government ; and

(d) the names of the office bearers ?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE) :

(a) There are two recognised Federations of Railway Officers' Associations functioning on the Railways, namely :—

(i) Federation of Railway Officers' Associations.

(ii) Indian Railway Class II Officers' Federation.

(b) (i) Federation of Railway Officers' Associations..since 1966,

(ii) Indian Railway Class II Officers' Federation..since 1968.

(c) Yes, Sir. Both the Federations are recognised.

(d) The principal office bearers are :—

(I) Federation of Railway Officers' Associations (as in June 1977) :

Shri Pratap Narain, President.

Mrs. Priya Prakash, General Secretary.

(ii) Indian Railway Class II Officers' Federation (as in June 1977) :

Shri M.P. Bhargava, President.

Shri S. K. Khanna, General Secretary

SHRI R. K. MHALGI : May I know the criteria for the recognition of Officers' associations in the Railways ? And since when are such criteria in existence ?

PROF. MADHU DANDAVATE : I have already mentioned that one association was recognized in 1966 ; and the other in 1968. In 1966 and 1968 they were accepted. And normally, when recognition is given, the problem comes up if a number of rival associations are there. When there is only one association which claims the membership—we also find out whether it is sufficiently representative or not—then there is no difficultv in giving; recognition. And, therefore, in this particular case there was no difficulty in 1966 and also in 1968 ; and, therefore, the recognition was given.

SHRI R. K. MHALGI : My question remains unanswered. What were the criteria of recognition of particular association ?

MR SPEAKER : Only one association is there. There is no criterion.

PROF. MADHU DANDAVATE : I said that the representative character, in terms of the membership of the association, is the criterion. On that basis, we have given recognition.

SHRI R.K. MHALGI : May I know whether any demands made by these two Associations are pending with the Government, if so what are they, since when they are pending and what are the causes ?

PROF. MADHU DANDAVATE : Neither the employees nor the officers can remain without demands. There are demands by the officers also. Firstly, after the formation of this Association they have been insisting that there should be a formal provision by which there can be discussion between the members of the Railway Board on the one side and the representatives of the Association on the other. Now that demand has been conceded and it has been decided that once in six months there would be formal discussion between the representatives of the Association and the representatives of the Board. In addition to that, whenever a situation arises, there will also be informal discussion. Two or three most important demands were made by the officers' association. One was the creation of a separate Directorate for the Gazetted Officers and another was the review of cadres. We have accepted in principle both of them. As far as the first is concerned, already a Directorate has been created. A Director has been already appointed. We have also issued an order to see that the process of cadre review is immediately taken up.

SHRI MOHD. SHAFI QURESHI : The Minister in his budget speech has stated that he is withdrawing the concession to the children of the railway officers. Is it a fact that after this the Officers. Association passed a resolution that the wives of the officers will not co-operate with the wife of the Minister in organising social welfare functions for the railways?

PROF. MADHU DANDAVATE : I think there can be a reference to the hon. Member and not to anybody's wife. I will quote a very interesting precedent in this House. Once the Deputy-Speaker, Professor Swell, said: if anybody's name is uttered in this House, that becomes a part and parcel of the record; therefore, he said, if I would refer to the wife, she would become part of the record. Then some of us pointed out: please do not refer to your wife; otherwise, someone may demand that she should be laid on the Table of the House! Therefore, I would not like such references to come in

MR. SPEAKER : I would not allow that.

PROF. MADHU DANDAVATE : This was only a marginal comment, not reply. But in reply to the main core of the question I may say that when I announced in the Railway Budget, 1978-79 that certain facilities and concessions of the officers would be withdrawn it was not the central body that met, but some of the affiliates of the Officers' Federation, one of which was the Railway Board Officers' Association and the second was the Northern Railway Officers' Association. They passed a resolution that since these decisions have been taken unilaterally without consulting the Officers' Associations they would follow a certain line of action. One of the lines of action was that the officers and their families will not participate in any social functions of the railways, including the sports activities. But, after that, the representatives of the Officers' Association met me, and I clarified that there was no desire to annoy anyone, but if certain concessions are an eye-sore to the general public, they should be removed and it is in that particular perspective that they must look at the problem. After that, they were convinced that such an action is not called for and, therefore, they had a central meeting where they took the decision that the affiliates of the Federation, who have taken a decision to boycott, should stay its implementation till further meetings take place. As it stands today, there is no boycott at all and the work is going on as usual.

SHRI HUKAM RAM : In view of the criterion explained by the hon. Railway Minister about his concept of

"one industry, one union" what will be the position of the Scheduled casts and Scheduled Tribes Association in the railways? I am asking this question because a tirade is going on against the people belonging to the Scheduled Castes and Tribes and they are trying to a large extent to demolish the very strong constitutional safeguards given to them.

PROF. MADHU DANDAVATE: This is a problem which is not concerned with the original question. Though he has asked a question going slightly astray, in order that there should be no misunderstanding, I would like to reply to that. As far as trade unions are concerned, they are not on par as far as the organisations of the Scheduled Castes and Tribes are concerned. Since in the Indian railway administration and in our Constitution certain statutory reservations have been given to the Scheduled Castes and Tribes, I do not concede it to be wrong if an association is formed by the Scheduled Castes and Tribes to be vigilant about the reservations that are made for them. Of course, they cannot be put on a par with the trade unions, but I have made it apoint that whenever these associations seek an interview, I always meet them and sort out the difficulties. I can assure the House that the practice will continue in the future also.

WRITTEN ANSWERS TO QUESTIONS

Coal Shortage due to Wagon Shortage

*472 SHRI AHMED M. PATEL:
SHRI JYOTIRMOY BOSU:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the shortage of coal in the country is due to shortage of wagons;

(b) whether it is also a fact that many industrial units and kilns are facing a great shortage of coal; and

(c) if so, the action taken by the Government to resolve the problem in respect of wagon shortage?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) No, Sir.

(b) and (c). Due to occasional diversion of wagons for movement of commodities other than coal, temporary shortage of coal may be felt by industries. However, now steps are being taken to ensure more equitable allocation of wagons for the movement of coal.

उर्वरकों का उत्पादन और उनकी मांग

*475. श्री ईश्वर चौधरी : क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री निम्नलिखित जानकारी देने वाला विवरण सभा पटल पर रखने की कृपा करेंगे :

(क) उर्वरकों का उत्पादन 1976-77 के अन्त तक अपने लक्ष्य से कितना कम रहा और उसके मुख्य कारण क्या हैं ;

(ख) देश में पांचवीं पंचवर्षीय योजना के अन्त तक उर्वरकों की मांग में कितनी वृद्धि हुई; और

(ग) इसकी अनुमानित मांग को पूरा करने के लिए देश में उर्वरकों की उत्पादन क्षमता को बढ़ाने के बारे में क्या कार्यवाही की गई है ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री अलेश्वर मिश्र): (क) वर्ष 1976-77 के दौरान 19.5 लाख टन नाइट्रोजन और 4.8 लाख टन P_2O_5 का उत्पादन लक्ष्य था। नाइट्रोजन के उत्पादन में 50,000 टन की कमी हुई, क्योंकि 19.5 लाख टन के लक्ष्य की तुलना में 19 लाख टन का उत्पादन हुआ था। P_2O_5 का उपादन लक्ष्य पूरा हो गया था। नाइट्रोजन के उत्पादन में आंशिक रूप से कमी का मुख्य कारण तीन प्रमुख संयंत्रों अर्थात् इफ्को, टूटिकोरिन और मंगलौर में उपकरणों का अप्रत्याशित रूप से खराब हो जाना था।

(ख) पांचवीं योजना के प्रथम वर्ष (1974–75) और चौथे वर्ष अर्थात् अन्तिम वर्ष (1977–78) में उर्वरकों की मांग निम्न प्रकार रही :—

(नाइट्रोजन के रूप में लाख टनों में)

वर्ष	नाइट्रोजन	फास्फेट	पोटाश
1	2	3	4
1974–75	17.66	4.71	3.36
1977–88 (अनुमानित)	28.88	8.27	4.69

(ग) इस समय उर्वरकों का उत्पादन उनकी मांग से कम होता है अतः इस अन्तर को आयात द्वारा पूरा किया जाता है। उर्वरकों के उत्पादन के लिए अतिरिक्त क्षमता स्थापित करने हेतु एक वृहद कार्यक्रम इस समय कार्यान्वयनाधीन है। तथापि इस कार्यक्रम के पूरा होने पर भी 1983–84 तक मांग और उत्पादन में लगभग 12 लाख टन नाइट्रोजन और 6 लाख टन फास्फेट का अन्तर होने की आशा है। इस अन्तर को कम करने और आत्म निर्भरता की ओर बढ़ने के लिए अतिरिक्त क्षमता स्थापित करने के बारे में कार्यवाही की जा रही है।

क्षतिग्रस्त रेल लाइनें

* 477. **श्री विनायक प्रसाद यादव :** क्या रेल मंत्री निम्नलिखित जानकारी देने वाला विवरण सभा पटल पर रखने की कृपा करेंगे :

(क) सम्पूर्ण देश में कुल कितनी रेल लाइनें क्षतिग्रस्त हैं तथा ये लाइनें कब क्षतिग्रस्त हुई थीं तथा उसके क्या कारण हैं; और

(ख) पूर्वोत्तर रेलवे में समस्तीपुर डिवीजन में निरमली भारपथाही (सरायगढ़) और प्रतापगंज भीम नगर लाइन कब क्षतिग्रस्त हुई थी और इसको पुनः चालू करने के लिए प्रारम्भिक सर्वेक्षण करने हेतु प्रशासनिक मंजूरी कब दी गई थी तथा उस पर कार्य कब आरम्भ होगा ?

रेल मंत्री (श्री० मधु दंडवते) : (क) निम्नलिखित क्षतिग्रस्त रेल लाइनों को अभी तक फिर से नहीं बिछाया गया है :—

क्रम संख्या	लाइन का नाम	वर्ष, जबकि लाइन को उखाड़ा/समाप्त किया गया था	उखाड़ने/समाप्त करने के कारण
1	2	3	4
1.	निर्मली-सरायगढ़ (भपतियाही)	1937–38	बाढ़
2.	प्रतापगंज—भीमनगर	1911	–यथोक्त–
3.	छितौनी-बगहा (निर्माण के लिए अनुमोदित)	1924	–यथोक्त–
4.	दमोहानी-चंग्रबंधा	1968	–यथोक्त–
5.	रामेश्वरम्-धनुषकोडि	1964	–यथोक्त–

(ख) निर्मली और सरायगढ़ के बीच मीटर लाइन रेल सम्पर्क को फिर से बिछाने की संभावनाओं का पता लगाने के लिए 1973 में इंजीनियरी एवं यातायात सर्वेक्षण की स्वीकृति दी गई थी। इस सर्वेक्षण द्वारा इस परियोजना की सिफारिश नहीं की गई थी। 1974 में एक नये सर्वेक्षण के आदेश दिये गये थे और पुरानी रेल लाइन को फिर से चालू करने और निर्मली से भीमनगर तक मीटर लाइन रेल सम्पर्क की व्यवस्था के विकल्प जिसे दाद में ललितग्राम से मिलाने का प्रस्ताव था, के बारे में जांच-पड़ताल की गई है। इनके सम्बन्ध में 1977 में रिपोर्ट प्राप्त हो गई है। इन दोनों विकल्पों के अन्तर्गत कोसी नदी पर भारी लागत वाले पुल का निर्माण करना शामिल है। संसाधनों की सीमित उपलब्धता के कारण इस परियोजना का प्रारम्भ करना संभव नहीं हो पाया है।

धनबाद और दानापुर डिवीजनों को समाप्त करना

*478. **श्री चन्द्रदेव प्रसाद वर्मा :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आपात स्थिति के दौरान दानापुर और धनबाद डिवीजनों को समाप्त कर मुगलसराय को डिवीजन बनाने का निर्णय लिया गया था ;

(ख) क्या उक्त निर्णय के अनुसार सरकार उन दोनों डिवीजनों को समाप्त कर रही है; और

(ग) यदि हां, तो उक्त डिवीजनों को समाप्त करने का क्या औचित्य है ?

रेल मंत्री (श्री० मधु दंडवते) : (क) आपातकाल के दौरान मुगलसराय में एक नया मंडल कार्यालय स्थापित करने का निश्चय किया गया था। लेकिन दानापुर और धनबाद मंडलों को समाप्त करने का कोई विनिश्चय नहीं किया गया था।

(ख) और (ग). प्रश्न नहीं उठता।

वातानुकूलित तथा पहले दर्जे के डिब्बों से आय

*479. **श्री शरद यादव :** क्या रेल मंत्री निम्नलिखित जानकारी देने वाला विवरण सभा पटल पर रखने की कृपा करेंगे :

(क) जनवरी 1977 से दिसम्बर, 1977 के दौरान वातानुकूलित तथा पहले दर्जे के डिब्बों पर कितना व्यय किया गया और उन से कितनी आय हुई; और

(ख) क्या यह भी पता लगाया गया है कि इन डिब्बों में कौन सरकारी अधिकारी तथा कम्पनी अधिकारी यात्रा करते हैं तथा उनके किराये की अदायगी कौन करता है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) वातानुकूल और पहले दर्जे के सवारी डिब्बों पर वास्तव में जो खर्च हुआ है उसके आंकड़े उपलब्ध नहीं हैं क्योंकि इन आंकड़ों को लेखे में अलग-अलग दर्जेवार नहीं दिखाया जाता है। लेकिन, जनवरी, 1977 से दिसम्बर, 1977 तक की अवधि के दौरान वातानुकूल और पहले दर्जे के यात्रियों से हुई आमदनी क्रमशः 4.97 करोड़ और 52.60 करोड़ रुपये थी।

(ख) जी नहीं।

WORLD BANK MISSION

*480. SHRI PRASANN BHAI MEHTA : Will the Minister of RAILWAYS be pleased to state :

(a) whether a World Bank Mission was expected to visit India in January 1978 to undertake appraisal of a new railway credit project which is likely to cover workshop and locomotives modernisation and manufacture of wheels and axles;

(b) whether the Mission of the World Bank visited India in January, 1978;

(c) if so, the outcome of the visit;

(d) whether the Railways tried to get a new pattern of credit from the World Bank; and

(e) if so, how much credit has been given by the World Bank ?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE) : (a) to (e). A World bank Appraisal Mission visited India in January, 1978 in connection with appraisal of the next Railway Credit Project. In line with the Bank's latest policy of giving project-oriented aid, as different from programme-aid, certain Railway project related to modernisation of Railway Workshops and Locomotives and the Wheel & Axle Plant being set up by the Railways were identified by the Mission for possible World Bank/IDA financing. The quantum of possible Bank assistance for these projects, as also for certain items of development support, has been assessed by the Mission as US $279 million inclusive of $ 77 million equivelent of local costs. Government's approach to these proposals has now been finalised and further discussions will be held with the World Bank in May-June 1978.

ए० एच० ह्वीलर एण्ड कम्पनी द्वारा रायल्टी का भुगतान

*481. श्री आर० एल० कुरील : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मैसर्स ए० एच० ह्वीलर डेबिट बिल के मद में बुक स्टाल एजेण्टों से वसूल की गई राशि पर न तो रेलवे को रायल्टी का भुगतान करता है और न ही एजेण्टों को कमीशन देता है ;

(ख) क्या उक्त कम्पनी बुक स्टालों के एजेंटों द्वारा अर्जित लाभ का केवल 1/5 भाग कमीशन के तौर पर देती है और फिर गलत डेबिट बिल तैयार कर इस राशि में से 1/2 भाग और कम कर देती है; और

(ग) क्या मैसर्स ए० एच० ह्वीलर के साथ बुक स्टाल एजेण्टों द्वारा किया गया करार एक पक्षीय है और क्या उसके एक खण्ड के अनुसार कम्पनी को किसी भी एजेण्ट को 24 घण्टे का नोटिस दे कर हटा देने का अधिकार है ?

40 L.S.—2

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग). करार के अनुसार, मैसर्स ए० एच० ह्वीलर एण्ड कम्पनी रेलवे स्टेशनों पर स्थित बुक स्टाल से की गई समग्र बिक्री पर 21/2 प्रतिशत की दर से रेलों को रायल्टी का भुगतान करती है। डेबिट (विसंगति) बिलों के सम्बन्ध में इस फर्म द्वारा अपने एजेण्टों से वसूल की गई रकम पर भी रायल्टी का भुगतान किया जाता है। एजेण्टों को कमीशन का भुगतान, बुक स्टाल एजेण्ट और मैसर्स ए० एच० ह्वीलर के बीच करारों पर हस्ताक्षेप का किया जाना कम्पनी के आन्तरित मामले हैं और इनसे रेलों का प्रत्यक्ष सम्बन्ध नहीं है।

लेकिन, मैसर्स ए० एच० ह्वीलर एण्ड कम्पनी ने यह सूचना दी है कि वे विसंगत बिलों को गलत नहीं बनाते हैं तथा करार के अनुसार एजेण्टों को कमीशन और अतिरिक्त कमीशन देते हैं। एजेण्टों और मैसर्स ए० एच० ह्वीलर के बीच हस्ताक्षर किये गये करार एक पक्षीय नहीं है और 24 घंटे का नोटिस दे कर एजेण्ट को हटाने को कोई व्यवस्था नहीं है ।

Oil exploration in the Andaman and Nicobar Islands

*482. SHRI R. V. SWAMINATHAN : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Government have taken a decision to start drilling for oil in the Andaman and Nicobar Islands from March, 1978 ;

(b) if so, whether this is being done by our countrymen themselves or some foreign firms are helping in this regard:

(c) if so, the name of the foreign firm helping in this regard ;

(d) whether any oil has been explored in this area ; and

(e) what is the total area in the Andaman and Nicobar Islands where geophysical surveys had been conducted ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM

CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) (a) to (e). ONGC had planned to commence drilling an offshore well in one of the structures in the Andaman sea in March 1978 but in view of the possibility that the drilling of the well may not be completed before the onset of monsoon, ONGC has decided to take up the drilling after the ensuing monsoon period. Out of the offshore rigs charter hired by ONGC for its offshore exploration it proposes to deploy Discoverer III belonging to M/s. Offshore International S.A. of USA in the Andaman offshore area.

Geological survey have been carried out in onland areas of Andaman islands. They are in progress in Car Nicobar Islands. No geophysical survey have been carried out in the onland area of Andaman & Nicobar Islands. Entire continental shelf around Andaman & Nicobar Islands has been covered by geophysical surveys.

Alleppey-Ernakulam Railway Line

*483. SHRI P. K. KODIYAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Alleppey-Ernakulam Railway Line which is a long felt need of Kerala, has not been included in the Annual Plan for the year 1978-79 ;

(b) if so, the reasons therefor ;

(c) whether Government's attention has been drawn to the mass discontentment among the people in Kerala over the Governments decision ; and

(d) if so, the details thereof and Government's reaction thereto ?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE) : (a) Yes, Sir.

(b) Due to shortage of resources.

(c) and (d). Government are aware of the feelings of the people of the Kerala in this matter. A survey for the project has already been completed and the project is being considered together with other similar projects for inclusion in the Rolling Plan of Indian Railways.

More Trains from Tinsukia

*484. SHRI DINEN BHATTACHARYA : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal under consideration of Government to introduce more trains from Tinsukia to Delhi, Bombay and Madras ;

(b) if so, when ; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) No, Sir.

(b) and (c). Introduction of additional train between Tinsukia and Delhi/Bombay/Madras is not operationally feasible at present for want of spare line capacity on sections enroute and terminal facilities at Delhi/Bombay/Madras.

सरकार द्वारा पैट्रोल और डीजल पर व्यय

*485. **श्री एस० एस० सोमानी :** क्या पैट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) पैट्रोल और डीजल के मूल्यों में वृद्धि होने के बाद सरकार इन मदों पर किये जाने वाले व्यय में कितनी कमी हुई है; और

(ख) पैट्रोल और डीजल के मूल्यों में वृद्धि होने से पूर्व होने वाली खपत की तुलना में इस समय देश में पैट्रोल और डीजल की खपत कितनी है ?

पैट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र): (क) पेट्रोल और डीजल के मूल्यों में वृद्धि होने से, इन मदों पर सरकारी खर्च बढ़ गया है। तथापित जिस सीमा तक यह वृद्धि हुई उसकी गणना करने पर होने वाला खर्च इससे होने वाले लाभ के अनुरूप नहीं होगा।

(ख) 1973–1977 में देश में मोटर स्पीरिट और हाई स्पीड डीजल की खपत के आंकड़े निम्नलिखित हैं :—

(हजार टन)

	1973	1977
मोटर स्पिरिट	1605	1368
हाई-स्पीड डीजल	5193	7579

Shifting of ONGC Regional Office from Jawalamukhi to Hoshiarpur

486. SHRI MAHI LAL : Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether a decision was taken by Chairman, ONGC to shift its regional office from Jawalamukhi to Hoshiarpur and also retain some staff at Jawalamukhi keeping in view the difficulties of the staff ;

(b) whether it is also a fact that the matter is under consideration with the Minister since long;

(c) the reasons for not clearing the proposal so far ; and

(d) the time likely to be taken in according approval to the proposal in view of the difficulties of most of the employees ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICAL AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) to (d) . The final recommendations of the Chairman, Oil and Natural Gas Commission, regarding shifting of the headquarters of the Jawalamukhi Project to Hoshiarpur have been received on 23-3-1978 and a decision in the matter will be taken soon.

Proposals for Electoral Reforms

*487. SHRI G. M. BANATWALLA :

SHRI MUKHTIAR SINGH MALIK :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Election Commission has recently submitted any proposal to the Government in regard to the reforms in the electoral system in the country ;

(b) what are the reforms suggested in the electoral system ; and

(c) what is Government's reaction thereto ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) Yes, Sir,

(b) A Statement containing the details of the proposals is laid on the Table of the House. [*Placed in Library. See* No. LT 1938/78]

(c) The proposals are being examined.

हरियाणा में नई रेल लाइनें

*488. **श्री कंवर लाल गुप्त :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों के दौरान हरियाणा में कितनी नई रेल लाइनें बिछाई गई हैं; और उनका ब्यौरा क्या है ;

(ख) चालू वर्ष के दौरान कितनी नई रेल लाइनें बिछाने का प्रस्ताव है और उन्हें किन स्थानों पर बिछाने का प्रस्ताव है; और

(ग) हरियाणा में और अधिक नई रेल लाइनें बिछाने की और आगे क्या योजनायें हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग). 39.71 किलोमीटर लम्बी उखाड़ी गई गोहाना-पानीपत बड़ी लाइन को फिर से बिछाने का काम पूरा हो चुका है जिसकी अनुमानित लागत 2.27 करोड़ रुपये है । यह लाइन 8-4-77 को यातायात के लिए खोल दी गई थी । 49·30 किलोमीटर लम्बी रोहतक-भिवानी बड़ी लाइन रेल सम्पर्क का निर्माण कार्य सुचारु रूप से चल रहा है और आशा है कि यह काम मार्च, 1980 तक पूरा हो जायेगा । इस लाइन की अनुमानित लागत 6.09 करोड़ रुपये है । संसाधनों की अधिक तंगी और पहले किये हुए भारी वायदों के कारण, इस समय हरियाणा में किसी दूसरी नई लाइन के निर्माण का काम हाथ में लेना संभव नहीं है ।

Advance Increments

*489. SHRI RAM PRAKASH TRIPATHI : Will the Minister of RAILWAYS be pleased to lay a statement showing :

(a) the total amount which the Railway Administration bears annually on account of advance increments ;

(b) whether it is a fact that in some cases the advance increments were later converted into additional increments ; and

(c) if so, steps taken by the Administration to adjust the increments granted to loyal workers ?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE) : (a) According to information collected in 1976, the actual expenditure came to Rs. 5.3 crores per annum.

(b) No, Sir. In fact, even when advance increment was allowed to railwaymen from 1-6-74 it was clarified that the subsequent increments in the scale in which Advance increment was granted would accrue to those employees on the normal date, and not on the anniversary of the grant of advance increment.

(c) Does not arise.

कोटा-बान्दा शटल गाड़ी को आगे तक बढ़ाने पर व्यय

4438. **श्री चतुर्भुज** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) कोटा-बान्दा शटल गाड़ी को छाबड़ा तक आगे बढ़ाने पर होने वाले व्यय का कोई अनुमान लगाया गया है ; और

(ख) यदि हां, तो सरकार की उस पर क्या प्रतिक्रिया है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख). इस समय कोटा-बांदा शटल नामक कोई गाड़ी नहीं है। संभवतः प्रश्नाय 135 डाउन / 136 अप कोटा-बरान शटल का चालन क्षेत्र छागरा गुगोर तक बढ़ाने से है। फिलहाल इस गाड़ी को छाबरा गुगोर से/तक चलाने का न तो यातायात की दृष्टि से औचित्य है और न परिचालनिक दृष्टि से यह व्यवहारिक है क्योंकि छाबरा-गुगोर स्टेशन पर टर्मिनल सुविधाओं का अभाव है।

लखनऊ आलम बाग कैरिज के अधिकारी

4439. **श्री आर० एल० चूरीवाल** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) लखनऊ आलम बाग कैरिज एण्ड वैगन वर्कशाप के कुछ अधिकारियों ने कर्मचारी संघ के नेता द्वारा की जा रही अनियमितताओं के विरुद्ध मंत्री महोदय तथा प्रधान मंत्री को गुप्त रूप से शिकायत की थी और उसी के आधार पर मंत्री महोदय ने इस मामले की जांच के आदेश जारी किये थे और क्या इन आदेशों के जारी होने के काफी समय पहले ही उनके मंत्रालय के कुछ अधिकारियों ने उक्त संघ के नेता को टेलीफोन द्वारा सावधान कर दिया और इस मामले में संसद् सदस्यों पर दबाव डाला ;

(ख) यदि हां, तो इस सरकारी गोपनीयता को प्रकट करने के लिए उत्तरदायी अधिकारी का नाम क्या है तथा उसे क्या दण्ड दिया जा रहा है; और

(ग) यदि नहीं, तो उनके मंत्रालय के अधिकारियों से अन्य उस व्यक्ति का क्या नाम है, जिसने इस मामले के बारे में कर्मचारी संघ के नेता (श्री हरीचन्द पाण्डे) को सूचित किया था ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) सवारी तथा माल डिब्बा कारखाने से कोई भी शिकायत इस मंत्रालय में प्राप्त नहीं हुई है। फिर भी, आदरणीय संसद् सदस्य से कारखाने के यूनियन लीडर के विरुद्ध शिकायत मिली है। इस मंत्रालय में ऐसा कोई प्रमाण उपलब्ध नहीं है जिससे यह बता चले कि इस मंत्रालय के किसी कर्मचारी ने यूनियन लीडर को इस शिकायत के बारे में जागरूक किया हो।

(ख) प्रश्न नहीं उठता।

(ग) ऐसी कोई सूचना इस मंत्रालय में उपलब्ध नहीं है।

अफ्रीकी देशों में भारतीय तेल विशेषज्ञ

4443. **श्री हुकम चन्द कछवाय :** क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) अफ्रीकी देशों में इस समय कितने भारतीय तेल विशेषज्ञों की जरूरत है और भारत सरकार द्वारा अफ्रीकी देशों को कितने तेल विशेषज्ञ भेजे जाने हैं और किन शर्तों पर ;

(ख) क्या 17 तेल विशेषज्ञों को काम करने के लिए अफ्रीकी देशों में भेजा जा चुका है और कितने विशेषज्ञ पहले से ही वहां पर कार्य कर रहे हैं ; और

(ग) अफ्रीकी देशों में भारत के सहयोग से कितने तेलशोधक कारखाने स्थापित किये जा रहे हैं और उसकी तुलना में अफ्रीकी देशों के विशेषज्ञों से हमारे देश कितने विशेष तकनीकी कार्य कराये जा रहे हैं ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र): (क) कुछ देशों ने विशेषज्ञों की जरूरत को बताया है परन्तु उन्हें कितने विशेषज्ञों की आवश्यकता होगी यह ज्ञात नहीं है। अतः भारत सरकार द्वारा अफ्रीकी देशों में कितने तेल विशेषज्ञ भेजे जाने हैं अथवा उनकी प्रतिनियुक्ति की क्या शर्तें होंगी यह बताना सम्भव नहीं है।

(ख) 17 तेल विशेषज्ञों को अफ्रीकी देशों में भेजा गया था अन्य विशेषज्ञों जो वहां पर काम कर रहे होंगे के बारे में कोई सूचना उपलब्ध नहीं है।

(ग) किसी भी अफ्रीकी देश में भारत के सहयोग से कोई तेल शोधक कारखाना स्थापित नहीं किया जा रहा है और इस सम्बन्ध में अफ्रीकी देशों का कोई विशेषज्ञ भारत में काम नहीं कर रहा है।

Panel Interlocking Tokenless System

4441. SHRI K. A. RAJU : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is a proposal to introduce panel interlocking tokenless system in the entire run of K.K. Express train between Trivandrum and New Delhi for better efficiency ensuring safety and avoidance of human accidents in the process of picking up tokens; and

(b) when will the tokenless system be introduced between Ernakulam and Quilon section ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Penal Interlockihg has already been introduced between Ernakulam and Quilon and at a few more stations on the rest of the section. The need for Panel Interlocking is considered whenever the existing signalling gears are due replacement or when a new crossing station is provided. Similarly, tokenless working is introduced only on those sections where additional line capacity is required and as such, is provided as dictated by the needs of line capacity.

(b) The work of providing tokenless system on the section between Ernakulam and Quilon has been includdd as a new work in the budget 1978-79. It is likely to be completed in about three years' time.

संतलपुर से नमक बुक किया जाना

4442. **श्री मोतीभाई आर० चौधरी :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों में वर्षवार, पश्चिम रेलवे की पालनपुर-गांधीधाम रेलवे लाइन पर संतलपुर स्टेशन से नमक के कितने माल डिब्बे बुक किये गये ;

(ख) उस स्टेशन से नमक के लिए एलाट किये गये 'इ' श्रेणी के माल डिब्बों का कोटा क्या है ;

(ग) मांग बढ़ने के बावजूद कम कोटा एलाट करने के क्या कारण हैं ;

(घ) इस वर्ष इस कार्य के लिए माल डिब्बों की मांग कितनी है और उसमें से कितने माल डिब्बे एलाट किये जा चुके हैं तथा शेष माल डिब्बे कब एलाट करने का विचार है ;

(ङ) चूंकि नमक पिघलने वाली वस्तु है अतः क्या उसके लिए माल डिब्बे मांग के अनुसार एलाट किये जायेंगे; और

(च) क्या प्रति वर्ष बढ़ती हुई मांग को देखते हुए उक्त स्टेशन पर बुकिंग सहित कोटे में स्थायी आधार पर वृद्धि कर दी जायेगी ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) संतालपुर स्टेशन पर रेलों से भेजे जाने के लिए मुख्यतः कार्यक्रम बाह्य नमक एवं थोड़ी मात्रा में औद्योगिक नमक आता है । वर्ष 1976 के दौरान 596 माल डिब्बों में से 590 माल डिब्बों में कार्यक्रम बाह्य और 6 माल डिब्बों में औद्योगिक नमक का लदान हुआ था तथा वर्ष 1977 के दौरान 807 माल डिब्बों में से 780 माल डिब्बों में कार्यक्रम बाह्य नमक और 27 माल डिब्बों में औद्योगिक नमक लादा गया था ।

(ख) फिलहाल प्रति महीने दो माल डिब्बों का कोटा आवंटित किया गया है ।

(ग) नमक कमिश्नर की सिफारिशों के अनुसार जोनल योजना के अधीन उच्च प्राथमिकता वाले श्रेणी 'बी' और 'सी' के विभिन्न स्टेशनों से कार्यक्रम बाह्य नमक के संचालन के लिए निर्धारित कोटे देश में खाद्य नमक की आवश्यकताओं को पूरा करने के लिए अपर्याप्त हैं । अतः प्राथमिकता श्रेणी 'ड' के अन्तर्गत रेल द्वारा कार्यक्रम बाह्य नमक के संचलन की आवश्यकता नहीं होनी चाहिए । लेकिन रेल द्वारा कुछ कार्यक्रम बाह्य नमक की ढुलाई की भी अनुमति दी गई है ।

(घ) चालू वर्ष 1978 (फरवरी 1978 तक) के दौरान, 58 माल डिब्बों की मांग में से, 49 माल डिब्बों—10 माल डिब्बों में कार्यक्रम बाह्य और 39 माल डिब्बों में औद्योगिक नमक लादे गये थे । शेष मांगें, प्राथमिकता के अनुसार पूरी की जायेंगी ।

(ङ) अब भी नमक आयुक्त द्वारा की गई मांग के अनुसार नमक की ढुलाई होती है ।

(च) चूंकि उच्च प्राथमिकता के अधीन निर्धारित किये गये कोटे के अन्तर्गत मांगें संतोषजनक रूप से पूरी की जाती हैं, इसलिए वरीयता यातायात अनुसूची की मद 'ड' के अधीन कोटा बढ़ाने पर विचार करने का कोई प्रस्ताव नहीं है ।

पटना से चलने वाली रेलगाड़ियां

4443. **श्री एच० एल० पी० सिन्हा** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि ।

(क) क्या पटना से शुरू होने वाली यात्री गाड़ियां रोज पुनपुन नदी के उत्तर में रोकी जाती हैं, जिससे रेल गाड़ियां गया बहुत देर से पहुंचती हैं ;

(ख) क्या इस पद्धति को रोकने के लिए वह प्रबन्ध करेंगे; और

(ग) क्या गया और पटना के बीच चलने वाली रात की यात्री गाड़ियों में दुस्साहसपूर्ण डकैतियां डाली जाती हैं और 1 मार्च, 1977 से मार्च, 1978 की अवधि तक के बीच रेल गाड़ियों को रोक कर कितनी डकैतियां डाली गई ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां। पटना से चलने वाली सवारी गाड़ियां कभी-कभी बदमाशों द्वारा पुन पुन नदी के उत्तर की ओर रोक ली जाती हैं जिसके फलस्वरूप ये गाड़ियां गया में विलम्ब से पहुंचती है ।

(ख) चल टिकट परीक्षकों की टुकड़ियां तथा विशेष न्यायिक मजिस्ट्रेट की तैनाती कर के पटना-गया खंडों पर विशेष छापे मारे जा रहे हैं ।

(ग) 9-6-1977 को 23 अप रांची-पटना एक्सप्रेस में डकैती को केवल एक घटना हुई थी जिसमें अपराधियों ने डकैती डालने के बाद भागने के लिए हौसपाइप काट कर गाड़ी रोक दी थी ।

पहले दर्जे के डिब्बों में पुलिस कर्मचारी

4444. डा० रामजी सिंह : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यात्रा करने वाले पुलिस कर्मचारी सामान्यत: कहीं भी और विशेषकर बिहार में यात्रा करते समय पहले दर्जे के डिब्बों के दरवाजों को बन्द कर लेते हैं तथा उनमें सो जाते हैं जिससे वास्तविक यात्रियों को असुविधा होती है ;

(ख) क्या सरकार का विचार इस बारे में पुलिस विभाग से बातचीत करने तथा ऐसे लोगों को पकड़ने के लिए मिल कर छापे मारने का है ;

(ग) क्या उनके मंत्रालय को रेल कर्मचारियों के नाम से अनधिकृत व्यक्तियों द्वारा बिना टिकट यात्रा करने के बारे में शिकायतें मिली हैं; और

(घ) यदि हां, तो इस सम्बन्ध में सरकार क्या कार्यवाही कर रही है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (घ). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।

Bench of Madras High Court

4445. SHRI SOMNATH CHATTERJEE: Will the Minister of LAW JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the local Bar and Bench of Madras High Court; Madurai propose to set up a Bench at Madras High Court;

(b) if so, when; and

(c) if not, the reasons thereof ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) to (c) The State Government made a proposal in 1973 for the establishment of a Bench of the Madras High Court or at least a Camp-Court at Madurai. They had intimated at that time that the Bar Council, Madurai and a few other Bar Associations of the State had also represented that a Bench may be constituted in the Southern part of the State. The State Government had further mentioned that the reaction of the High Court of Madras to the proposal was not favourable. Subsequently, when the State came under President's rule, it was felt that it may not be desirable to take any view in the matter when the State was under President's rule, and that the proposal should be dropped for the time being. The State Government were addressed accordingly in February 1977. In September, 1977, the State Government have again made a proposal for the establishment of a bench of the Madras High Court at Madurai. The State Government have been requested to ascertain and communicate the views of the Chief Justice of the Madras High Court in this regard.

Railway Track lost in Andhra

4446. SHRI M. RAM GOPAL REDDY : Will the Minister of RAILWAYS be pleased to state the total loss to railway track in Andhra Pradesh due to cyclone and amount spent so far to repair it ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : Total loss to railway tracks (including track signalling) is about Rs. 81 lakh. An expenditure of about 40 lakhs has been incurred so far for repair and restoration.

पोरबन्दर भावनगर रेलगाड़ी के साथ बोगियों का जोड़ा जाना

4447. **श्री धर्मसिंह भाई पटेल :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेलवे-बस पैसेंजर्स ऐसोसिएशन, पोरबन्दर ने उस रेल गाड़ी में एक टू टियर और थ्री टियर बोगियां जोड़ने की मांग की है जो शाम को लगभग 5 बजकर 20 मिनट पर पोरबन्दर से चलती हैं और प्रातः 7 बजे भावनगर पहुंचती हैं और यदि हां, तो यह मांग कब की गई थी, तथा तत्सम्बन्धी ब्यौरा क्या है; और

(ख) पोरबन्दर-भावनगर के बीच चलने वाली इस रात्रि-गाड़ी के साथ एक टू टियर या थ्री टियर बोगी कब जोड़ी जायेगी तथा इस सम्बन्ध में क्या निर्णय किया जाना है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी नहीं। किन्तु 337/30 फास्ट पैसेंजर गाड़ियों में दूसरे दर्जे के एक सीधे शयनयान की व्यवस्था करने के लिए क्षेत्रीय रेल उपयोगकर्ता परामर्श समिति के एक सदस्य सहित कुछ लोगों के अनुरोध प्राप्त हुए हैं।

(ख) इस समय पोरबन्दर और भाव नगर के बीच चलने वाली 35/23/272 और 271/24/36 गाड़ियों में 4 सीधे सवारी डिब्बे अर्थात् दो दूसरे दर्जे के सवारी डिब्बे दूसरे दर्जे एक सामान-बेक यान और दूसरे दर्जे सहित एक डाक यान, चलाये जा रहे हैं उपयुक्त किस्म के शयनयानों के अभाव में 337/30 गाड़ियों में एक शयनयान की व्यवस्था करना व्यावहारिक नहीं है। शयनयानों के उपलब्ध होते ही इस पर विचार किया जायेगा।

Representation by Assistant Secretary Fertilizer [Corporation Kamgarh Union, Sindri

4448. SHRI A. K. ROY : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether he was received the representation dated 2-2-78 by the Assistant Secretary, Fertilizer Corporation Kamgarh Union, Sindri regarding retrenchment of the labourers in service and engagement of the fresh labourers by the new contractor "Ashiyana" ; and

(b) if so, the action taken by Government to undo the injustice done to the retrenched labourers ?

THE MINISTER OF STATE IN THE MINISRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) Yes Sir.

(b) Though it is not obligatory for a Contractor to engage the workers of other Contractor(s), but M/s. Ashiyana, the new Contractor, has been persuaded by the General Project Manager Sindri Modernisation Project to engage five workers of the previous Contractor who were found suitable.

Annual Report for 1976-77 of Bengal Lamps

4449. SHRI C. K. CHANDRAPPAN : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to one latest Annual Report of 1976-77 of Bengal Lamps, wherein it is clearly stated on page 19, that 'Service Charges' were Rs. 1,16,42,991 on a sale of Rs. 8,00,36,054 which is more than 14 per cent; and

(b) if so, what is Government's reaction on it and details thereof ?

THE MINISTER OF LAW, JUSICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) :

(a) Yes, Sir.

(b) The details are being ascertained.

Railway Development in Orissa

4450. SHRI GIRIDHAR GOMANGO : Will the Minister of RAILWAYS be pleased to state :

(a) the proposals sent by the Government of Orissa for the development of railway in that State ;

(b) how many of them are under consideration of his Ministry for current financial year and for Sixth Plan ; and

(c) the progress made so far and the programmes already in implementation in the State ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) :

(a) to (c) .. Recommendations for construction of new lines/gauge conversion from NG to BG have been received from the Government of Orissa from time to time and the present position of the projects recommended by the State Government is given below :—

S. No.	Name of the Line	Present position
1.	Talcher to Sambhalpur new broad gauge line.	Survey in progress.
2.	New line between Koraput and Rayagada .	Survey for a line from Koraput to Salur/Parvatipuram has been approved and the alternative of connecting Koraput to Rayagada will also be examined under this survey.
3.	New line from a point on Jakhapura-Banspani line upto Barsuan.	A survey has already been carried out in 1969-70 for a new line from Banspani to Rangra which will provide a link to Barsuan which is already linked by a line with Rangra. It is not proposed to take up the project at present due to paucity of resources.
4.	Jakhapura to Banspani new broad gauge line.	Construction of the first phase of the line from Jakhapura to Daitari is in progress .
5.	Talcher to Bimlagarh new braod gauge line with extension from Rangra to Banspani *vid* Koira valley.	A survey was carried out in 1970. Survey revealed that the project will attract very little traffic. It is not proposed to take up the project at present due to paucity of resources.
6.	Bhubaneswar/Khurd Road to Bolangir *vid* Phulbani/Baudh new broad gauge line.	It is not proposed to take up the project at present due to constraint of resources.
7.	Conversion of Rupsa to Talband NG line to BG.	A survey for the project was carried out in 1971. The survey revealed that the project will attract very little traffic. A fresh assessment of the traffic potential of the line is being made by S.E. Railway.

The question of construction of the above mentioned new lines/gauge conversion projects will depend on the overall availability of resources for meeting similar demands from all parts of the country. The list of new lines to be included in Sixth Plan has not yet been finalised.

Amount Contributed by Companies to Political Parties

4451. SHRI ROBIN SEN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the amount contributed by different companies to the Fund of different political parties in the year 1971- and 1972; and

(b) whether amounts have been shown in the Balance sheet of the companies?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). Sub-section (1) of Section 293A of the Companies Act, 1956 which is on the statute from 28th May, 1969, prohibits a company from making any contribution/donation to a political party or for any political purpose. Therefore, no company could thereafter make such contribution/donation without rendering itself liable for prosecution under sub-section (2) of the said section. If in spite of prohibition under the llaw, a company still made any contribution to any political party or for any political purpose, the amount so paid would not appear as a separate item in the balance sheet However, in the course of scrutiny of balance sheets, a few cases of payment to political parties had been noticed by the Registrars.

Production of Organic and Inorganic Fertilizers

4452. SHRI PERMANAND GOVINDJIWALA : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the total production of organic and inorganic Fertilizers in India;

(b) what is the total need of the country;

(c) whether the Government is thinking to meet the demand by establishing new factories;

(d) if so, whether Government intends to set up factories of coal based fertilizers in M. P.

(e) if so, the details of the plan; and

(f) if not, why?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). The present level of rural and urban compost production per annum in the country is estimated to be of the order of 200 million tonnes and 5·8 million tonnes respectively. As regards inorganic fertilizers informatin is as follows:

(Quantity in Lakh tonnes in terms of nutrients

	Production		Consumption	
	1976-77	1977-78	1976-77	1977-78
Nitrogen	19·00	20·00	24·57	28·88
Phosphate	4·80	6·70	6·35	8·27
Potash	..	..	3·19	4·69

(c) to (f). It is proposed to take up for implementation two large sized nitrogenous fertilizer plants in Maharashtra based on associated gas from Bombay High structure and one plant in Assam based on associated gas from the OIL and ONGC oil fields in Assam. There is also a proposal for setting up a large sized gas based fertilizer plant in Gujarat. M/s. Nagarjuna Fertilizers Limited are also setting up a fertilizer plant at Kakinada in Andhra Pradesh. Work on these projects is expected to commence as soon as necessary approvals are given.

The two coal based fertilizer plants at Ramagundam (Andhra Pradesh) and Talcher (Orissa) are in advanced stage of erection and completion. The different sections in these plants are expected to be commissioned in 1978. The proposal to set up a coal based fertilizer plant in Madhya Pradesh at Korba will be considered after experience of the operation of the two coal based plants at Ramagundam and Talcher is available.

Talcher-Rourkela Line

4453. SHRI PADMACHARAN SAMANTASINHERA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government is aware of a long-standing demand of people of Orissa for a direct Railway connection between Talcher and Rourkela;

(b) if so, if any decision has been taken on the Project; and

(c) in reaching a decision regarding the viability of this Railway line whether only short-term economic criterion will be used, or the long term importance of this line for the economic development of Orissa, convenience in direct traffic of passengers and goods between Orissa and northern industrial centres, and its overall effect on Orissa's development as a whole will be taken into consideration?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes

(b) and (c). A Preliminary Engineering-cum-traffic survey for a line from Talcher to Rourkela was carried out in 1947-48. The survey revealed that the 188 kms. long line would cost Rs 5·35 crores at the then prices yielding a return of(—) 1·28%. In 1970 a survey for construction of a broad gauge rail link from Talcher to Bimlagarh was carried out. The proposed line would be 135 kms long and was estimated to cost about Rs. 16 crores at the then prices. The project was found to yield a return only 3·22% by DCF method. A decision about the construction of the project will be taken after taking all the aspects into account

when there is substantial improvement in the availability of resource.

Sangli-Miraj Track

4454. SHRI ANNASAHEB GOTKHINDE: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 954 on the 28th February, 1978 regarding Railway service on Sangli-Miraj track and state the salient points/recommendations of the report of the Railway Administration, received by the Government on 5-12-1977?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : Various alternative proposals for restoring the rail services on the Sangli-Miraj section have been investigated with their comparative merits. The report is under examination.

Electrification of Railways

4455. SHRI HARI VISHNU KAMATH: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the electrification of Railways has during the last year taken a back seat, and the process of dieselisation has been given an impetus;

(b) if so, there a sons therefor;

(c) whether the coming years will see any change in that pattern; and

(d) if so, the broad outlines thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No.

(b) Does not arise.

(c) and (d). The extent of electrification will depend on the availability of resources in future years.

Persons Employed Class-wise in Undertakings

4456. SHRI SHIV NARAIN SARSONIA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the class-wise (I, II, III & IV) total number of persons in each of the following undertakings functioning under his Ministry:

1. Balmer Lawrie and Company Ltd.
2. Bharat Petroleum Corporation Ltd.
3. Biecco Lawrie Ltd.
4. Bongaigaon Refinery & Petroleum Chemicals Co. Ltd
5. Bridge & Roof Company of India Ltd.
6. Caltex Oil Refining (India) Ltd.
7. Cochin Refineries Ltd.
8. Engineering (India) Ltd.
9. Hindustan Petroleum Corporation Ltd.;
10. Hydro Carbon India (P) Ltd.
11. Indian Oil Blending Ltd.;
12. Indian Oil Corporation Ltd.;
13. Indian Petro-Chemicals Corporation Ltd.;
14. Indo-Burma Petroleum Co. Ltd.
15. Lubrizol India Ltd.;
16. Madras Refineries Ltd.;
17. Oil and Natural Gas Commission.

(b) the number of Scheduled Castes and Scheduled Tribes in each class and each Undertaking separately;

(c) whether the Government of India's orders relating to reservation of vacancies are followed in the matter of recruitment and promotion in these Undertakings; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). The required information is being collected and will be laid on the Table of the Sabha.

(c) Yes, Sir.

(d) Does not arise.

रेल संचालन (मूवमेंट) कलकत्ता के निदेशालय के अधिकारियों के अधिकार

4457. **श्री नवाब सिंह चौहान :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) रेल संचालन, कलकत्ता के निदेशक कार्यालय में इस समय कार्य कर रहे अधिकारियों की संख्या कितनी है ;

(ख) उन्हें किसी फर्म, व्यक्ति अथवा संगठन को रेल वैगन अलाट करने के बारे में क्या अधिकार दिये गये हैं;

(ग) रेल वैगन अलाट करने में प्राथमिकता देने की कसौटी क्या है ; और

(घ) क्या सरकार का विचार उक्त प्रयोजन के लिए एक सलाहकार समिति नियुक्त करने की है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) तीन ।

(ख) निदेशक, रेल संचलन, कलकत्ता को कोयले की ढुलाई के लिए माल डिब्बों के आवंटन के सम्बन्ध में पूरे अधिकार दिये हुए हैं । इन अधिकारों का उपयोग सुपरिभाषित प्रक्रिया एवं नियमों के अनुसार किया जाता है ।

(ग) भारतीय रेल अधिनियम की धारा 27—क के अधीन जारी की गई प्राथमिकता अनुसूची के अनुसार, प्राधिकृत एजेंसियों द्वारा प्रायोजित कोयला, सूची की मद 'ग' के अन्तर्गत आता है ।

(घ) निदेशक, रेल संचलन की अध्यक्षता में कोयला उत्पादक संगठनों का एक संयुक्त सैल स्थापित किया गया है जो विभिन्न उपभोक्ताओं की आवश्यकता का समन्वय किया करेगा और उनका समुचित रूप से विभिन्न कोयला खानों से सम्पर्क स्थापित कराया करेगा ताकि उपलब्ध कोयले और रेल परिवहन क्षमता का समान बटवारा सुनिश्चित किया जा सके । संयुक्त सैल की अक्सर बैठकें आयोजित की जाती हैं । इसके अतिरिक्त कोल इंडिया लिमिटेड के प्रतिनिधि दिन प्रतिदिन के आवंटन के समय निदेशक रेल संचलन के साथ बैठकों में भाग लेते हैं । इस प्रयोजन के लिए कोई अन्य सलाहकार समिति गठित करने का सरकार का कोई विचार नहीं है ।

Construction of Bridges in Assam and Conversion of Metre Gauge to Broad Gauge

4458. SHRI AHMED HUSSAIN : Will the Minister of RAILWAYS be pleased to state :

(a) Policy proposed /criteria laid down to sanction new rail lines in the rural areas and sanctioning of conversion of metre gauge into broad gauge lines; and

(b) number of proposals pending before various Committees to sanction new rail line/diversion of gauges and construction of bridges in the State of Assam ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) A new policy for construction of railway lines particularly in the backward areas of the country, is under consideration of Government. The policy will be announced in the Parliament as soon as it is finalised.

Under the present policy a gauge conversion project is taken up :

(i) when a section becomes saturated and is incapable of handling additional traffic.

(ii) when the magnitude of the transhipment involved is such that it is uneconomical or is not feasible at all.

(iii) when they are needed for providing speedy and uninterrupted means of Communication to areas which have potential for growth.

(b) 6 schemes forthe construction of new railway lines in the North Eastern Region have been referred to a Committee of experts for advice by the Planning Commission.

Out of these the following 5 lines fall partly in Assam :

1. Gauhati—Barnihat.

2. Silchar—Jiribam

3. Balipara—Bhalukpong

4. Anguri—Tuli

5. Lalalghat—Sairang

No other scheme has been referred to the Committee.

पश्चिम रेलवे पर माल डिब्बों की सप्लाई

4459. **श्री मीठालाल पटेल :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गत तीन महीने से पश्चिम रेलवे के विभिन्न स्थानों पर विशेष रूप से कोटा डिवीजन में माल डिब्बे समय पर उपलब्ध नहीं किये जा रहे हैं ; और

(ख) क्या कोटा डिवीजन के वरिष्ठ अधिकारी माल डिब्बे अनेक स्टेशनों के लिए तत्काल नियत कर देते हैं जब कि अन्य स्थानों पर दो से तीन महीनों तक नहीं देते हैं और यदि हां, तो इसके क्या कारण हैं; और

(ग) यदि नहीं, तो क्या एक ऐसा विवरण सभा पटल पर रखा जायेगा जिसमें यह दर्शाया गया हो कि कोटा, गंगापुर सिटी, हिंडोन सिटी और सवाई माधोपुर स्टेशनों पर अलग-अलग गत तीन महीनों में माल डिब्बे कब-कब बुक कराये गये और कब-कब दिये गये ?

रेल मंत्रालय मे राज्य मंत्री (श्री शिव नारायण) : (क) पश्चिम रेलवे पर माल-डिब्बों की सप्लाई संतोषजनक रही है। बड़ी लाइन पर दिसम्बर, 1977, जनवरी, 1978 और फरवरी, 1978 की अवधि में महीने के अन्त में सप्लाई के लिए बकाया मांगें, मोटे तौर पर तीन दिन के औसत लादान के समान थीं ।

(ख) अलग-अलग स्टेशनों पर लद विशिष्ट पण्यों के लिए आवंटित संचलन की प्राथमिकता और उन स्टेशनों पर लदे हुए आगत यातायात की वास्तविक मात्रा पर भी निर्भर करता है । लेकिन जिन स्टेशनों पर पंजीकरण बकाया रह जाते हैं, ऐसे अन्य स्टेशनों पर खाली माल-डिब्बों की सप्लाई की व्यवस्था करने का ध्यान रखा जाता है ताकि समूचे मंडल में पंजीकरण की सबसे पुरानी तारीख थोड़े बहुत अन्तर से एक समान हो ।

(ग) ब्यौरा एकत्रित किया जा रहा है और विवरण यथा समय सभा-पटल पर रख दिया जायेगा ।

General Manager of S.E. Railway's Visit to Chakradharpur

4460. SHRI R.P. SARANGI: Will the Minister of RAILWAYS be pleased to state :

(a) whether the General Manager of S.E. Railway visited Chakradharpur Railway station on 17-2-1978;

(b) if so, the total expenditure incurred by Railway Department during his visit there; and

(c) the reasons for which the General Manager made use of the Saloon in spite of the fact that Chakradharpur is on Bombay and Howrah main line and many fast trains run on this line ?

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Yes.

(b) and (c) : On 17-2-1978 the General Manager, accompanied by the Additional Commissioner of Railway Safety and Heads of Departments, inspected the Sini-Chakradharpur Section of South Eastern Railway in the annual inspection special. Such inspections covering all aspects of railway working and requiring not only the presence of a number of officials of different departments, but also several stoppages at mid-section locations, are a mandatory requirement in the interest of public sagfety, As the inspection special was run for inspections of the Sini-Chakradharpur section, the General Manager's visit to Chakradharpur station itself did not involve any extra expenditure.

Alleged Malpractices

4461. SHRI JYOTIRMOY BOSU : Will the Minister of RAILWAYS be pleased to state :

(a) whether the South Central Railway Employees' Union had alleged in 1971 that the then D.S. Vijayawada division was involved in various malpractices;

(b) whether similar charges were levelled against the then Deputy Controller of Stock also;

(c) whether the General Secretary of the South Central Railwaymen Union, was suspended from his duties as Senior Clerk, DGT/CN/BZA office with effect from 3rd October, 1975 on charges of sending representations against the above two officers;

(d) whether he remained suspended to date; and

(e) if so, what are the facts thereof and action taken thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) No such complaint appears to have been received in 1971. However, in 1970 the South Central Railway Employees' Union, Vijayawada had, in a printed pamphlet, made certain allegations of malpractices against the then DS/Vijayawada. In 1972, the General Secretary of that Union sent a complaint levelling allegations against the same officer. In 1974, the General Secretary of that Union sent a complaint reiterating the allegations against the officer and complaining that they had not been investigated properly.

(b) No. However, the S.E./Hyderabad had registered a case against the then Deputy Controller of Stock, Vijayawada.

(c) and (e). The complainant, who had signed the complaint in 1974, was placed under suspension with effect from 3-10-1975 and disciplinary proceedings were initiated against him for making false and baseless allegations with malicious intention, since the complaint on investigation had been found to be without substance. The disciplinary proceedings are still in progress.

(d) Yes.

Memorandum submitted by Drug Manufacturers of M. P.

4462. DR. LAXMINARAYAN PANDEYA : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether he had received a memorandum submitted by Drug Manufacturers of Madhya Pradesh in January, 1978;

(b) if so, the various difficulties mentioned in that memorandum; and

(c) Government's reaction and the steps taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

(b) The M.P. Pharmaceutical Manufacturers Organisation have outlined the following difficulties/grievances ;

(1) That Government should withdraw its directives to the State Health and Family Welfare Department to purchase medicines and equipments on priority basis from M/s. INFL, M/s. SSCL, etc., which hamper the growth of small scale units. The small scale units should be given preferen ce at par with the public sector units.

(2) Abolition of Sales Tax on medicines.

(3) Repeal of Central Excise Duty in the case of small scale Units with turnover less then Rs. 46 lakhs per annum.

(4) Reduction of Custom Duty on raw materials used in medicines as in the case of life-saving medicines.

(b) Location of State Drug Controller's Office at Indore under the direct control of technically qualified personnel with knowledge of pharmaceuticals and medicines.

(c) In order to improve the working of the Indian Drugs and Pharmaceuticals Limited, a wholly Government owned Undertaking, Government have requested the State Governments to take advantage of the discount offered by the Indian Drugs and Pharmaceuticals Limited which would serve the objective of making available cheaper drugs, ensure quality and also the successful functioning of public enterprises like the IDPL. Similarly, instructions were also issued that Smith Stanistreet and Company Limited, Clacutta, may also

be treated at par with other two Public Sector Undertakings in the matter of purchases of drugs for the State Government hospitals, dispensaries, Primary Health Centres, etc.

Abolition of Sales Tax is a matter for consideration by the State Government.

While Government are aware that the suggestions on Customs/Central Excise Duties would result in a lowering of prices of medicines, there would be loss of revenue to the Central Exchequer.

As regards strengthening State Drug Control Authorities, etc., similar recommendations have been made by the Central Council of Health and the State Governments have been requested to take necessary action on these.

The location of the Drug Controller's Office at Indore is also an issue which is for the State Government to consider.

रेलवे इलैक्ट्रोनिक्स प्रोजेक्ट में ड्राफ्टमैन

4463. **श्री सुभाष आहूजा** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेलवे इलैक्ट्रानिक्स प्रोजैक्ट में काम करने वाले ड्राफ्टमैनों को उत्तर रेलवे के ड्राफ्टमैनों के साथ ही वर्ष 1958 से वरिष्ठता दी गई थी यद्यपि उनकी नियुक्ति बिलकुल अस्थायी पदों पर की गई थी और 1-4-1968 से उन्हें उत्तर रेलवे में नियुक्त कर्मचारियों के साथ ही स्थायी पदों पर स्थायी बना दिया गया था ।

(ख) यदि हां, तो क्या उन व्यक्तियों की वरिष्ठता पर, जो उत्तर रेलवे में स्थायी पदों पर काम कर रहे थे, विपरीत प्रभाव पड़ा है और इस प्रकार उनका शोषण हुआ है; और

(ग) इस प्रकार प्रभावित और शोषित कर्मचारियों के हितों की रक्षा करने के लिए सरकार क्या व्यवस्था कर रही है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) चालू लाइन रेलों और रेलवे बिजलीकरण की मिलीजुली मांगों के लिए रेल सेवा आयोग के माध्यम से भर्ती किये गये ड्राफ्टसमेन के ग्रहणाधिकार की व्यवस्था उन रेलों पर की गई है। जिन के खंडों पर ऐसे कर्मचारी काम कर रहे हैं ।

(ख) जी नहीं, । उनकी वरिष्ठता रेल सेवा आयोग द्वारा आवंटित स्तर के अनुसार शासित होती है ।

(ग) प्रश्न नहीं उठता ।

Machinery for Complaints of Railway Employees

4464. SHRI ISHWAR CHAUDHRY : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government propose to set up a permanent machinery to refer all the complaints of railway employees for final arbitration; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). For redressing the staff grievances there is already a Permanent Negotiating Machinery. This was established in 1952 and consists of three tiers. At the Railway level, the recognised unions can discuss Employees' grievances relating to matters with in the powers of the local administrations at the Divisional/Workshop and Zonal levels with the Railway Administrations. Regarding matters outside the powers of the Zonal Administration and on issues not settled thereat, the recognised Federations can have discussion with the Railway Board. Matters of importance not settled by negotiation at the Railway Board level are referred to an ad-hoc Tribunal which is the apex tier.

Besides, the Railway employees are also covered by the Joint Consultative Machinery Scheme in force for the Central Government employees as a whole in which Railways are also particpating at the National and the Departmental levels. Under this scheme matters concerning Pay and Allowances, weekly hours of work and leave of a category of employees, on which disagreement has been recorded at the meetings of the Departmental Council or the National Council are required to be referred to a Board of Arbitration when a request is made by either Party to this effect.

New Petrol Pumps in States

4465. SHRI GANANATH PRADHAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Government have imposed any ban for the opening of new petrol pumps in the States;

(b) when the ban is likely to be lifted ; and

(c) what are the criteria usually followed by Government to sanction licences for opening of new petrol pumps ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) There is now no ban on the opening of new retail outlets (petrol pumps).

(b) Does not arise.

(c) The locations of new retail outlets (petrol pumps) are decided by individual oil companies on the basis of economic viability of such outlets. The norms now adopted by oil companies for installation of new retail outlets are broadly as follows:

(i) In metropolitan cities of Bombay, Calcutta, Delhi and Madras the outlets would be installed, by and large, according to Metropolitan Master Plans and availability of sites.

(ii) In other cities/towns having a population of 2·5 lakhs or above no new outlet would be installed within 3 kms. of an existing outlet unless the average combinded monthly sales of High Speed Diesel and Motor Spirit of the outlet(s) within the 3 kms. radius exceed 100 KL.

(iii) In other areas excluding National Highways, no new outlet would be installed within 4 kms. of an existing outlet unless the average combined monthly sales of High Speed Diesel and Motor Spirit of outlet(s) within the 4 kms. radius exceed 80 KL.

(iv) As regards National Highways no new outlet would be installed within 15 kms. of an existing outlet unless the average monthly slaes of the existing outlet(s) within the 15 kms. radius exceed 80 KL.

Kuthiparam-Guravayur Railway Line

4466. SHRI K. A. RAJAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether any decision has been take regarding the proposed Kuthipuram—Guravayur railway line in Kerala ;

(b) if so, the details thereof,; and

(c) what is the present stage of this project ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a)to (c) : The examination of the survey report for the Kuthipuram-Guruvayur-Trichur railway line has been completed, and it is revealed that the proposed line is not likely to attract sufficient traffic to make it viable. In view of the existing severe constraint of resources, it will not be possible to take up this project at present.

पटना के निकट गंगा पर रेल व सड़क पुल

4467. श्री मृत्युंजय प्रसाद वर्मा : क्या रेल मंत्री पटना में गंगा पर रेलवे पुल के बारे में दिनांक 15 नवम्बर, 1977 के अतारांकित प्रश्न संख्या 364 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सर्वेक्षण प्रतिवेदन के तकनीकी पहलू पर इस बीच विचार कर लिया गया है और यदि नहीं, तो इसके कब तक पूरा होने की आशा है ;

(ख) क्या यह रेल व सड़क पुल होगा; और

(ग) गंगा नदी पर पुल बनाने के लिए नदी के दक्षिणी किनारे पर दीघा अथवा दानापुर अथवा पटना के पश्चिम में और नदी के उत्तरी किनारे पर पहलेजा घाट के निकट किन-किन स्थानों का सर्वेक्षण किया गया है तथा इनकी पटना नगर तथा पहलेजा घाट से क्रमश: कितनी दूरी है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां । लेकिन पटना में प्रस्तावित पुल के लिए स्पैनों की

संख्या तथा पटना तट पर इस के प्रभाव को सुनिश्चित करने के लिए केन्द्रीय जल एवं विद्युत् अनुसंधान केन्द्र, खड़गवासला में और अधिक नमूना अध्ययन किये जा रहे हैं ।

(ख) जी नहीं ।

(ग) पटना क्षेत्र के निकट निम्नलिखित स्थलों का अध्ययन किया गया था :—

(1) सदाकत आश्रम के निकट का स्थान ।

(2) पहलेजाघाट के निकट का स्थल ।

(3) डीघा के पश्चिम में दिधावारा ।

(4) गुलजारबाग में निर्माणाधीन सड़कें पुल के निकट तकनीकी लिहाज से सदाकत आश्रम के निकट के स्थल को तरजीह दी गई है और यह शहर के केन्द्र-स्थल के बहुत ही निकट है ।

Views of Chief Election Commissioner on Representation of Peoples Act

4468. SHRI MOHINDER SINGH SAYIAN WALA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether his attention has been drawn to a news item in the Indian Express of 22nd February, 1978 where the Chief Election Commissioner has expressed that lakhs of youth are deprived of their voting right due to some lacuna in the Representation of Peoples Act;

(b) if so, whether amendment to the Act recommended by him is under the consideration of the Government; and

(c) the nature of action proposed to be taken and when ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) Yes, Sir.

(b) and (c). The matter is being examined.

D. A. for Railwaymen

4469. SHRI YADVENDRA 'DUTT : Will the Minister of RAILWAYS be pleased to state :

(a) whether All India Railwaymen's Federation have demanded additional slab of D.A. as the twelve (12) monthly average of all India Consumer Price Index has reached 320 points at the end of December, 1977 ; and

(b) if so, details of action Government proposed to take ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). The Government have sanctioned one slab of additional D.A. from 1-1-1978 on the average of All India Consumer Price Index reaching 320 points at the end of December, 1977. The modalities of payment are under consideration of Government in consultation with the Staff Side at the level of the National Council.

गंगा नगर क्षेत्र में रेल फाटक

4470. **चौ० हरी राम मक्कासर गोदारा :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गंगानगर क्षेत्र में किसी गांव के समीप रेलवे लाइन पर रेल फाटक नहीं है;

(ख) चालू वर्ष में उस क्षेत्र में कितनी दुर्घटनाएं हुई; और

(ग) क्या वह इस क्षेत्र में रेल फाटकों की व्यवस्था करने के सुझावों पर विचार कर रहे हैं और यदि हां, तो उन पर क्या निर्णय किये गये हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) गंगानगर जिले में पहले से ही विभिन्न श्रेणियों के 385 समपार हैं ।

(ख) चालू वर्ष में इस क्षेत्र में समपार पर एक दुर्घटना हुई लेकिन कोई हताहत नहीं हुआ ।

(ग) नये समपारों की व्यवस्था करने के प्रस्ताव राज्य सरकार/स्थानीय प्राधिकरण को ही प्रायोजित करने होंगे और

उस का सारा खर्च उन को वहन करना होगा । यदि राज्य सरकार स्थानीय प्राधिकरण नये समपार बनाने का प्रस्ताव प्राधिकरण करें और सुरक्षा की दृष्टि से इन का स्थान उपयुक्त पाया जाय तो रेल प्रशासन ऐसे किसी प्रस्ताव पर अनुकूल विचार करेगा ।

दिल्ली-बम्बई राजधानी एक्सप्रेस का कोटा में ठहराना

4471. **श्री लाल जी भाई** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान में कोटा शहर देश के महत्वपूर्ण औद्योगिक नगरों में से एक नगर है;

(ख) क्या इस शहर की व्यापारिक और औद्योगिक गतिविधियों को ध्यान में रखते हुए, दिल्ली-बम्बई राजधानी एक्सप्रेस को कोटा जंक्शन में भी ठहरना चाहिए, परन्तु ऐसा नहीं होता है; और

(ग) यदि हां, तो इस के क्या कारण हैं और उक्त मामले में सरकार का क्या कार्यवाही करने का विचार है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग). 151/152 बम्बई सेन्ट्रल-नई दिल्ली राजधानी एक्सप्रेस की तेज रफ्तार को ध्यान में रखते हुए, उस गाड़ी को कोटा स्टेशन पर रोकने का प्रस्ताव नहीं है ।

Take over of Burmah oil Companies Share in oil India Ltd.

4472. SHRI VASANT SATHE : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that the negotiations on the take over of Burmah Oil Company's share in Oil India have reached a snag on the question of compensation for proven oil reserves in Oil India's 780 square mile lease in Assam and that Burma Oil has asked for compensation for the reserves discovered and proved in its lease;

(b) If so, what is the reaction of Government thereto and the action taken in the matter;

(c) whether it is a fact that there are differences over the quantum of compensation for Burmah Oil's part of the assets and details there of ; and

(d) the final decision taken in the matter?

THE MINISTER OF STATE IN THE MINISRTY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) to (d) : Negotiations for the take over of Burmah Oil Company's share in Oil India Limited are continuing. It will not be in the public interest to disclose the details thereof at this stage.

New High Court Benches

4473. SHRI CHITTA BASU : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government proposes to grant new High Court Benches ; and

(b) if so, details of the steps in that direction?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) and (b). No such decision has been taken.

New Oil and gas Field in Gujarat

4474. SHRI HITENDRA DESAI : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether promising new oil and gas fields are found in Padra and Vatwa in Gujarat ; and

(b) if so, what are its potentialities?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) and (b). A small oil pool has been discovered by the ONGC at Padra. No drilling has so fat been carried out at Vatwa. The potentialities of the oil find at Padra are yet to be established for which the Oil and Natural Gas Commission has planned more seismic surveys and exploratory drilling.

Promotions made in the Ministry

4475. SHRI K. PRADHANI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) what is the total number of promotions made in his Ministry in each class during the years 1975, 1976 and 1977 to which provisions for reservation for Scheduled Castes and Scheduled Tribes is not made applicable ; and

(b) what is the number of Scheduled Castes and Scheduled Tribes candidates among these promotees ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS : (SHRI NAR SINGH YADAV) :

	1975	1976	1977
(a) Group A (Class I)	14	18	8
Group B (Class II) . .		..	1
Group C (Class III) . .			..
Group D (Class IV)	..	..	..

(b) Nil.

भट्टी तेल की सप्लाई

4476. **श्री सुखेन्द्र सिंह** : क्या **पैट्रोलियम, रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि :

(क) भट्टी के तेल की मूल सामग्री और ईंधन के रूप में उपयोग किये जाने के लिए वर्तमान मांग और सप्लाई की स्थिति क्या है ;

(ख) क्या वर्ष 1972 में इस तेल की अधिकतम कमी है और यदि हां, तो वर्ष 1972 से अब तक की अवधि में कितनी मात्रा में औद्योगिक क्षमता अप्रयुक्त रही ; और

(ग) सरकार का भट्टी के तेल की सप्लाई में वृद्धि करने के लिए क्या कार्यवाही करने का प्रस्ताव है ?

पैट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र): (क) वर्ष 1977-78 में भट्टी के तेल की अनुमानित मांग लगभग 5.8 मिलियन मी० टन है । इस मांग को पूर्णरूपेण पूरा करने के लिए इस उत्पाद की पूर्ति की जाती है । भट्टी के तेल की प्रमुख मांग ईंधन के रूप में होती है और औद्योगिक कच्चे माल के रूप में इस की मांग नाम मात्र की होती है ।

(ख) वर्ष 1973 के अन्त में कच्चे तेल के मूल्य में हुई अभूतपूर्व वृद्धि के परिणामस्वरूप भट्टी के तेल के आयोग में मितव्ययता और दक्षता लाने और जहां कहीं भी प्राद्योगिकीय रूप से संभव हो कोयले जैसे देशीय रूप से उपलब्ध वैकल्पिक ऊर्जा के संसाधनों का भी अधिकतम प्रयोग करने की दृष्टि से सरकार द्वारा एक कारगर योजना तैयार की गई थी। ऐसे ग्राहकों को छोड़ कर जिन्होंने पहले से ही अधिकतम दक्षता की उपलब्धि के परिणाम स्वरूप संतोषजनक लेखाजोखा प्रस्तुत किया, सभी ग्राहकों के लिए 10% की दक्षता कटौती सहित तत्कालीन ग्राहकों उन के वर्ष 1973 में इस उत्पाद के लेने की क्षमता के आधार पर भट्टी के तेल की पूर्ति की जाती थी। 33 विशिष्ट कोर क्षेत्र और प्राथमिकता प्राप्त उद्योग को छोड़ कर बाकी सभी उद्योगों पर मई 1974 से 10% की अतिरिक्त कटौती

लागू की गई थी । 1-5-1975 से उस समय के उद्योगों के लिए भट्टी के तेल की सप्लाई को मात्रा पर लगाये गये प्रतिबन्ध हटा ही दिये गये थे । तथापि नये ग्राहकों को इस उत्पाद की सतत आधार पर पूर्ति इस बात को सुनिश्चित करने के बाद ही की जाती है कि कोयले जैसे अन्य वैकल्पिक ईंधनों का प्रयोग नहीं किया जा सकता है । वर्ष 1972 से भट्टी के तेल की न तो कोई नितान्त कमी रही है और न ही इस आशय की कोई रिपोर्ट प्राप्त हुई है कि भट्टी के तेल की कमी के कारण किसी औद्योगिक उत्पादन में हानि हुई है ।

(ग) सारे देश में इस उत्पाद का मूल्यांकन करने के पश्चात्, भट्टी के तेल का आयात उस हद तक किया जाता है जितनी सीमा तक देश में परिशोधित कच्चे तेल से भट्टी के तेल की देशीय उपलब्धता अनुमानित मांग से कम पड़ती है । जिन स्थानों पर इस उत्पाद के डिपो स्थित हैं वहां पर इसे लाने ले जाने की अपर्याप्त व्यवस्था के कारण कुछ स्थानों में उपलब्धता संबंधी कुछ समस्याओं को छोड़कर देश में इस उत्पाद की मांग को आमतौर पर पूरा किया जा रहा है । मांग के अनुसार इस उत्पाद की सप्लाई को सुनिश्चित करने के लिए अपेक्षित कदम उठा लिए गये हैं ।

इलाहाबाद डिवीजन में फिटरों के पद के लिए परीक्षा

4477. **श्री दया राम शाक्य** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर रेलवे के इलाहाबाद डिवीजन में 23 जून, 1977 को फिटरों के पदों के लिए परीक्षा हेतु बुलाये गये कर्मचारियों की नियुक्ति की तारीख, अनुभव एवं अर्हतायें क्या थीं और जिन व्यक्तियों ने यह परीक्षा पास की, उन की संख्या क्या है ;

(ख) परीक्षा के परिणामस्वरूप सफल घोषित किये गये कुछ कर्मचारियों को कोई तकनीकी ज्ञान नहीं था और वे बहुत कनिष्ठ थे तथा 6 मास में दो बार पदोन्नत किये जा चुके थे और कुछेक को बिना परीक्षा के ही सफल घोषित कर दिया गया था ; और

(ग) यदि उपरोक्त मांगों का उत्तर स्वीकारात्मक है तो उक्त अनियमिताओं के बारे में क्या कार्यवाही की गयी है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग) सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।

Candidates in Assemblies Elections

4478. SHRI G.Y. KRISHNAN : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the number of candidates who contested during the recent Assemblies elections, party-wise and State-wise ; and

(b) the number of candidates who lost their deposits, party-wise and State-wise and the percentage of votes cast in favour of each party?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) and (b) Two statements containing the required information are laid on th Table of the House. [Placed in Library. *See* No. LT-1939/78].

Supply of L-base to Mac Laboratories

4479. SHRI GOVINDA MUNDA† : Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is true that Mac Laboratories had made an arrangements to receive approximately 42 tons of L-Base under REP policy before 27-9-77 ;

(b) if so, what are the details thereof and what is their cost per kg ;

(c) by how much is heir cost cheaper per kg. than that being charged by the canalising agency to actual users ; and

(d) what is the total profit Mac Laboratories is expected to make on this deal and how does the Government justify that the whole exercise of price fixation at inflated cost of Rs. 650/- kg. for L-Base was not manipulated to pass off advantage to them?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA):

(a) and (b) : Enquiries made from Mac Laboratories reveal that they have arranged for import of approximately 18 tonnes of L-Base under the REP Policy in force upto 27-9-1977. The c.i.f. price of L-Base being imported by this party is reported to be US $35 per kg.

(c) and (d) The State Chemicals & Pharmaceuticals Corporation of India Ltd (CPC) are selling L-Base at a price of Rs. 650 per kg. which was fixed keeping in view the uniform price of Rs. 586 per kg. for Chloramphenicol.

The total profit that may be made by M/s. Mac Laboratories through their arrangement for import of L-Base under REP Policy would depend on the price at which they actually sell L-Base and/or Chloramphenicol converted out of the L-Base imported by them.

At the time when the selling price of L-Base of CPC was fixed by Government in August, 1977, the arrangements for import of L-Base by M/s. Mac Laboratories were not known. When the import policy for 1977-78 was announced permitting imports of drugs and pharmaceuticals against exports of any commodity, the Ministry of C&F promptly moved for a change of policy. This change was notified only on 27-9-1977, linking this import of L-Base to exports of Chloramphenicol or its formulation. No REP licence was issued, therefore, after 27-9-1977. Even in regard to REP licences issued before that date, only such licences were operative in respect of which irrevocable letters of credit had also been opened by them on or before 27-9-77. In view of these facts, there was no manipulation in fixing the price of L-Base with a view to passing off benefit to Mac Labs. or any other party.

Vacancies of Tracers in S. E. Railway

4480. SHRI SHIVAJI PATNAIK : Will the Minister of RAILWAYS be pleased to state why the posts of Draughtsmen, Estimators and Tracers of Civil Engineering Department of South Eastern Railway are not being filled up though lying vacant for long?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): No posts of Junior Draftsmen, Junior Estimators and Tracers of Civil Engineering Department are lying vacant. Some posts of Senior Draftsmen and Estimators have not been filled up as the Drawing Offices of the Civil Engineering Department are ready overstaffed and a review of the cadre is being undertaken by a Committee specially appointed for this purpose. Meanwhile selections and suitabilit tests for filling up the higher grade posts are also being processed.

Departmental Catering Service At Katihar

4481 SHRI SAMAR MUKHERJEE : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the decision and orders of the Railway Department to introduce Departmental Catering Services at Katihar and other Railway Stations under the N.F. Railway has not yet been implemented ;

(b) if so, what are the reasons therefor and who are responsible for not allowing the implementation of these decisions and orders ;

(c) whether the Government are contemplating not to renew the agreement with contractors concerned at Tinsukia, New Bongaigaon and Siliguri Railway Stations after the expiry of the existing terms of their agreements and to introduce the Departmental Catering system in these stations in keeping with the decision of the Government to abolish the monopoly catering contract system phase by phase ; and

(d) whether the Government is considering the proposal for introducing departmentally run dining cars in Tinsukia Mail (BG & MG) and Janta Express from NBG to Howrah and other important trains for the convenience of the passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b) : In view of continued losses, the departmental catering units at Katihar station were closed with effect from 25-2-76. There is no proposal to reintroduce departmental catering at this station.

(c) The agreements of the catering contractors at Tinsukia Railway Station are not being renewed beyond 30-6-78 and comprihensive departmental catering will be introduced with effect from 1-7-78.

A proposal for opening a departmentally managed restaurant at Siliguri is under examination.

(d) A departmentally run pantry car is at present running on Tinsukia Mail between New Bongaigaon and Mughalsarai Railway stations on the broad gauge. It has also been decided to introduce departmentally run pantry car service on the Tinsukia Mail on the metre gauge between New Bongaigaon and Tinsukia. There is no proposal to introduce dining/panrtry car service on Janta Express or any other train on the N.F. Railway.

Railway Employees Involved in May 1974 Strike

4482 SHRI K. RAMAMURTHY : Will the Minister of RAILWAYS be pleased to state :

(a) whether final decisions in regard to the following have been taken, in regard to the Railway employees involved in May, 1974 strike ;

(b) how the period of strike has been treated ;

(c) whether the punishments awarded have been cancelled ;

(d) whether full pay and allowances for the period of suspension have been paid ;

(e) whether the casual labour/substitutes who were discharged have been treated as reinstated ; and

(f) whether the inequality in pay, as a result of sanctioning one additional increment to the loyal workers has been removed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) The position in respect of the various items is indicated below.

(b) Instructions have been issued on 1-3-1978 that the period of absence should be treatedas leave due or as leave without-pay where on full pay or half pay leave is due; in all cases, the period will count for incr ment.

(e) (d), and (f). The issues are receiving consideration.

(c) No, but, they have been restored to their original position in the seniority list. Many of them were already on regular scales of pay, they have been taken back on the same scale at the same rate of pay which they were drawing before they were discharged.

Proposal to run Light Carrier Transport from Pahlejaghat to Patna

4483. SHRI D.N. TIWARY : Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a porposal to run Light Carrier Transport from Pahlejaghat to Patna to carry motor vehicles and other goods ;

(b) whether any enquiry was conducted to ascertain the viability of the proiect ; and

(c) if so, the results thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS : (SHRI SHEO NARAIN) : (a) to (c) : A proposal to fery vehicular traffic between Palezaghat and Mahendrughat by the Railway ferry service was examined but was not found economically viable. The private ferry services licensed by the State Government and running parallel to the Railway ferry are already carrying the vehicular and other goods traffic between these points.

Complaints about Electoral Rolls in Karnataka

4484. SHRI D.B. CHANDREGOWDA : Will the Minister of LAW, JUSTICE AND COPANY AFFAIRS be pleased to state :

(a) wheter it is a fact that there were wide spread complaints about the electoral rolls in the State of Karnataka during the recent assembly elections ,

(b) whether it is also a fact that frustrated citizens in several localities found to their disma that whole blocks of houses had been left out of the voters list particularly in the Bangalore city ; and

(c) if so, the details regarding the arrangements made by the Election Commission in this regard and the reasons for not showing the names of the voters in the lists?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS : (SHRI SHANTI BHUSHAN) : (a) (b) (c). Certain complaints which were received

about the omission of names of electors from the electoral rolls relating to Bangalore city, have been referred to the Chief Electoral Officer, Karnataka for being looked into.

Companies Black-listed for Malpractices

4485. SHRI SAMAR GUHA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) names of the companies black-listed on charge of malpractice or violation of legal provisions during the years 1975-77; and

(b) the general nature of charges against them?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) and (b). There is no provision in the Companies Act, 1956 for black-listing a company on a charge of malpractice or violation of legal provisions. But the companies can be prosecuted for violation of legal provisions. This is being done wherever warranted.

Diesel Locomotive Works in Varanasi

4486. SHRI SAUGATA ROY : Will the Minister of RAILWAYS be pleased to state :

(a) whether the production programme of Diesel Locomotive Works in Varanasi is going to be seriously affected due to non supply of electrical equipment from BHEL ; and

(b) if so, the remedial steps being taken by DLW to keep up its production?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Yes.

(c) Import of balance electrical equipment is being processed. Meanwhile, in order to utilise the existing capacity, D.L.W. is manufacturing diesel power-packs, maintenance spares, super structures, underframes for locomotives etc. for supply to the Railways as spares. This will ensure full utilisation of existing capacity.

Price of Essential Drugs

4487. DR. SUBRAMANIAM SWAMY: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state :

(a) level of essential drugs' prices now as compared with the level in March, 1977 and March, 1975; and

(b) whether Government are satisfied that multinational drug companies are not profiteering by manipulating essential drug prices in India?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) The wholesale price index of drugs and medicines (with 1970-71 : 100 as the base) as in March, 1975, March, 1977 and February, 1978 (provisional) is as follows:-

Month	Wholesale price Index
March 1975 . .	115.0
March 1977 . . .	135.2
February 1978 (provisional)	137.7

(b) The prices of drugs are statutorily controlled under the provisions of the Drug (Prices Control) Order, 1970. Prior approval of the Government is necessary for revision in prices once fixed/approved by Government as also for fixation of prices of new packs/new formulations. The statutory control applies uniformaly to all sectors of the drug industry, including the foreign drug companies.

Cases pending before Judicial Commissioner of Goa

4488. SHRI AMRUT KASAR : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the number of cases pending before the Court of the Judicial Commissioner of Goa, Daman and Diu and since when ;

(b) how many of these cases are election pititions pending before the Court for more than six monther and

(c) what action is being taken for quick disposal of these cases ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) According to the information furnished by the Judicial Commissioner's Court, the number of cases pending as on 28-2-1977 is 1400. Out of these cases, 749 have been pending for less than a year, 250 for one to two years, 174 for two to three years and 227 for over three years.

(b) one.

(c) The post of Additional Judicial Commissioner, which had remained vacant since May, 1976, has been filled up in September, 1977.

Oil Explorations in Gujarat

4489. Prof. P.G. MAVALANKAR : Will the Minister of PETROLEUM CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that the latest oil explorations have indicated a furthret supply of oil in several parts of Gujarat ;

(b) if so, full facts thereof ; and

(c) whether Government propose to continue further such exploration and if so, broad details thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS : (SHRI JANESHWAR MISHRA) :

(a) Yes, Sir. Some indications of hydrocarbons were met with at few more places.

(b) Oil has been found at Jatana near Mahsana, at Viraj near Kadi and at Padra near Ankleshwar. However, the potentiality of these new oil finds is still under evaluation.

(c) Yes, Sir. Search for more oil/gas in subtle traps is in progress.

Organisation of Senior Railway Officials

4490. DR. BAPU KALDATE : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any organisation of the Senior Railway Officials ;

(b) whether the organisation recently held a meeting and decided to boycott all Official functions of the Railways ; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) There is an organisation called the Federation of Railway Officers Associations which has its affiliates on the zonal Railways.

(b) and (c) : While the Federation did not take and such decision, a few of its affiliates decided that the Railway officers and their families will socially boycott all functions such as sports meet, Railway Week etc. Of these, Railway Week is an official function. Later, the Federation decided that the implementation of such resolutions passed by its affiliates should be stayed and the position reviewed in the next meeting to be held in the 1st week of April, 1978.

ललितपुर सिंगरावली रेलवे लाइन

4491. श्री यमुना प्रसाद शास्त्री : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्होंने अपने बजट भाषण में कहा था कि खुजराहो, सतना तथा रीवा होते हुए ललितपुर से सिंगरावली रेलवे लाइन का सर्वेक्षण कार्य आरम्भ किया जाएगा और यदि हां, तो इस कार्य के कब तक आरम्भ होने की संभावना है और क्या इस क्षेत्र के पिछड़ेपन को शीघ्र विकास की दृष्टि में रखते हुए यह सर्वेक्षण कार्य 1978-79 में पूरा हो जायेगा ; और

(ख) क्या प्रस्तावित लाइन के कुछ भाग का सर्वेक्षण पहले ही किया गया था और यदि हां, तो लाइन का वह भाग कौन सा है जिसका सर्वेक्षण किया गया था और क्या लाइन के इस भाग पर निर्माण कार्य वर्ष 1978-79 में आरम्भ हो जाएगा ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां, खुजराहो, सतना और रीवा होकर ललितपुर से सिंगरौली तक 18 लाख रुपए की अनुमानित लागत से लगभग 455 कि० मी० लम्बी एक नयी लाइन के निर्माण के लिए एक प्रारम्भिक यातायात इंजीनियरी सर्वेक्षण को को 3.12 लाख रुपये के प्रारम्भिक परिव्यय सहित 1978-79 के बजट में शामिल कर लिया गया है । इस प्रस्ताव को संसद् द्वारा अनुमोदित कर दिये जाने के बाद 1978-79 के दौरान यह सर्वेक्षण कार्य आरम्भ किया जायेगा और इसके पूरा होने में लगभग तीन वर्ष लगेंगे ।

(ख) रीवां होकर सतना से ब्योहारी तक 127 कि०मी० लम्बी रेल लाइन के

लिए 1973 में एक यातायात सर्वेक्षण किया गया था। अनुमानित आधार पर इस लाइन पर 19 करोड़ की लागत का अनुमान लगाया गया था और छठे वर्ष में 1.5% प्रतिफल प्राप्त होने की प्रत्याशा थी, अलाभप्रद होने के कारण इस परियोजना को आगे न चलाने का विनिश्चिय किया गया था। ललितपुर सिंगरौली लाइन के लिए सर्वेक्षण पूरा हो जाने के पश्चात् ही इस परियोजना के बारे में नये सिरे से विचार किया जायेगा। इस सर्वेक्षण को 1978-79 में आरम्भ किये जाने का प्रस्ताव है।

Availability of Indane Gas to All-District Headquarters

4492. SHRI SARAT KAR: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names of the district headquarters in the country where arrangements have yet not been made to make the Indane Gas available; and

(b) whether Government propose to extend distribution of Indane Gas to all district headquarters in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) The names of the district headquarters in which Indane Gas agencies have been set up by the Indian Oil Corporation Limited are given in the attached statement.

(b) The current availability of Indane is adequate to meet the cylinder refill requirements of the existing customers. However, the present demand for new gas connections is far in excess of the availability based on current Indane production. The availability of the product is expected to improve in the next 2 to 3 years when it may be possible for the Indian Oil Corporation to extend Indane marketing to more district headquarters.

Statement

Name of State	Name of District Headquarters
Andhra Pradesh . . .	Chittoor, Cuddapah, Nellore, Guntur, Hyderabad, Kurnool, Anantallpur, Ongole
Assam .	Gauhati, Tezpur, Dibrugarh, Nowgong, Jorhat, Silchar.
Bihar .	Bhagalpur, Arrah, Darbhanga, Dhanbad, Gaya, Hazaribagh, Monghyr, Muzaffarpur, Patna, Purnea, Ranchi, Samastipur, Chapra, Katihar, Motihari, Biharsharif.
Gujarat .	Bhuj, Amreli, Broach, Baroda, Bhavnagar, Ahmedabad, Godhra, Rajkot, Surendranagar, Jamnagar Gandhinagar, Junagadh, Surat.
Haryana . . .	Ambala, Karnal, Hissar, Gurgaon, Rohtak, Sonepat.
Himachal Pradesh .	Simla
Karnataka. .	Mangalore, Bangalore, Tumkur, Kolar, Bellary, Raichur, Mercara, Mysore.
Kerala .	Ernakulam, Trivandrum, Cannanore, Kottayam, Trichur, Palghat, Quilon, Alleppy, Calicut
Madhya Pradesh .	Raipur, Bhopal, Gwalior, Hoshangabad, Indore, Jabalpur, Ujjain, Ratlam, Sagar, Damoh, Satna, Rewa, Durg.
Manipur	Imphal

1	2
Mizoram	Aizawal
Orissa .	Balasore, Cuttack, Puri, Sambalpur.
Punjab .	Jullundur, Ludhiana, Patiala, Amritsar.
Rajasthan . .	Jaipur, Ajmer, Jodhpur, Jhunjhunu, Udaipur, Kota.
Sikkim .	Gangtok
Tamil Nadu .	Madras, Kanchipuram, Cuddalore, Vellore, Madurai, Trichy, Tanjore, Nagarcoil, Tirunelveli, Coimbatore, Salem, Ooty, Pudukottai.
Tripura .	Agartala,
Uttar Pradesh	Allahabad, Varanasi, Gorakhpur, Faizabad, Mirzapur, Agra, Dehradun, Saharanpur, Bareilly, Aligarh, Nainital, Meerut, Ghaziabad, Muzaffarnagar, Jhansi, Rai Bareilly, Lucknow, Kanpur.
West Bengal .	Darjeeling, Jalpaiguri, Cooch Behar, Bellurghat, Krishnagar, Howrah, Calcutta, Burdwan, Chinsura, Alipu.
Meghalaya .	Shillong
Nagaland . .	Kohima
Union Territories . .	Chandigarh, Delhi, Pondicherry.

Reservation Rules for SC/ST

4493. SHRI SOMJIBHAI DAMOR: Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that reservation rules for SC/ST are appplicable in Railway service up to the posts with the grade rising up to Rs. 2250/-; and

(b) if so, how many SC/ST have been given the benefit, so far, and for the balance deficiencies what action the Government contemplate to take?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN):

(a) Reservation rules for Sch. Castes and Sch. Tribes are applicable—

(i) in all appointments by direct recruitment;

(ii) in promotion to the initial grade of Class I service.

(iii) in promotion to Class II service, where the vacancies are generally filled by promotion through selection; and

(iv) in promotion to all Class III and Class IV services.

In promotional categories the reservation rules apply only where the element of direct recruitment, if any, to the grade to which the promotion is made does not exceed 66-⅔%. Further in respect of promotions under items (ii) & (iii) above, the reservations came into force only with effect from 25-2-76 and 20-7-74 respectively. Reservation rules do not apply in filling vanancies in the higher grades in Class I service, which are filled by selection. However, in respect of posts in Class I service, carrying an ultimate salary of Rs 2250/- per month or less, the Sch. castes Sch. Tribe officers who are senior enough in the zone of consideration of promotion so as to be within the number of vacancies for which the panel is drawn, are included, provided they are not considered unfit for promotion.

(b) The number of Sch. Castes/Sch. Tribes who have been given the benefit during the last two years is as shown below:

Class I Service

	1975-76		1976-77	
	Scheduled Caste	Scheduled Tribe	Scheduled Caste	Scheduled Tribe
Indirect recruitment	18	..	20	1
In promotion	3	..	9	
Class II Service				
In promotion	83	18	68	23

There is no direct recruitment to Class II Railway services except in respect of Asstt. Security Officer in the Railway Protection Force where 30% of the vacancies are earmarked for direct recruitment from 1975. So far only one recruitment has taken place on the basis of which 1 Sch. Caste and 1 Sch. Tribe were recommended out of a total of 7 candidates. The Sch. Tribe candidate declined the offer and the Sch. Caste candidate resigned after joining the service.

There is no carry forward of reserved vacancies in promotion by selection to the initial grade of Class I service from Class II service as also in promotion to Class II service from Class III services.

In Class III and Class IV categories the number of Sch. Castes/Sch. Tribes who have been given the benefit during the last two years is as under:—

Class III

	1975-76		1976-77	
	Scheduled Caste	Scheduled Tribe	Scheduled Caste	Scheduled Tribe
Direct recruitment	2146	1279	1249	94
Promotion	4482	2229	6653	1716
Class IV				
Direct recruitment	5563	6806	3072	2400
Promotion	3285	2237	3264	868

There is carry forward of reserved vacancies both in recruitment and in promotional categories to three subsequent years in the non-gazetted categories. The position is constantly reviewed and as a result of review it was found that the estimated shortfall in these categories as on 1-10-77 was as shown below:—

	Class III		*Class IV*	
	Scheduled Caste	Scheduled Tribe	Scheduled Caste	Scheduled Tribe
Recruitment categories	1300	1490	1784	3469
Promotional categories	4814	7016	1184	2343

To wipe out the shortfall to the maximum extent possible, a special programme has been launched on the Railways from 1-10-77 and the programme is scheduled to last up to 31st March, 1978 whereafter the results will be known.

Drinking Water in Containers

4494. SHRI K. MALLANNA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that in 1970 the Railways introduced the amenity of drinking water in containers in First Class corridor coaches and Third Class sleeper coaches in certain trains but the arrangement was discontinued;

(b) whether it is also a fact that a recommendation was made by Zonal Railway Consultative Committee for making such arrangements on all long-distance trains; and

(c) if so, by when Government propose to re-introduce this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN):

(a) and (b). Yes.

(c) The facility of drinking water in containers was introduced as an experimental measure in first class corridor type coaches and second class sleeper coaches on certain selected trains. Owing to difficulties experienced in maintaining the service satisfactorily and ensuring hygienic supply of potable water, the service was discontinued on certain trains. However, this facility has now been provided on many long-distance trains. Besides, 'In Service' supply of drinking water is being introduced progressively on long-distance trains for the convenience of passengers.

G. Ms. Tour for Public Grievances and Suggestions.

4495. DR. BALDEV PRAKASH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the General Managers of Indian Railways undertake tour to listen to public grievances and suggestions;

(b) whether any such tour was undertaken by G. M. Northern Railway in the month of February and he visited Amritsar also to listen to the representations of Trade dnandIustry; and

(c) if so, whether the local M.L.As. and M. P. were informed about the programme and invited to give their suggestions?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN):

(a) Generally, the G.Ms. of Indian Railways do not specifically undertake such tours. However, during their annual and inspection tours they listen to public grievances and suggestions.

(b) During his inspection tour in the month of February, '78, the G. M., Northern Railway met the representative of Trade and Industry at Amritsar, where local problems were discussed in the presence of a local M.L.A.

(c) No, Sir. This will be ensured in future.

Allocation of Diesel and other oil to Karnataka

4496 SHRI C. K. JAFFER SHARIFF: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the details of the allocation of diesel oil to the State of Karnataka made during the last one year;

(b) what are the details of the allocation of crude oil for the State of Karnataka during the last one year; and

(c) whether there has been any demand by the State to increase the quota and if so the reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA):

(a) to (c). Except for kerosene oil no quotas of petroleum products are allocated on a State-wise basis. Availability of diesel has so far remained adequate in all the States and free sales have been made from the oil companies' retail outlets. No request for increasing the supply of diesel has been received from the Karnataka Government. Crude Oil is, used for refining and no allocation thereof is made to any State.

अलीगढ़ तथा दिल्ली के बीच चलने वाली रेल गाड़ियां

4497. **श्री राम प्रसाद देश मुख :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) अलीगढ़ से दिल्ली तक की यात्रा के लिये रेल यात्रियों को, श्रेणीवार, कितने पास जारी किये गये है ;

(ख) क्या उन्हें पता है कि अलगढ़ तथा दिल्ली के बीच ऐसी कोई रेल गाड़ी नहीं है जो अलीगढ़ से प्रातः 8 बजे चल कर दिल्ली प्रातः 10 बजे अथवा 11 बजे पहुंचती हो जिस से कि ये पासधारी तथा अन्य कर्मचारी उपयुक्त समय पर दिल्ली पहुंच सकें; और

(ग) क्या इस बारे में लोगों से भी कोई अभ्यावेदन प्राप्त हुआ है और यदि हां, तो इस पर क्या कार्यवाही की गई ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) अलीगढ़ से दिल्ली/नई दिल्ली के लिए 1977 के दौरान यात्रियो को जारी किये गये मासिक सीजन टिकटों (पास नहीं) का ब्यौरा इस प्रकार है:—

(1) पहला दर्जा— 5

(2) दूसरा दर्जा — 1249

(ख) जी, हां । फिर भी दैनिक यात्री तीन जोड़ी यात्री गाड़ियों और अन्य तेज मेल/एक्सप्रेस गाड़ियों से यात्रा करते है जिनमें 39 अप हावड़ा-दिल्ली जनता एक्सप्रेस और 13 अप अपर इंडिया एक्सप्रेस भी शामिल हैं जो दिल्ली क्रमशः 8.25 और 9.05 बजे पहुंचती है ।

(ग) जी हां । फिर भी मार्गवर्ती लाइन क्षमता के तनाव और दिल्ली तथा अलीगढ़ स्टेशनों पर टर्मिनल सुविधाओं के अभाव के कारण अलीगढ़ और दिल्ली के बीच एक नई गाड़ी चलाना परिचालनिक दृष्टि से व्यावहारिक नहीं है ।

Report of Marathe Committee

4499. SHRI P. RAJAGOPAL NAIDU: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Committee set up under the Chairmanship of Dr. S.S. Marathe, Chairman Bureau of Industrial Costs and Prices to study the present basis of pricing of fertilizers has submitted its report; and

(b) if so, the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) and (b): The Committee on Fertilizer Prices headed by Shri S. S. Marathe submitted part I of its Report relating to nitrogenous fertilizers in May 1977. The Committee had recommended a system of retention prices for the nitrogenous fertilizer units based on a capacity utilization of 80% and a combination of norms and actuals in regard to the consumption of raw materials, utilities and other inputs, maintenance and other costs, and a provision for a post tax return of 12% on net worth. The Committee had also recommended creation of a Fertilizer Industry Coordination Committee to administer the system of retention prices and certain fiscal and other measures to bring down the cost of future fertilizer plants. Based on the recommendations of the Committee, the Govt. have already introduced a scheme of retention prices for the nitrogenous fertilizer units with effect from 1st November, 1977. A Fertilizer Industry Coordination Committee has also been set up to administer the scheme of retention prices.

Part II of the Report of the Committe relating to phosphatic fertilizers is awaited.

Constitution of Board of Directors of South Indian Steel and Sugars Limited

4500. SHRI M. R. LAHSHMINARAYANAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) has at any time the articles of South Indian Steel and Sugars Limited, Madras in respect of constitution of Board of Directors been amended;

(b) if so, why such amendment became necessary;

(c) what are the details and the nature of the amendment;

(d) were those amendments validly made ; and

(e) what was the number of share-holders that attended the meeting and also the percentage of share holders who voted for such meeting?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No, Sir.

(b) to (e). Do not arise

Steps by Government to produce Drugs indigenously and achieving self sufficiency

4501. SHRI DURGA CHAND : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what steps Government have taken during the last three years for indigenisation in the drug production and with what results;

(b) what is the percentage in the total consumption of drugs in the country for which we have to depend on multinationals in the country and on imports, separately;

(c) what is the percentage if life saving drugs produced indigenously and procured from the multinationals and imported separately;

(d) what is the future phased programme for achieving self-sufficiency in drugs; and

(e) by when self-sufficiency is likely to be achieved?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a), (d) and (e). Government have been encouraging, on a continuous basis, the setting up of additional capacities through grant of a large number of industrial approvals, with a view to promoting self-sufficiency in the field of drugs and pharmaceuticals. During the last 3 years as many as 216 Letters of Intent/Industrial Licences were issued for manufacture of drugs and pharmaceuticals. Out of the 216 approvals, only 34 were in respect of foreign firms, the rest being to the Public Sector (26) and the Indian Sector (156).

Consequently, during 1976-77 the values of production of bulk drugs and formulations increased by 15% and 25% respectively as compared to the corresponding values for the year 1975-76.

Efforts are also being made in the country to develop a research base with a view to developing new drugs so as to meet the increasing demand in the country for drugs and avoid dependence on imports to the maximum extent possible

In so far as the year-wise phasing of production of allopathic medicines is concerned, it would really depend upon the items likely to be taken up by individual manufacturer, the availability of suitable/latest technology, availabilty of funds for investment, particularly in the Indian Sector. However, the broad requirements of bulk drugs and formulations in the country have been estimated at Rs 550 crores and Rs 1900 crores respectively by 1982-83. Even so, imports of the order of Rs. 80 crores of bulk drugs may be necessary, because the nature of the drug industry and the pace of technological advance is such that a large amount of obsolescence takes place There is always a need to keep a constant vigil to keep abreast of the situation by bringing in newer items of sophisticated manufacture and improved therapeutic value.

(b) The percentage contribution of foreign sector in 1976-77 was 32 in respect of bulk drugs and 41·7 in respect of formulations. Imports during that year were to the tune of 24% of bulk drugs. Imports of formulations was negligible.

(c) The percentage contribution of foreign sector in 1976-1976-77 in respect of certain selected life saving bulk drugs such as Antibiotics, Sulphas, Anti-Amoebic, Anti-diabetics, Cardio-Vascular, Anti-T.B., Anti-Malarial and Steroids was 29. Imports of such bulk drugs during that year were to the tune of 22%.

Cases of Removal of Fish-plates

4502. SHRI AMARSINH V. RATHAWA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of and details of the cases of removal of fish-plates from Railway tracks on various zones of the Railways during the period between November, 1977 to February, 1978, April 1977 and November 1977 and during 1975 and 1976;

(b) the number of persons involved and arrested in this connection and the action taken against them in each case;

(c) whether any organisations or political parties are involved in the same;

(d) if so, the details thereof; and

(e) the steps the Government has taken or propose to check the recurrence of such accidents in the future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

Banks in Railway Stations

4503. SHRI NARENDRA SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) the Railway Stations selected for opening of Banks to facilitate the remittance of cash safely and withdrawal of salary and pension by the Railway employees ;

(b) whether Government have fixed quota for opening such Banks during the current financial year, (1978-79;

(c) if so, the number thereof; and

(d) expected time by which these are proposed to be opened ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Efforts on a continuing basis are being made by the Railways for arranging for direct remittance of cash by stations to Banks. As a result of the efforts made station earnings are now being remitted to banks direct at 477 stations. Proposals to extend this arrangement at another 357 stations are under consideration. These arrangements are made with existing branches of the nationalised banks. Banks are also welcome to open their branches at station premises not only for handling cash collections but also for transacting other business. For opening branches at stations the Banks have to obtain a licence from the Reserve Bank of India. Wherever banks show interest in opening branches in Railway premises they are encouraged to do so and their cases are recommended by the Railways to the Reserve Bank of India.

Railway employees are encouraged to draw their salary by cheque or by credit to their bank accounts and wherever facilities exist and staff volunteer to receive payment in these forms arrangements are made for the same.

Railway pensioners can at present draw pension through nationalised banks at 22 stations. A proposal to extend this facility throughout the country is under consideration.

(b) to (d). No quota as such has been fixed but the aim is to maximise the number of stations at which these facilities are provided as early as possible. With this end in view proposals have been made to the Reserve Bank of India and the Ministry of Finance and these are under active consideration.

Production of Fertilizers during 1976-77 and 1977-78

4504. SHRI SURYA NARAYAN SINGH : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that indigenous production of chemical and phosphate fertilizers in the country has shown upward trends during the year 1977-78; and

(b) if so, the total production during the years 1976-77 and 1977-78 in tonnes ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) The requisite details are given below :

(Production in lakh tonnes in terms of nutrients)

Year	Nitrogen	Phosphate
1976-77	19·00	4·80
1977-78 (Estimated)	20·00	6·70

Train Examiners

4505. SHRI BALDEV SINGH JASROTHA : Will the Minister of RAILWAYS be pleased to state :

(a) if it is a fact that there are two types of Train Examiners on the Indian Railways *viz.* Electrical and Mechanical ;

(b) whether it is also a fact that their recruitment qualifications are identical;

(c) whether it is also a fact that the Train Examiners/Mech. have more training period than their counterparts as Train Examiners/Electrical;

(d) if the reply to the above be in the affirmative whether it is also a fact that there is a vast difference in their promotional proposects, the lowest being in the case of Train Examiners/Mechanical; and

(e) if so, the reasons thereof and the remedial measures being taken by the Government ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Train Examiners are in the Mechanical Department. Supervisors in the Electrical Department are called Chargemen.

(b) The qualifications for direct recruitment are the same.

(c) No.

(d) and (e). Promotional proposects of all categories of staff are not necessarily identical. In order to better the promomotional avenues for this category, the following improvements were made in their cadre from time to time:

In the pre-revised pay structure—

(i) 1000 posts in Rs. 180—240 were merged in 1972 with Rs. 205—280; and

(ii) 900 posts in Rs. 205—280 and 200 posts Rs. 250—380 were upgraded in 1974 to Rs. 250—380 and Rs. 335—425 respectively.

In the revised pay structure—

(iii) 217 posts in Rs. 425—700 were upgraded in 1976 to Rs. 550—750; and

(iv) 1011 and 185 posts were upgraded in 1978 from Rs. 425—700 to Rs. 550—750 and Rs. 700—900 respectively.

पटना उच्च न्यायालय में कार्य कर रहे न्यायाधीश

4506. **श्री सुरेन्द्र झा सुमन** : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) पटना उच्च न्यायालय के लिए न्यायाधीशों की कुल स्वीकृत संख्या कितनी है ;

(ख) क्या वहां पर न्यायाधीश अस्थायी रूप से कार्य कर रहे हैं ;

(ग) क्या वहां पर न्यायाधीशों के कुछ पद रिक्त हैं और यदि हां, तो कब से; और

(घ) उन्हें न भरे जाने के क्या कारण हैं ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री शांति भूषण): (क) इस समय पटना उच्च न्यायालय के न्यायाधीशों की स्वीकृत संख्या 18 स्थायी न्यायाधीश और 9 अपर न्यायाधीश हैं। इसके अलावा अप्रैल, 1977 में अपर न्यायालयों के तीन पद उन तारीखों से सृजित किए गए जिन तारीखों को वे वस्तुतः भरे जाते हैं ।

(ख) 18 स्थायी पदों पर 18 स्थायी न्यायाधीशों की नियुक्ति की गई है। आठ अपर न्यायाधीश कार्य कर रहे हैं। अपर न्यायाधीशों के पद विनिदिष्ट अवधियों के लिए सृजित किए जाते हैं और भरे जाते हैं। इसलिए इन पदों पर कोई स्थायी नियुक्तियां नहीं की जा सकती हैं।

(ग) अपर न्यायाधीश का एक पद 1-11-77 से रिक्त है और वे तीन पद, जो हाल ही में स्वीकृत किए गए हैं, अभी भरे जाने हैं ।

(घ) राज्य प्राधिकारियों से प्रस्ताव प्राप्त होने की प्रतीक्षा की जा रही थी । तीन पदों के भरे जाने के संबंध में उन के प्रस्ताव अभी हाल ही में प्राप्त हुए हैं ।

Maintenance of Trains for Safety of Passengers

4507. SHRI SURAJ BHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a large number of trains are still not being placed on pit lines for the purpose of Mechanical maintenance and are, therefore, maintained on platforms under unsafe conditions;

(b) whether maintenance of trains under such circumstances can ensure

safety of passengers to the required tandard; and

(c) if not, what measures are being taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) No. Most of the trains are placed on pit lines. Some trains are placed and attended to on washing aprons, while the remaining are attended to on platforms. In all cases the Lines on which trains are under maintenance are fully protected during the time the staff is working on them.

(b) and (c). Proper standard of maintenance to ensure safety is maintained in all circumstances. At all Train-examining Stations the staff take up position on either side of the Railway line and examine the train as it rolls in to detect any hanging/broken/suspicious components. Thereafter at the time of maintenance the underframe and running gear is thoroughly examined and repairs carried out irrespective of the type of Line on which the train is placed for this purpose. Additional pit lines are being planned through Annual Works Programmes. Actual sanction of these works depends upon the availability of funds for Capital works and the overall requirements of all Railways.

Diversion of Jayanti Janata Express from Delhi to Muzaffarpur

4508. DR. VASANT KUMAR PANDIT : Will the Minister of RAILWAYS be pleased to state :

(a) is it a fact that the Jayanti Janata super fast Express from Delhi to Muzaffarpur had been diverted from Allahabad to Varanasi when Varanasi has so many direct trains for Delhi as well as Calcutta;

(b) the reasons for not re-routing train to its original route without going to Varanasi;

(c) why the running time could not be brought down, instead of 22 hours it can very easily reach the destination in 20 hours only; and

(d) what the Government propose to do in this matter ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARIAN) : (a) Yes. However, at the time of diversion of 153/154 Jayanti Janata Express, there were only a daily service and a triweekly service connecting Varanasi and Delhi/New Delhi.

(b) Diversion of this train via Mirzapur will not be liked by its present users particularly the passengers from North Bihar area as they will be deprived of a direct Broad Gauge service to and from Varanasi.

(c) and (d). This train is already under diesel/electric traction and is also running at maximum permissible speed of 110 KMPH on Allahabad-Delhi section. There is no scope for further speeding up of this train on its existing route.

भागलपुर से मांडर हिल तक रेल लाइन

4509. **श्री राम दास सिंह** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार पूर्व रेलवे में भागलपुर से मांडर हिल तक रेलवे लाइन को वैद्यनाथ धाम, देवघर तक और मांडर हिल से बरास्ता, दुमका, रामपुर हाट तक बढ़ाने का है;

(ख) उक्त क्षेत्र के पिछड़े आदिवासी लोगों की इस बारे में निरन्तर मांग के बावजूद सरकार द्वारा इस प्रकार की उदासीनता दिखाने के क्या कारण हैं; और

(ग) यदि सरकार की उक्त लाइन निर्माण की योजना है, तो उस पर निर्माण कार्य कब तक आरम्भ हो जायेगा ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) से (ग). दुमका के रास्ते मंदार हिल से रामपुर हाट को जोड़ने वाली लाइन के लिए टोह सर्वेक्षण का कार्य पूरा किया जा चुका है जिस के अनुसार 118 कि० मी० लम्बी इस लाइन पर इतना यातायात होने की संभावना नहीं जिससे कि इनका तत्काल निर्माण किये जाने का औचित्य बन सके ।

मंदार हिल और वैद्यनाथ धाम (देवघर) के बीच रेल सम्पर्क के लिए एक प्रारंभिक इंजीनियरी एवं यातायात सर्वेक्षण का काम चल रहा है ।

इस लाइन के निर्माण के बारे में विनिश्चय इस सर्वेक्षण के परिणामों तथा देश के पिछड़े

क्षेत्रों में रेल लाइनों के निर्माण के लिए संसाधनों की उपलब्धता पर निर्भर करेगा :

Working of M/s. Hoechst in India

4510. SHRI RAMESHWAR PATIDAR : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that M/s. Hoechst India has been operating in this country for the last several years;

(b) whether it is also a fact that some of its shareholders belong to foreign countries ;

(c) if so, whether Government has permitted them to operate in this country and to take away their shares of profit to foreign countries; and

(d) whether Government have any proposal to Indianise the firm and if so by what time and if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) to (c) . Yes, Sir. Repatriation of profits is permitted in terms of the relevant statutory/regulatory provisions.

(d) The future role of all foreign companies operating in the field of drugs and pharmaceuticals, including M/s. Hoechst, will be determined in the context of the policy decision that would be taken on the recommendations of the Hathi Committee.

आल इण्डिया रेलवे मेन्स फेडरेशन का मांग-पत्र

4511. **श्री उक्लेन** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) आल इण्डिया रेलवे मेन्स फेडरेशन द्वारा दिल्ली में अपने प्रदर्शन के बाद प्रस्तुत किये गये मांग-पत्र में उल्लिखित मुख्य मांगें क्या हैं ; और

(ख) क्या सरकार का विचार उन्हें बोनस तथा वर्ष 1974 में हुई हड़ताल की अवधि का पूरा वेतन अदा करने का विचार है ।

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) मांगपत्र में की गयी मांगें इस प्रकार हैं :

1(क) हड़ताल से संबंधित सभी दंडात्मक कार्रवाइयां और श्रमिक संगठनों में भाग लेने के कारण रेल कर्मचारियों का उत्पीड़त और प्रतिकूल प्रविष्टियां पूर्वव्यापित —तारीख से वापस ले ली जायें;

(ख) मई, 1974 की हड़ताल के संबंध में सेवा से हटाये जाने और निलम्बन की अवधि को ड्यूटी माना जाये और उसका पूरा भुगतान किया जाये ;

(ग) हड़ताल की अवधि ड्यूटी मानी जाये और उसका पूरा वेतन दिया जाये ;

(घ) तथाकथित "निष्ठावान्" कर्मचारियों को दी गयी अतिरिक्त वेतन वृद्धि उन को भी स्वीकृत की जाये जिन्हें यह नहीं दी गयी है ताकि विभेद दूर किया जा सके;

2. एक माह के वेतन के बराबर बोनस (8.33 प्रतिशत);

3(क) सभी रेल कर्मचारियों के लिए वैज्ञानिक प्रणाली के माध्यम से कार्यमूल्यांकन करना तथा बाद में निम्नतम वेतन भोगी कर्मचारी के लिए आवश्यकता पर आधारित निम्नतम वेतन को आधार मानकर उन को पुनर्वर्गीकरण करना, ग्रेड का पुनर्निर्धारण करना;

(ख) कार्य मूल्यांकन और पुनर्वर्गीकरण पूरा होने तक, केन्द्रीय उपक्रमों के कर्मचारियों के समकक्ष वेतन ;

(ग) रेल कर्मचारियों के काम के घंटे घटा कर प्रतिदिन 8 घंटे करना ;

4(क) महंगाई भत्ते को जीवन यापन सूचकांक से जोड़ना और 6 महीने की अवधि में प्रत्येक 4 अंक की वृद्धि होने पर उसका पूरा निराकरण ;

(ख) आपातकाल के दौरान निरावेशन की दर म की गई कटौती की निरावेशन की मात्रा को कमी करके 300 रुपये वेतन पाने वाले कर्मचारियों के लिए 4 प्रतिशत से 3½ प्रतिशत और अन्य कर्मचारियों के मामलों में 3 प्रतिशत से 2½ प्रतिशत क्रमशः की गई कटौती पुनः बहाली की जाय ;

(ग) मंहगाई भत्ते की रोकी गई किस्त बहाल की जाय ;

5. अनिवार्य जमा योजना की समस्त रकम वापस की जाय ;

6. नैमित्तिक रेल कर्मचारियों को नियमित करना और सेवा में सभी लाभों सहित उनका स्थायीकरण ;

7. विभागीय दुकानों के माध्यम से पर्याप्त और सहायता प्राप्त खाद्यान्न और अन्य पण्यों की सप्लाई करना ;

8. रेल कर्मचारियों के बच्चों का 25 प्रतिशत आरक्षित कोटे में रेल सेवाओं की श्रेणी 'ग' और 'घ' नियोजन ;

9. जनमत के माध्यम से रेल उद्योग म एक यूनियन का गठन ;

10. रेल प्रबन्ध का पुनर्गठन और रेलवे का प्रबन्ध एक स्वतंत्र निगम के अधीन करना जिसमें रेल उपयोगकर्ताओं, व्यापारियों रेल श्रमिकों और सरकार के प्रतिनिधि हों और रेल मंत्री उसके अध्यक्ष हों ;

(ङ) बोनस का मामला वेतन, आय और मूल्य नीति के प्रश्न से जुड़ा हुआ है और सरकार द्वारा नियुक्त भूतलिंगम अध्ययन दल द्वारा इन मामलों का गहराई से अध्ययन करने के बाद इस पर विचार किया जायेगा ;

1-3-1978 को अनुदेश जारी किये गये है कि मई, 1974 की रेल हड़ताल के दौरान अनुपस्थिति की अवधि को देय छुट्टी के रूप में माना जाय या जहां पूरा वेतन छुट्टी या आधा-वेतन छुट्टी देय नहीं है वहां बिना वेतन छुट्टी के रूप में माना जाय; सभी मामलों में यह अवधि वेतन वृद्धि के लिए गिनी जायेगी ।

सिन्दरी उर्वरक कारखाने के लिये युक्तिकरण (रेशनलाइजेशन) योजना

4512. **श्री रामानन्द तिवारी** : क्या **पेट्रोलियम, रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि : (क) क्या यह सच है कि सिन्दरी उर्वरक कारखाने में उत्पादन में उत्तरोत्तर कमी होने की स्थिति में सुधार करने के लिए सिन्दरी युक्तिकरण योजना नामक एक योजना आरम्भ की गई थी और क्या इस कारखाने में उचित ढंग से काम न होने के कारण उसके निकट स्थित सीमेंट कारखानें में उत्पादन बन्द हो जाने की संभावना है ;

(ख) क्या यह भी सच है कि सिन्दरी आधुनिकीकरण परियोजना भी, जिस पर 180 करोड़ रुपये की लागत आई थी, युक्तिकरण परियोजना के असफल रहने के परिणामस्वरूप असफल हो जाने की संभावना है ;

(ग) यदि हां, तो क्या सरकार द्वारा शीघ्र ही एक उच्च शक्ति-प्राप्त समिति बनाई जायेगी जिसमें बिहार से निर्वाचित संसद सदस्य, श्रमिकों के प्रतिनिधि और प्रमुख तकनीकी विशेषज्ञ हों ; और

(घ) यदि नहीं, तो इसके क्या कारण है ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र): (क) सिन्दरी शुष्यवस्थीकरण योजना जिसमें प्रतिदिन 360 मी० टन फास्फोरिक एसिड और पाइराइटस पर आधारित प्रति

दिन 880 मी० टन सल्फूरिक एसिड के निर्माण के लिए सुविधाओं सहित प्रति वर्ष 3,26,000 मी० टन टिपूल सुपरफास्फेट के उत्पादन की परिकल्पना की गई, स्थापित की जा रही है। इस योजना का आरम्भ में लक्ष्य यह था कि अमोनियम सल्फेट के उत्पादन में राजस्थान जिप्सम पर निर्भरता को समाप्त करके वर्तमान एककों में कार्य-संचालन के खर्च में सुधार लाया जाए। फास्फोटिक एसिड संयंत्र से फास्फोजिप्सम उप-उत्पाद को वर्तमान अमोनियम सल्फेट संयंत्र में परिवर्तित किया जाना है ताकि वह राजस्थान से प्राप्त निम्न कोटि के प्राकृतिक जिप्सम का स्थान ले सके। कुछ प्रौद्योगिकी निर्माण की कठिनाईयों के कारण संयंत्र लगभग निर्धारित क्षमता तक चालू रहने के लिए आरंभ नहीं हो सका था। इन समस्याओं का पता लगा लिया गया है और इन कठिनाइयों को दूर करने के लिए कार्यवाही की जा रही है। इस संयंत्र में उत्पादन को स्थिर करने के आंशिक उपायों के अनुसार दो सल्फूरिक एसिड संयंत्रों में से एक को सल्फर का प्रयोग करने के लिए परिवर्तित करने के प्रस्ताव पर अध्ययन किया जा रहा है और दूसरे स्ट्रीम को अप-ग्रेडिड पाइराइटस पर स्थिर किया जा रहा है।

सिन्दरी परियोजना का ठीक ढंग से कार्य न करने के कारण सिन्दरी स्थित निकटतम सीमेंट कारखाने में उत्पादन को बन्द करने के बारे में स्थिति सुनिश्चित की जा रही है और सूचना सभा पटल पर प्रस्तुत की जाएगी।

(ख) सिन्दरी आधुनिकीकरण योजना जो सिन्दरी सूक्ष्मवस्थीकरण योजना पर आधारित है उसका कार्यान्वयन किया जा रहा है और उसके जुलाई, 1978 तक वाणिज्यक उत्पादन आरम्भ करने की संभावना है। इस में संभरण सामग्री के रूप में इंधन तेल पर आधारित प्रति दिन 900 मी० टन अमोनिया संयंत्र और प्रति दिन 1000 मी० टन यूरिया संयंत्र की स्थापना की परिकल्पना की गई है।

(ग) और (घ). ऊपर स्पष्ट की हुई स्थिति को ध्यान में रखकर इन मामलों की जांच करने के लिए किसी उच्चाधिकार समिति को गठित करने को आवश्यक नहीं समझा गया है।

Petro-Chemicals Complex at Haldia

4513. SHRI AMAR ROY PRADHAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the centre licensing committee has approved the West Bengal Industrial Development Corporation applications for letter of intent for the proposed Petro-chemical complex at Haldia in West Bengal ; and

(b) what is the financing pattern of this petro-chemical complex ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) and (b). The West Bengal Industrial Development Corporation had been issued a Letter of Intent for the manufacture of various petrol chemicals by setting up a naphtha cracker and downstream units. They had in their application proposed to finance the project with the contribution made available by the State Government and borrowings from all India financial institutions/banks and public issues.

Bolangir to Khurdah Road Railway Line

4514. SHRI AINTHU SAHOO : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Government are proposing to construct a railway line from Bolangir to Khurdah Road in Orissa; and

(b) if so, whether any survey has been conducted and when the construction on that project would be started ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) It is not proposed to consider construction of this line at present.

(b) A preliminary engineering-cum-traffic survey was conducted in 1946-47 to connect Khurda Road with Bolangir but the project was not found to be viable.

Shortage of Wagons in Kerala

4515. SHRI VAYALAR RAVI : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware of shortage of wagons in Kerala ; and

(b) if so, what are the steps taken?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). The supply of wagons at stations in Kerala area is current. As against an average loading of 200 wagons per day the outstanding demands as on 23-3-1978 are for 65 wagons only.

Derailment of Jammu Tawi Express

4516. SHRI MUKHTIAR SINGH MALIK :
SHRI G. M. BANATWALLA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether Government has seen the press reports in Times of India dated 9th March, 1978 wherein it has been stated that 8 coaches of the superfast Jammu Tawi Express bound for Bombay derailed near Godhra on 8th March, 1978;

(b) if so, whether any sabotage is suspected and estimated loss of life and property as a result thereof; and

(c) whether any enquiry has been made ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Yes.

(b) Sabotage is not suspected. There was no loss of life. The cost of damage to railway property has been estimated at approximately Rs. 70,000.

(c) This accident is being inquired into by a Committee of Senior Administrative Officers.

ऋषिकेश एण्टीबायोटिक्स फैक्टरी से टेट्रासाइक्लीन पाउडर की चोरी

4517. **श्री चन्द्र शेखर सिंह** : क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 31 जनवरी, 1978 के "दि समाचार टाइम्स" में इस आशय का समाचार प्रकाशित हुआ है कि गत तीन वर्षों से गाजियाबाद स्थित कैप्सूल बनाने वाली एक फर्म को ऋषिकेश एण्टीबायोटिक्स फैक्टरी से टेट्रासाइक्लीन पाउडर चोरी से जाकर सप्लाई होता रहा ;

(ख) यदि हां, तो कितनी कीमत के पाउडर की चोरी की गई ;

(ग) क्या टेट्रासाइक्लीन पाउडर की चोरी के सिलसिले में दो व्यक्ति गिरफ्तार किये गये थे; और

(घ) यदि हां, तो कितनी मात्रा में और कितने मूल्य का पाउडर पकड़ा गया ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र): (क) और (ख). समाचार पत्रों में यह खबर छपी है कि आई० डी० पी० एल०, वीरभद्र (ऋषिकेश) से टेट्रासाइक्लीन पाउडर चोरी हो गई थी लेकिन पुलिस द्वारा अभी तक यह सिद्ध नहीं किया जा सका है कि टेट्रासाइक्लीन का जो पाउडर पकड़ा गया था वह आई० डी० पी० एल० द्वारा ही निर्यात किया हुआ है । तथापि आई० डी० पी० एल० राज्य औषध नियंत्रकों द्वारा निर्धारित कोटा के अनुसार निर्माताओं को टैट्रासाइक्लीन के पाउडर को सीधे ही सप्लाई करते है ;

(ग) जी, हां ।

(घ) पकड़े गये टैट्रासाइक्लीन पाउडर का वजन 20 किलो ग्राम बताया गया है जिसका बाजार मूल्य 13000/ रुपये है ।

Short Supply of Drugs

4518. SHRI SHANKER SINHJI VAGHELA : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Government are aware that during 1977 most of the vital drugs were in short supply :

(b) the names and number of drugs which were in short supply ;

(c) the reasons for their being in short supply; and

(d) the particular efforts made in this respect and how for the position has improved now ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) to (c). It is not correct to say that most of the vital drugs were in short supply. Only occasional shortages of some medicines with brand names were reported from different areas of the country from time to time. However, in most of the cases equivalent products of reputed manufacturers were generally available. These items vary from month to month. Such shortages are due to many factors, viz., inadequate production, non-availability of drugs even in the international market, and specific demand for a particular branded or proprietary preparation.

(d) Whenever shortages came in notice, the matter was taken up immediately with the concerned manufacturers for rushing supplies of the medicines. The problems, if any, of the manufacturers were also looked into with a view to stepping up production.

Government took particular notice of the situation reported with regard to Streptomycin injections and Dapsone tablets. As a remedial measure, the State Drug Controllers/ Associations in the drug industry were requested to ask the Streptomycin vialers to curtail their production of Streptomycin-Penicillin combination in order to increase the availability of Streptomycin injections. Major vialers were also directly requested to do so. Indian Drugs and Pharmaceuticals Limited and Hindustan Antibiotics Limited the two public sector drug units, have also been asked to step up their production to meet the demand. IDPL is reported to have already met the bulk requirement of the industry for the quarter ending 31st March, 1978. The availability is expected to improve further in the coming months.

As regards Dapsone tablets, while no shortage in public institution was reported Government have advised the two major producers—(i) M/s. Burroughs Welcome ; and (ii) M/s. Bengal Chemical and Pharmaceutical Works Limited to increase their production so as to meet the requirements, in particular, of the voluntary organisations and trade on a priority basis. Import of some quantity of the bulk drug has also been allowed.

Shortage of Products by M/s Hoechst India

4519. SHRI RAMESHWAR PATIDAR : Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that some artificial shortage of the products of M/s. Hoechst India is being created in the market by the firm ;

(b) whether Government are contemplating to procure all their products and and channalise distribution; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) Occasional shortages of branded medicines of different companies are reported from different areas. However, during the last six months in the case of M/s Hoechst Pharmaceuticals, Novalgin (formulation based on Analgin) was reported to be in short supply in Tamil Nadu in December, 1977 and Orissa in February, 1978. Another item, Hostacycline (formulations based on Tetracycline) was reported to be in short supply in Orissa during the month of February, 1978.

(b) No, Sir.

(c) No such scheme has been formulated for any firm operating in the field of Drugs and Pharmaceuticals.

भालु में विश्राम गृह

4520. श्री अनुभूभ : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार कोटा-बीना लाईन पर भालु तथा छाबड़ा स्टेशनों पर यात्रियों के लिए यात्री विश्राम गृह बनाने का है; और

(ख) यदि हां, तो यह कार्य कब तक पूरा हो जायेगा ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

भवानी मंडी स्टेशन पर प्रथम श्रेणी के टिकटों का आरक्षण

4521. **श्री चतुर्भुज** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि क्या सरकार भवानी मंडी स्टेशन (पश्चिम रेलवे) से प्रथम श्रेणी के दो टिकट आरक्षित करने की अनुमति देने पर विचार करेगी और यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : भवानी मंडी स्टेशन पर जो ऊंच दर्जे का यात्री यातायात होता है वह बहुत कम होने के अलावा मुख्यत: कम दूरी अर्थात दिल्ली की ओर डाउन दिशा में कोटा तक और बम्बई की ओर अप दिशा में रतलाम तक का होता है । ऐसी परिस्थिति में भवानी मण्डी स्टेशन के लिए अलग कोटे के आवंटन करने का औचित्य नहीं समझा गया है ।

Fertilizer Factory at Talcher

4522. SHRI PABITRA MOHAN PRADHAN : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) the progress made in the construction of Fertilizers Factory at Talcher in the Orissa State;

(b) the approximate time (i.e. the month and the year) in which the factory will go to production ;

(c) the quantity of fertilisers that may be produced yearly when production goes on with full scale; and

(d) the categories of fertilizers that will be produced in the factory ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) to (d). The project is nearing mechanical completion and is expected to be commissioned by the end of 1978 and commercial production is expected to commence from April 1979. The plant is designed to produce 4,95,000 mt of fertilizer grade urea per annum equivalent to 228,000 mt of nitrogen.

Jakhapura-Banspani Line

4523: SHRI PABITRA MOHAN PRADHAN : Will the Minister of RAILWAYS be pleased to state :

(a) the total mileage of the Jakhapura-Banspani Railway line now under construction in Orissa State ;

(b) the year when the construction of the said line began ;

(c) the year when the construction is scheduled to be completed; and

(d) the total estimate for completion of the said Railway line ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) The total length of Jakhapura-Banspani Railway line is 176 Kms. Out of this, the construction of the first 93·5 Kms length from Jakhapura to Daitari has been taken up.

(b) Construction of the line was taken up in 1976.

(c) The target date for completion of the entire line from Jakhapura to Banspani has not yet been fixed.

(d) The construction of the line was approved at a cost of Rs 39 crores in 1974.

Service Condition of Commission Bearers

4524. SHRI K. A. RAJU : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal for converting the present commission bearers of catering department serving in important prestigious trains as Departmental Bearers in order to improve the efficiency of service to the travelling public; and

(b) if so, whether this will definitely improve the service condition of the Commission bearers also ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). With a view to improving the catering service and to meet a long standing demand it has been decided that commission bearers engaged by departmental catering units both static and mobile will be absorbed as regular Railway employees on prescribed scales of pay. This will be done in a phased manner on the basis of the length of service etc. rendered by commission bearers.

Railway Lines in Drought Areas

4525. SHRI K. A. RAJU : Will the Minister of RAILWAYS be pleased to state:

(a) whether it is the policy of the Government to give priority for construction of new railway lines in under developed and drought areas ;

(b) if so, is there any proposal to construct a new railway line from Tiruppur *to* Palani *via* Dharapuram; and

(c) if so, when will be the survey work for the new railway line commence ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) (a) Yes. Government are aware of the need for construction of new lines in the areas where transport facilities are lacking or are inadequate to meet the demands of the areas.

(b) and (c). It is not possible to take up the proposal to construct the new Railway line from Tiruppur to Palani *via* Dharapuram at present on account of severe constraint of resources.

Expansion of Madras Central Railway Station Yard.

4526 SHRI K. A. RAJU : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal on hand for the expansion of the Madras Central Railway Station Yard since it is already Congested; and

(b) if so, what is the present position regarding the expansion of the Madras Central Yard and Station ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). Construction of one additional passenger platform at Madras Central has been completed recently. The work of acquisition of land across the Buckingham Canal near Madras Central Station for further delovepment of Madras Central Station is already appearing in the Budget Negotiations are in progress with the Government of Tamil Nadu for acquition of this land.

कुछ राज्यों में रेल लाइनों की औसत किलोमीटर लम्बाई

4527. **श्री मोती भाई० धार० चौधरी :** क्या रेल मंत्री कुछ राज्यों में रेलवे लाइनों का औसत किलोमीटर लम्बाई के बारे में दिनांक 28-2-78 के अतारांकित प्रश्न सं० 1000 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि उत्तर प्रदेश, गुजरात, बिहार, तमिलनाडु, पंजाब, मध्य-प्रदेश, तथा उड़ीसा में बड़ी, मीटर तथा छोटी लाइनों की औसत किलोमीटर लम्बाई की तुलना में प्रतिशतता कितनी है ?

'रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) :

राज्य	राज्य में रेलवे लाइन का मार्ग किलोमीटरों में प्रामान वार प्रतिशत		
	बड़ी लाइन	मीटर लाइन	छोटी लाइन
उत्तर प्रदेश	62.19	37.79	0.02
गुजरात	20.4	59.6	20.0
बिहार	61.6	37.1	1.3
तमिलनाडु	23.3	76.7	..
पंजाब	89.6	9.8	0.6
मध्य प्रदेश	74.8	8.7	16.5
उड़ीसा	92.7	—	7.3

प्रयुक्त टिकटों की पुनः बिक्री

4228. **श्री रीतलाल प्रसाद वर्मा :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हावड़ा से पटना तथा पटना से रांची तथा अन्य

जंक्शनों के प्रयोग कर लिए गए टिकटों को खरीदा जा रहा है और इन पर लगी तिथि की मोहर के चिन्ह पानी में भिगोकर मिटा दिया जाता है तथा इन पर फिर से प्रस्थान की तिथि अंकित करके उन्हें बेचा जा रहा है; और

(ख) क्या मंत्री महोदय किसी बाहरी एजेन्सी से इसकी विभागीय जांच करायेंगे ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) यह मालूम हुआ है कि आसनसोल की गवर्नमेंट रेलवे पुलिस ने विभिन्न अवसरों पर 7 व्यक्तियों का चालान किया है जो ऐसे टिकटों पर यात्रा कर रहे थे जिन पर ऐसा प्रतीत होता था कि तारीख दुबारा छपी हुई है ।

(ख) उपयुक्त उपचारात्मक कार्रवाई करने के लिए पटना स्टेशन के टिकट घर पर गोपनीय तौर पर निगरानी रखी गयी जा रही है ।

नारायणपुर स्टेशन को गंगा नदी से कटाव का खतरा

4529. **डा० रामजी सिंह** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्वोत्तर रेलवे में नारायणपुर (बीहपुर) रेलवे स्टेशन को गंगा नदी से कटाव का अब भी खतरा है ;

(ख) यदि हां, तो क्या सरकार ने इसकी रोकथाम का कार्य आरम्भ कर दिया है;

(ग) यदि नहीं, तो क्या सरकार को पता है कि इस कार्य को वर्षाकाल में करना सम्भव नहीं है तथा उस समय लेखों तथा माप में बड़े पैमाने पर हेर फेर की सम्भावना है; और

(घ) नारायणपुर रेलवे स्टेशन और बीहपुर महादेवपुर घाट रेलवे लाइन की रक्षा के लिए चालू वर्ष में क्या पूर्वोपाय किये जा रहे है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां ।

(ख) बिहार राज्य सरकार द्वारा काम पहले से शुरू किया जा चुका है ।

(ग) प्रश्न नहीं उठता ।

(घ) गंगा नदी के बायें किनारे के साथ साथ नारायणपुर स्टेशन के पास कटाव को रोकने का कार्य पहले से ही चल रहा है और बिहार सरकार को आशा है कि यह काम मई 1978 तक पूरा हो जायेगा । इस मामले में रेलवे राज्य सरकार को अधिकतम सहयोग दे रही है । कटाव निरोधी कार्य की लागत में राज्य सरकार और अन्य प्रभावित पार्टियों के साथ साथ हिस्से बटाने की पेशकश की है ।

बाना बीहपुर–महादेवपुरघाट साफ मौसम में चलने वाली लाइन है जो बरसात के मौसम में बंद कर देनी पड़ती है । पर्याप्त मात्रा में बोल्डर । कोयला राख आदि इकट्ठा करके रखी जाती है ताकि आवश्यकता होने पर, उस क्षेत्र में पानी घटते ही आवश्यक मरम्मत का कार्य तेजी से कराया जा सके ।

Supply of Kerosene Oil in Hill and Tribal Areas.

4530. SHRI GIRIDHAR GOMANGO: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the policy and programmes adopted by his Ministry to supply kerosene oil particularly in difficult areas like hill and tribal areas of the country;

(b) the agencies engaged for timely and quickly supply of kerosene for these areas; and

(c) whether the existing agencies are able to supply the kerosene oil to the needy people of these areas?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND

CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) to (c): Kerosene allocations to the States and Union Territories are made by the Ministry of Petroleum, Chemicals & Fertilizers on a monthly basis, keeping in view various factors including the past consumption, seasonal requirements, if any, and other relevant factors. The actual distribution of kerosene within the State is the responsibility of the State Government. Oil companies supply kerosene oil to their agents on the basis of district-wise quotas laid down by the State Governments. These agents supply the product to the wholesalers or retail dealers licensed by the State Governments for sale to the public. The necessity for making adequate arrangements for distribution of kerosene oil in remote and hilly areas has been stressed on the State Goverarments who have been requested to give special attention to it. The oil companies, on their part, ensure timely release of adequate quantities of kerosene supplies covering the quota allocation made to each of their dealer. The existing dealer network of the oil companies is considered adequate to distribute kerosene to all parts of the country.

उत्तर प्रदेश पुलिस के कुछ सिपाहियों द्वारा बिना टिकट यात्रा किया जाना

4531. **श्री सुरेन्द्र चिकम** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 27 फरवरी, 1978 को उत्तर रेलवे के बीलपुर स्टेशन पर 378 डाउन के प्रथम श्रेणी के डिब्बे में उत्तर प्रदेश पुलिस के कई सिपाही बिना टिकट यात्रा करते हुए गार्ड तथा टी०टी०सी० द्वारा पकड़े गये थे और जब उनसे नियमानुसार 'चार्ज' और जुर्माना मांगा गया तो वे राइफलें दिखाकर भाग गये;

(ख) यदि हां, तो इस गम्भीर घटना पर क्या कार्यवाही की गई है;

(ग) क्या यह सच है कि एक संसद् सदस्य बीलपुर स्टेशन पर उसी गाड़ी से सवार हुआ था और उसने गार्ड से लिखित शिकायत की थी; और

(घ) यदि हां, तो उस पर क्या कार्यवाही की गई ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) 27-2-1978 को बलिपुर स्टेशन पर 378 डाउन गाड़ी से बिना टिकट यात्रा करते हुए उत्तर प्रदेश पुलिस के दो कान्सटेबिल तथा एक हेडकान्सटेबिल गार्ड द्वारा पकड़े गये थे। जब उन से रेलवे किराया मांगा गया तो वे राइफलें दिखाकर भाग गये।

(ख) इस मामले में आवश्यक कार्रवाई करने के लिए सिविल तथा पुलिस प्राधिकारियों को इसकी रिपोर्ट की गयी है।

(ग) जी हां।

(घ) इस प्रश्न के भाग (ख) के उत्तर में उल्लिखित कार्रवाई की गयी है; उत्तर रेलवे के मुरादाबाद मंडल के मंडल अधीक्षक ने संसद् सदस्य को हुई असुविधा के लिए खेद प्रगट किया है।

Petrol Pumps in Janakpuri, New Delhi

4532. SHRI S. S. SOMANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of sites earmarked for petrol pumps in Janakpuri, New Delhi especially along the Pankha Road;

(b) the number of sites which have actually been disposed of either by auction or by allotment in this regard;

(c) the number of sites on which petrol pumps have been installed by now;

(d) the reasons for the negative progress in this regard; and

(e) the steps being taken by the Government to ensure that a reasonable number of petrol pumps come up in this biggest residential colony of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND

CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) The Delhi Development Authority (DDA) has earmarked six retail outlet (petrol pump) sites for Janakpuri Scheme out of which two sites have been provided along Pankha Road.

(b) One retail outlet site on Pankha Road (Janakpuri 'C' Block) has recently been allotted to the Indian Oil Corporation by the DDA.

(c) Nil.

(d) and (e). It has not been possible to set up the retail outlet so far because the approval for allotment of site from the DDA has been received by the IOC only in February 1978. The possession of the site is being made over to the IOC shortly and the retail outlet is expected to be commissioned during the current year.

Petrol Pump in Janakpuri, New Delhi

4533. SHRI S. S. SOMANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that there is not a single petrol pump in Janakpuri, especially along the Pankha Road;

(b) the reasons why no pumps have been sanctioned for the colony so far; and

(c) the criteria for sanctioning of petrol pump (refilling centres) and the reasons for the discriminatory treatment meted out to West Delhi in general and Janakpuri in particular in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) to (c). According to the present norms for installation of new retail outlets (petrol pumps) followed by the oil companies, retail outlets are to be installed in metropolitan cities by and large according to the Metropolitan Master Plans, availability of sites, economic viability and trade potential of the area.

There are already about 37 retail outlets in West Delhi area, and 6 retail outlet sites have been earmarked by the Delhi Development Authority for the Pankha Road Residential Area.

Two of these sites are on Pankha Road and one of them has been allotted to the Indian Oil Corporation in February 1978. The possession of the site is being made over to the Indian Oil Corporation shortly, and the retail outlet is expected to be commissioned during the current year. Retail outlets will be installed by the oil companies according to the economic viability and trade potential in these areas.

There is thus no question of any discriminatory treatment to West Delhi in general and Janakpuri in particular in this regard.

भारतीय तेल निगमों में अनुसूचित जातियों तथा अनुसूचित जनजातियों के लिए पदों का आरक्षण

4534. **श्री महो लाल :** क्या पेट्रोलियम, रसायन और उर्वरक मंत्री भारतीय तेल निगम में अनुसूचित जातियों तथा अनुसूचित जनजातियों के लिए पदों के आरक्षण के बारे में 13 दिसम्बर, 1977 के तारांकित प्रश्न संख्या 397 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या अपेक्षित सूचना इस बीच एकत्रित कर ली गई है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो असाधारण विलम्ब के क्या कारण हैं ?

पेट्रोलियम, तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र) : (क) और (ख) . अपेक्षित सूचना एकत्र कर ली गई है और सभा पटल पर रखे जाने की कार्यवाही की जा रही है ।

Number of Persons Working in Undertakings under Railway Ministry.

4535. SHRI SHIV NARAIN SARSONIA: Will the Minister of RAILWAYS be pleased to state:

(a) the class-wise (I, II, III & IV) total number of persons in each of the following Undertakings functioning under his Ministry.

1. Indian Railway Construction Company Limited.

2. Rail India Technical and Economic Services Limited.

3. Railway Protection Force.

4. Railway Protection Special Force.

(b) the number of Scheduled Castes and Scheduled Tribes in each class and each Undertaking separately;

(c) whether the Government of India's orders relating to reservation of vacancies are followed in the matter of recruitment and promotion in these Undertakings; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). A statement is attached.

(c) Yes.

(d) Does not arise.

Statement

1. Indian Railway Construction Company Ltd. (IRCON) and Rail India Technical & Economic Services Ltd. (RITES) both have been set up as public sector undertakings under the administrative control of the Ministry of Railways. The services in these undertakings are not classified as Class I, II, III and IV but as 'Executives' and 'other officials' of the Company. The total number of employees and those belonging to the Scheduled Castes and Scheduled Tribes as on 25-3-78 is as under:—

	Total	Scheduled Castes	Scheduled Tribes
I.R.C.O.N. :			
Executive	9		..
Other Officials	9		..
R.I.T.E.S. :			
Executives. . . .	135	1	
Other Officials	56	1	..

2.1. Railway Protection Force and Railway Protection Special Force both have not been set up as public sector undertakings. Railway Protection Force had been set up under the Railway Protection Force Act, 1957 and the Railway Protection Special Force is an extension thereof. The total number of employees and those belonging to the Scheduled Castes and Scheduled Tribes in RPSF is as under:—

	Total	Scheduled Castes	Scheduled Tribes
R. P. S. F. (as on 20-3-1978)			
Class I	8		..
Class II	25	2	2*
Class III	343	25	13
Class IV	4331	518	469

*1 Officer selected through UPSC has yet to join.

2.2. Information in respect of RPF is being collected and will be made available in due course.

Class-wise Number of Persons Employed in Undertakings of Ministry of Petroleum, Chemicals and Fertilizers

4586. SHRI SHIV NARAIN SARSONIA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the class-wise (I, II, III & IV) total number of persons in each of the following Undertakings functioning under his Ministry:—

1. Fertilizer Corporatin of India Ltd.
2. Fertilizer & Chemicals (Travancore) Ltd.
3. Hindustan Antibiotics Ltd.
4. Hindustan Insecticides Ltd.
5. Hindustan Organic Chemicals Ltd.

6. Indian Drugs and Pharmaceuticals Ltd.

7. Madras Fertilizers Ltd.

8. National Fertilizers Ltd.

9. Pyrites, Phosphates Chemicals Ltd.

(b) the number of Scheduled Castes & Scheduled Tribes in each class and each undertaking separately;

(c) whether the Government of India's order relating to reservation of vacancies are followed in the matter of recruitment and promotion in these Undertakings; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) to (d). Information in respect of Madras Fertilizers Limited, Hindustan Organic Chemicals Limited, Hindustan Insecticides Limited and National Fertilizers Limited is given in the attached statement.

Information in respect of the remaining Undertakings is being collected and will be laid on the Table of the House.

Statement

(a) & (b).

Name of the Undertakings.	Category of post	Total number of Employees	Scheduled Castes	Scheduled Tribes
1	2	3	4	5
Madras Fertilizers Limited. . .	Class I . .	295	2	Nil
	Class II . .	154	4	Nil
	Class III . .	513	36	Nil
	Class IV . .	133	60	Nil
There are no sweepers in Madras Fertilizers Limited.				
Hindustan Organic Chemicals Limited .	Class I. . .	210	18	2
	Class II . .	81	7	1
	Class III . . (excluding sweepers)	980	83	5
	Class III . . (sweepers)	11	11	Nil
In Hindustan Organic Chemicals Limited there is no post in Class IV since 1-1-1975. Sweepers also fall in Class III.				
Hindustan Insecticides Limited : . .	Class I . .	43	1	Nil
	Class II . .	115	1	Nil
	Class III . .	730	68	10
	Class IV . .	308	67	6
	Class IV . . (sweepers)	21	19	Nil
National Fertilizers Limited. . .	Class I . .	248	28	4
	Class II . .	211	21	4
	Class III . .	571	122	10
	Class IV . .	102	31	3
	Class IV. . (Sweepers) .	11	11	..

(c) & (d). Government of India' orders regarding reservation of posts in services have been accepted by these Undertakings for implementation. These instructions are being followed by these Undertakings to the extent possible.

Suburban Time Table

4537. SHRI R. K. MHALGI : Will the Minister of **Railways** be pleased to state :

(a) whether it is a fact that some of the M. Ps. and M.L.As. from the Greater Bombay and surrounding areas like Thane have represented to G.M. of Central Railway regarding certain changes in issuing suburban trains time-table to be enforced from 1st March, 1978; and

(b) what actions have been taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Yes.

(b) The suggestions will be considered at the time of next revision of the suburban time table of Central Railway as the time table is not being revised from March or April 1978. This has been explained to the representationists in a meeting at Kalyan on 26-2-1978.

पेट्रोल का मूल्य

4538. **श्री नवाब सिंह चौहान** : क्या **पेट्रोलियम, रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या संसद् में सामान्य बजट प्रस्तुत करने के बाद पेट्रोल के मूल्यों में कुछ वृद्धि हुई है;

(ख) क्या पेट्रोलियम उत्पादों के मूल्यों में भी वृद्धि हुई है;

(ग) पेट्रोल के मूल्यों में वृद्धि रोकने के लिए सरकार क्या कार्यवाही कर रही है; और

(घ) क्या पेट्रोल को पुराने मूल्यों पर बेचने के प्रस्ताव हैं ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री अनेश्वर सिंह) : (क) जी, हां । वित्त विधेयक, 1978 की धारा 37 के अधीन 5 प्रतिशत के मूल उत्पादन शुल्क के समतुल्य विशेष उत्पादन शुल्क लगाने के परिणामस्वरूप पेट्रोल के मूल्य में 11 पैसे प्रति लिटर (जिस में बिक्री कर शामिल नहीं है) की वृद्धि हुई है ।

(ख) विभिन्न पेट्रोलियम उत्पादों, अर्थात् वैमानिकी स्पिरिट, ए०टी०एफ०एच०एस० डी०ओ०, मिट्टी का तेल, हल्का डीजल तेल, एफ०ओ० बिटूमन, खाना पकाने की गैस, आदि के मूल्यों में 1-3-1978 से मूल उत्पादन शुल्क की दरों में 5 प्रतिशत की वृद्धि सीमा तक बढ़ोतरी हुई थी ।

वित्त विधेयक, 1978 की धारा 34 के अनुसार सी०ई०टी० की मद संख्या 68 पर यथा मूल्य 3 प्रतिशत तक उत्पादन शुल्क बढ़ गया था । तदनुसार इस मद के अन्तर्गत आने वाले पेट्रोलियम उत्पादों के मूल्य भी 1-3-78 से बढ़ गये थे ।

(ग) यहां तक कि कच्चे तेल के मूल्यों में 1-1-1977 से जो वृद्धि हुई, वह औसतन लगभग 8 प्रतिशत थी. पेट्रोल की मूल कीमत में वृद्धि नहीं हुई है, और बढ़ी हुई भागतें मूल्य निर्धारण प्रक्रिया में खपा दी गयी हैं ।

(घ) जी, नहीं ।

रेलवे सेवा आयोग

4540. **श्री शिव नारायण सरसूनिया** : क्या **रेल** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या तत्कालीन रेल मंत्री श्री के० हनुमन्तैया ने 20 मार्च, 1972 को संसद् में यह कहा था कि यदि प्रत्येक रेलवे आयोग में अध्यक्ष अथवा मैम्बर सेकेटरी अनुसूचित जाति/अनुसूचित जनजाति का हो तो उन्हें बहुत प्रसन्नता होगी;

(ख) क्या यह सच है कि वर्ष 1975 में मंत्रालय में तीनों मंत्रियों ने उपर्युक्त आश्वासनों को ध्यान में रखते हुए यह निर्णय लिया था कि सेवा आयोग का अध्यक्ष अथवा मेम्बर-सेक्रेटरी अनुसूचित जाति अथवा अनुसूचित जनजाति का व्यक्ति होगा और यदि इन जातियों में से कोई व्यक्ति उपलब्ध नहीं होगा तो अल्पसंख्यक समुदाय के व्यक्ति की नियुक्ति की जानी चाहिये; और

(ग) यदि हां, तो उक्त निर्णय को क्रियान्वित न करने के क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) लोक सभा में 20-3-72 को रेल बजट पर बहस के दौरान तत्कालीन रेल मंत्री श्री के० हनुमन्थैया ने कहा था कि रेल सेवा आयोग में अनुसूचित जातियों के व्यक्तियों को रखने के प्रस्ताव पर उन्हें कोई आपत्ति नहीं है यदि उपर्युक्त व्यक्ति मिल जाते हैं ।

(ख) इस पर सहमति हुई थी कि पैनल बनाते समय अनुसूचित जाति के एक सदस्य या अध्यक्ष को रखने की व्यवहारिकता पर भी ध्यान रखा जाना चाहिए । लेकिन इसके लिए कोई विशिष्ट आरक्षण नहीं है ।

(ग) संघ लोक सेवा आयोग द्वारा समय उपयुक्तता के आधार पर चयन किये जाते हैं । अनुसूचित जाति के अधिकारियों के नाम इलाहाबाद और मुजफ्फरपुर आयोगों के सदस्य सचिव के पदों के लिए संघ लोक सेवा आयोग को भेजे गये हैं । मद्रास आयोग का सदस्य सचिव अनुसूचित जाति का है अनुसूचित जाति के व्यक्तियों के नाम बम्बई और सिकन्दराबाद रेल सेवा आयोग के लिए भी विचाराधीन है ।

Benefits to Striking Employees

4541. SHRI RAM PRAKASH TRIPATHI : Will the Minister of **Railways** be pleased to state :

(a) whether the Railway Minister had assured Railway employees to see the newspaper of 12th June, 1977 to see what benefit he was going to give them;

(b) whether the assurances were belied as even the strikers of May, 1974 could not be brought at par with the loyal employees so far;

(c) whether the Minister will eliminate the discrimination of loyal and disloyal in view of the fact that previous Government had given concrete benefits to the loyals and Janta Government have totally ignored the strikers and their demands; and

(d) the expected benefits to the strikers ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Yes.

(b) to (d). The instructions for reinstatement of dismissed removed/suspended employees in the context of May 1974 strike have been implemented except in the case of 13 employees who are undergoing trial on a charge of murder.

In the case of permanent and temporary employees, who were dismissed or removed from service and who have been reinstated, they have been paid pay and allowances equivalent to the subsistence allowance admissible under the rules, for the intervening period between the date of dismissal or removal and the date of joining duty, the intervening period being treated as duty for purposes of drawal of increment, retirement benefits, etc. The employees have been restored to the same seniority position which they were assigned perior to their dismissal, removal, etc. In cases where, consequent on restoration of seniority, an employee becomes due for further promotion, his claim for promotion is to be considered against the next available vacancy. In the cases of Railway employees who had already been taken to duty after imposing some punishments such as stoppage of increment, reduction in ranks, etc., their pay has been refixed from 1-4-77 as if the punishment has not been imposed and they have all been restored to their original grade or stage of pay from that date.

Casual labour and substitutes, on being taken back, have been restored to their original position in their seniority list

held by them before the strike and considered for placement in the select list for absorption in regular service on the basis of that seniority. Their re-engagement has been done on the same rate of pay which they were drawing prior to their termination.

Instructions have also been issued that entries in the service records regarding strike should be deemed to be non-existent and that the entries in the confidential reports should be cancelled so that they cannot operate against any one at the time of considering them for promotion, etc.

Instructions have been issued on 1-3-78 that the period of absence should be treated as leave due or as leave without pay where no full pay or half pay leave is due; in all cases, the period will count for increment.

On the whole, several forms of victimisation have been vacated to the extent feasible and no discrimination is now made between those who took part in the strike of May 1974 and others who did not take part.

Marriage age of Boys and Girls

4542. SHRI KANWAR LAL GUPTA : Will the Minister of **Law, Justice and Company Affairs** be pleased to state :

(a) the specific steps Government have taken to advance the age of marriage of boys and girls ;

(b) how many persons have been challanned for marrying earlier in each State during the last five years; and

(c) the specific steps taken by Government to take action against the defaulters who violate the Act ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NAR SINGH YADAV) : (a) The Child Marriage Restraint (Amendment) Act, 1978, published as Act No. 2 of 1978 on the 14th March, 1978, seeks to increase the minimum age of marriage from fifteen to eighteen in the case of females and from eighteen to twenty-one in the case of males. That Act will come into force on such date as the Central Government may, by notification, appoint.

(b) and (c). Information will be collected from the State Governments and Union territory Administrations and will be laid on the Table of the House.

Effect of pollution of Mathura Refinery on Taj

4543. SHRI R. K. MHALGI : Will the Minister of **Petroleum, Chemicals and Fertilisers** be pleased to state :

(a) whether it is a fact that Archaeological Survey of India (ASI) has demanded re-examination of the problem of effect of pollution of Mathura Refinery on Taj Mahal and informed the Government of India that the whole issue needs to be gone into afresh by eminent and competent scientists from within the country ?

(b) if so, when ; and

(c) what action have Government taken or propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). Yes, Sir. In a note sent to the Member-Secretary of the Expert Committee on the Environmental Impact of Mathura Refinery on 12-8-1977, the Archeological Survey of India (ASI) demanded re-examination of the problem of effect of pollution of Mathura Refinery on Taj Mahal.

(c) The note of the Archaeological Survey of India (ASI) was discussed by the Expert Committee which included the representatives of the ASI. The Committee as submitted an unanimous report which is under Govt.'s consideration.

Effect of increased excise duty on Railway Budget

4544. SHRI R.K. MHALGI :
DR. BAPU KALDATE :

Will the Minister of **Railways** be pleased to state :

(a) whether the increase in the excise duty announced in the Budget will have any effect on the Railway Budget; and

(b) if so, to what extent the surplus would be eaten away by the excise duty ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Yes.

(b) Rs. 19·58 crores approximately.

सहरसा पूर्णिया क्षेत्र में रेल लाइनों को क्षति

4545. **श्री विनायक प्रसाद यादव :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्वोत्तर क्षेत्र में नेपाल से लगे हुए सहरसा और पूर्णिया क्षेत्रों में सुपौल-भपटियाही, भपटियाही-निरमली, भपटियाही प्रतापगंज कानू घाट अन्धेरा घाट-फारबिस गंज और प्रतापगंज-भीमनगर मीटर गेज रेल लाइनें बिछाई गई थीं;

(ख) क्या 1904 और उस के बाद कोसी नदी में आई बाढ़ों के कारण ये रेल लाइनें नष्ट हो गई थीं;

(ग) क्या भपटियाही गढ़ फारबिस गंज रेल लाइन को फिर से चालू करने के लिये रेलवे बोर्ड ने अगस्त, 1973 में चार करोड़ 43 लाख रुपये की मंजूरी दी थी और इस कार्य को अविलम्ब पूरा करने का आदेश दिया था;

(घ) क्या इन आदेशों के अलावा रेलवे बोर्ड ने यह आदेश भी दिया था कि प्रतापगंज-भीमनगर रेल लाइन को पुनः चालू करने के लिये और भपटियाही-निरमली रेल लाइन को बड़ी लाइन में बदलने के लिए अविलम्ब इंजीनियरी सर्वेक्षण किया जाये;

(ङ) क्या प्रतापगंज-भीमनगर लाइन को पुनः चालू करने और भपटियाही-निरमली रेलवे लाइन को बड़ी लाइन में बदलने के लिए अविलम्ब रूप से इंजीनियरिंग सर्वेक्षण करने का भी आदेश दिया गया था; और

(च) यदि हां, तो भपटियाही-निरमली तथा प्रतापगंज-भीमनगर रेल लाइनों को पुनः चालू करने संबंधी कार्य आरम्भ न करने के क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) और (ख). जी हां।

(ग) जी हां। सरायगढ़ और फारबिसगंज के बीच 59 कि०मी० लम्बी सीधी मीटर लाइन रेल सम्पर्क फिर से स्थापित किया जा चुका है।

(घ) और (ङ). भीमनगर से प्रतापगंज/बालुआ (ललित ग्राम) के बीच 23 कि०मी० लम्बी रेल लाइन को फिर से चालू करने के लिए 1973 में प्रारम्भिक इंजीनियरी एवं यातायात सर्वेक्षण मंजूर किया गया था तथा 1975 में प्राप्त परियोजना से पता चला कि परियोजना अर्थक्षम नहीं होगा और इसलिए इसका निर्माण कार्य शुरू नहीं किया गया। निर्मली और रायगढ़ के बीच मीटर लाइन रेल सम्पर्क स्थापित करने की सम्भावनाओं का पता लगाने के लिए एक इंजीनियरी एवं यातायात सर्वेक्षण किया गया था और एक दूसरा सर्वेक्षण निर्मली और भीमनगर के बीच मीटर लाइन सम्पर्क की व्यवस्था के लिए भी किया गया है इस लाइन को ललितग्राम से जोड़ना है तथा इनकी रिपोर्ट 1977 में मिली हैं। इन दोनों विकल्पों के लिए कोसी नदी पर बहुत ही कीमती पुल का निर्माण करना पड़ेगा। संसाधनों की सीमित उपलब्धता के कारण इस परियोजना को अभी तक शुरू नहीं किया गया है।

नार्दन रेलवे मैन्स यूनियन के महामंत्री से प्राप्त पत्र

4546. **श्री शरद यादव :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या नार्दर्न रेलवे मैन्स यूनियन के महामंत्री ने 12 मई, 1977 को कोई पत्र रेल मंत्री को दिया है;

(ख) यदि हां, तो उस का पाठ क्या है और

(ग) उस पर सरकार ने क्या कार्यवाही की है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) से (ग). पत्र प्राप्त हो गया है और उस पर विचार किया जा रहा है।

ए० एच० व्हीलर एण्ड कम्पनी के एकाधिकार को समाप्त किया जाना

4547. **श्री आर० एस० कुरील :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेलवे बुक स्टाल एजेन्ट और कर्मचारी रेलवे को 5 प्रतिशत रायल्टी देने को तैयार हैं और यदि हां, तो मैसर्स ए०एच० व्हीलर एण्ड कम्पनी के एकाधिकार को समाप्त करके एजेन्टों और कर्मचारियों की सहकारी समितियों को रेलवे बुक स्टालों का ठेका न दिये जाने के क्या कारण हैं;

(ख) क्या मैसर्स ए० एच० व्हीलर एण्ड कम्पनी ने सैकड़ों एजेन्टों को अपने हक की लड़ाई लड़ने के आरोप में काम से हटा दिया और रेलवे बुक स्टाल एजेन्टों को यूनियन के सक्रिय सदस्यों को परेशान किया था; और

(ग) क्या रेलवे एजेन्टों को पहले बुक स्टाल मैनेजर कहा जाता था, परन्तु श्रम कानूनों से बचने के लिए मैसर्स ए०एच० व्हीलर द्वारा उन्हें बुक स्टाल एजेन्ट का पदनाम नहीं दिया गया है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) रेलवे स्टेशनों पर बुक स्टाल स्थापित करने का मुख्य उद्देश्य यात्रियों की संतोषजनक सेवा करना है न कि मुनाफा कमाना। यही कारण है कि बिक्री पर रायल्टी को 2½ परसेंट जैसी कम दर निश्चित की गयी है। छोटे बुक स्टाल ठेकेदार तो इस से भी कम दरों पर एक मुफ्त लाइसेंस फी देते हैं। चूंकि मेसर्स ए०एच० व्हीलर एण्ड कम्पनी तथा अन्य दो बड़े बुक स्टाल ठेकेदारों के वर्तमान ठेके 31-12-1984 तक बैध हैं, अतः इन को सभी हटाना सम्भव नहीं है।

(ख) मेसर्स ए०एच० व्हीलर और उसके एजेंटों के आपस के व्यवहार कम्पनी के निजी मामले हैं।

लेकिन मेसर्स ए०एच० व्हीलर ने सूचित किया है कि अपने अधिकारों की बांच के लिए लड़ने के कारण किसी एजेंट को न तो हटाया गया है और न ही उत्पीड़ित किया गया है।

(ग) मेसर्स ए०एच० व्हीलर एण्ड कम्पनी ने सूचित किया है उनका 20 साल से भी अधिक पुराना रिकार्ड बताता है कि वे बुक स्टाल एजेंटों को कमीशन के आधार पर रखते हैं।

ए० एच० व्हीलर एण्ड कम्पनी द्वारा पत्रिकाओं की बिक्री

4548. **श्री आर० एस० कुरील :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मैसर्स ए० एच० व्हीलर एण्ड कम्पनी के मालिक सैकड़ों लोगों को घरेलू काम के लिए नियुक्त कर उनकी तनख्वाह को कार्यालय खर्च में दिखाती है;

(ख) क्या मै० ए० एच० व्हीलर एण्ड कम्पनी रेलवे बुकस्टाल एजेन्टों को तंग करने के उद्देश्य से मुकदमें दायर करके लाखों रुपये का खर्च दिखाती है; और

(ग) क्या मै० ए० एच० व्हीलर एण्ड कम्पनी बुक स्टाल एजेन्टों से वसूल भाई सैकड़ों टन पत्र-पत्रिकाओं को बेचकर उक्त रकम को अपनी आमदनी में नहीं दिखाती है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) से (ग). करार के अनुसार, मेसर्स ए०एच० व्हीलर एण्ड कम्पनी रेलवे स्टेशनों पर स्थित बुक स्टालों के माध्यम

से की गयी समग्र बिक्री पर 2½ प्रतिशत की दर से रेलों को रायल्टी का भुगतान करती है । रेलों का सम्बन्ध केवल की गयी कुल बिक्री से है और रेल प्रशासन द्वारा इन आंकड़ों की लेखा परीक्षा की जाती है और रायल्टी वसूल कर ली जाती है । मेसर्स व्हीलर एण्ड कम्पनी के अनेकों काम हैं, जैसे प्रकाशन करना, खेलकूद सामग्री तथा उपस्करों का वितरण, प्रकाशनों आदि का थोक रूप में वितरण, और इस प्रकार, कम्पनी की समग्र आय, व्यय रेल प्रशासन की सीमा के अन्तर्गत नहीं आते ।

लेकिन, मैसर्स ए० एच० व्हीलर ने यह सूचना दी है कि वे दफ्तर के लेखे में घरेलू काम के लिए व्यक्तियों को नियोजित या ऐजन्टों को तंग करने के लिए मुकदमें दायर नहीं करते हैं । मुकदमें उसी दशा में दायर किये जाते हैं जबकि एजेन्ट कम्पनी के धन का दुरुपयोग करते हैं । उन्होंने यह भी कहा कि करार के अनुसार बिना बिकी पुस्तकों के स्टाक और पत्रिकाओं के स्टाक प्रकाशकों को वापस लौटाते हैं । ऐसे मामले में जब कि करार में प्रकाशकों को पत्रिकाओं को लौटाना आवश्यक नहीं होता तो उन्हें बेच दिया जाता है और बिक्री से प्राप्त रकम को कमीशन के लेखे में दिखा दिया जाता है ।

Disposal of Election Petitions

4550. SHRI R. V. SWAMINATHAN : Will the Minister of **Law, Justice and Company Affairs** be pleased to state :

(a) whether all the election petitions filed in the States High Courts and in Supreme Court have been disposed of relating to the Lok Sabha elections and State elections in 1977.

(b) if so, how many cases have so far been settled all over the country upto March, 1978;

(c) whether it is also a fact that Chief Justice of the High Courts have requested the Government for appointment of more Judges to dispose of the pending cases in their courts ;

(d) if so, whether Government have agreed and in certain cases new judges have been appointed;

(e) whether all the existing vacancies of the judges in the States have been filled; and

(f) if not, when these are likely to be filled ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN : (a) and (b). Information is being collected from the various High Courts and statement in this regard will be placed on the Table of the House in due course.

(c) and (d) A proposal for the appointment of an ad hoc Judge for disposing of election petitions was received from the Chief Justice of one High Court. However, proposals have been received in respect of some High Courts for creating more posts of Judges to dispose of pending cases generally. Government have sanctioned new posts in the following High Courts:

	Pmt.	Addl.
Allahabad .	..	6
Himachal Pradesh	..	1
Karnataka .	1	1
Madhya Pradesh .	..	6
Patna . . .	..	3
	1	17

Of these newly sanctioned posts, an additional Judge in the Karnataka High Court and three additional Judges in the Allahabad High Court have been appointed.

(e) No, Sir.

(f) All efforts are being made to fill up the existing vacancies expeditiously.

Rail Coupons for Journalists

4551. SHRI R.V. SWAMINATHAN
SHRI K. MALLANNA :

Will the Minister of **Railways** be pleased to state :

(a) whether it is a fact that his Ministry has introduced a new Scheme of concessional Rail travel coupons for the accredited Journalists ;

(b) if so, details regarding the Scheme;

(c) whether Government have issued any railway coupons to Journalists in 1978 so far;

(d) if so, how many rail coupons have, so far, been issued;

(e) how many applications for this have, so far, been received; and

(f) what are the conditions imposed for issuing the rail coupons ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) to (f). With effect from 1st March, 1978, a revised Scheme of Money Value Coupons was introduced on the Indian Railways for the Press Correspondents accredited to the Headquarters of the Government of India and the State Governments for their journeys connected with bonafide press work involving an element of 15% concession in first class and 50% in second class. Prior to March, 1978, there was a system of issuing distance coupons for journeys totalling 2,500 Kms.

These Coupon Books can be obtained by the accredited Press Correspondents on production of a requisite certificate signed by the specified authorities. These coupons are exchanged for the face value of the ticket and their use is limited only for the purchase of journey tickets. After the introduction of the revised Scheme, from 1st March, 1978, 40 First Class and 45 Second Class Money Value Coupon Books have so far been sold to Press Correspondents.

Representation from Guards of Khurda Road

4552. SHRI DINEN BHATTACHARYA : Will the Minister of Railways be pleased to state :

(a) whether Government have received any representation from the Guards of Khurda Road Division about their grievances ;

(b) if so, the details thereof ; and

(c) the steps taken by the Government to ameliorate the same ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). Representations have been received by the Railway Administration for (i) allotment of more number of Mail/Express Trains to Guards, (ii) revision of links of Mail/Express trains which are worked by Guards, Grade 'A' (Special) and (iii) treating the posts of Guards Grade 'A' (Special) as non-selection posts. Regarding item (iii), some of the staff have already filed a writ petition.

(c) In accordance with Government's policy, staff representations received from any source are given due consideration and necessary action is taken. The demands of all categories of staff are considered and solved through the various tiers of the Permanent Negotiating Machinery and the Joint Consultative Machinery. The representations are also being considered accordingly.

Alleged Malpractices in Bhojudih Loco Shed

4553. SHRI DINEN BHATTACHARYA : Will the Minister of Railways be pleased to state :

(a) whether Government have received any representation about corrupt practices and excess payment made to the contractor for Coal and Ash Handling in Bhojudih Loco Shed;

(b) if so, whether the matter has been enquired into and with what results; and

(c) the steps Government propose to take to recover the money from the contractor and also punish the railway officials involved in the same ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Yes.

(b) Yes. The investigations have just been completed and the report is being examined.

(c) Action as warranted will be taken after the examination of the report.

Service Conditions of Wireless Operators

4554. SHRI DINEN BHATTACHARYA : Will the Minister of Railways be pleased to state :

(a) whether Government have received any representation about the service conditions, machine allowance, etc. of the Wireless Operators in the Indian Railways ;

(b) if so, the details thereof ; and

(c) the steps taken by Government of settle the grievances ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c) The main demands contained in the representations as under :—

(1) Revision of pay scales,

(2) Revision of special pay on passing profficiency tests,

(3) Consultation with the affiliated Unions of the Federation regarding surplus staff on Railways, and

(4) Percentage upgradation.,

As the revised scales of pay allotted to this category were strictly in accordance with the recommendations of Third Pay Commission, it was not feasible to further revise their pay scales. As the Pay Commission had specifically recommnded the discontinuance of special pay, the question of revision of quantum of spcial pay did not arise. This Ministry would have no objection to discuss with the Unions the problems relating to surplus staff on Railways. 22 posts have been upgraded from the revised scale of Rs. 330—560 to the revised scale of Rs. 425—640 in order to improve their promotional avenues.

Casual Labour in Micro-Wave Section of Southern Railway

4555. SHRI DINEN BHATTACHARYA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have received any representation from the casual laobur employed in the Micro-Wave Section of Southern Railway about their grievances ;

(b) if so, the deatails thereof ; and

(c) the steps taken by the Government to settle these grievances ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS : (SHRI SHEO NARAIN) : (a) Yes.

(b) The main points raised in the representation relate to absorption in permanent cadre ; protection against retrenchment of those found medically unfit and protection against retrenchment due to want of work.

(c) Casual labour are considered for regular absorption depending upon the number of regular vacancies available, length of service rendered by them and their being found medically fit It is not possible to retain in service those who are declared medically unfit. There is no intention to close down the Microwave Construction Unit in the immediate future. However, when retrenchment becomes inevitable due to stoppage/tapering of work, every effort is made to provide them in some other nearby project.

Lifting of Stocks of L-Base From Canalising Agency

4556. SHRI S.S. SOMANI : Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state :

(a) What is the total uplift of stocks of L-Base from the canalising agency by actual users both in quantity and value from August, 1977 till-date ; and

(b) whether lifting of stocks of L-Base has decreased and if so, the detailed reasons for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) and (b) From 1-8-1977 to 9-3-78, a total quantity of 27 683 tonnes of L-Base valued at Rs 138·67 lakhs has been lifted by actual users from the State Chemicals & Pharmaceutical Corporation of India Ltd, which is the canalising agency for this intermediate.

In January and February, 1978, the lifting of L-Base showed a decreasing trend but in the beginning of March, 1978 the lifting has again increased. The reason for decrease in lifting L-Base appears to be due to heavy imports of this material against REP licences.

Working of Fertilizer Corporation of India.

4557. SHRI G.M. BANATWALLA: SHRI MUKHTIAR SINGH MALIK :

Will the Minister of PETROLEUM, CHEMICLS AND FERTILIZER, be pleased to state :

(a) whether Government have inquired into the working of the Fertilizer Corporation of India during the last three years ;

(b) if so, whether any irregularities have been found by Government ; and

(c) whether there is any proposal under consideration of Government to reorganise this Corporation or its better working and functioning and if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) (a) While the Action Committee on Public Enterprises set up by Government made the study of the organisational aspect of the Fertilizer Corporation of India during 1971-72 no other high power committee has gone into the working of the FCI.

(b) Does not arise.

(c) Government have decided to re-organise the Fertilizer Corporation of India and the National Fertilizer Ltd. into the following five companies.

Name of the Company	Units/Division
1. Fertilizer Corporation of India Limited.	Sindri (including Sindri Modernisation and Sindri Rationalisation) Gorakhpur, Talecher, Ramagundam and Korba.
2. National Fertilizers Limited.	Nangal, Bhatinda and Panipat.
3. Hindustan Fertilizer Corporation Limited.	Namrup, Haldia, Barauni and Durgapur.
4. Rashtriya Chemicals & Fertilizers Ltd.	All Units of Trombay and gas based plants in the south of Bombay.
5. Fertilizer (Planning & Development) India Ltd.	P & D Division of the FCI.

The main purpose of the re-organisation of FCI/NFL is to avoid centralisation of decision making and powers in FCI and to bring about greater autonomy to the field units. This would result in greater efficiency in plant operation.

Registration of New Companies

4558. SHRI KANWAR LAL GUPTA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the number of new companies registered in the last one year ;

(b) the number of applications pending as on 28th February, 1978 for taking permission of becoming Manager Director or Director of a company ;

(c) has Goverament received complaints about the delay in permitting to become Director or Manager Director in the last one year ; and

(d) if so, give the number thereof and the action taken to expedite the process ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) 2522 Companies limited by shares were registered during the year 1977.

(b) 277 Statutory applications under Section 269 of the Companies Act, 1956 seeking the approval of the Central Government for the appointment/re-appointment of the Manager/Managing Director/whole-time Director were pending as on 28-2-1978.

(c) and (d). Some complaints were received during the last one year and these have been attended to. Action has also been taken recently to simplify the procedure to deal with such cases.

Grievances of Station Masters

4559. SHRI RAM PRAKASH TRIPATHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether All India Station Masters' Association has been agitating against interpolation in higher grades which has badly stopped their promotion in higher grades in comparison to other categories like Drivers, Guards in which no other categories come in higher grades ;

(b) why the interpolation is not done in initial grade as hardship exists in the intial grade and when their promotion chances come, the benefit is given to others ; and

(c) whether Government will look into the genuine demand and invite the Association to state their grievances ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS. (SHRI SHEO NARAIN) : (a) Yes.

(b) and (c). 25% of the vacancies in grade Rs. 455—700(RS) in the category of Station Masters, Yard Masters, Section Controllers, Traffic Inspectors etc. are filled by Traffic Apprentices. The direct recruitment quota is only 15% and the remaining 10% of the vacancies are filled by limited departmental competitive examinations. The recruitment of Traffic Apprentices is, therefore, not confined to SMs group alone. Such lateral induction in intermediate grades is also there in the Electrical and Mechanical Departments.

Planning and Development Division of Sindri Fertilizers Project

4560. SHRI A.K. ROY : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) what is the balance sheet of Planning and Development Division, Sindri for the last ten years, the amount spent on it, the earning made by it and the projects entrusted to it partly or fully by the F.C.I.;

(b) whether it is a fact that the F.C.I. has taken a step-motherly attitude towards the P & D. without assigning any big work to it despite its expertise and switching over to the foreign firms defeating the very purpose of making P & D. ;

(c) whether it is a fact that stepping in of the World Bank has further increased dependence and scuttled the scope of P & D ; and

(d) if so, what step Government propose to take to reverse the trend ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) and (b) The information on the amount spent on and earnings made by the Planning and Development Division, Sindri, is being collected and will be laid on the Table of the House. The organisation has been assigned responsibilities to varying extents over the past two decades in the setting up of 16 major fertilizer projects of which 13 were for the FCI Ltd. themselves and the remaining three for outside agencies, namely, M/s. FACT, Hindustan Steel (Rourkela) and Neyveli Lignite (fertilizer unit). In addition the organisation has also undertaken 24 minor projects of which 16 were for the FCI and 8 for outside agencies. Based on research development and design work done by the P&D, production of catalysts for fertilizer industry has been set up at Sindri.

(c) and (d). No, Sir. The import of technology and expatriate assistance is made only to the extent these are not available within the country. In fact, keeping in view the need to strengthen the P&D organisation it has been decided to set it up as a separate engineering company in the general scheme of re-organisation of the Fertilizer Corporation of India Ltd.

Self-Reliance by units of F.C.I.

4561. SHRI A.K. ROY : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) what is the amount and percentage of foreign exchange component in all the units of the F.C.I. and whether there is a progress towards self-reliance ;

(b) whether it is a fact that the progress towards self-reliance has now gone on back-gear though expertise is available in the country to have a Swadeshi fertiliser Factory completely built with indigenous know-how and materials ; and

(c) if so, the reasons of this back-sliding and the steps to be taken for a Swadeshi Fertilizer Factory in a near future ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) The amount and percentage of the foreign exchange component of FCI units since its inception in 1961 are given below :

(Rs. in lakhs)

S. No	Unit/Division	Estimated total project cost	Estimated %age F.E. component	F.E. Component to (total Cost)
1	2	3	4	5
1	Nangal	8120	1400	45·13
2	Trombay	4558	2132	47·21

1	2	3	4	5
3	Gorakhpur.	3418	1427	41·75
4.	Namrup I	2427	637	26·25
5.	Durgapur	10215	3633	35·57
6.	Barauni	9232	2396	25·95
7.	Namrup II	7491	2421	32·32
8.	Sindri Rationalisation.	4801	854	17·79
9.	Gorakhpur Expansion	1839	870	47·31
10.	Talcher	18476	4578	24·83
11.	Ramagundam I	18552	4643	25·03
12.	Haldia	22851	4296	18·80
13.	Nangal Expension	12983	5100	39·30
14	Trombay IV	7627	2468	32·36
15.	Sindri Modernisation	15204	5371	35·33
16.	Trombay V.	16997	4352	25·60

The project at Serial Nos. 10 to 16 are yet to be commissioned.

As will be seen from the above by and large the trend over the years is towards reduction of the foreign exchange component in the projects.

(b) and (c). No, Sir. While the public sector engineering companies have developed or acquired technology in regard to certain sections of fertilizer plants, the fertilizer industry has nevertheless to depend on external technology/know-how relating to certain vital sections of fertiliser plants like gasification, ammonia synthesis, Co2 purification, etc. In this background the import of technology and expatriate assistance is allowed only to the extent these are not available within the country.

Production Chloramphenicol in Mac Laboratories

4562. SHRI S.S. SOMANI : Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state :

(a) Whether Mac Laboratories had obtained industrial licence for manufacture of Chloramphenicol from basic stages ;

(b) if so, how Government do justify their decision to release L—Base to them till 31st March, 1979 when there is sufficient capacity in the small scale sector to meet the requirement of the country for Chloramphenicol for Fifth and Sixth Five Year Plan ;

(c) when Government is fully satisfied that Mac Laboratories have taken concrete steps to start production of Chloramphenicol from basic stage for which they licenced from 31st March, 1979 ; and

(d) if no, how do Government justify that its decision to release L-Base to them is not indirect favouritism to them ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

(b) to (d). For implementing the industrial licence, the party have already installed plant and machinery to produce Chloramphenicol starting from the basic stage of P-Nitro-Aceto-Phenon. They had actually produced some quantity of Chloramphenicol from this stage, but such production was found to be uneconomical.

The party is reported to be working towards developing a process for economical production. They expect to develop such a process within a period of 1 to 2 years or so.

On a representation from M/s Mac Laboratories for supply of L-Base to keep their plant in operation till an alternative economical process is developed

by them for manufacture of Chloramphenicol from basic stages, it was decided to allow them release of L-Base till 31st March, 1979.

An allocation order for release of 22 tonnes of L-Base was recently issued in favour of this company. However, the implementation of this release order has been with-held because of a report meanwhile that this firm had secured sizeable quantities of L-Base under REP licences.

A Technical Team has been recently appointed to inspect the state of affairs of this company as well as to make such other investigations/studies as may be necessary so as to enable the Government to come to a positive conclusion about the future of this company from the point of view of whether or not they would, within a reasonably predictable period, be able to commence production of Chloramphenicol from the basic stage.

Group Insurance Scheme for Railway Porters

4563. SHRI M. RAM GOPAL REDDY : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government propose to introduce Group Insurance Scheme for railway porters ; and

(b) if so, the detils threof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). A proposal to provide some social security measure by way of a Group Insurance Scheme to railway licensed porters has been engaging the attention of the Ministry of Labour and Employment, Life Insurance Corporation of India and this Ministry. A final decision will be taken after studying the various aspects of the scheme in consultation with the Ministry of Labour and the Life Insurance Corporation of India.

Suggestion to Amend Companies Act

4564. SHRI M. RAM GOPAL REDDY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be Pleased to state :

(a) whether an eminent British Industrialist and Economist Mr. George Gogder has suggested an amendment in the Indian Companies Act ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) The Government have not received any suggestion from the British Industrialist and Economist Mr. George Gogder or from somebody on his behalf for the amendment of the Companies Act, 1956. The Government have, however, seen newspaper reports indicating the suggestions of Mr. Gogder for the introduction of the concept of trusteeship in industrial management through legislation.

(b) The whole question of the review of the Companies Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969 is before an Expert Committee which is expected to look into the entire structure of these two Acts and make its recommendations.

Recanalisation of Pharmaceutical Raw Material

4565. SHRI M. RAM GOPAL REDDY: Will the Minister of PETROLMUM AND CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the drug industry has urged for recanalisation of pharmaceutical raw materials ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) No such representation has been received from the drug industry.

(d) Does not arise.

Railway Lines in backward hilly and tribal areas

4566. SHRI GIRDHAR GOMANGO : Will the Minister of RAILWAYS be pleased to state :

(a) Planning and programmes adopted by his Ministry to extend railway lines in backward hilly and tribal areas in 1978-79 and in Sixth Five Year Plan ; and

(b) Allocation provided or likely to be earmarked for the backward regions for the new lines and conversion of Narrow Gauge and Meter Gauge lines in Sixth plan proposal ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). A statement containing a list of new lines and gauge conversion Projects which will be in progress in 1978-79, showing the proposed outlays for each project is attached.

The list of new line and gauge conversion projects to be included in the Sixth Plan and the allocation of funds for them has not yet been finalised.

Statement

New Lines Projects in Progress

S. No.	Project	Oulay in 1978-79 (Rs. in crores)
1.	Vasai Road-Diva BG Rail link	4·00
2.	Wani-Chanaka BG Rail line	0·10
3.	Apta-Roha BG Rail link	1·00
4.	Mir Chadhuri/Karaila Rd. Jayant Railway	8·03
5.	Howrah-Seakhala BG line	0·0001
6.	Kanyani to Kalyani Township	0·50
7.	Shahdara-Saharanpur BG Rail link	5·82
8.	Rohtak-Bhiwani	1·15
9.	Gohana-Panipat (Restoration)	0·1588
10.	New BG line from Rampur to New Haldwani	0·0001
12.	Sakri-Hasanpur Road MG line	0·0001
11.	Bagaha-Chitauni MG (Restoration)	0·0001
13.	Hassan-Mangalore MG	2·52
14.	New Line from Trivandrum via Nagarcoil with a branch line from Nagarcoil to Kanyakumari	2·00
15.	Restoration of Railway line Rameswaram and Dhanushkodi	0·0001
16.	Bibinagar-Nadikude BG	1·00
17.	New BG line between Bhadrachalam Road to Manuguru	2·00
18.	Rail link to Haldia Port	0·15
19.	Cuttack-Paradeep link	0·58
20.	Construction of BG line Howrah-Amta including Bargachia-Champadanga	0·40
21.	Barsapani-Jakhapura BG Phase-I	1·00
22.	Sabarmati-Gandhinagar	0·02
23.	Guna-Maksi	0·10
24.	Nadiad-Modasa BG line	0·50

Conversions Project in Progress

1.	Suratgarh-Bhatinda MG to BG	2·40
2.	Barabanki-Samastipur MG to BG	12·97
3.	Varanasi-Bhatni MG to BG	0·0001
4.	Samastipur-Darbhanga MG to BG	0·0001
5.	Moradabad-Ramnagar	0·18
6.	Kashipur-Lalkua MG to BG	0·02
7.	New Bongaigaon-Gauhati (Parallel BG line)	2·48
8.	Guntakal-Dharamavaram (Parallel BG line)	2·06
9.	Ernakulam-Trivandrum MG to BG	0·17
10.	Manmad-Parbhani-Purli Vaijnath MG to BG	0·25
11.	Guntur-Macherla	0·0001
12.	Viramgam-Okha Porbandar MG to BG	7·98
13.	Delhi-Sabarmati MG to BG	0·0001
14.	Barauni-Katihar	1·000

Policy regarding N.G.M.G. uneconomic lines

4567. SHRI GIRIDHAR GOMANGO : Will the Minister of RAILWAYS be pleased to state :

(a) policy and proposals of his Ministry regarding the Narrow Gauge, Metre Gauge and the un-economic lines in Sixth Five Year Plan ;

(b) if decided, the broad outlines thereof; and

(c) the steps taken to make it an economical one ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) to (c). The Government's future policy for construction of new lines is under formulation and new schemes to be undertaken will be determined after this policy has been finalised. As regards the existing un-economic branch lines, a critical and objective review of the same is being undertaken as recommended by the Railway Convention Committee.

मिलावटी पेट्रोल की बिक्री

4568. **श्री लाल जी भाई :** क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने बताने की कृपा करेंगे कि :

(क) क्या हाल ही में देश में मिलावटी पेट्रोल की बिक्री की घटना बढ़ गई हैं जिसके परिणाम स्वरूप उपभोक्ताओं को विभिन्न प्रकार की कठिनाइयां हो रही हैं ;

(ख) क्या पिछली सरकार ने भी इस मामले की जांच के लिए कोई समिति नियुक्त की थी किन्तु कुछ निहित स्वार्थों ने इस बारे में कार्यवाही में विलम्ब किया है ; और

(ग) यदि हां, तो क्या सरकार इस मामले से अवगत है ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री अनेश्वर शिव): (क) देश में हाल ही में मिलावटी पेट्रोल की बिक्री की घटना में वृद्धि हुई से सम्बन्धित कोई रिपोर्ट प्राप्त नहीं हुई है ।

(ख) और (ग). तेल उद्योग ने मिलावट और सेवा प्रभारों पर एक कार्यकारी दल गठित किया था जिसने अपनी रिपोर्ट में कुछ उपाय सुझाये थे । इन्हें कार्यान्वित करने के लिए नोट कर लिया गया है । मोटर स्पिरिट (पेट्रोल) में मिलावट को बचाने के लिए तेल कम्पनियां पहले से निम्नलिखित कदम उठा रही हैं :—

1. पेट्रोल पूर्ति करने वाले भंडार केन्द्रों पर कोटि नियंत्रण उपाय लागू करना ;
2. पूर्ति भंडार केन्द्रों पर पेट्रोल ले जाने वाले टैंक ट्रकों को सील करना ;
3. उत्पादों की कोटि को सुनिश्चित करने के लिए टैंक ट्रक चलाकों को साक्षात्कार करना ;
4. तेल कम्पनियों के क्षेत्र कर्मचारियों द्वारा फुटकर पेट्रोलपम्पों का नियमित निरीक्षण करना ;
5. वितरण करने वाले पेट्रोल पम्पों के योग्मानी आंकड़ों के पठन पाठन सहित विक्रेता के पेट्रोल भंडार की वास्तविक जांच करना ;
6. पेट्रोल में मिलावट का पता लगाने के लिए फिल्टर पेपर टेस्ट को अपनाना ; और
7. प्रयोगशाला में परीक्षण हेतु फुटकर पेट्रोल पम्पों से नमूने लेना । राज्य सरकारों/संघ शासित प्रदेशों के प्रशासनों को यह सुनिश्चित करने के लिए सलाह दी गई है कि वे फुटकर पेट्रोल पम्पों से बेचे गये पेट्रोल के नमूनों का समय समय पर निरीक्षण करें और अपराधियों के विरुद्ध समुचित कार्यवाही करें ।

Cancellation of Licences of Vendors

4569. SHRI VASANT SATHE : Will the Minister of RAILWAYS be pleased to state :

(a) what is the number of licences for vendors cancelled during the last 10 months zonewise on account of various complaints;

(b) whether the Government have formulated a new policy in regard to award of licences to the vendors and details thereof ;

(c) the total number of new licences to the vendors awarded during the last year Zonewise; and

(d) the mechanism in regrd to cancellation of licences and award of licences to the vendors on railways and the improvement/revision proposed/under consideration with a view to provide more opportunities to the young and educated enterprising persons from economically weaker sections of the community ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (c). The information is being collected and will be laid on the table of the Sabha.

(b) No.

(d) As per extent rules, petty catering/vending contracts upto 3 a unit are allotted to Scheduled Caste/Tribe candidates straigatway if they are found capable of doing the work satisfactorily. For award of bigger catering/vending contracts Scheduled Caste/Tribe persons and Cooperatives of unemployed graduates are given preference.

The contracts of only those contractors whose performances are found to be unsatisfactory, are terminated.

Proposal to Reorganised R.P.F.

4570. SHRI VASANT SATHE : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is a proposal to reorganise the Railway Protection Force in view of the increasing incidence of Railway accidents sabotage and thefts ; and

(b) if so, furnish details of the proposal under consideration of the Government and the action taken/proposed in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARIN) : (a) No.

(b) Does not arise.

Railway link beween Kalyani Township and Sealdah-Ranaghat

4571. SHRI CHITTA BASU : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Chief Miniser of West Bengal has recently sent a proposal for Railway link between Kalyani Township and Sealdah-Ranaghat Railway line through his D.O. 330-CM dated November 21, 1977.

(b) if so, whether any action has since been initiated in this behalf; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Yes.

(b) and (c) The project regarding construction of a railway line from Kalyani station to Kalyani township has been included in the Budget for 1978-79.

Railway Station at Kalyani

4572. SHRI CHITTA BASU : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has under its consideration any proposal to establish a railway Station at Kalyani to accelerate the growth of the township and ensure its allround development; and

(b) if so, steps taken in this direction ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). The project regarding construction of a railway from Kalyani station to Kalyani township has been included in the Budget for 1978-79.

Production of Fertilizers

4573. SHRI K. PRADHANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the kinds and brand names of the various fertilisers produced by

factories run by the Central Government and factories run by the State Governments respectively as on December, 1977;

(b) what is the quantum of each variety of fertilizer produced by the companies controlled by Central Government and State Governments and by the private sector, state-wise per annum during the last three years, year-wise; and

(c) what is the total investment in the entire fertilizer industry up-to-date and what was the total investment in the year 1969-70 ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) Fertilizers produced by the Central Government and State Government together with the brand names if any, are given below. All companies do not sell their products under specific brand name but use their respective company's name.

(A) *Factories under Central Government;*
Nitrogenous Fertilizers :

	Name of the Company	Brand Name
1 Urea . .	Fertilizer Corporatin of India Ltd (FCI) .	..
	Fertili zer and Chemicals Travancore Ltd . (FACT)	--
	Madras Fertilizers Ltd (MFL) . .	Vijay
2 Ammonium Sulphate .	Fertilizer Corporation of India Ltd (FCI) .	
	Fertilizers and Chemicals Travancore Ltd. (FACT)	..
	Hindustan Steel Ltd. (HSL) . . .	..
3 Calcium Ammonium Nitrate.	Fertilizer Corporation of India Ltd (FCI) .	Kisan Khad
	Hindustan Steel Ltd. (HSL) . . .	Sona
4 Ammonium Chloride .	Fertilizer and Chemicals Travancore Ltd. (FACT)	
Phosphatic Fertilizers:		
1 NPK	Madras Fertilizers Ltd (MFL) . .	Vijay
2 Nitro-phosphate . .	Fertilizer Corporation of India Ltd (FCI) .	Suphala
3 Ammonium Phosphate .	Fertilizer and Chemicals Travancore Ltd. (FACT)	--
4 Dia Ammonium Phosphate	Madras Fertilizers Ltd (MFL) . .	Vijay
5 Single Super Phosphate:	Hindustan Zinc Ltd.	--
	Fertilizers & Chemicals Travancore Ltd. (FACT)	
B *Factories Under State Governments* :		
Single Super Phosphate	Bihar Super Phosphate Co . . .	..
	Maharashtra Agro Chemicals . . .	..
	Associated Assam Ltd.	..
	Hyderabad Chemicals	..

(b) A statement giving the required information is attached.

(c) Information is being collected and will be laid on the Table of the House

Statement

('000 Metric Tonnes)

	1975-76		1976-77		1977-78	
	Nitrogen	Phosphate	Nitrogen	Phosphate	Nitrogen	Phosphate
	1		2		3	
I. *PUBLIC SECTOR:*						
(A) *Controlled by Central Government*						
Assam	44·5	—	94·5	—	92·8	..
Rajasthan	..	3·2	..	5·1	..	5·8
Bihar	42·5	—	53·1	—	50·4	..
West Bengal	41·7	..	50·6	..	55·3	—
Madhya Pradesh	6·5	..	7·6	..	7·4	—
Uttar Pradesh	68·7	..	95·2	—	77·7	—
Orissa	80·1	..	83·4	..	69·1	..
Punjab	75·0	..	80·0	..	50·0	..
Maharashtra	70·0	34·0	54·6	45·1	90·0	34·7
Tamil Nadu	122·0	60·0	173·0	56·0	156·7	85·5
Kerala	112·0	21·5	123·0	26·0	127·0	50·3
(B) *Controlled by State Governments*						
Assam		0·6	..	2·1	..	2·3
Bihar		0·5	..	0·5	..	1·9
Andhra Pradesh		0·6	..	1·4	—	1·9
Maharashtra		1·8	..	1·6	..	2·6
II *CO-OPERATIVE SECTOR*						
Gujarat	115·0	37·0	158·0	94·0	196·5	140·5
III *PRIVATE SECTOR*						
Bihar	..	3·3	..	3·3	..	2·7
Rajasthan	110·0	..	120·0	..	108·6	..
Uttar Pradesh	183·0	4·0	193·0	6·2	185·2	8·0
Andhra Pradesh	48·0	50·0	64·0	72·0	53·6	57·7
Tamil Nadu	86·0	9·0	157·0	9·0	174·5	85·6

1	2	3	4	5	6	7
Goa	113·0	8·0	123·0	21·0	132·9	31·7
Gujarat	158·0	28·0	173·0	33·0	156·0	37·0
Karnataka	..	..	51·0	..	60·9	5·3
Maharashtra . . .	..	16·6	..	28·0	..	27·0
Madhya Pradesh . .	..	4·5	..	12·3	..	13·3
Delhi	..	9·1	..	19·3	..	17·1
Orissa	..	..	..	0·3	..	..
West Bengal . . .	..	8·3	..	9·3	..	8·8

सराडीया-शापुर रेलगाड़ी और जेतलसर बेरावल यात्री रेलगाड़ी का मिलान

4574. **श्री धर्मसिंह भाई पटेल** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात राज्य में जूनागढ़ जिले में सराडीया-शापुर-सोरठ रेलगाड़ी सराडीया से शापुर सोरठ प्रातः आठ बजकर चालीस मिनट के लगभग पहुंचती है और जेतलसर बेरावल यात्री रेल गाड़ी बेरावल के लिए प्रातः सात बजकर पैंतालीस मिनट पर शापुर-सोरठ रेलवे स्टेशन से चलती है और इसलिए बेरावल जाने के इच्छुक सराडीया-शापुर रेल गाड़ी के यात्री प्रातः लगभग ग्यारह बजे शापुर पहुंचते हैं और उन्हें सोमनाथ पर प्रतीक्षा करनी पड़ती है ;

(ख) यदि हां, तो कब और सराडीया-शापुर रेलगाड़ी और जेतलसर-बेरावल-यात्री रेलगाड़ी के समय में तालमेल बिठाने के लिए क्या कार्यवाही करने का विचार है ; और

(ग) क्या सरकार का विचार शापुर में जेतलसर-बेरावल यात्री रेल गाड़ी से मिलान करने के लिए सराडीया से चलने वाली सराडीया-शापुर रेल गाड़ी की रवानगी का समय बढ़ाने का है ताकि इस रेलगाड़ी के यात्री जेतलसर-बेरावल रेलगाड़ी पकड़ सकें और यदि हां, तो कब ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग). 379 अप सराडिया–शापुर सवारी गाड़ी का शापुर पहुंचने का निर्धारित समय 8.45 है और 346 डाऊन जेतलसर–बेरावल तेज सवारी गाड़ी शापुर से 7.57 पर छटती है। 379 अप के समय को पहले करना ताकि उसका 346 डाऊन से शापुर पर मेल हो सके, राजकोट और बम्बई के यू. यात्रियों द्वारा पसन्द नहीं किया जायेगा। जूनागढ़ जाने वाले विद्यार्थी शापुर पुवेकित गाड़ी से पहुंचते हैं और वहां से 9.37 पर छूटने वाली 37 अप मेल गाड़ी पकड़ते हैं। ऐसा करने पर उन्हें शापुर पर अधिक समय तक प्रतीक्षा करनी पड़ेगी।

सीजनल पासों के लिए पहचान-पत्र

4575. **श्री धर्मसिंह भाई पटेल** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात के पोरबन्दर रेलवे स्टेशन पर वर्ष 1977 में सीजनल पासों के लिए पहचानपत्र खत्म हो जाने से बांस जालीया, तरसाई, रूखपुर, राणा-वोरडा आदि छोटे-छोटे स्टेशनों वाले गांवों के छात्रों, कर्मचारियों और छोटे धंधे वाले लोगों को बहुत कठिनाइयां हुई थीं, और यदि हां, तो कितने समय तक पोरबन्दर रेलवे स्टेशन पर सीजनल पासों के पहचानपत्र नहीं थे;

(ख) इसके क्या कारण हैं और ऐसी कठिनाइयां भविष्य में न हों, इसके लिए सरकार का क्या कार्यवाही करने का विचार है, और

(ग) पोरबन्दर रेलवे स्टेशन से अन्य किन-किन गांवों के कितने कितने सीजनल पास जारी किये जाते हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) सीजन टिकट धारियों के लिए पहचान पत्र की पद्धत्ति को जनवरी, 1977 से आरम्भ किये जाने के बाद समाप्त नहीं किया गया था। लेकिन 12-8-77 और 24-11-77 के बीच पोरबन्दर और कुछ अन्य स्टेशनों पर पहचान पत्रों का स्टाक उपलब्ध नहीं था।

(ख) यह कमी स्टेशनों द्वारा मांग पत्र विलम्ब से भेजने के कारण हुई थी। पहचान पत्रों के स्टाक की पर्याप्त उपलब्धता को सुनिश्चित करने के लिए ये अनुदेश दिये गये हैं कि स्टेशनों को मांग पत्र सीधा प्रेस को भेजना चाहिए जैसा कि यात्रा और सीजन टिकटों को मांगने के लिए किया जा रहा है।

(ग) जनवरी, 1977 से फरवरी, 1978 की अवधि के दौरान, पोरबन्दर से निकटवर्ती स्टेशनों अर्थात् रानावाव, राना बोरडी, तारसे, बांसजलिया, कटकोला, बलवा, जमजोधपुर, भयावदार, उपलेटा और पानेलिमोटी तक 1095 सीजन टिकट जारी किये गये थे। उसी प्रकार उस अवधि के दौरान पोरबन्दर के लिए निम्नलिखित स्टेशनों से 3034 सीजन टिकट जारी किये गये थे :—

बांसजलिया	267
कटकोला	158
रानावाव	1594
पानेलिमोटी	330
जमजोधपुर	590
बलवा	95
	3034

पोरबन्दर से वेरावल के बीच एक्सप्रेस रेल गाड़ी का चलाया जाना

4576. **श्री धर्मसिंह भाई पटेल:** क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या पोरबन्दर से वेरावल विसावदर-धौला, धूंधका-अहमदाबाद के लिए सुपर एक्सप्रेस ट्रेन चलाने के बारे में कोई निर्णय किया गया है और यदि हां, तो यह ट्रेन कब तक चालू होगी;

(ख) पोरबन्दर से अहमदाबाद के बीच (वाया वेरावल) यह नई ट्रेन किन किन स्टेशनों पर रुकेगी, और

(ग) यह ट्रेन शुरू करने के क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) जी नहीं।

(ख) और (ग) प्रश्न नहीं उठता।

प्याज भेजने के लिए वैगन

4577. **श्री धर्मसिंह भाई पटेल** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात के राजकोट जिले में भायावदर में प्याज का प्रचुर मात्रा में उत्पादन होता है जो दिल्ली, पंजाब, राजस्थान, बिहार और आसाम को भेजा जाता है और यदि हां, तो क्या इस प्रयोजनार्थ वैगन के उपलब्ध होने के बारे में भायावदर से शिकायतें प्राप्त हुई हैं;

(ख) यदि हां, तो किन-किन लोगों ने और कब तथा किस प्रकार की शिकायतें की हैं; और

(ग) भायावदर से देश के दूसरे भागों को प्याज भेजने के लिए 1 जनवरी, 1978 से अब तक कितने वैगन आवंटित किये गये हैं और कितने आवंटित करने का प्रस्ताव है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) और (ख). भायावदर स्टेशन पर, दूर के गंतव्यों जैसे आसाम, बिहार आदि को रेल द्वारा भेजा जाने वाला प्याज का यातायात पर्याप्त मात्रा में, प्राप्त होता है। भयावदर से प्याज लादने के लिए माल डिब्बों की सप्लाई मे वृद्धि करने के सम्बन्ध में ओनियन मर्चेन्ट्स एसोसिएशन भायावदर और कुछ व्यक्तिगत विक्रेताओं की ओर से जनवरी और फरवरी, 1978 के दौरान अभ्यावेदन प्राप्त हुए हैं।

(ग) इसके बावजूद जबकि माल डिब्बों की सप्लाई बढ़ा दी गयी थी, ट्रेड द्वारा 715 से अधिक मांगपत्रों को जिनमें से केवल जनवरी 1978 में 668 को रद्द करा दिया गया था, कारण यह बताया गया कि पंजीकरण सही नहीं थे। 1-1-1978 से 17-3-1978 तक की अवधि के दौरान भायावदर स्टेशन पर प्याज के लदान के लिए माल डिब्बों की संख्या बढ़ाकर 390 माल डिब्बे तक हो गयी, जनवरी में 96, फरवरी में 140 और मार्च, 1978 के पहले 17 दिनों में अधिक से अधिक 154 हो गयी जबकि पिछले वर्ष की तदनुरूपी अवधि की तुलना में यह संख्या 235 थी। यातायात की यथाशीघ्र निकासी के लिए रेल प्रशासन द्वारा सतत प्रयास किये जा रहे हैं।

पूर्वोत्तर रेलवे में प्रशिक्षु (एप्रेंटिस) क्लर्क

4578. श्री दयाराम शाक्य : क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या आपातकाल के दौरान पूर्वोत्तर रेलवे में प्रशिक्षु (एप्रेंटिस) क्लर्कों के रूप में नियुक्त किये गये कुछ व्यक्तियों को वर्ष 1977 में नौकरी से निकाल दिया गया है और इनमें से बहुत से लोगों की आयु सरकारी सेवा में प्रवेश करने की आयु से अधिक हो गई है और यदि हां, तो इस बारे में सरकार द्वारा क्या कार्यवाही की जा रही है; और

(ख) उपरोक्त क्लर्कों को नौकरी से निकाले जाने के क्या कारण थे ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) और (ख). प्रशिक्षु क्लर्कों को एप्रेंटिस एक्ट के अन्तर्गत प्रशिक्षण दिया गया और प्रशिक्षण पूरा होने पर उन्हें हटा दिया गया। रेलवे का दायित्व केवल उन्हें प्रशिक्षण देना है न कि प्रशिक्षण पूरा कर लेने पर रेलवे में नियमित नौकरी देना। फिर भी 31-3-78 तक होने वाले रिक्त पदों में से 50% पद इन प्रशिक्षुओं द्वारा भरे जाने का निर्णय किया गया है और तदनुसार पूर्वोत्तर रेलवे कार्यवाई कर रही है।

Benefits to farmers after splitting of F.C.I.

4579. DR. RAMJI SINGH: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the splitting of the Fertiliser Corporation of India has been done in the interest of the farmers;

(b) if so, will the farmers be getting all kinds of Fertilizers or will be given only one particular kind because there is a split also in the Marketing Division;

(c) will it not be economical to have one integral Marketing Unit; and

(d) whether the posting of officers and men in the different Division has suffered from imbalance; if not, please state the man-power position of each unit together with the production capacity ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) The main purpose of the reorganisation of FCI/NFL into five companies is to avoid centralisation of decision making and powers in the FCI and to bring about greater autonomy to the field units. This is expected to improve the operational efficiency of the manufacturing units which will ultimately be in the interest of farmers.

(b) After the reorganisation, the existing marketing zones of the FCI will be allocated to the concerned new companies but till the alternative arrangements are made, they will continue to market the products of other companies also. Therefore, there would be no difficulty in farmers getting all the fertilizers consistent with the allocations made to the States under the Essential Commodities Act.

(c) Government have not accepted the alternative of a common marketing company because such a monolithic structure is ultimately not efficient or economical.

(d) The manpower cannot always be compared with capacity because of differences in plants about age, process, size, nature of feedstock etc. The capacity of different producing units and their present staff is given below:

	Name of the Unit/Division	Capacity in '000' tonnes		Staff strength
		N	P_2O_5	
1	Sindri	90	..	8044
2	Nangal	80	..	3443
3	Trombay	81	36	2367
4	Namrup	197	..	2218
5	Gorakhpur	131		2267
6	Durgapur	152		1490
7	Barauni	152	..	1440

The officers and men of an operating unit would be allotted to that company which will administer it. The staff of the head office of the FCI will be divided into four companies according to their requirements. The allocation of staff would not, therefore, cause any imbalance in plants.

बिहार में औद्योगिक प्रतिष्ठानों के पंजीकृत कार्यालय

4580. डा० रामजी सिंह : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार में सरकारी क्षेत्र और गैर सरकारी क्षेत्र के कुल कितने ऐसे औद्योगिक प्रतिष्ठान हैं जिनके पंजीकृत मुख्यालय बिहार से बाहर स्थित हैं;

(ख) इन से बिहार की आमदनी में कुल कितना घाटा होता है; और

(ग) क्या बिहार सरकार इन औद्योगिक प्रतिष्ठानों के पंजीकृत मुख्यालय बिहार में लाने पर जोर दे तो केन्द्रीय सरकार बिहार सरकार का समर्थन करेगी ?

विधि, न्याय, और कम्पनी कार्य मंत्री (श्री शांति भूषण) : (क) कम्पनी अधिनियम, 1956 के अन्तर्गत, कम्पनियों के लिये, अपने पंजीकृत कार्यालयों के पतों की बाबत केन्द्रीय सरकार को सूचना देना अपेक्षित है, परन्तु अपने मुख्यालयों अथवा औद्योगिक स्थापना के स्थानों के पते देना नहीं ।

31-3-1977 तक बिहार राज्य में पंजीकृत कार्यालयों वाली कम्पनियों की संख्या में, 32 सरकारी कम्पनियां (अर्थात सरकारी क्षेत्र की कम्पनियां) तथा 721 गैर-सरकारी कम्पनियां (अर्थात निजी क्षेत्र की कम्पनियां) सम्मिलित थीं ।

जैसा कि ऊपर बताया गया है, कम्पनियों द्वारा , कम्पनी अधिनियम के अन्तर्गत अपने औद्योगिक स्थापना के स्थानों के बारे में सूचना देना अपेक्षित नहीं है । तथापि, कम्पनी कार्य विभाग द्वारा, 50 लाख रु० या इससे अधिक की प्रदत्त पूंजी वाली गैर-सरकारी कम्पनियों के किये गये एक अध्ययन से इनके बारे में कुछ अपेक्षित सूचना उपलब्ध है, जिसके लिये इनसे साथ साथ इनके औद्योगिक स्थापना के स्थानों के बारे में भी विशिष्ट रूप से सूचना

प्राप्त की गई थी । इस अध्ययन के अनुसार, 50 लाख रु० या इससे अधिक की प्रदत्त पूंजी वाली 34 ऐसी गैर-सरकारी कम्पनियां थीं, जिनका पंजीकरण बिहार राज्य से बाहर हुआ था, परन्तु उनके कुछ एकक इस राज्य में संचालित थे । सरकारी कम्पनियों के बारे में, केन्द्रीय सरकार की कम्पनियों के लिये इस प्रकार की सूचना सरकारी उपक्रमों के ब्यूरो के पास होती है । उसकी सूचना के अनुसार ऐसी 12 केन्द्रीय सरकार की कम्पनियां थीं, जिनका पंजीकरण बिहार राज्य से बाहर हुआ था, परन्तु उनकी औद्योगिक संस्थापनायें उस राज्य में थीं ।

(ङ) कम्पनी कार्य विभाग के पास प्रश्न के इस भाग के सम्बन्ध में, सम्बद्ध तथ्य नहीं है ।

(ग) कम्पनी अधिनियम के अन्तर्गत सरकार के पास कम्पनियों को अपने पंजीकृत कार्यालय/मुख्यालय, किसी विशिष्ट स्थान पर, स्थापित करने के निर्देश देने की शक्ति नहीं है ।

Firms manufacturing cooking gas cylinders

4581. SHRI G. Y. KRISHNAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names of the firms manufacturing Cooking Gas Cylinders;

(b) the price charged per cylinder by these firms from the oil compaies;

(c) whether there is any variation in the rates of cooking gas cylinders supplied by the firms, if so, the reasons therefor; and

(d) the basis on which the security money charged from customers is calculated for cooking gas cylinders ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) Names of the firms manufacturing cooking gas cylinders are given below:

1. Ganon Dunkerley and Company Limited, Bombay.

2. Hindustan General Industries Limited, Delhi.

3. Hyderabad Allwyn & Metal Works Limited, Hyderabad.

4. Indian Gas Cylinders, Faridabad.

5. Kosan Metal Products Private Limited, Bombay.

6. Shri Ambica Cylinder Manufacturing Company, Ahmedabad.

7. Martin Burn & Company Limited, Calcutta.

8. Apeejay Structurals, Calcutta.

(b) The price charged by individual fabricator for each cylinder varies from Rs. 150/- to Rs. 210/-.

(c) Yes, Sir. The variation in the price of cylinder is due to varying cost of manufacture for different firms on account of factors like quantum of individual order and delivery schedule source and type of steel used, type of regulators and other fittings of gas cylinders, and other variables in the cost of manufacture.

(d) Security deposit charged from customers is determined by oil companies mainly on the basis of the procurement cost of cylinders and regulators, the number of cylinders required for maintaining constant supply and cost of financing this amount at normal bank rate of interest.

'टिस्को' पर बिलम्ब शुल्क की बकाया राशि

4582. श्री रूद्र प्रताप षाडंगी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार में सिंहभूम में टाटा आयरन एण्ड स्टील कम्पनी (टिस्को) पर वर्ष 1973 से रेलवे बिलम्ब शुल्क के कारण 6 करोड़ रुपये की राशि बकाया है; और

(ख) यदि हां, तो इतनी दीर्घ अवधि तक इतनी बड़ी राशि के बकाया रहने के क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) पहली मार्च, 1978 को

टिस्कों पर 564.8 लाख रुपये विलम्ब शुल्क की राशि के रूप में बकाया था ।

(ख) टिस्को सहित सभी इस्पात संयंत्रों ने पहली मई, 1973 से 50 रु० प्रति चौपाहिया माल डिब्बा को बढ़ी हुई दर पर विलम्ब शुल्क अदा करने से इनकार कर दिया ।

ASMs and other Staff declared 'Intensive'

4583. SHRI SAMAR MUKHERJEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that even under the present standards many Asstt. Station Masters, Switchmen, Loco Running Staff, Yard Staff are due to be classified as "Intensive";

(b) if so, why they are not declared as such and their duty hours reduced;

(c) If not, the reasons therefor; and

(d) what steps Government propose to take to assess the period of inaction in the duty period of staff on "Heavy Density Area" ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (d). Wherever found justified under the statutory provisions of the Hours of Employment Regulations, railway employees, including Asstt. Station Masters, Switchmen, Yard Staff etc. in heavy density areas have been classified as 'Intensive' on the basis of the results of detailed job analysis taking into account the period of action and inaction. Such job analysis are conducted whenever there is a demand to this effect either from the concerned staff, recognised Unions, officers of the Central Industrial Relations Machinery or the Railway Admn. themselves consider it necessary to do so. Even where staff are not classified as 'Intensive' by the Admn. and they feel aggreived against the decision of the Admn. the Rules provide for appeals which lie in the first instance to the Regional Labour Commissioner (Central) concerned and finally to the Ministry of Labour.

As regards Loco Running Staff, their work is such as does not fulfil the norms laid down for their classification as 'intensive' and they are generally classified as 'Continuous' under the Hours of Employment Regulations.

10-Hours Duty for Loco Running Staff

4584. SHRI SAMAR MUKHERJEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether recruitment and training of additional 2700 staff for introduction of 10-hours duty for Loco Running Staff as announced on 19th December, 1977, has been completed;

(b) if not, when it is expected to be completed;

(c) has any circular been issued prohibiting work beyond 10-hours for Loco Running Staff;

(d) if so, a copy may be furnished; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). The work of filling up the additional posts with suitable trained staff on the zonal Railways is in progress.

(c) No.

(d) Does not arise.

(e) The issue of instructions in the matter is awaiting the appointment of all the additional staff.

Stabilisation of price of Chloramphenicol

4585. SHRI SURENDRA BIKRAM: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the reasons in detail as to why the Government could not stabilise the price of Chloramphenicol at Rs. 524·60 paise per kg. and it had to increase it to Rs. 586/- per kg.;

(b) was this decision taken on the basis of reported undue profit being made by converters of L-Base Chloramphenicol; and

(c) if so, did the Government ask any financial agency to conduct a survey and what was the report of the agency ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). The sale price of Chloramphenicol produced indigenously from basic stages

was fixed, on the basis of a cost-cum-technical examination at Rs. 586 per kg. with effect from 25th May, 1976. The pooled price upto the 31st of July, 1977 for Chloramphenicol Powder was Rs. 524.60 per kg. and indigenous producers of the drug from basic stages were paid subsidy to the extent of the difference between their indigenous price and the pooled price. On the basis of landed price for the imported quantity and the indigenous approved price of Rs. 586 per kg. for indigenous production, the pooled price was worked out as Rs. 537 per kg. by the Bureau of Industrial Costs & Prices in July 1977.. However it was decided to keep the pooled price at Rs 586 per kg. in order to avoid the need for subsidies to the indigenous manufacturers to cover the difference between the approved price of indigenous production from basic stages and a lower pooled price.

A number of units in the country were reported to be engaged in converting L-Base into Chloramphenicol and selling it at the price fixed for production from the basic stage/pooled price of the drug. These units would have procured L-Base from the State Chemicals & Pharmaceuticals Corporation of India Ltd. at a price of Rs. 422 per kg. worked out in accordance with the CCI&E's formula and would have, therefore, enjoyed unintended benefit in such a conversion.

Since conversion of L-Base into Chloramphenicol is a single reaction process involving simple technology and was considered not desirable in view of the long term aim of establishing production of Chloramphenicol in the country from the basic stage, a price of Rs. 650 per kg. was fixed for L-Base. This ensured that conversion of L-Base into Chloramphenicol left only a reasonable and fair margin of profit to the concerned units, while maintaining a uniform price for (a) indigenous production of Chloramphenicol from the basic stages, (b) the pool and for (c) Chloramphenicol produced from L Base.

Any surplus accruing to State Chemicals & Pharmaceuticals Corporation of India Limited on account of higher price allowed to the Corporation for L-Base and Chloramphenicol than the price on the basis of CCI&E's formula would be adjusted while fixing the prices of canalised bulk drugs for the year 1978-79.

(c) No financial agency was asked to conduct a survey on the price of L-Base or Chloramphenicol produced therefrom, However, the Bureau of Industrial Costs & Prices were requested to take a quick look at the question of fair price of Chloramphenicol produced from L-Base.. The Report of the Bureau received very recently is being looked into.

Main trains on Khandwa—Indore Line

4586. SHRI PARMANAND GOVINDJIWALA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that on Khandwa—Indore metre gauge line new train has been introduced since last thirty years which will serve to the needs of intermediary stations; and

(b) if so, whether the Government has any plans to introduce new trains ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARA IN): (a) No. 89/90 Chittaurgarh—Ratlam Fast Passenger was extended upto Mhow from 1-4-68. 69/70 Ajmer—Kacheguda bi-weekly Express was introduced from 1-11-1977. This train is scheduled to stop at six stations on Khandwa—Indore section.

(b) The occupation of the existing four pairs of trains on Indore—Khandwa section does not justify introduction of additional trains. Besides such a train is also not operationally feasible for want of line capacity and terminal facilities at Indore and Khandwa.

Quota of berths on Burhanpur and Khandwa Station

4587. SHRI PARMANAND GOVINDJIWALA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that though Burhanpur and Khandwa Railway stations have a population of more than one lakh, still there is no arrangement or quota of berths on up and down trains;

(b) whether it is also a fact that the quota available on both the above stations on up-trains is inadequate; and

(c) if so, whether Government will take suitable steps to provide quota of berths in down trains and increase of quota in up trains ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). At present, the following quotas are allotted to Burhanpur and Khandwa stations:

(i) *Burhanpur*

4 Dn Mail . . .	1 Second sleeper
41 Dn/170 Dn . .	2 Second sleepers
58 Up	2 Second sleepers

(ii) *Khandwa* :

	First Class	Second class	
		Berths	Seats
3 Up .	2	4	..
4 Dn .	2	6	..
6 Up .	2	4	..
27 Dn	..	4	2
29 Dn	..	..	2 (ex Akola)
41 Dn/170 Dn	..	4	..
57 Dn	..	8	..
58 Up	4	4	..
115 Dn	2	8	..
169 Up	..	2	..

The above quotas are considered adequate to cater to the present level of traffic offering at Khandwa and Burhanpur stations.

Connection of Godhra—Lakheri Stations

4588. DR. LAXMINARAIN PANDEYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Malwa Mewar Yatri Sangh has been representing to the Railway in connection with a chord line on Western Railway which will be shorter than the present by 120 km. connecting Godhra and Lakheri stations, etc.; and

(b) if so, action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Yes; the proposed line will run more or less parallel to the existing broad gauge line between Lakheri and Godhra and would be about 450 Km. long against the length of 515 Kms. of the existing line. At the present day prices, the cost of construction of the proposed line will be around Rs. 75 crores and it will not be possible to consider this project in view of the very limited availability of resources.

Supply of Paraffin Wax to Madhya Pradesh

4589. DR. LAXMINARAYAN PANDEYA:
SHRI SUBHASH AHUJA:
SHRI PARMANAND GOVINDJIWALA:

Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state whether it is a fact that about 260 tonnes of paraffin wax was not received by Madhya Pradesh upto 31st December, 1977 though orders were booked in 1977 and therefore approval for supply thereof in 1978 was not accorded ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): There was a shortfall of 145 metric tonnes in the positioning of paraffin-wax in Madhya Pradesh vis-a-vis the State quota of 898 metric tonnes for 1977.

In view of the shortfall in despatches during 1977, wax allocations made in favour of Madhya Pradesh for the period January—June, 1978 have been enhanced by this quantity of 145 metric tonnes.

रेल कन्डक्टरों के पदों को कोटा मुख्यालय से रतलाम में स्थानान्तरित करना

4590. **डा० लक्ष्मी नारायण पांडेय :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कुछ रेल कन्डक्टरों के पदों को कोटा मख्यालय से रतलाम में स्थानान्तरित किया जाता है ;

(ख) क्या इस बारे में पश्चिम रेलवे के महा प्रबन्धक (जनरल मैनेजर) के आदेश पहले ही प्राप्त हो चुके हैं; और

(ग) इनके स्थानान्तरण में विलम्ब के क्या कारण हैं और इस बारे में अब तक क्या कार्यवाही की गई है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) और (ख). जी हां ।

(ग) गाड़ी कन्डक्टरों के 2 पद कोटा, 6 तथा 5 पद बम्बई सेन्ट्रल से रतलाम मंडल को हस्तांतरित किये जाने थे लेकिन कुछ व्यावहारिक दिक्कतों के कारण, इन पदों के स्थानान्तरण के प्रश्न पर रेल प्रशासन द्वारा पुनः विचार किया जा रहा है। इस बीच मंडलों को कहा गया है कि नई गाड़ियों पर लगाये जाने के लिए गाड़ी कन्डक्टरों के अतिरिक्त पदों के सृजन के लिए कार्रवाई प्रारम्भ करें । नयी मंजूरी दिये जाने का निर्णय होने के बाद ही इन 7 पदों के स्थानान्तरण के प्रश्न पर विनिश्चय किया जायेगा ।

Representation From Signal and Telecommunication Staff Association on Safety Measures

4591. SHRI ROBIN SEN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received any representation from the Signal and Telecommunication Staff Association of Asansol Division suggesting certain safety measures against accidents;

(b) if so, the details thereof; and

(c) the decision of the Government on the same ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHIVO NARAIN): (a) Yes, Sir.

(b) A copy of the representation is laid on the Table of the House. [*Placed in Library. See* No. LT—1940/78].

(c) Most of the suggestions made in the Memorandum have been examined; and those which are found feasible are under process of implementation.

मंत्रालय/विभाग का पुस्तकालय

4592. **श्री नवल सिंह कौहाल :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) मंत्रालय/विभागों के पुस्तकालय में कुल कितनी पुस्तकें हैं और इनकी भाषा-वार संख्या कितनी है;

(ख) गत दो वर्षों में उपर्युक्त पुस्तकालय में अंग्रेजी और हिन्दी पुस्तकों की खरीद पर अलग-अलग कितनी-कितनी राशि खर्च की गई है;

(ग) इस समय पुस्तकालय में कौन-कौन सी पत्र-पत्रिकायें खरीदी जाती हैं और उनमें से हिन्दी की पत्र-पत्रिकायें कौन-कौन सी हैं; और

(घ) क्या इस पुस्तकालय में हिन्दी पुस्तकों, समाचार-पत्रों और पत्रिकाओं की संख्या बढ़ाने के लिये कोई योजना बनाई गयी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) से (घ). रेलवे बोर्ड पुस्तकालय बुनियादी तौर पर एक विभागीय तकनीकी पुस्तकालय है और इससे रेल यातायात और उससे संबंधित पुस्तकें रखी जाती हैं जो सामान्यतः अंग्रेजी भाषा में प्रकाशित होती हैं । लेकिन सामान्य किस्म की पुस्तकों

के अलावा, रेल संचलन पर उपलब्ध हिन्दी पुस्तकें भी मंगायी जाती हैं। अभी हाल में, रेलवे बोर्ड पुस्तकालय में राजभाषा निदेशालय से काफी संख्या में हिन्दी पुस्तकें प्राप्त हुई हैं।

रेलवे बोर्ड पुस्तकालय में 40,300 से अधिक पुस्तकें जिनमें से अंग्रेजी पुस्तकों की संख्या लगभग 39,000 और हिन्दी पुस्तकों की संख्या लगभग 1300 है।

वर्ष 1975-76 और 1976-77 के दौरान अंग्रेजी पुस्तकों की खरीद पर किया गया खर्च क्रमशः 2,500 रु० और 5,400 रु० था और हिन्दी पुस्तकों पर किया गया खर्च क्रमशः 280 रु० और 1.600 रु० था।

पुस्तकालय द्वारा खरीदे गये अंग्रेजी व हिन्दी समाचार पत्र और पत्रिकाओं के नामों की सूची संलग्न है।

विवरण

(क) समाचार-पत्र (अंग्रेजी)

1. अमृत बाजार पत्रिका
2. इकनामिक टाइम्स
3. फाइनेंशियल एक्सप्रेस
4. हिन्दू
5. हिन्दुस्तान टाइम्स
6. टाइम्स आफ इंडिया (बम्बई प्रकाशन)

(ख) अंग्रेजी पत्रिकाएं

1. एनल्स आफ लाइब्रेरी साइंस एंड डाकुमेंटेशन
2. कांक्रीट
3. चार्टर्ड इंस्टीच्यूट आफ ट्रांसपोर्ट जनरल
4. सी०आर०आई० एक्सट्रेक्ट
5. केरियर्स डाइजेस्ट
6. कैपीटल
7. कामर्स
8. को-आपरेटिव ला जनरल
9. डाटा इंडिया
10. डिजाइन
11. इकानामिक सीन
12. इक्नामिस्ट (लंदन)
13. इस्टर्न इकनामिस्ट
14. इलेक्ट्रिकल इंडिया
15. इंजीनियरिंग एंड मेटल रिव्यू
16. फ्रेंच रेलवे टेक्नीक्स
17. हार्वर्ड बिजनिस रिव्यू
18. इंडियन जनरल आफ पावर एंड रिवर वैली डिवलपमैंट
19. इंटरनेशनल लेबर रिव्यू
20. इंटरनेशनल मानीटरी फंड स्टाफ पेपरस
21. इंडियन जनरल आफ पब्लिक एडमिनिस्ट्रेशन
22. आई०सी०ए० आरबीट्रेशन
23. इंटीग्रेटिड मैनिजमेंट
24. इंडिया टु डे
25. जनरल आफ ट्रांसपोर्ट एंड इकोनोमिक पालिसी
26. जे०सी०एम० बुलेटिन
27. जनरल आफ इंस्टीच्यूट आफ इंजीनियरस-इंडिया (सिविल)
28. जनरल आफ स्ट्रक्चरल इंजीनियरिंग
29. लाइब्रेरी साइंस विद ए स्लांट टू डाकूमेंटेशन
30. माडर्न रेलवेज
31. मैनिजमेंट इन गवर्नमेंट
32. मैनिजमेंट एकाउन्टेन्ट
33. मारजिन
34. मिनरल्स एंड मेटल्स रिव्यू

35. न्यूजवीक
36. आपसर्च
37. पुलिस जरनल (यू०के०)
38. प्रोडक्टीविटी जरनल
39. रेलवे इंजीनियर
40. रेलवे मेगजीन
41. रेलवे ऐज (यू०एस०ए०)
42. रेलवे गजट इंटरनेशनल (यू०के०)
43. रेलवे वर्ल्ड (इंडिया)
44. रेलवे वर्ल्ड (यू०के०)
45. रिसर्च एंड इंडस्ट्रीज
46. स्ट्रक्चुरल इंजीनियर
47. सनडे
48. टाइम
49. ट्रेलिंग
50. टनल्स एंड टनलिंग
51. विकल्पा
52. वर्क्स स्टडी (लन्दन)
53. योजना

(ग) हिन्दी समाचार-पत्र

1. हिन्दुस्तान
2. नवभारत टाइम्स

(घ) हिन्दी पत्रिकाएं

1. धर्मयुग
2. दिनमान
3. मनोरमा
4. सरिता
5. साप्ताहिक हिन्दुस्तान

उपयोग न किए जा रहे हिन्दी-टाइपिस्ट

4593. श्री नवाब सिंह चौहान : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय उनके मंत्रालय/विभाग में कुल कितने प्रशिक्षित हिन्दी टाइपिस्ट तथा हिन्दी स्टेनोग्राफर हैं ;

(ख) उनमें से ऐसे कितने हिन्दी टाइपिस्ट और स्टेनोग्राफर हैं जिनकी सेवायें पूरी तरह से हिन्दी कार्य के लिये उपयोग में लाई जाती हैं ;

(ग) बाकी के हिन्दी टाइपिस्टों तथा हिन्दी स्टेनोग्राफरों की सेवायें उपयोग में न लाये जाने के क्या कारण हैं ; और

(घ) क्या उनकी सेवाओं का उपयोग करने के लिए कोई योजना बनाई गई है और यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण): (क) हिन्दी टाइपिस्ट 46

हिन्दी स्टेनोग्राफर्स 78

(ख) उपर्युक्त में से 32 टाइपिस्टों और 12 स्टेनोग्राफरों की सेवाओं का उपयोग अधिकांशतः हिन्दी के काम के लिए किया जाता है । कभी-कभी उनमें से कुछ लोग प्रशासनिक दृष्टि से अत्यधिक आवश्यकता होने पर अंग्रेजी में भी काम करते हैं ।

(ग) हिन्दी के काम के लिए शेष हिन्दी टाइपिस्टों और हिन्दी स्टेनोग्राफरों की सेवाओं का उपयोग कभी-कभी किया जाता है ।

(घ) प्रश्न नहीं उठता ।

राजभाषा कार्यान्वयन समिति

4594. श्री नवाब सिंह चौहान : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय/विभाग में राजभाषा कार्यान्वयन समिति गठित कर दी गई है ;

(ख) यदि हां, तो 1977 में उस की बैठकें किस-किस तारीख को हुई और उनमें क्या-क्या निर्णय किये गये ;

(ग) उनमें से कितने निर्णय पूरी तरह से लागू कर दिये गये हैं ; और

(घ) शेष निर्णयों को अब तक लागू न किये जाने के क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां ।

(ख), से (घ). 1977 में राजभाषा कार्यान्वयन समिति की बैठकें 25-4-77, 24-9-77 और 17-12-77 को हुई थीं । इन बैठकों में अनेक सुझाव दिये गये थे । उनमें से कुछ महत्वपूर्ण सुझाव और उन पर की गयी कार्रवाई का उल्लेख सभा पटल पर रखे गये विवरण में किया गया है । [संचालय में रखा गया । देखिए संख्या एल टी–1941/78]

Steps to speed up Ahmedabad-Delhi Metre gauge train

4595. PROF. P. G. MAVALANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the Ahmedabad—Delhi railway journey by the existing Metre Gauge takes full 24 hours thus compelling many passengers to travel by the faster trains via Baroda;

(b) if so, steps being taken to improve the situation by speeding up the metre gauge conversion into broad gauge as a long term measure and by increasing as a short term steps the reservation quotas for the Gujarat passengers on the fast trains running to and from Delhi/New Delhi via Baroda; and

(c) if not, why not ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) The journey time by the three pairs of fast trains between Delhi and Ahmedabad (Metre Gauge) various between 22'. 10" and 24'. 50". Bulk of the through traffic avail of these services which are very well patronised.

(b) and (c). Conversion of Delhi-Ahmedabad section into Broad Gauge is an approved work but on account of its high cost and very limited availability of resources it has not been possible to start construction work on it.

Though the all Broad Gauge route is longer by 164 Kms. involving enhanced fares, the following quotas for passengers from North Gujarat intending to travel by all Broad Gauge route has been set apart at Ahmedabad via Vadodara:—

Train No.	Quota
3 Dn. Frontier Mail	2 First Class Berths.
23 Dn. Janata Express.	4 second class sleeper berths.
	4 second class seats.
25 Dn. A.C. Express	2 AC two tier sleeper berths.
	2 AC chair car seats.
	2 second class sleeper berths.
25 Dn. Paschim Express.	4 First class berths.
	2 second class sleeper berths.
171 Dn. Bombay Central Jammu Tawi Express.	2 First class berths. 4 second class sleeper berths.

As there is heavy demand for reservation by these trains at the train originating point viz., Bombay Central, it has not been found feasible to increase the above quotas for the present.

Additional trains run between Ahmedabad and Bombay

4596. PROF. P. G. MAVALANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether additional and/or special trains were run between Ahmedabad and Bombay during the year 1976-77;

(b) if so, full details thereof;

(c) whether Government propose to start a new additional train every day between Ahmedabad and Bombay so as to relieve the overcrowding and rush on the existing trains;

(d) if so, when and how; and

(e) if not, why not ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Yes. 45 special trains were run from Bombay

Central to Ahmedabad and 46 special trains in the other direction during 1976-77.

(c) to (e). During the ensuing summer season, it is proposed to run one special train each way between Bombay Central and Ahmedabad on 5 days in the week to clear the extra rush of traffic, subject to traffic offering. Introduction of an additional train between Bombay Central and Ahmedabad on regular basis is not operationally feasible for want of spare line capacity on Surat—Vadodara section and very limited maintenance facilities at Bombay Central and Ahmedabad.

Railway Bridge Linking Ahmedabad-Sabarmati

4597. PROF. P.G. MAVALANKAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railway bridge linking Ahmedabad and Sabarmati Railway Stations is undergoing extensive repairs or additional restructuring or both;

(b) if so, facts thereof, including the time spent and the cost incurred for the purpose, so far;

(c) when is the said work expected to be completed and at what total estimated cost ;

(d) whether some trains were re-scheduled or cancelled due to this work ; and

(e) if so, steps taken to give relief to the passengers on these routes?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) The sub-structure of the bridge is being rebuilt on the existing alignment on safety considerations.

(b) The work consisting of rebuilding of existing piers and abutments with provisions of an extra additional B.G. line was commenced in Sept., 76. An expenditure of about Rs. 1.72 crores has been incurred so far.

(c) The work is expected to be completed in 1980 at an estimated cost of about Rs. 3 crores.

(d) Normally, there is no cancellation/rescheduling of trains. However, during girdering operations, it becomes necessary to stop the railway traffic over the bridge for short periods as a result of which rescheduling/termination of a few trains at Sabarmati (which is the station next to Ahmedabad) becomes inescapable.

(e) Every effort is being made by the Railway to keep the period of line blocks to the bare minimum, so that least inconvenience is caused to commuters/passengers on account of rescheduling or termination of trains at Sabarmati.

Lifting of essential Goods from the Railways.

4598. SHRI SARAT KAR : SHRI G.K. JAFFER SHARIEF:

Will the Minister of RAILWAYS be pleased to state :

(a) whether complaints have been received by Government regarding the traders who do not lift essential goods from the Railway goods sheds and deliberately block unloading of wagons containing essential commodities;

(b) if so, the details thereof; and

(c) the steps Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) No.

(b) Does not arise.

(c) In order to curb the tendency on the part of the trade to use railway premises as warehouses various steps are taken which include levy of demurrage/wharfage charges on an anti-telescopic basis, putting pressure on the traders through recognised Chambers of Commerce and Industry to expedite clearance of Consignments and disposal of essential commodities through State Governments at Notified stations seven days after the termination of the transit.

Scheduled Castes/Scheduled Tribes Quota in Gazetted Category

4599. SHRI SOMJIBHAI DAMOR : Will the Minister of RAILWAYS be pleased to state :

(a) is it a fact that in the Gazetted category of Services, S.C./S.T. quota is not set apart;

(b) if so, how does it affect the SC/ST candidates in respect of gazetted cadre ;

(c) how is the quota for S.C./S.T. proposed to be filled up ; and

(d) how does the common field of eligibility for SC/ST and General candidates affect the declared policies of the Government and the rights and privileges granted to SC/ST in the Constitution?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). There is a reservation quota of 15% for Scheduled Castes and 7-1/2% for Scheduled Tribes both in recruitment and in promotion to the initial grade of Class I Service. All other higher grade posts in Class I service are filled by promotion. In promotion by selection within Class I there is no reservation for Scheduled Castes and Scheduled Tribes but in respect of promotions to posts carrying an ultimate salary of Rs. 2250/- per month or less, Scheduled Caste and Scheduled Tribe Officers who are senior enough in the zone of consideration so as to be within the number of vacancies for which the panel is drawn are included in the panel provided they are not considered unfit for promotion.

Vacancies in Class II service are mostly filled by promotion and there is a reservation of 15% for Scheduled Castes and 7-1/2 per cent for Scheduled Tribes.

(c) The prescribed quota is observed by the Union Public Service Commission which makes the recruitment to the initial grade of Class I service and by the Railway Administration in filling the vacancies by promotion to the initial grade of Class I service and to the Class II service.

(d) As per the policy of the Government in promotion by selection to the Gazetted categories, there would be no separate zone of consideration for the reserved vacancies. Scheduled Castes and Scheduled Tribes who are within the normal zone of consideration fixed with reference to the total number of vacancies are only considered.

Railway Track washed away in 1968 Flood Near Domakhni.

4600. SHRI SOMNATH CHATTERJEE : Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a portion of railway track near Domakhni was washed away during flood in 1968 ;

(b) whether the people were assured that the track would be repaired soon ;

(c) if so, whether the assurance has been implemented ; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Yes.

(b) to (d). Lataguri-Domohani section of the line has since been restored. A fresh traffic survey for the restoration of Domohani-Changrabandha portion of the line has been included in Railway Budget for 1978-79. A final decision for taking up this restoration would depend upon the results of the fresh traffic survey and subject to availability of funds for the purpose.

Promotion from Class IV to III

4601. SHRI SOM NATH CHATTERJEE : Will the Minister of RAILWAYS be pleased to state :

(a) whether a certain percentage of vacancies are kept reserved for promotion from Class IV to Class III through selection;

(b) whether such selections have been conducted for the head offices of South Eastern, Eastern N. E., N. F., South Central and Southern Railway;

(c) if so, the details thereof ;

(d) how many Class IV staff have been benefited by promotion on this score in these railways in the past 10 years (Zone-wise and year-wise) ;

(e) whether any representation has been received by the Government on the subject ; and

(f) if so, the decision of the Government?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Yes.

(b) to (f). The information is being collected and will be laid on the table of the Sabha.

Grievances of Commercial Clerks of S.E. Railway.

4602. SHRI SOMNATH CHATTERJEE : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have received any representation about the grievances of Commercial Clerks of S.E. Railway ;

(b) if so, the details thereof ; and

(c) what steps the Government have taken to settle the same?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

अनुसूचित जातियों/अनुसूचित जनजातियों के व्यक्तियों को उर्वरक के परमिट

4603. **श्री राम प्रसाद देशमुख** : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) अनुसूचित जातियों तथा अनुसूचित जनजातियों के कितने उर्वरक परमिटधारी हैं और यदि नहीं, तो उसके क्या कारण हैं ; और

(ख) क्या सरकार का विचार अनुसूचित जातियों तथा अनुसूचित जनजातियों के शिक्षित बेरोजगार व्यक्तियों को उर्वरकों के परमिट देने का है ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र) : (क) शायद, सदस्य महोदय उर्वरक की डीलरशिप के बारे में पूछना चाहते हैं । सरकारी क्षेत्र की उर्वरक कम्पनियों से अपेक्षित सूचना एकत्र की जा रही है तथा सभा पटल पर प्रस्तुत की जायेगी ।

(ख) यद्यपि डीलरशिप के लिए अनुसूचित जातियों/अनुसूचित जनजातियों के लिए कोई आरक्षण नहीं है, फिर भी इस काम के लिए जारी किये गये विज्ञापन के उत्तर में अगर वे आवेदन पत्र भेजते हैं तो बेरोजगार शिक्षित अनुसूचित जातियों तथा अनुसूचित जनजातियों के व्यक्तियों को डीलरशिप दिये जाने के लिए विचार किया जाता है ।

Effect of Budget Proposals

4604. SHRI VIJAY KUMAR MALHOTRA : Will the Minister of RAILWAYS be pleased to state :

(a) what has been the effect of the new budget proposals on the surplus shown in the railway budget presented to Parliament last month ;

(b) has the surplus shown in the railway budget proposals been converted into a deficit due to new tax proposals contained in the Union Budget ; and

(c) are there any propoasls to raise further resources to meet the additional burden on railway inputs by freight or passenger fare hikes?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Rs. 19·58 crores approximately.

(b) No.

(c) No.

Contracts to Foreign Firms for Exploration of Oil

4605. SHRI P. RAJAGOPAL NAIDU : Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state :

(a) the foreign firms to which production sharing contracts for oil exploration and exploitation have been awarded in respect of Kutch, Bengal, Orissa and every offshore basins ;

(b) when were they given ; and

(c) the work done by the foreign firms till now ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA) : (a) and (b). For offshore oil exploration and production two contracts were signed in May, 1974 with Carlsberg India Group for the Bengal-Orissa Basin and with Reading & Bates Group for the Kutch Basin. A third contract was signed in October, 1975 with Asamera Group for the Cauvery offshore basin.

(c) Geophysical surveys followed by exploratory drilling have been carried out by these contractors in their respective areas. Carlsberg India Group and Reading & Bates Group not having discovered hydrocarbons in Bengal-Orissa and Kutch offshore areas have exercised option for termination of their contracts. Asamera Gaoup, contractors for the Cauvery Basin, have drilled one offshore well in the Gulf of Mannar which proved to be dry. Under the contract the contractors have time till September, 1978 to decide whether to opt for the next phase of the contract or to tiermnate it.

Working of Sagar Samrat

4606. SHRI P. RAJAGOPAL NAIDU: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the place where Sagar Samrat is working at present; and

(b) the results which it is achieving there?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). At present Sagar Samrat is operating in the southern part of Bombay High structure on an assessment location. This would help in deciding the number and location of the platforms to be installed in that part.

South India Steel and Sugars Limited

4607. SHRI M. R. LAXMINARAYANAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) has South India Steel and Sugars Limited, Madras changed its name during the last general body meeting which was held during December, 1977, if so;

(b) what was the change made in the name;

(c) what was the necessity for the change of name;

(d) has the company deleted any existing business and added any new business, if so, give details;

(e) whether the change of name (amendment) was validly made; and

(f) what was the number of the share holders attended and the percentage of share holders as well as shares?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir.

(b) The name "South India Steel and Sugars Limited" was changed to "South India Sugars Limited".

(c) According to the information furnished by the company to the Regional Director, Company Law Board, Madras, the company closed down its Steel Division and discontinued its activities in Steel during the year 1976-77.

(d) Yes, Sir. The company has given steel business and proposes to add business of chemicals, drugs, Pharmaceuticals, potable liquors, spirits, Wine etc.

(e) Yes, Sir. The company has passed a special resolution as required by the provisions of section 21 of the Companies Act, 1956, in the last general body meeting held during December, 1977. The company has not so far made any application before the Company Law Board for necessary alteration in the Memorandum of Association and the Company has not yet commenced the new business.

(f) The details furnished by the company are as under:

	Equity	Preference
(i) Total number of shareholders who attended the meeting	29	1
(ii) Percentage of shares held by members present in the meeting	15·9%	17·2%
(iii) Percentage of members present to total number of members	0·5%	0·7%

Analysis of causes of Train Accidents

4608. SHRI DURGA CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways Administration have analysed the causes of recent train accidents;

(b) if so, what are the details thereof;

(c) what steps the Railway Administration have taken or propose to take to improve the working of the railways on the basis of analysis;

(d) whether it is proposed to study the methods applied by the European countries in the railway administration in averting train accidents; and

(e) if so, what are the details thereof and with what results?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) The causes of train accidents in the categories of collisions, derailments, level crossing accidents and fires in trains which occurred during the period April, 1977 to February, 1978, are as under:—

Cause	No. of train accidents
(i) Failure of railway staff .	421
(ii) Failure of persons other than railway staff . .	89
(iii) Failure of railway equipment	121
(iv) Sabotage . . .	8
(v) Accidental . . .	81
(vi) Cause could not be established	14
(vii) Cause not yet finalised .	70
TOTAL . . .	804

(c) Since failure of railway staff is the largest single factor responsible for accidents, Safety Organisations on the railways have been engaged in relentless campaign to create greater safety consciousness amongst the staff connected with the running of trains and to ensure that staff do not violate rules or indulge in short-cut methods. Psycho Technical Cells have been created to ascertain accident proneness of the staff and such of the staff as are found more accident prone are given intensive training through Safety Counsellors who have been provided on all Railways.

In order to reduce dependence on the human element, various sophisticated aids like ultrasonic flaw detectors for wheels, axles and rails, track circuiting, axle counters, automatic warning system etc. are being introduced progressively.

It has been decided recently to track circuit run through lines at 50 stations by 31-3-1978 and at the remaining 430 stations on the trunk routes by 1981. In addition, track circuiting from fouling mark to Advanced Starter at 25 vulnerable stations will be completed by 31-3-1978 and at another 75 such stations within the next one and a half years.

Besides keeping close cooperation and co-ordination with the State Police by holding periodical meetings at various levels and assisting them in detection, apprehension and prosecution of miscreants, Railways have also employed 14,000 engineering gangmen and 11,000 R.P.F. personnel to patrol the track, paticularly in vulnerable areas, as a preventive measure against sabotage.

(d) and (e). It is the constant endeavour to adopt the methods developed by other technologically advanced countries for prevention of accidents. Measures such as provision of track circuiting, axle counters, automatic warning system etc. have been adopted on the basis of experience gained from the technologically advanced countries. These devices, where provided, detect human errors and thus prevent accidents.

Manufacture of Equipment to avert train accidents

4609. SHRI DURGA CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is proposed to design the manufacture of fish plates to avert train accidents;

(b) if so, what are the details thereof;

(c) whether the railway administration has a scheme to improve the manufacture of equipment responsible for train accidents; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). No new design of fish plates is contemplated for the existing rail sections. However, Indian Railways are going in for more and more welding of rail joints thereby eliminating the use of fish plates. Apart from strengthening the track structure effecting economy in maintenance costs and fuel consumption, this step would make rail travel more comfortable and safer. Our Research and Design office at Lucknow has also developed a glued insulated rail joint where the fish plates are glued to the rails.

(c) and (d). It is the constant endeavour of the Indian Railways to effect improvements in each and every equipment used in the running of trains on the basis of experience gained in the field and with the development of technology.

Mismanagement in large industrial Houses

4610. SHRI DURGA CHAND: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the number of cases which have come to the notice of the Government during the last five years regarding confrontation in the management of large industrial houses affecting the production and the working conditions of the employees;

(b) what is the number of the large industrial houses which have been closed down during the above period as a result of confrontation in the management;

(c) what steps Government have taken to solve the mismanagement problems of such large houses and with what results;

(d) whether it is proposed to amend the company law to take over such mismanaged industrial houses in the interest of production; and

(e) if so, what are the details thereof, if not, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). The Government does not have complete data regarding the number of such cases. Information is being collected from State Governments/Union Territories, etc. and will be laid on the Table of the House.

(c) In some cases where action was warranted, the Government has stepped in under section 408 of the Companies Act, 1956 and appointed Government Directors.

(d) and (e). The general question of amending the Companies Act so as to make it more effective is now engaging the attention of a Committee appointed by the Government under the Chairmanship of Mr. Justice Rajindar Sachar. The Government will be taking such action as is considered necessary after studying the Report of the Committee, which is expected to be submitted by the end of June this year.

Economy in Railway Administration

4611. SHRI DURGA CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Administration have taken any steps to effect economy in the administration and the other units under the Railways in 1977;

(b) if so, what are the details thereof; and

(c) what is the saving in terms of money as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) to (c). Economy in expenditure, improvement in efficiency and elimination of wastage—all these aspects are kept under constant review at all levels of administration. Beside the conventional and time-tested methods of enforcing economies and improving productivity, the Railways have availed of modern management techniques like work study, method study and operational research as well.

The following are the more important measures adopted to control expenditure, increase operational efficiency and step up productivity :

(i) strict control over staff strength;

(ii) strict regulation of over-time working, travelling and daily allowances, expenditure on contingencies, use of electricity, staff cars and telephones, consumption of stationery, purchase of office equipment and furniture etc. ;

(iii) control over trip-ration of fuel;

(iv) introduction of diesel and electric traction;

(v) mechanisation and expansion of important yards;

(vi) increase in line capacity to cater for high density of traffic;

(vii) welding of rail joints to minimise wear and tear;

(viii) introduction of high capacity wagons to carry bulk commodities;

(ix) fitment of centre buffer couplers on wagons to permit running of heavier trains.

These measures were in vogue during 1977 also.

2. Overall economy in working expenses is also secured through economy cuts in relevant budgetary allotments. Regular periodical reports on the amounts of recurring and non-recurring savings effected through economy measures are also obtained from the Zonal Railway Administrations. Instructions are in vogue that the Railway Administrations

should explore scope for economies in the following areas :

(i) Employment of casual labour;

(ii) Payment of overtime;

(iii) Fuel consumption;

(iv) Transit losses of coal and fuel oil;

(v) Material imprests held with sheds; carriage and wagon Depots, etc.;

(vi) Collection of scrap in the Divisions and disposal thereof from the Depots/ Division;

(vii) Disposal of ash in shops and sheds; and

(viii) Ballast train working.

9. The following institutional arrangements also exist for bringing about efficiency consistent with economy:—

(a) Organisation and Methods Cell in the Railway Ministry

The cell is responsible for introduction of various Administrative Reforms *e.g.* functional filing system; consolidation of orders on important subjects, review of returns, reports etc. in various branches of the Ministry, and conducting work studies—both method and work measurement—and suggest ways and means of improving methods of procedures of working etc.

In the recent past the following measures of economy have been introduced in the Railway Ministry by O & M Unit.

(i) Economy in stationery

Quarterly quota was fixed for the consumption of paper as a result of which it was possible to effect a compulsory cut of 30% on this item.

(ii) Concrete measures like 10% cut on travelling and daily allowances, a 10% cut on contingencies and in the use of staff cars, telephones etc. have been taken.

(b) Work study organisation

On all the Railways work study organisations exist. These organisations employ work study techniques to various facets of railway working with a view to securing economies and effecting operating improvements including exercising of strict managerial control.

During the last two years a number of crash work studies on different Railways have been undertaken by this organisation on various Zonal Railways. As a result of implementation of various recommendations, a saving to the tune of Rs. 2·85 crores has been achieved during the year 1976-77.

(c) Staff Inspection Unit

The Staff Inspection Unit set up in the Ministry of Railways and on Northern & Southern Railways undertake studies of work measurement with the objective of reviewing the position of staffing on the railways constitute with efficiency.

The economy achieved/anticipated as a result of the studies taken up is as follows.

(Figures in (lakhs of Rs.)

Studies made by	Saving during 1976-77	Savings/ achieved anticipated during 1977-78 (as on October, 1977)
(i) SIU, Railway Board	1·16	1·59
(ii) SIU, N. Railway	31·3	57·18
(iii) SIU, S. Railway	5·19	3·51

The other Zonal Railways have also effected saving to the extent of Rs. 28·05 lakhs by implementing the recommendations made by staff inspection units of Northern and Southern Railways.

(d) Quarterly Economy Reports

Quarterly economy reports are received from Railways/Production Units showing *inter alia* the staff position on Railways and economies effected therein. The following is the resultant saving during the last 3 years as a result of strict managerial control and various economy measures :

Year	Savings achieved (in lakhs of Rs.)
1974-75	79·84
1975-76	187·67
1976-77	159·57

(e) *Operational Research*

The operational research cell undertakes studies of complex problem areas of railway working. These problems are generally of All India dimension and involve the use of total systems concepts, leaning heavily on quantitative management techniques widely known as Operational Research Methods.

Implementation of various recommendations made in the studies conducted by Operational Research Cell are expected to result in avoidance of additional expenditure of the order of Rs. 227.93 lakhs on capital account and Rs. 10.93 lakhs per annum on revenue accounts.

4. Apart from the above, the following further economy measures have been adopted as hightlighted in the Railway Minister's Budget Speech for 1978-79 :

(a) As compared to the original five regular Members and eight Additional Members, the Board has now only five Members, assisted by three Advisers, who do not form part of the Board.

(b) The Third Pay Commission had recommended abolition of the system of providing bungalow peons to individual officers on the Railways. The matter is under examination and a decision will be taken soon.

(c) Use of inspection carriages, which are popularly known as 'Saloons' has already been restricted. A suggestion for offering some of these carriages, in addition to tourists is under consideration. This would bring in additional revenue.

(d) Railway officers on duty are at present entitled to travel with their entire families. In order to release more accommodation for general public, it has been decided that in future children will not be entitled to travel with the officers on duty pass in train service.

5. Minister of Railways has also announced in both the Houses that the additional burden of Rs. 19.81 crores arising from revision of excise duty etc. announced in the General Budget will be met largely by effecting economies.

Recommendations of the Administrative Reforms Commission

4612 SHRI AMARSINH V. RATHAWA : Will the Minister of RAILWAYS be pleased to state :

(a) the number and details of the recommendations of the Administrative Reforms Commission that have been accepted by the Railway Ministry ;

(b) how many of them are implemented ;

(c) how many are yet to be implemented and the expected time for the same ;

(d) the reasons for not accepting the remaining recommendations of the A.R.C.; and

(e) what burden would have to be borne in kind and cash by the Railways in implementing the recommendations of A.R.C. which have been accepted by the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) to (e). A statement is laid on the Table of the House [*Placed in Library See* No. LT-1942/78].

Train Examiner

4613 SHRI SURAJ BHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Technical Personnel on the Indian Railways known as Train Examiners have to work in the initial grade for more than 25 years; and

(b) if so, what remedial measures are contemplated in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). With a view to providing better avenues of promotion to this category of staff, improvements have been made in the cadre from time to time.

In the pre-revised pay structure—

(*i*) 1000 posts in Rs. 180-240 were merged in 1972 with Rs. 205-280; and

(*ii*) 900 posts in Rs. 205-280 and 200 posts in Rs. 250-380 were upgraded in 1974 to Rs. 250-380 and and Rs. 335-425 respectively.

In the revised pay structure—

(*iii*) 217 posts in Rs. 425-700 were upgraded in 1976 to Rs. 550-750 ; and

(*iv*) 1011 and 185 posts were upgraded in 1978 from Rs. 425-700 to Rs 550-750 and Rs. 700-900 respectively

Basic Requirements for Carriage and Wagon Sick Lines

4614. SHRI SURAJ BHAN : Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that certain basic requirements were recommended in the year 1970 for being provided on C.W. Sick Lines by a Committee of Experts appointed by the Railway Board on the subject :

(b) whether these basic requirements have been provided on each Carriage and Wagon Sick Lines : and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No.

(b) and (c). Carriage and Wagon Sick Lines are provided with the essential equipment. These are reviewed every year and augmentation of facilities found necessary to meet the increased workload is provided through the annual Works and Machinery and Plant Programmes, depending on the availability of funds and the overall needs of all Railways

Technical Supervisors

4615. SHRI SURAJ BHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Third Pay Commission had recommended identical pay scales for the Technical Supervisors working in Loco Sheds and Carriage and Wagon Depots, which did not include the grade of Rs. 840—1040 (RS) ;

(b) whether it is also a fact that the Railway Ministry has allowed the grade of Rs. 840—1040 (RS) for the Technical Supervisors of the Loco Sheds and has denied the same to the Technical Supervisors working in C&W Depots ; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) to (c). The Third Pay Commission recommended parity of treatment between the Technical Supervisors in charge of repairs and maintenance of Locomotives in Loco Sheds and those of their counterparts in Workshops, but for the Technical Supervisors in Carriage and Wagon Depots the scales as for Engineering supervisory staff were recommended. Accordingly, while Technical Supervisors in Loco Sheds were allotted the revised scale of Rs. 840—1040 for pre-revised scale of Rs. 450—575, only normal substitute scale of Rs. 700-900 was allotted in Carriage and Wagon Depots.

Upgradation of Train Examiners

4616. SHRI SURAJ BHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the case of upgrading of Train Examiners on Indian Railways was referred to Justice Shankar Saran Tribunal for Arbitration in the year 1963 and an agreement was reached between National Federation of Indian Railwaymen and Railway Board to keep 50 per cent of the posts of Train Examiners above the grade of Rs. 150-225 (PS) ;

(b) if so, whether the agreement has been honoured ; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). Justice Shankar Saran Tribunal was constituted in the year 1953 to settle disputes on certain matters, one of which related to up-gradation of the posts of Train Examiners. However, the question was settled through mutual negotiations between the Ministry of Railways and the National Federation of Indian Railwaymen and it was agreed that the number of posts in grades higher than Rs. 150-225 (Prescribed Scale) should be 6 to 7·5 per cent of the total. the balance i.e. 32-1/2 to 34 per cent being placed in the grade of Rs. 150-225 (Prescribed Scale). The number in the lowest grade of Rs. 100-185 (P.S.) remained at 60 per cent of the total number of posts in the Train Examiners Cadre. The Tribunal agreed to orders being issued on agreed decisions. Accordingly, orders implemenating the aforesaid agreement were issued on 14-2-1958.

(c) Does not arise.

Railway Safety Plan

4617. SHRI JYOTIRMOY BOSU : Will the Minister of RAILWAYS be pleased to state :

(a) whether as reported by the Economic Times, New Delhi, in its issue dated 7th March, 1978 the railway passenger safety plans are in jeopardy as the Planning Commission has made drastic cuts in the financial allocations for the purpose ; and

(b) if so, what are the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). With a

view to clearing the backlog of track renewal work, the Railways have estimated the requirement of funds as Rs. 560 crores in the next 5 years including Rs. 100 crores in 1978-79. In the Annual Plan 1978-79, provisions of funds for track renewal works has been made to the extent of Rs. 54 crores and it is hoped that additional funds would become available in the later years. Within the available resources, Railways will endeavour their best to maintain railway track in a satisfactory condition so that safety of train operations is not jeopardised.

Sale of Inferior Quality of Biris

4618. SHRI H. L. P. SINHA : Will the Minister of RAILWAYS be pleased to state:

(a) whether most inferior quality of biris are sold at every railway station and if so, the reasons therefor;

(b) whether the tasty and clean food used to be served by the contractors, Shri Ballabha Das Agrawal is not now available in railway canteens ; and

(c) if so, whether Government will inquire into the matter and ensure supply of clean and good food and if so, by what time ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) No. Good quality of Biris obtained from a standard sources and local popular brands are sold at railway stations.

b) and (c). Railways have taken a number of steps to improve the quality of food and service on the Railways such as adoption of Imodern culinary techniques, use of modern kitchen gadgets and equipments, setting up of base kitchens to provide 'ready to serve' meals on trains, procurement of raw materials and ingredients from standard sources, training of catering staff in suitable institutes, etc. Checks and surprise inspections are carried out regularly by the Inspectors and Officers to ensure service of good quality food, tea, coffee. etc., to the travelling public both by departmental as well as privately managed catering establishments.

If specific complaints are brought to the notice of the Railway Administration, suitable remedial action will be taken.

रेलवे स्टेशनों पर पुस्तकों की बिक्री तथा एजेंसियां

4619. **श्री मृत्युंजय प्रसाद वर्मा :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) रेलवे स्टेशनों पर पुस्तकें, पत्र पत्रिकायें बेचने के एकाधिकार एजेंसी लाइसेंस पहले-पहले कब चालू किये गये;

(ख) मैसर्स ए० एच० व्हीलर, हिगिन बौथम तथा मुंशी गुलाब सिंह कम्पनी को कब से किन-किन रेलवे के किन-किन स्टेशनों पर पुस्तकें तथा पत्र पत्रिकायें बेचने का एकाधिकार एजेंसियां दी गयीं और वर्तमान लाइसेंस कब समाप्त होने वाले हैं;

(ग) इन लाइसेंसों अथवा एकाधिकार एजेंसियों की शर्तें क्या हैं तथा इन एकाधिकार एजेंटों ने रेलवे को कितनी कमीशन तथा भूमि भाड़ा दिया और गत तीन वर्षों में रेलवे को इन तीनों से अलग-अलग कितनी राशि प्राप्त हुई;

(घ) क्या रेलवे ने उन्हें निःशुल्क यात्रा के लिए पास दिये हैं; यदि हां, तो किन को और किस श्रेणी के तथा कितने निःशुल्क पास दिये हैं तथा वे कहां से कहां तक के सफर के लिए दिये गये हैं; और

(ङ) यदि कोई और अन्य एकाधिकारी विक्रेता है तो उसके बारे में भी उपरोक्त जानकारी क्या है?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) इतने दिनों के बाद यह सूचना उपलब्ध नहीं है । इस समय क्षेत्रीय रेलवे में या क्षेत्रीय आधार पर किसी बुक स्टाल ठेकेदार की एकाधिकार एजेंसी नहीं है । मैसर्स ए० एच० व्हीलर एण्ड कम्पनी और मैसर्स गुलाबसिंह एण्ड सन्स का उन स्टेशनों पर एकमात्र अधिकार है जहां उनके बुकस्टाल हैं । मैसर्स हिगिन बौथम के करार में उनके 'एकाधिकार' का खंड नहीं है ।

(ख) मैसर्स ए० एच० व्हीलर एण्ड कम्पनी के दक्षिण रेलवे को छोड़कर 8 क्षेत्रीय रेलों पर बुक स्टाल हैं। मैसर्स गुलाबसिंह एण्ड सन्स के बुक स्टाल केवल उत्तर रेलवे पर हैं। मैसर्स हिगिन बौथम के बुकस्टाल दक्षिण और दक्षिण मध्य रेलों पर हैं। इन तीन बड़े बुक-स्टाल ठेकेदारों के बुकस्टाल रेलवे स्टेशनों पर स्वतंत्रता पूर्व से हैं। उनका वर्तमान अनुबन्ध 31-12-1984 को समाप्त होगा। स्टेशनों की सूची इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी।

(ग) करारों के अनुबन्ध और शर्तें इकट्ठी की जा रही हैं और सभा पटल पर रख दी जायेंगी। तीनों बुक स्टाल ठेकेदारों द्वारा वर्ष-वार भुगतान की गयी रायल्टी का ब्यौरा नीचे दिया गया है।

वर्ष	मैसर्स ए० एच० व्हीलर	मसर्स गुलाबसिंह एण्ड सन्स	मैसर्स हिगिन बौथम
1975	रु० 5,39,083	रु० 36,842	
1976	रु० 6,31,965	रु० 39,638	
1977	रु० 7,07,000*	रु० 35,000*	
1974-75			रु० 83,054
1975-76			रु० 1,00,608
1976-77	*अनन्तिम		रु० 1,17,842

(घ) इन तीन बड़े बुक स्टाल ठेकेदारों को पहले और दूसरे दर्जे के पास जारी किये हैं ताकि अनेक स्टेशनों पर फैले हुए उनके बुक स्टालों के कारगर और संतोषप्रद पर्यवेक्षण संचालन और अनुरक्षण के लिए उनके प्रबन्धक पर्यवेक्षक और कर्मचारी यात्रा कर सकें और उनमें से दो ठेकेदारों के मामले में एक से अधिक, क्षेत्रीय रेलों के लिए पास जारी किये गये हैं। पासों से सम्बन्धित अन्य ब्यौरे इकट्ठे किये जा रहे हैं और सभा पटल पर रख दिये जायेंगे।

(ङ) रेलों में एकाधिकार ठेकेदार नहीं हैं

प्रयुक्त टिकटों की पुनः बिक्री

4420. **श्री रामदास सिंह** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बेचे जा चुके तथा प्रयोग में लाये जा चुके रेल टिकटों की पुनः बिक्री करने वाले कुछ गिरोह इन दिनों सक्रिय हो गये हैं ;

(ख) 1977-78 के दौरान अब तक ऐसे कितने मामले सरकार के ध्यान में आये हैं ;

(ग) उस के परिणाम स्वरूप रेलवे को कितनी हानि हुई ; और

(घ) इस भ्रष्टाचार को जड़ से समाप्त करने के लिए सरकार क्या कारगर कार्य-वाही कर रही है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) 9 में से 4 क्षेत्रीय रेलों पर गिरोहों अलग अलग व्यक्तियों द्वारा उपयोग में लाये गये टिकटों को फिर से बेचे जाने की रिपोर्ट मिली है।

(ख) और (ग). रेलवे वार स्थिति नीचे दी गयी है :—

मध्य रेलवे : केन्द्रीय जांच ब्यूरो द्वारा एक मामले का पता लगाया गया था, जिसमें

टिकटों को फिर से बेचे जाने में एक रेल कर्मचारी का हाथ था। इसके अतिरिक्त, इस्तेमाल किये गये प्लेटफार्म टिकटों को फिर से बेचने के 57 मामलों का पता लगा था। इस की वजह से मध्य रेलवे को 66.05 रु० की हुई हानि की रिपोर्ट मिली है। इस के अलावा, रेलवे पुलिस, पुणे ने सूचना दी है कि 6, 9 और 28 फरवरी, 1977 को एक दिन के तीन व्यक्तियों को गिरफ्तार किया जो उपयोग किये गये टिकटों को असली टिकटों से बदलने के बाद उन असली टिकटों को वापस करके धनराशि लेने का प्रयास कर रहे थे। कुछ अपराधियों ने 20-1-1977 को बम्बई वी० टी० में इसी प्रकार का अपराध किया था।

पूर्व रेलवे : फरवरी, 1978 तक 551 बाहरी व्यक्तियों का सुराग मिला था और इन में से 2,019.55 रुपये की रकम अन्तर्ग्रस्त थी।

उत्तर रेलवे : दो मामले नोटिस में आये हैं, लेकिन इन दोनों मामलों से संबंधित दलों द्वारा बेचे गये और प्रयुक्त टिकटों को फिर से बेचने के परिणामस्वरूप हुई हानि का निर्धारण करना व्यावहारिक नहीं है।

पूर्वोत्तर रेलवे: पूर्वोत्तर रेलवे खण्ड पर 15 एकत्रित टिकटों को फिर से बेचे जाने के बारे में 9-10-77 को आगरा कोर्ट में भारतीय दंड संहिता की धारा 420 के अन्तर्गत एक मामला अपराध संख्या 159 पंजीकृत किया गया था।

(च) असामाजिक तत्वों द्वारा टिकटों की फिर से बिक्री रोकने के लिए टिकट जांच गतिविधियों, धोखाधड़ी निरोधी दस्तों द्वारा जांच, अधिकारियों और लेखा विभाग, वाणिज्यिक और सतर्कता शाखाओं के निरीक्षकों द्वारा निरीक्षण कार्यों को और तीव्र कर दिया गया है।

Decasualisation on Indian Railways

4621. SHRI JYOTIRMOY BOSU : Will the Minister of RAILWAYS be pleased to state :

(a) total number of Casual Labourers who have not been granted temporary status after they have put in the qualifying service due to decasualisation on Indian Railways ;

(b) whether the employment lists were drawn for the Casual Labourers engaged in project special and construction works as on the last date of every year ;

(c) if so, what is the number of casual labourers who have not been employed ; and

(d) whether the casual labourers on construction, projects and special work are being paid wages at local rates or on 1/30th of the scale of pay of the category per day ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

All India Station Masters' Association

4622. SHRI A. K. ROY : Will the Minister of RAILWAYS be pleased to state :

(a) whether he is aware of the resolutions passed in the Central Executive Committee meeting of All India Station Masters' Association at Bombay on 17th January, 1978 regarding non-fulfilment of their 6 point Demands ;

(b) if so, what are their demands ; and

(c) action taken by the Government to redress these just demands ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) The resolutions have not been received by Government.

(b) and (c). Do not arise.

Railway Track at Karavatti

4623 SHRI R.K. MHALGI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a small railway track has been constructed at Karavatti in Union territory of Lakshadweep at the time of former Prime

Minister's visit to the island in November-December, 1976 ;

(b) what is the total cost of the construction and the railway and its engine Priyadarshni ;

(c) whether the railway track is under use ;

(d) if not, since when and the reason thereof ; and

(e) whether there is any possibility of its being used in future ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Yes, a track for a mini-circular Railway was constructed by the Railways and handed over to the Lakshadweep Administration on 30-12-76 to run a children's train donated by the Railways to the Union territory of Lakshadweep.

(b) An expenditure of Rs. 2·27 lakhs has been incurred for the construction of the track and about Rs. 60,000 for the Locomotive and Trailer Coaches of this children's train.

(c) to (e). Railways are not incharge of the maintenance or operation of this children's train and as such they have no information in this regard.

कुकिंग गैस के उत्पादन के लिए गैर-सरकारी क्षेत्र को लाइसेंस देना

4624. **श्री लक्ष्मी नारायण पाण्डेय :**
श्री यशवन्त शर्मा :

क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कुकिंग गैस की बढ़ती हुई मांग को ध्यान में रखते हुए गैस के उत्पादन को प्रोत्साहन देने के लिए गैर-सरकारी क्षेत्र को लाइसेंस देने का विचार है ;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है ;

(ग) क्या कुछ कंपनियों ने लाइसेंसों के लिए आवेदन पत्र दिये हैं ; और

(घ) यदि हां, तो इस बारे में क्या कार्यवाही की गई है ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री अनेश्वर सिंह) : (क) से (घ). एल पी जी, का उत्पादन केवल असम आयल कंपनी की डिग्बोई शोधनशाला को छोड़कर उन सभी शोधनशालाओं में जो सार्वजनिक क्षेत्र में हैं किया जाता हैं। तथापि आयल इंडिया लिमिटेड को प्राकृतिक गैस से 50,000 मी० टन एल पी जी जो प्रति वर्ष निकालने के लिए एक आशय पत्र जारी किया गया था । कंपनी के द्वारा योजना के ब्यौरे तैयार किये जा रहे हैं।

Proposal to run a Fast Train from Amritsar to Hardwar

4625. DR. BALDEV PRAKASH : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal to run a fast train from Amritsar to Hardwar ; and

(b) whether any representation has recently been received in this respect ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Introduction of a new train between Amritsar and Haridwar is at present operationally not feasible for want of spare line capacity on sections *en route* and also due to inadequate terminal facilities at Amritsar and Haridwar.

(b) Yes.

Diversion of Trains from Jammu to Bombay via Gurdaspur

4626. DR. BALDEV PRAKASH: Will the Minister of RAILWAYS be pleased to state :

(a) whether any representations to divert fast train from Jammu to Bombay via Gurdaspur twice a week have been received recently by the Government ; and

(b) if so, the actions taken on them ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Yes.

(b) 171/172 biweekly Bombay Central-Jammu Tawi Super Fast Express train is running via Jullundur Cantt- Mukerian-Chakki Bank, the shortest route to provide

a very fast service between these points. Diversion of this train via Gurdaspur, which is a longer route, is not considered desirable keeping in view the fast character of the train.

Declaration of Burdwan-Asansol as Suburban Section

4627. SHRI ROBIN SEN : Will the Minister of RAILWAYS be pleased to states :

(a) whether it is a fact that Government have received several mass representations and also representations from many M.Ps. and Asanson-Burdwan Railway Passengers Association since last few years to declare Burdwan to Asansol as suburban section and extend the suburban facilities and also to bring Asansol-Durgapur-Burdwan Industrial Complex within the fold of E.M.U. facilities ; and

(b) if so, what step has been taken so far to extend these facilities ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). Yes. Extension of the Suburban area to Asansol is not justified. Howrah-Asansol-Burdwan section is at present served by 26 pairs of trains including Mail/Express and 8 pairs of stopping trains. Apart from traffic justification, running of EMU services is not feasible as it would require large scale remodelling of permanent structures, slewing of track and provision of additional facilities at Asansol etc. However, to augment the facilities for passengers on this section, one pair of additional trains is being introduced between Burdwan and Asansol from 1-4-1978.

भारतीय उर्वरक निगम के विकेन्द्रीकरण के पश्चात बिहार में भारतीय उर्वरक नियम के तीन यनिटों का मुख्यालय बनाना

4628. **श्री रामानन्द तिवारी** : क्या **पेट्रोलियम, रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय उर्वरक निगम के विकेन्द्रीकरण के पश्चात् इसके बिहार स्थित तीन यनिटों को तीन नई कंपनियों में बदलने की योजना है और इन तीनों कंपनियों में से किसी भी कंपनी का मुख्यालय बिहार में नहीं रखा जा रहा है ;

(ख) यदि हां, तो क्या इस निर्णय से आर्थिक तथा रोजगार दोनों दृष्टियों से बिहार पर बुरा प्रभाव पड़ेगा ; और

(ग) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री अनेश्वर सिंह) : (क) सिन्दरी स्थित फर्टिलाइजर कारखाना, बरौनी फर्टिलाइजर कारखाना और पी एंड डी प्रयाग इस समय फर्टिलाइजर कारपोरेशन आफ इंडिया के एकक है । फर्टिलाइजर कारपोरेशन आफ इंडिया के पुनर्गठन के परिणाम स्वरूप सिन्दरी कारखाना फर्टिलाइजर कारपोरेशन आफ इंडिया के पास रहेगा परन्तु बरौनी एकक, हिन्दुस्तान फर्टिलाइजर कारपोरेशन लि० का एक हिस्सा होंगा । पी एंड डी प्रभाग फर्टिलाइजर (योजना तथा विकास) इंडिया लि० के नाम एक अभिनाम से एक नई इंजीनियरी कंपनी पंजीकृत की गई है जिसका मुख्यालय सिन्दरी में होगा । एफ सी आई और एच एफ सी दोनों के मुख्यालय आरंभ में दिल्ली में होंगे । उनके अन्तिम स्थान का प्रश्न सरकार विचाराधीन है ।

(ख) जी, नहीं ।

ग) प्रश्न नहीं उठता:

सिन्दरी आधुनिकीकरण परियोजना के श्रमिकों को मजूरी का भुगतान

4629. **श्री रामानन्द तिवारी** : क्या **पेट्रोलियम, रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सिन्दरी आधुनिकीकरण परियोजना में कार्यरत श्रमिकों को न्यायोचित से कम वेतन दिया जाता है । इस प्रकार बचाई गई राशि ठेकेदार सम्बद्ध अधिकारियों तक पहुंचने के लिए पार्टियों पर खर्च करते हैं ; और

(ख) यदि हां, तो इन श्रमिकों को न्यायोचित वेतन दिलाना सुनिश्चित करने

के लिए सरकार द्वारा क्या कदम उठाये जा रहे हैं ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र): (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

सिन्दरी रैशनेलाइजेशन योजना

4630. **श्री रामानन्द तिवारी** : क्या **पेट्रोलियम, रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सिन्दरी उर्वरक कारखाने के गिरते हुए उत्पादन को सुधारने हेतु 10 वर्ष पूर्व 46 करोड रुपये की लागत से सिन्दरी रैशनेलाइजेशन नायक योजना आरम्भ की गई थी और क्या उक्त योजना कागज पर 5 वर्ष पूर्व पूरी हो चुकी है ;

(ख) यदि हां, तो क्या उक्त योजना से उत्पादन सम्बन्धी वांछित लक्ष्य प्राप्त हो रहा है; और

(ग) यदि नहीं, तो क्या इसके कारणों की उचित जांच की गई है और उक्त परियोजना की असफलता के लिए दोषी अधिकारियों के विरुद्ध उचित कार्यवाही की जा रही है ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र): (क) और (ख). सिन्दरी सुव्यवस्थीकरण परियोजना 2295.88 लाख रुपये की परिव्यय पूंजी से दिसम्बर, 1967 में मंजूर की गई थी और इसके नवम्बर, 1971 में पूरे होने की सम्भावना थी । परियोजना की लागत का वर्तमान अनुमान लगभग 4800·74 लाख रुपये है । कुछ प्रौद्योगिकी निर्माण में कठिनाइयों के कारण संयंत्र निर्धारित क्षमता पर परिचालित नहीं किया जा सका । अब इन समस्याओं का पता लगा लिया गया है और इन कठिनाइयों को दूर करने के लिए कार्रवाई की जा रही है । इस संयंत्र में उत्पादन को स्थिर करने के आंशिक उपायों के अनुसार दो सल्फरिक एसिड संयंत्रों की दो स्ट्रीमों में से एक को सल्फर का प्रयोग करने के लिए परिवर्तित करने के प्रस्ताव पर अध्ययन किया जा रहा है और दूसरे स्ट्रीम को अप ग्रेडिड पाइराइट्स पर स्थिर किया जा रहा है ।

(ग) बताई गई उपर्युक्त स्थिति को ध्यान में रख कर पृष्ठताछ को उचित नहीं समझा गया है ।

मैहर, मध्य प्रदेश के सीमेंट कारखाने तक गैर सरकारी रेल लाइन

4631. **श्री शरद यादव** : क्या **रेल** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मैहर जिला सतना, मध्य प्रदेश के सीमेंट कारखाने तक गैर-सरकारी रेल लाइन बिछाने के लिए जिस मार्ग पर निर्माण कार्य हो रहा है उससे अतिरिक्त एक अन्य मार्ग के लिए कोई सर्वेक्षण किया गया था ;

(ख) इस गैर-सरकारी रेल लाइन के मार्ग में कितने एकड़ उपजाऊ भूमि जाएगी और दूसरे मार्ग के अन्तर्गत कितनी भूमि आती थी ; और

(ग) रेल विभाग के स्थान पर मैहर सीमेंट कारखाने द्वारा रेल लाइन बिछाने के क्या कारण है और क्या उस प्रकार का कोई पूर्वोदाहरण है ।

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी नहीं ।

(ख) इन लाइन के लिए अर्जित की जाने वाली कुल खेती योग्य भूमि लगभग 76 हेक्टेयर है ।

(ग) वर्तमान पद्धति के अनुसार इस प्राइवेट साइडिंग के लिए किये जाने वाले कुछ कम महत्वपूर्ण काम जैसे मिट्टी का काम, गिट्टी और इमारत की सामग्री की सप्लाई

और पुलों के लिए उप संरचना का काम रेलवे की देखरेख में इस पार्टी द्वारा किये जा रहे हैं। यह पद्धति इस प्रकार के अन्य मामलों में भी अपनायी गयी है। लेकिन, रेल पथ बिछाने (जिसमें पटरी और स्लीपर शामिल हैं) और पुलों में गार्डर लगाने के काम स्वयं रेलों द्वारा किये जायेंगे।

चूना पत्थर की लदाई

4632. **श्री शरद यादव** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि एस० एन० सन्डरसन्स, मध्य रेलवे द्वारा मध्य रेलवे में मैहर, निवार और कहान गांवों से चूना पत्थर की माल डिब्बों में लदाई की जाती है और उनको तोले बिना उन्हें टाटा नगर को भेज (टिस्को) दिया जाता है ; और

(ख) एस० एन० सन्डरसन्स द्वारा गत सात वर्षों में भेजे गये कितने चूना पत्थर पर भाड़े का भुगतान किया और टिस्को द्वारा एस० एन० सन्डरसन्स को कितने भार के लिए भुगतान किया है और रेलवे को प्रति रैक कितना नुकसान हुआ है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी।

मुख्य इंजीनियर, विद्युतीकरण इलाहाबाद के पास उपकरणों का परिरक्षण

4633. **श्री दयाराम शाक्य** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) मुख्य इंजीनियर विद्युतीकरण, इलाहाबाद के पास पड़े ऐसे उपकरणों की मात्रा क्या है जिनके परिरक्षण के लिए रेलवे बोर्ड द्वारा आदेश जारी किये गये हैं ; और

(ख) क्या इन उपकरणों को किसी अन्य स्थान पर उपयोग में लाया जाएगा और यदि नहीं, तो उसके क्या कारण है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) 25.42 लाख रुपये।

(ख) इन उपस्करों का उपयोग अन्यत्र किया जायेगा।

Closure Notice by Bengal Immunity Company, Calcutta

4634. SHRI JYTIORMOY BASU : Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it has been brought to his notice that the management of Bengal Immunity Company, Calcutta, has recently served a closure notice of the Company sales office situated at Ramamandi, Jullundur Cantt. Punjab ;

(g) Whether he is aware that this action of the company management will lead to large scale unemployment ;

(c) Whether he is also aware that it will also adversely effect the production of vital drugs ; and

(d) if so, whether the Government will take over the management of the Company in the public interest ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) Closure of the Company is reported to have been deferred by the Management of the Company to 29th April, 1978 at the request of the Government of West Bengal.

(b) and (c). Does not arise.

(d) Government have issued an Order dated the 2nd March, 1978 under Section 15 of the IDR Act constituting a Committee to make a full and complete investigation into the circumstances leading to the present state of affairs in Bengal Immunity Company, Calcutta.

Indian Help in Railway Net Work in Foreign Countries

4635. SHRI AMARSINH V. RATHAWA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that India has agreed to assist in building a railway network in some foreign countries ;

(b) if so, the names of the countries and the details thereof ;

(c) the terms and conditions thereby ;

(d) the names of the countries where the construction of Railway lines are in progress ; and

(e) the foreign exchange earned therefrom from each country ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) to (d). Indian Railways have offered to share their technical know-how in the railway sector with other developing countries who are planning to develop their respective railway systems. Rail India Technical & Economic Services Ltd. (RITES) and the Indian Railway Construction Company Ltd. (IRCON), two public sector undertakings have been set up under the Ministry of Railways, the former to provide consultancy services in various spheres of railway technology and management and the latter to undertake the construction of major railway projects abroad. Some of the developing countries, like Syria, Iran, Ghana, Hongkong, Malaysia, Zaire, Philippines, Nigeria, Sri Lanka etc., have made use of these services and offers made to some other countries are pending consideration of the respective Governments. No contract for laying new railway lines abroad has been secured, so far.

(e) The gross foreign exchange earnings upto and inclusive of 1976-77 are—

Country	Rs. in lakh
Iran	26·1
Syria	23·6
Philippines	7·6
Ghana	5·8
Zaire	1·7
Hongkong	0·4
Malaysia	0·1
Sri Lanka (ADB)	0·7
TOTAL :	66·0

In 1977-78 the gross foreign exchange earnings are expected to be about Rs. 80 lakhs, realised mainly from Nigeria, Philippines and Ghana.

Low Platforms

4636. SHRI AINTHU SAHOO : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that platforms of many railway stations from Raipur to Vijayanagaram are very low in height and as a result passengers face a lot of difficulties while entering the trains ; and

(b) if so, whether there is any proposal to raise the level of those platforms to facilitate the public for getting in the trains ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). As per extant policy, high level platforms are provided at all important stations, medium level platforms at less important stations and rail level platforms at un-important stations on the Broad Gauge main line.

There are 43 passenger booking stations on Raipur-Vizianagram Broad Gauge section of South Eastern Railway. Out of these stations, 4 stations have been provided with high level platforms, 16 with medium level and the remaining 23 stations with rail level platforms.

Raising of the platforms from low level to high level is considered at stations on a programmed basis after taking into account the importance of the stations, passenger traffic offering there and after approval by the Railway Users Amenities Committee subject to availability of funds.

Profits Earned by Foreign Concerns

4637. SHRI SAMAR GUHA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) names of the foreign concerns which earned net year profit over one crore of rupees during the year 1975-77 ;

(b) whether their profits were sent to foreign countries ; and

(c) the extent of their profits used for developing industries of India ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) to (c). As per the latest available information, 29 Indian subsidiaries and 7 Indian branches of foreign companies earned net profits (i.e. profits after tax) of more than Rs. 1 crore each during

1974-75, and 27 Indian subsidiaries and 2 Indian branches during 1975-76.

In the case of the Indian subsidiaries of foreign companies, the profits are sent abroad in the form of dividends. In the case of Indian branches of foreign companies the amount of profits earned belong to the parent companies.

The names of the Indian subsidiaries of foreign companies together with information on net profits earned, dividends sent to foreign countries and the amount of profits retained in India during the years 1974-75 and 1975-76 are given in the statement I. laid on the Table of the House. [*Placed in Library. See* No. LT-1943/78] Statement II gives the names of the Indian branches of foreign companies and the information on net profits earned by them, amount of profits remitted and the amount of profits retained by them during 1974-75 and 1975-76. [*Placed in Library. See* No. LT-1943/78].

12.00 hrs.

RE. ADJOURNMENT MOTIONS

SHRI VAYALAR RAVI (Chirayinkil) : I have given notice of an adjournment motion regarding the burning of Harijans which has appeared in this morning's papers. I do not want to raise it. Your office has informed me that you are not allowing it, and that I can give notice of a calling attention. I accept your ruling, but I am only requesting you to see if it is not a serious matter—it is not a party matter—which should be discussed in the House, because it concerns the burning of Harijans. I am not going into the merits, but I am appealing to you that this matter should be allowed to be discussed dispassionately in the House. That is why I request you to reconsider the matter and allow the adjournment motion.

SHRI K. A. RAJAN (Trichur) : I had given notice of an adjournment motion on an important matter. 37 Harijans burnt alive in Bihar.

MR. SPEAKER : I have allowed a calling attention.

SHRI K. A. RAJAN : I abide by your decision, but I could not understand ground on which you have disallowed it. (*Interruptions*)

श्री शरद यादव (जबलपुर): : यह बहुत ही महत्वपूर्ण मामला है, इस को जरूर लेना चाहिए । यह हरिजनों को जलाने वाला मामला है, इस को जरूर लेना चाहिए । (व्यवधान).

श्री राम अवधेश सिंह (विक्रमगंज): यह मेरे क्षेत्र का मामला है, मुझे बोलने दिया जाए ।

THE PRIME MINISTER (SHRI MORARJI DESAI): It is not right to talk in this loud manner in this House. Let us talk politely and not in this way.

SHRI K. A. RAJAN: I have been told that this is not allowed because the Demands for Grants are coming up for discussion. That is not fair. That is my humble submission, because it is a very important issue, and the House may be allowed to discuss it. In Bihar this has been repeating itself for so many times.

MR. SPEAKER: I have heard you. The same thing you are repeating again.

श्री राम अवधेश सिंह : अध्यक्ष महोदय, यह मेरी कांस्टीटुएन्सी का मामला है । रोहतास जो जिला है, उस का डी० एम० और एस० पी० एक ही जाति का है । वे दोनों कायस्थ हैं । जबसे यह डी० एम० वहां गया है, तीन महीने में चार ऐसी घटनाएं हुए हैं । पहली घटना हुई कसिया, करगहर थाना, दूसरी मठिया पिपरिया, करगहर थाना, तीसरी रूपहवा, नोखा थाना और चौथी विश्रामपुर, दीनारा थाना । ये चार मामले मेरे क्षेत्र के अन्दर हुए हैं । वहां पर रोहतास में जो डी० एम० है उस का नाम वसन्त कुमार है । वह कायस्थ है और एस० पी० भी कायस्थ है । इस के बारे में मैंने चीफ मिनिस्टर साहब को कहा है कि आजतक यह परम्परा रही है कि एक जिले में दो हैड, पुलिस का हैड और मैजिस्ट्रेसी का हैड, एक ही जाति का नहीं होना चाहिए ।

MR. SPEAKER: We are not now considering the merits of the matter. You are going into the merits of the matter. I have not allowed the motion. What is this ? You must follow the rules.

श्री राम अवधेश सिंह : वहां के बारे में बातचीत करने के लिए टाइम मुझको दिया जाए ।

MR. SPEAKER: Let us see. I will consider it. Nothing further.

SHRI B. P. MANDAL (Madhepura): The State of Bihar has become quite explosive and some time may be given to the House to discuss the Bihar situation. You have already told some of us also that you will give some time.

12.04 hrs

PAPERS LAID ON THE TABLE

ANNUAL REPORT FOR 1976-77 ON THE WORKING AND ADMINISTRATION OF THE COMPANIES ACT, 1956

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) for the year 1976-77 on the working and administration of the Companies Act, 1956, under section 698 of the said Act. *(Placed in Library. See* No. LT—1915/78].

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS FOR 1978-79.

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र: मैं वर्ष 1978-79 के लिए पैट्रोलियम, रसायन और उर्वरक मंत्रालय के अनुदानों की ब्यौरेवार मांगें (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पर रखता हूं ।

[*Placed in Library. See* No. LT—1916/78].

NOTIFICATIONS UNDER INDIAN RAILWAYS ACT, 1890, REVIEW, ANNUAL REPORT AND DIRECTOR'S REPORT ALONG WITH STATEMENT OF ACCOUNTS FOR 1974-75 OF ORISSA ROAD TRANSPORT CO. LTD.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890 :—

(*i*) The Railways Red Tariff (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 347 in Gazette of India dated the 11th March, 1978.

(*ii*) The Railways Red Tariff (First Amendment) Rules, 1978, published in Notification No. G.S.R. 348 in Gazette of India dated the 11th March, 1978.

(*iii*) The Railways Red Tariff (Third Amendment) Rules, 1978, published in Notification No. G.S.R. 349 in Gazette of India dated the 11th March, 1978.

(*iv*) The Railways Red Tariff (Fourth Amendment) Rules, 1978, published in Notification No. G.S.R. 350 in Gazette of India dated the 11th March, 1978.

[*Placed in Library. See* No. LT—1917/78].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(*i*) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1974-75.

(*ii*) Annul Report of the Orissa Transport Company Limited, Berhampur (Ganjam) for the year 1974-75.

(*iii*) Director's Report and statement of accounts for the year 1974-75 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[*Placed in library. See* No. LT—1918/78].

MR. SPEAKER: If you give notice under 184, I will place it before the Business Advisory Committee. There are procedures in the Rules. Why do you not give notice under rule 184 ?

श्री राम अवधेश सिंह (बिक्रमगंज) : आपने बहुत मामूली बात सुनी है । वहां पर चारचार घटनाएं घटती हैं । इनका प्रचार होता है तो कहते हैं लोगों का प्रचार हो रहा है ।

MR. SPEAKER: There are procedures in the Rules. Kindly follow them. That is all.

12.05 hrs

RE. EXPUNCTIONS IN THE PROCEEDINGS DATED 27-3-78.

SHRI HARI VISHNU KAMATH (Hoshangabad): May I briefly refer to the aftermath of yesterday's call attention motion in which you have been pleased to expunge certain remarks ? Unfortunately, the words which were expunged, have already appeared in the daily newspapers today. Also there is a slight inconsistency in the sense that the Prime Minister when he made his very wise observations, used the very words which I had used, saying that they are not objectionable at all. Therefore, for the future historian, for the future reader of our *Hansard*, parliamentary record, when he reads the Prime Minister's observations when he said.....

MR. SPEAKER: Mr. Kamath, the record showed something different. That is why that portion I have expunged.

SHRI HARI VISHNU KAMATH: You retained very wisely, rightly, correctly the phrase "former fascist mini-dictator", very rightly.

MR. SPEAKER: No, I am not going into that. Let us not go into it again and again. Unless you say that the recording is not correct, the record showed "aided by her henchmen and hatchet-men abetted by the hired hoodlums".

SHRI HARI VISHNU KAMATH: That has been expunged. I did not say 'her'. The Prime Minister has rightly said that the word 'hooligan' is not objectionable at all.

MR. SPEAKER: I have not expunged that.

SHRI HARI VISHNU KAMATH: Therefore, when someone reads this record any time in future, what will he understand of the reference in the Prime Minister's observations ? My words have been expunged. Today, as a matter of fact, those words which were expunged have appeared on the front page second lead 'hired hooligans and hoodlums'.

MR. SPEAKER: If you have not used the words "her henchmen and hatchet-men"....

SHRI HARI VISHNU KAMATH: I did not say 'her'. I never said 'her'. I said 'hired'. (*Interruptions*).

MR. SPEAKER: The records show 'her'.

SHRI HARI VISHNU KAMATH: That is wrong. There is one more slight inconsistency, oversight. Please see page 15920 of the record. There your observations are there after Shri Nanjesha Gowda's question: "Mr. Speaker: Please do not go into the substance of the matter." Then come two asterisk marks, very unfortunate asterisk marks, as if your own observations have been expunged ! Then comes "(*Interruptions*)". Then there is a footnote: "Expunged as ordered by the Chair". That is as if your own observations have been expunged.

MR. SPEAKER: I do not see it in my record. Probably the copy given to you is not correct.

SHRI HARI VISHNU KAMATH: This is the cyclostyled copy. Please see to it that it is not expunged.

MR. SPEAKER: That refers to some Member's observation. Some Member's observation was taken off, not mine.

SHRI HARI VISHNU KAMATH: That is "(*Interruptions*)" only. Nothing is recorded. Why expunge that ? There is no meaning in that.

MR. SPEAKER: You must understand the strain under which they work when the shoutings go on.

SHRI HARI VISHNU KAMATH: May I appeal to you for a reconsideration of the matter and the restoration of those words without which the Prime Minister's observations will have no meaning at all ? It is not "her" hoodlums but it is "hired" hoodlums and hooligans. I do not want to refer to her at all. Let her rest in peace. (*Interruptions*).

MR. SPEAKER: I will see the records.

SHRI HARI VISHNU KAMATH: Let her live in peace. I said. What did I say ? You do not want her to live in peace ? Her own follower does not want her to live in peace !

MR. SPEAKER: I think, we have had enough of it yesterday. The correction will be done.

SHRI HARI VISHNU KAMATH: Is that all right ? It will be restored—'hired hoodlums and hooligans.'

SHRI C. M. STEPHEN (Idukki): Sir, you were pleased to say yesterday that you would go through the proceedings and expunge certain words. I got the proceedings this morning and I have gone

through it—I have written a letter to you which might not have reached you before this time. You kindly go through that. I do not want to cite now the passages to which I am objecting. But afterwards, if necessary tomorrow I will raise it.

SHRI GAURI SHANKAR RAI (Ghazipur): A portion of my observations has also been expunged.

MR. SPEAKER: I have not expunged anything.

SHRI GAURI SHANKAR RAI: It has been wrongly expunged.

MR. SPEAKER: I ordered it at that moment.

श्री गौरी शंकर राय : मेरा भी एक निवेदन है। कल मैंने कहा था। मान्यवर, निवेदन यह करना है कि अभी हमारे मित्रों ने प्वाइंट आफ आर्डर उठाया है कि उस आदमी का जिक्र न हो जो यहां मौजूद न हो। लेकिन जितने करप्ट लोगों के खिलाफ कमीशन बने हैं, वहां इनकी तरह हर आदमी को बुलाया जाएगा, यह सम्भव नहीं है।

मि० साठे ने कहा परसंज इन हाई आथोरिटी। मैंने तब कहा था कि परसंज इन हाई आथोरिटी का जिक्र नहीं है। चीफ मिनिस्टर कर्नाटक का जिक्र नहीं है। मि० उर्स को पता है मेरे खिलाफ करप्शन के चार्जिज हैं। उनका जिक्र हो रहा है।

इस में क्या अनपार्लिमेंटरी वर्ड है ?

This portion has been expunged.

MR. SPEAKER: I ordered it in the House itself.

SHRI HARI VISHNU KAMATH: It will be best if you consult the Member concerned before you expunge anything.

MR. SPEAKER: That was ordered here in the open House.

SHRI SURATH BAHADUR SHAH (Kheri): On a point of order, Sir. It has been clarified by Mr. Kamath that he had said "hired" and not "her". Even if he had said "her", would that have been objectionable ? Because Mr. Bevan had said the words "vermin" and "damn vermin" against Churchill and that is on record. Supposing it was "her hired" hoodlums, hoodlums are always hired, and usually hired by them.... *(Interruptions)*

MR. SPEAKER: There is no point of order.

SHRI SURATH BAHADUR SHAH: Why not ?

12.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED MISBEHAVIOUR WITH THE VICE-CHANCELLOR AND DEANS AND PROFESSORS BY STUDENTS IN DELHI UNIVERSITY

SHRI NATHU SINGH (Dausa): Sir, I call the attention of the Minister of Education, Social Welfare and Culture to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Reported misbehaviour with the Vice-Chancellor and some of the Deans and Professors by the students in Delhi University leading to suspension of some student leaders and thereby causing an atmosphere of uncertainity and tension."

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): According to the information received from the University of Delhi a group of about 200—300 students and outsiders led by S/Shri Vijay Goel and Rajat Sharma, President and Secretary respectively of Delhi University Students' Union and supported by one Shri Sudhir Goyal, a student of Ramjas College, came to the office of the Vice-Chandellor in the morning of 22nd March 1978 shouting slogans and demanding postponement of the examinations. The students started breaking doors, window-panes of the offices of the Vice-Chancellor and other officers of the University. The Vice-Chancellor came out and informed the students that the question of postponement of examinations will be discussed at the emergency meeting of the Academic Council convened for 26th March 1978, but the students insisted that a decision be taken on the spot by the Vice-Chancellor. Soon thereafter, they forced their entry nto the university buildings and ransacked the rooms of the Vice-Chancellor and

certain other officers of the University. There was damage to the university property, and some of the officers of the University, karamcharis and a teacher were injured in the scuffle. While attempting to rescue his colleagues, the Vice-Chancellor himself was physically pushed back and forth. Two senior officers of the University were physically assaulted and injured. It was through the efforts of the karamcharis and the teachers that the Vice-Chancellor managed to return to the University building safely.

A report about the violent incidents was lodged by the Registrar of the University with the Roshanara Police Station on the same day and investigations are in progress.

On the 23rd March, 1978, an incident of fire was reported from the Delhi University Students' Union office and damage to its furniture and fittings. About 200 students also demonstrated outside the Vice-Chancellor's office on that day demanding postponement of the examinations.

In connection with the above incident of fire, three complaints were lodged with the Roshanara Police Station on 23rd March 1978 by (i) Shri Vijay Kumar Goel, President, Delhi University Student's Union, (ii) Shri Nitin Gupta, a member of the Executive Council of the Delhi University Students Union and (iii) Shri Sushil Kumar Sharma, President, Satyawati College Students Union. All the three complaints are under investigation. The University has also constituted a Committee under the Chairmanship of Professors L. S. Kothari to investigate into the matter.

After considering the report of the Proctor relating to the violent incidents, the Vice-Chancellor issued an order on 23rd March 1978 suspending 3 students who had led the demonstrations on the 22nd March, 1978, namely S/Shri Vijay Kumar Goel, Rajat Sharma and Sudhir Goyal and also appointed a 4-member Enquiry Committee under the chairmanship of Professor A. S. Paintal, Director, V.P. Chest Institute to enquire into the incidents and make recommendations. The students concerned have also been asked to send their explanations by the 30th March, 1978 and also to appear before the Enquiry Committee on 31st March 1978.

At its emergency meeting held on 26th March 1978, the Academic Council took certain decisions regarding postponement of examinations. It was decided that some of the examinations for post-graduate courses and for under-graduate courses other than hthose in Science, which were to commence between April 10 to 15, should be postponed to April 17, 1978.

The University had made it clear, and Government agree with its stand, that while all legitimate grievances and demands of students should be considered by the appropriate university authorities, no quarter should be allowed in a university to violence, intimidation and wanton destruction of property and that these must be dealt with firmly under the law. Government sincerely hope that students, teachers and karamcharis will disapprove acts of violence and intimidation by a small section of students and will make every effort to restore normalcy in the University and its colleges.

श्री नाथू सिंह : अध्यक्ष महोदय, आजकल जो विश्वविद्यालयों में हो रहा है उससे हमें गहरी चिन्ता है। मैं मानने को तैयार हूं कि देश में आपातकालीन स्थिति हट गई है। लेकिन कुछ विश्वविद्यालयों में अभी भी वैसी की वैसी ही हालत बनी हुई है। कुछ दिनों पूर्व मैंने बनारस हिन्दू यूनिवर्सिटी के बारे में काल अटेंशन के जरिए एक सवाल उठाया था कि वहां भी यही हालत थी। किस ने किया, किस ने नहीं किया, तोड़फोड़ करना मारपीट करना, कार्यालय में आग लगाना यह बहुत बुरी घटनायें हैं और हम सब को इसकी निन्दा करनी चाहिए। और शायद इसी का परिणाम है कि विश्वविद्यालयों में राजनीतिक हस्तक्षेप दिनों दिन बढ़ता जा रहा है। तो सभी पोलिटिकल पार्टीज को एक साथ बैठ कर निर्णय लेना चाहिए कि विश्वविद्यालयों के अन्दर राजनीतिक हस्तक्षेप न हो ताकि ऐसी घटनायें दिन प्रति दिन न घटें।

दिल्ली विश्वविद्यालय में जो हुआ उसमें वास्तविक तथ्य क्या हैं इसके प्रति मैं आपको बताना चाहूंगा। जो स्टेटमेंट दिया गया है मंत्री महोदय की तरफ से वह स्टेटमेंट यह है, जिन व्यक्तियों ने विद्यार्थियों को निकाला है और उनके खिलाफ शिकायत की

है। उन्होंने यह स्टेटमेंट बना कर दिया है। जिन विद्यार्थियों को निष्कासित किया गया है और जो चार्जशीट उनको दी है, अगर उसको मंत्री महोदय पढ़ें और जो स्टेटमेंट उन्होंने पार्लियामेंट में दिया है, उसको पढ़ें तो इनमें बड़ा अन्तर है, यह अपने आप में एक दूसरे के विरोधी हैं।

22 मार्च, को प्रातःकाल 200, 300 छात्र, परीक्षाओं की तिथि बढ़ाने के लिए, एक्जामिनेशन पोस्टपोन करने की मांग लेकर वी० सी० के पास गये। दिल्ली छात्र संघ के अध्यक्ष और उनके साथी छात्र संघ के कार्यालय में थे जब ये लोग वहां आये। यह डिमांस्ट्रेशन दिल्ली स्कूल आफ इकनामिक्स से प्रारम्भ हुआ। उसमें बीच में रास्ते में कुछ असामाजिक तत्व शामिल हो गये और वहीं से गड़बड़ी हो गई। जिस समय ये लोग वी० सी० के बाहर पहुंचे, उस समय दिल्ली विश्वविद्यालय छात्र संघ के अध्यक्ष श्री विजय कुमार गोयल छात्रों की मीटिंग में भाषण दे रहे थे। उसी समय से तोड़-फोड़ शुरू हो गई। वी० सी० बाहर नहीं आये। उनको बुलाया गया, लेकिन वह नहीं आये। बाद में जब वह बाहर आये तो विजय कुमार गोयल ने उनसे कहा कि आप कुछ कहिये, लेकिन उन्होंने इन्कार कर दिया कि बाद में एकेडैमिक काउंसिल की मीटिंग बुलाएँगे उसमें निर्णय करेंगे। उनके स्टेटमेंट में कहा गया है कि 26 तारीख को एकेडैमिक काउंसिल की मीटिंग बुलाने के लिए कहा था, लेकिन यह बिल्कुल झूठे है वी० सी० ने ऐसा नहीं कहा कि हम 26 को एकेडैमिक काउंसिल की मीटिंग बुलायेंगे।

MR. SPEAKER: This is Calling Attention. You cannot go on like this. Moreover, it is under investigation.

श्री नाथू सिंह : उस पर प्रकाश तो डालने दीजिए। (**व्यवधान**)

SHRI VAYALAR RAVI (Chirayinkil): You have already beaten him up with your RSS goondas. You want to malign the Vice-Chancellor again? (*Interruptions*).

श्री नाथू सिंह : इसी के बीच में तोड़फोड़ शुरू हो गई। उनका बयान है कि तोड़फोड़ के शुरू होते ही वी० सी० अन्दर चले गये। एन० एस० यू० आई० की लिस्ट मेरे पास है, जिन विद्यार्थियों ने तोड़फोड़ की है, जिन्होंने शीशे तोड़ने शुरू किये और कुछ लोगों के साथ हाथापाई की।

रजिस्ट्रार के आफिस में जब उन्होंने मारपीट की, तो उनके कर्मचारियों ने बयान दिये हैं। एक कर्मचारी जिस को पीटा गया है, उसका बयान है। प्रभू चावला अखिल भारतीय विद्यार्थी परिषद का फार्मर अध्यक्ष है जिसकी पिटाई हुई है। विजय कुमार गोयल जो कि इस से सम्बन्धित हैं, अध्यक्ष हैं, क्या वह अपने आदमी की वहां पर पिटाई करवाते? जब उसका बयान लिया गया तो कहा गया कि उसे पीटने के लिए इन्दिरा कांग्रेस से सम्बन्धित एन० एस० यू० आई० के छात्रों ने हमला किया प्रोफेसर्स पर और उसमें कुछ लोग घायल हुए।

उसी दिन शाम को क्या हुआ? तोड़-फोड़ के बाद वी० सी० 30, 40 लोगों को लेकर आये, उसमें सिक्योरिटी फोर्स के लोग भी शामिल थे। उसी दिन/ग्रीन कार में, जो कि श्री बूटा सिंह की थी जो कि पुरानी सरकार में डिप्टी मिनिस्टर थे, उनकी कार में और एक और कार में कुछ गुंडे बैठकर आये और प्रिंसिपल, डीन और प्रोफेसर और अरुण जेटली जो कि विश्वविद्यालय छात्र संघ के भूतपूर्व अध्यक्ष थे, वहां खड़े थे, आकर उन्होंने कहा कि हमारे वी० सी० को कौन कुछ कर सकता है, कह कर उन्होंने छुरा निकाला ... (**व्यवधान**)

MR. SPEAKER: The matter is being investigated. Please come to the question.

श्री नाथू सिंह : मेरा निवेदन यह है कि उन्होंने वहां पर चाकू, छुरे निकाले और स्टूडेंटस यूनियन में पहुंचे और वहां पर एक व्यक्ति की पिटाई की । जब दूसरे दिन डिमांस्ट्रेशन ले कर गये दिल्ली विश्वविद्यालय के छात्र वगैरा, उन्होंने स्टूडेंटस यूनियन के आफिस में आग लगा दी । (व्यवधान) इस अखबार में फोटो छपी है। (व्यवधान)

MR. SPEAKER: Please come to the question. You cannot go on like this. You cannot make a speech.

श्री नाथू सिंह : अध्यक्ष महोदय, इस अखबार में फोटो है कि किस तरह से उन्होंने आग लगाई विश्वविद्यालय की स्टूडेंटस यूनियन में और यह वी० सी० की फोटो है। (व्यवधान)

MR. SPEAKER: You have already taken about ten minutes. You cannot make a speech like this.

श्री नाथू सिंह : 22 तारीख को जो घटना हुई, उस के लिए तो उन लड़कों को बिना किसी पूछताछ और बिना किसी एनक्वायरी के निष्कासित कर दिया गया, लेकिन 23 तारीख को छात्र संघ के कार्यालय में जो आग लगाई गई, उसके मामले में न तो आज तक कोई कार्यवाही की गई और न किसी को पूछा गया है । जिन छात्रों को निष्कासित किया गया है, उन के बारे में जांच करने के लिए जो एनक्वायरी कमेटी बिठाई गई है, उस में वे आदमी रखे गये हैं.....श्री वी० एस० शर्मा ....

MR. SPEAKER: I have already given you more than twelve minutes; you cannot go on like this. If you have got a question, please put it.

श्री नाथू सिंह : मैं प्रश्न पर आ रहा हूं ।

इस घटना को ले कर कैबिनेट के मंत्री महोदय का भी बयान आया है, इन्दिरा जी का भी बयान आया है और वाइस-चांसलर का भी बयान आया है । ये सब बयान एक दूसरे के विरोधी हैं । यूनिवर्सिटी ने एक कमेटी बिठाई है । मेरा क्वेश्चन यह है कि क्या मंत्री महोदय उस बारे में अलग से, दूसरी इंडिपेंडेंट इमपार्शल एनक्वायरी बिठायेंगे, ताकि वहां की सारी घटनाओं की जांच की जा सके । यह मामला बहुत उलझा हुआ है और पीछे लखनऊ और बी० एच० यू० में होने वाली घटनाओं से सम्बन्धित हैं ।

जिन लड़कों को निकाल दिया गया है, जो कर्मचारी घायल हुए हैं, वे कहते हैं कि हमें उन्होंने बचाया था । मान लीजिए कि एनक्वायरी में वे लड़के दोषी साबित नहीं होते हैं । मगर उस समय तक वे निष्कासित रहेंगे । तब तक उन के एग्जामिनेशन आ जायेंगे और उनकी पढ़ाई का नुक्सान होगा । मैं यह जानना चाहता हूं कि जब तक एनक्वायरी की रिपोर्ट न आ जाये, क्या तब तक के लिए उन लड़कों का निष्कासन रद्द कर दिया जायेगा, जिन्हें निष्कासित किया गया है ?

मेरा तीसरा प्रश्न यह है .....

MR. SPEAKER: No, no. The rules allow only one question; I have allowed you two.

श्री नाथू सिंह : क्या मंत्री महोदय सभी पोलीटिकल पार्टीज की एक मीटिंग बुला कर यह तय करेंगे कि विश्वविद्यालयों में जो राजनैतिक हस्तक्षेप बढ़ रहा है, उस को किस तरह से रोका जाये ? क्या उन विद्यार्थियों को परीक्षाओं में बैठने की परमिशन दी जायेगी ?

DR. PRATAP CHANDRA CHUNDER: Sir, we are deeply sorry that the campuses of the universities are disturbed in many places, but not in all the places. There are several universities which are functioning quite well. We had already had discussions with the Executive Committee of the Association of Indian

Universities. Then again, there was a meeting of the Vice-Chancellors at Rajkot where the Vice-Chancellors had also considered this question. The Government also had discussions with many authorities and I have made appeals to all concerned to bring about peace in the campuses of universities. In that broader context, I am trying to give replies to the positive questions which have been put.

In my statement, I have said that the University itself has set up two committees for looking into the troubles which had happened in the University campus. Apart from that, cases have been lodged with the police and the police is also making investigations. We do not think, it is worthwhile to appoint any other committee on behalf of the Government. Moreover, the Government is not in a position to do so for the purpose of enquiry.

About the matter concerning suspension of students, this is a matter which is entirely within the scope of the University; Government has nothing to do with it.

As regards the other question about calling a meeting of all political parties, I am prepared to call such a meeting and I can assure you that I will call a meeting of the leaders of all the political parties within a short time. I have already called a meeting of the leaders of the political parties in Parliament in connection with adult literacy programme. I shall certainly call a meeting for this purpose also.

श्री नाथू सिंह : अध्यक्ष महोदय,... ...(व्यवधान) ....

MR. SPEAKER: Mr. Nathu Singh, no more questions. I do not know why you do not study the rules. I sent you the exact rule. Even then you do not read it.

Mr. Vinayak Prasad Yadav.

श्री विनायक प्रसाद यादव (सहरसा) : अध्यक्ष महोदय, जो घटना दिल्ली यूनिवर्सिटी में हुई है वह बहुत ही शर्मनाक और चिन्तनीय है। इस की पूरी जांच होनी चाहिए और दोषी लोगों को सजा मिलनी चाहिए। लेकिन मुझे दुख है और ताज्जुब है कि इस घटना को दूसरा कलर दे कर बदले की भावना से विक्टिमाइजेशन की नीति अपनायी जा रही है। आप जानते हैं समूचे देश की यूनिवर्सिटीज में कुछ न कुछ झंझट हो रहा है और वह छात्र लोग कर रहे हैं। दिल्ली यूनिवर्सिटी का मामला पुराना है। मैं आप को बताऊं कि विगत जुलाई, अगस्त महीने में दिल्ली यूनिवर्सिटी के कुछ विद्यार्थी, विद्यार्थी यूनियन के नेता अपने माननीय प्रधान मंत्री से मिलने आए थे और उन्होंने बताया था कि दिल्ली यूनिवर्सिटी में क्या क्या नाजायज हरकतें हो रही हैं। आपातकालीन स्थिति में क्या क्या हरकतें की गई थी। वहां के वाइस-चांसलर क्या क्या कर रहे हैं। प्रधान मंत्री महोदय ने उन की बात सुनी थी और दिसम्बर में ही जैसा कि वहां के यूनियन के छात्रों ने मुझे बताया, प्रधान मंत्री महोदय ने एक कम्प्लेंट बाक्स रखवाया था और कहा था कि आप लोगों को जो भी शिकायत है वह इस पेटी में दीजिए। छात्रों ने अपनी शिकायतें और जो जनता की शिकायतें थी उन को उस पेटी में डलवाया था। मैं निवेदन करना चाहता हूं, एमर्जेंसी के दरम्यान वहां कुछ सुपर-न्यमेररी प्रोफेसरों की बहाली हुई थी, आप जानते हैं प्रोफेसर नूरुल हसन, मि० सुखमद चक्रवर्ती और पी० के० त्रिपाठी.. (व्यवधान) .....

DR. PRATAP CHANDRA CHUNDER: That matter is *sub judice*.

MR. SPEAKER: Yes, it is pending before the court.

श्री विनायक प्रसाद यादव : आज जितना मामला वहां हो रहा है सब इन्हीं बातों को ले कर हो रहा है। सुपर-न्यमेररी प्रोफेसरों की बहाली के खिलाफ़ प्रोफेसर एस०एस०गोयल ने केस किया है दिल्ली हाई कोर्ट में और आप को सुन कर आश्चर्य होगा कि दो केस चल रहे हैं। 22-3-77 को जो घटना हुई है उस में इन्हीं प्रोफेसर एस० एस० गोयल के लड़के श्री सुधीर गोयल को फाल्सली इम्पलीकेट कर के रस्टीकेट किया गया है। इसके अलावा श्री विजय कुमार गोयल और रजत शर्मा भी सस्पेंड

किये गये हैं। ये तीनों छात्र इमरजेंसी के दरम्यान भी जेल में थे।

मैं शिक्षा मंत्री जी से दो तीन बातें पूछना चाहता हूं। आज जो स्थिति है समूचे देश में और खास कर दिल्ली यूनिवर्सिटी में और जिस तरह से एमर्जेंसी के दरम्यान दिल्ली यूनिवर्सिटी को इस्तेमाल किया गया पोलिटिकल फायदे के लिए उस के बारे में क्या शिक्षा मंत्री जी एक ह्वाइट पेपर सदन के सामने रखेंगे जिस तरह से कि जो मीडिया है आकाशवाणी और अखबार वगरह उस पर एक ह्वाइट पेपर एमर्जेंसी के बाद सरकार ने प्रस्तुत किया था? दिल्ली यूनिवर्सिटी में जो कुछ एमर्जेंसी के दरम्यान नाजायज हरकतें हुई हैं और पोलिटिकल एक्सप्लायटेशन हुआ है उस को देखते हुए क्या समूचे देश और खास कर दिल्ली यूनिवर्सिटी पर कोई ह्वाइट पेपर शिक्षा मंत्री महोदय सदन में पेश करना चाहते हैं?

दूसरी बात मैं यह पूछना चाहता हूं कि आपात-काल के दौरान विश्व विद्यालयों की कार्य-पद्धति और नाजायज हरकतों की जांच के लिए क्या शिक्षा मंत्री जी निष्पक्ष शिक्षा-विद और कानून विशेषज्ञों की एक कमेटी नियुक्त करेंगे? यह कितनी मजाक की बात है कि जिस वाइस-चांसलर के खिलाफ पब्लिक पेटीशन प्रधान मंत्री के यहां पड़ी हो और प्रधान मंत्री खुद-ब-खुद उस में दिलचस्पी ले रहे हों वही वाइस-चांसलर आज लड़कों को चार्जसीट देते हैं और अपने हेंचमेन की कमेटी बहाल कर विद्यार्थियों के खिलाफ जांच कराना चाहते हैं? मैं शिक्षा मंत्री से आप के जरिए पूछना चाहता हूं कि क्या शिक्षा मंत्री महोदय कोई एक निष्पक्ष कमेटी इस की जांच करने के लिए बहाल करने को तैयार हैं जिस में चुने हुए विद्वान लोग और कानूनदां लोग हों?

तीसरी चीज—जैसा कि माननीय सदस्य जिन्होंने कालिंग अटेंशन रखा है उन्होंने कहा है कि कुछ छात्रों को निलम्बन का आदेश दिया गया है तो अध्यक्ष महोदय आप तो सुप्रीम कोर्ट के जज रह चुके हैं, मैं आप को बताऊं कि जिन लड़कों के पिता नाजायज बहाली के खिलाफ वाइस-चांसलर पर केस किया है, जिन छात्रों ने उपकुलपति के खिलाफ प्रधान मंत्री के पास शिकायत की है, उन लड़कों को इस में सस्पेंस किया गया है, जब इतनी बड़ी एनिमिटी हो तो हम पूछना चाहते हैं मंत्री महोदय से कि बगैर शो-काज के जितना निलम्बन है, लड़के को बिना सुने जो निलम्बन किया गया है क्या वह निलम्बन उठाने के लिए वह तैयार हैं? बस इतना ही मैं जानना चाहता हूं।

DR. PRATAP CHANDRA CHUNDER: The hon. member himself has pointed out that respected Prime Minister himself is looking into the various complaints relating to the affairs of the university during the emergency. He has gone out of his way and in spite of his busy work, he has taken upon himself the responsibility. I do not think there is any necessity for appointing any other Committee to look into these affairs.

So far as this particular matter is concerned, I have already answered that the matter is also in the hands of the police. We cannot say that the police is taking part in any of these affairs. Police can look into the matter.

Apart from it, the University being an autonomous institution is looking into the matter.

THE PRIME MINISTER (SHRI MORARJI DESAI): All these difficulties come because Members of political parties interfere with University students. They take sides and then all these things take place. No Enquiry Committee is going to be appointed by the Government in all such matters. I have, therefore, told the students and the professors also that I will look into the whole thing. You can give me all the material. I shall see if there is any truth in what they say. If there is any truth, then I will take action. But in this way you cannot go on. They are even asking for the postponement of the examination. What is the meaning of it? This cannot be done if things are to go on properly. Therefore, any demand for an Enquiry Committee is not going to be granted by this Government; let them understand it.

श्री नाथू सिंह : लेकिन डिस्कशन तो होना चाहिए ।

SHRI MORARJI DESAI: No discussion.

श्री विजय कुमार मल्होत्रा (दक्षिण दिल्ली) : अध्यक्ष महोदय, प्रधान मंत्री जी ने अभी इस बात का जिक्र किया है कि एग्जामिनेशन पोस्टपोनमेण्ट के लिए विद्यार्थियों की जो मांग थी वह उचित नहीं थी । यूनिवर्सिटी ने स्वयं एग्जाम पोस्टपोन कर दिए । स्टूडेन्ट डिमाण्ड लकर गए थे और यूनिवर्सिटी ने पोस्टपोन कर दिए इस बात को मानते हुए कि बहुत बड़ा टारनेडो आया, बहुत बड़ा तूफान आया और उसके कारण यूनिवर्सिटी में एग्जैम के लिए सुविधा नहीं है और उसको सात दिन आगे कर दिया । जो डिमाण्ड थी यूनिवर्सिटी स्टूडेण्ट्स की उसको उचित मान करके उसको ठीक कर दिया ।

मैं केवल यह कहना चाहता हू कि क्या शिक्षा मंत्री महोदय इस बात को भी देखेंगे कि सारी यूनिवर्सिटीज में गड़बड़ी क्यों चल रही है ? प्रधान मंत्री जी ने बिल्कुल ठीक कहा कि पोलिटिकल पार्टीज इसमें बीच में इन्वाल्व हो रही हैं । इस बात को ध्यान में रखना चाहिए कि एक बड़ा सेट पैटर्न है, श्रीमती इन्दिरा गांधी ने जिस दिन एमर्जेंसी लगाई थी उसके दूसरे दिन भाषण दिया था कि चूंकि यूनिवर्सिटीज काम नहीं कर रही हैं, वहां पर पढ़ाई नहीं हो रही है, उनको फंक्शन नहीं करने दिया जा रहा है, इसलिए इमर्जेंसी लगाई गई है । आज उसको जस्टिफाई करने के लिए कि इमर्जेंसी हटने के बाद सारी यूनिवर्सिटीज का काम बन्द हो रहा है यूनिवर्सिटीज दोबारा फंक्शन नहीं कर रही हैं, एक सेट पैटर्न सारे देश में चलाया जा रहा है । क्या शिक्षा मंत्री जी इस बात को देखेंगे कि इस सेट पैटर्न की वजह से दिल्ली यूनिवर्सिटी में यह सारी घटना हुई और उसमें अजीब बात यह है कि वे तीन लड़के निकाल दिए गए जो कि इमर्जेंसी के दौरान जेलों में रहे और सजायें काटीं । एक तो वे इमर्जेंसी के शिकार हुए और इमर्जेंसी हटने के बाद, जिन लोगों ने इमर्जेंसी का फायदा उठाया उन्हीं लोगों ने फिर इन तीनों को निकाल कर बाहर कर दिया । क्या शिक्षा मंत्री जी इस बात को देखेंगे कि यूनिवर्सिटी ने जो 8 नाम दिए हैं जो घायल हुए, जिनके बारे में कहा गया कि वे जख्मी हुए उनमें से तीन लड़कों ने ब्यान दिया कि वे वाइस-चांसलर को बचा रहे थे और क्या उन तीनों ने ब्यान दिया है एजूकेशन मिनिस्टर के पास कि हम किसी लड़के को जानते नहीं ? केवल एक ने ब्यान दिया एक लड़के के बारे में, वह भी इतना दिया कि वह वहां पर उनके आगे था और उसने भी यह नहीं कहा कि उसने किसी को जख्मी किया । 8 में से जो कि जख्मी हुए, एक ने भी इन तीनों के खिलाफ़ ब्यान नहीं दिया है । फिर क्या हरी थी यूनिवर्सिटी को ? इंक्वायरी होने तक वेट कर सकते थे । तीनों को, जिसमें एक प्रेसीडेंट और एक सेक्रेटरी था डूसू का, तीनों एक जगह जेल में रहे थे, फौरन सस्पेंड करने की क्या जरूरत थी ?

यह बात कही गई कि बात उठानी नहीं चाहिए थी लेकिन कोर्ट में केस है नूरुल हसन साहब का और क्या यह सच्चाई नहीं है कि लाखों रुपया इस गवर्नमेंट का खर्चा किया जा रहा है ? नूरुलहसन साहब का एप्वाइंटमेण्ट तो पिछली सरकार कर गई गलत तरीके से इमर्जेंसी के दौरान और जिसको एजूकेशन मिनिस्टर ने माना है लेकिन उस पर लाखों रुपया गवर्नमेंट लगा रही है, केस कोर्ट में लड़ा जा रहा है और जिस आदमी ने केस किया उसके लड़के को सस्पेंड कर दिया गया ।

अध्यक्ष महोदय, यूनिवर्सिटी के एक प्रोफेसर, जिन का पोलिटिक्स से कोई ताल्लुक नहीं रहा है और जो एक कालिज के प्रिन्सिपल हैं,—श्री हल्दर—उन्होंने एक स्टेटमेंट लिख

कर दिया है। उन्होंने अपने स्टेटमेंट में कहा है कि मेरे सामने पांच लड़के शराब पी कर कार में बैठ कर आये। वहां पर कुकला साहब, जो डीन आफ़ स्टूडेन्ट्स है, वे और पांच-छः दूसरे लोग भी थे। बाद में इन लड़कों ने डूसू के आफिस में आग लगाई। इन्होंने उन लड़कों के नाम भी दिये हैं। लेकिन उस के बाद भी जिन्होंने आग लगाई, शराब पीकर आये, कांग्रेस आफिस से चल कर आये, उन में से एक को भी सस्पेंड नहीं किया गया, किसी के खिलाफ़ कोई कार्यवाही नहीं हुई।

प्रधान मंत्री जी ने ठीक ही कहा है कि इस में पोलिटिक्स नहीं आनी चाहिए, किसी पोलिटीकल पार्टी को साइड नहीं लेनी चाहिए, लेकिन जो दोषी हैं, उनके खिलाफ कार्यवाही न हो और जो दोषी नहीं हैं, उन के खिलाफ़ कार्यवाही हो जाय—क्या गवर्नमेंट इस को इसी तरह से देखती रहेगी?

मै मंत्री महोदय से जानना चाहता हूं—क्या विद्यार्थी उन से मिले थे, क्या उन्होंने अपना केस उन के सामने रखा था, क्या उन के केस में कोई बात ठीक दिखाई दी? अध्यक्ष महोदय, हमारे एक कैबिनेट मंत्री का नाम आ रहा है कि वे यूनिवर्सिटी की एकेडेमिक लाइफ में इण्टरफीअर कर रहे हैं। सब से पहले तो इन्दिरा गांधी ने इण्टरफीअर किया, उन्होंने सब से पहले ब्यान दिया।

MR. SPEAKER: These are matters of investigation. Please come to the question.

श्री विजय कुमार मल्होत्रा : क्या शिक्षा मंत्री जी को विद्यार्थियों ने यह बात बतलाई है कि जिन चार व्यक्तियों की कमेटी एप्वाइण्ट की गई है, उन के बारे में कौन-कौन से केसेज चल रहे हैं और किस-किस पोलिटीकल पार्टी के साथ उन के ताल्लुकात हैं और किस-किस ने क्या-क्या फायदे उठाये हैं? ऐसे व्यक्तियों से क्या हमें जस्टिस होने की उम्मीद हो सकती है?

इसलिए, अध्यक्ष महोदय, यह मामला ठीक तरह से सुलझ सके, सारे हिन्दुस्तान की यूनीवर्सिटीज में पीस रह सके और जो सैट-पैटर्न चल रहा है, उस को बचाया जा सके, इस दृष्टि से क्या मंत्री महोदय इस मामले में बीच में आकर वाइस चांस्लर से बात करेंगे और जो निर्दोष व्यक्ति हैं, उन के सस्पेंशन को वापस लिया जायेगा और जो दोषी हैं उन के खिलाफ़ कार्यवाही की जायगी?

DR. PRATAP CHANDRA CHUNDER: It is true that the students who were involved inthe matter and who had been suspended met me. Naturally they tried to defend their own conduct and they tried to say that this Inquiry Committee was not properly constituted. But I explained to them that it was a matter for the University to decide. And even there if they have any complaint against this Committee if they feel something is malafide, I said they can come to Court and make their representation there because, after the removal of emergency the powers of the court have been restored. So they can come to Court. As the hon. Member Shri Nathu Singh has pointed out since there are conflicting statements coming out in the press how are we to decide which statement is correct or incorrect.

SHRI BEDABRATA BARUA (Kaliabor): I am glad that the Minister has given a fairly good statement. The Prime Minister has also assured that he would enquire into the matter. I don't know however—although I fully appreciate the stand that the Prime Minister has taken—whether Prime Minister, as Prime Minister, has any standing in the matter, because, this is a matter which is totally within the autonomous powers of the university. In any case as an individual he is welcome to look into it. I think the Visitor has got certain independent powers. In spite of the Janata Government trumpeting that they have restored the freedoms etc. there was lot of indiscipline in the campus. Even the Statesman's Report of 23rd stated that the police learnt about the incident from the Intelligence men. The police stood by outside the main university gate and they did not intervene. They were simply sitting near the gate. They saw the incident taking place. It does not require any binoculars to see what is taking place.

I would like to know why is it happening along with their coming to power of the Janata Government ? The police is not finding itself able to intervene in the situation where there is an attack. It is not a question of police raj; it is not a question of autonomy of the university that is involved; the question is: the police to-day feel—they do not know on whose toes they are treading, whether it be RSS or the Metropolitan Council Member; the police is not able to intervene. Now Parliament and the Government are not the umpires in this matter. I have absolutely no doubt about the academic freedom of the institution. The head of the institution who is selected has to function within the Act, within the autonomy and within the perimeters laid down for it. He has to function in that way. We are nobody here to lay down as to what he should do. He has to exercise his own judgment; he has to exercise his discretion. He has appointed an enquiry committee and I have no doubt that this enquiry committee is of very able people; I have seen their names some of whom are internationally famous. They are academic people; they may have political connections. I do not say they do not have any political connections.

श्री नाथू सिंह : यह जो इंक्वारी कमेटी बैठी है वह इम्पार्शियल नहीं है। उसमें एक ऐसे व्यक्ति हैं, जिन की पत्नी को यूनिवर्सिटी ने देशबन्धु कालेज में लेक्चरार नियुक्त किया है।

SHRI VAYALAR RAVI: They cannot take the law into their own hands.

Shri Bedabrata Barua : All these that have been enacted in this House, I feel would not help the university to maintain its autonomy. It seems to me that some elements in the Central Government put pressure upon the Vice-Chancellor.

The enquiry itself has to take place; it cannot be a judicial enquiry. How can it be a judicial enquiry for this case at all? There are some demands made by the socalled union ; they were asking for resignation ; they were asked to seek the vote of confidence. The pretext was the demand for the postponement of the examination. This demand is bad and possibly wrong. Such a demand should not have come from the students. The Vice-Chancellor himself did say that this postponement would be allowed. But, that it be considered on the 26th. I am aware that there were other issues. The boys career would be affected if that type of thing happens. They have an opening and they are a part of the university. To the Vice-Chancellor they should have expressed their regret if after the enquiry it was found that they were guilty. But, if they were not found guilty, then the matter would not arise.

So, I would like to know from him as to whether the police had the previous information and whether the Minister knows that. Did he ask the Home Minister if he had the information to proceed accordingly to prevent incidents. The police have not acted ; I do not know that what the so-called investigation meant. I am not saying that some one should be arrested.

The police should have been active in such matters to find out whether crimes were being committed. I would like to know whether any sections are trying to blackmail the vice-Chancellor and to take him as a pliable instrument in that section of the Government and whether he would convey our feelings that quite a lot of opinion in this House is that the Vice-Chancellor should be asked to stand firm as Visitor of the University, the President, is very much in the picture.

MR. SPEAKER : Your asking him to convey the feelings of yours is one thing and asking to convey him the feelings of others is another thing.

SHRI BEDABRATA BARUA : Let at least our feelings be conveyed to the Visitor also, the President, who has to function independently and who has to advise the Vice-Chancellor in the case like this. For this is an assault not only in any university and not only on the Vice-Chancellor but on the academic life of this country. The Country must be rid of this depredation of a handful which has gone into us during the last one year.

DR. PRATAP CHANDRA CHUNDER: Sir, with regard to the first point which the hon. Member has raised, I have explained before this House on a number of occasions that our respected Prime Minister is fully competent to look into the affairs of the university in the manner he is doing.

I have also stated that so far as university autonomy is concerned, that should be maintained. Police had information that there would be some demonstrartion. But the police never go into the campus of the university unless the authorities of the university send for them.

Therefore, in this case neither the Vice-Chancellor nor any other authority sent for the police to enter into the campus. So, the police had to wait outside. This is the position.

As regards the other point which the hon. Member has raised, I fully agree with this that we must try to keep all affairs of the universities out of party politics. Our Prime Minister has also stated this in clear terms that, because of the involvement of party politics in these matters, we find that there is some deterioration in the situation. But, Sir, I do not agree with the hon. Member that the situation to-day is worse than what it was before.

12.49 hrs.

ESTIMATES COMMITTEE

THIRTEENTH AND FOURTEENTH REPORTS AND MINUTES.

श्रीमती मृणाल गोरे (बम्बई उत्तर): मैं प्राक्कलन समिति के निम्नलिखित प्रतिवेदन और कार्यवाही-सारांश प्रस्तुत करती हूं :—

(1) उद्योग-मंत्रालय—हथकरघा तथा विद्युत्-चालित करघा उद्योग—भाग 1—हथकरघा उद्योग पर तेरहवां प्रतिवेदन ।

(2) उद्योग मंत्रालय—हथकरघा तथा विद्युत्-चालित करघा उद्योग—भाग 2—विद्युत्-चालित करघा उद्योग पर चौदहवां प्रतिवेदन ।

(3) उपर्युक्त प्रतिवेदनों से सम्बन्धित समिति की बैठकों के कार्यवाही-सारांश ।

12.50 hrs.

MATTER UNDER RULE 377

(i) NEED TO CONSTRUCT BRIDGES AND DAMES IN PRATAPGARH, U.P.

श्री रूपनाथ सिंह यादव (प्रतापगढ़) : अध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत एक अविलम्बनीय लोक महत्व के विषय की ओर आपका तथा सरकार का ध्यान खींचना चाहता हूं । प्रतापगढ़ जिले में कई नदियों और नालों के होने के कारण वर्षा की बाढ़ से वहां के किसानों की जमीन हर साल बर्बाद हुआ करती है । जिले की बकुलाही नदी, दुआर नदी, सही नदी तथा डीहा नाला, रखास नाला में पुल तथा बांध के निर्माण को राष्ट्रीय बाढ़ योजना और छठी योजना के अन्तर्गत शामिल न करने से भयंकर क्षोभ एवं असंतोष लाखों किसानों में व्याप्त है । इस जनपद में 30 वर्षों से कोई विकास कार्य नहीं हुआ । यह अत्यधिक पिछड़ा क्षेत्र है । इस के विकास के लिए यह सुझाव है कि परियावा लवाना मार्ग, बकुलाई नदी पर पुल, सई नदी पर रानी बंज पट्टी मार्ग पर नदियों की बाढ़, को रोकने हेतु बांध और पुलों के निर्माण राष्ट्रीय हित में अति आवश्यक है । छठी पंचवर्षीय योजना में उपरोक्त मदों को शामिल करना चाहिए ताकि प्रतापगढ़ जिले का विकास हो सके और किसानों की भूमि क्षतिग्रस्त होने से बचाई जा सके ।

मान्यवर, वहां पर बेरोजगारी और बेकारी है । अगर पुलों और बांधों का निर्माण नहीं हुआ तो वहां बेकारी और बढ़ेगी । उस क्षेत्र में असन्तोष फैलेगा । एक ट्रैक्टर उद्योग स्थापित करने का भी वायदा किया गया था जो कि पूरा नहीं हुआ । जिले में टेक्सटाइल इंडस्ट्री भी जल्दी से जल्दी लगनी चाहिए । उद्योग मंत्री जी सदन में बैठे हुए हैं । वे इस ओर ध्यान दे कर इस कार्य को शीघ्र पूरा करायें ।

पुलों और बांधों के अभाव में हजारों एकड़ जमीन बर्बाद होती है । यह एक राष्ट्रीय समस्या है । इस ओर सिंचाई मंत्री जी का ध्यान जाना चाहिए । मैं आपके माध्यम से सिंचाई मंत्री जी से आग्रह करूंगा कि वे तत्काल इस बाढ़ की राष्ट्रीय समस्या को हल करने के लिए जिले का सर्वेक्षण करायें और वहां नदियों और नालों

पर पुलों और बांधों का निर्माण करायें तभी प्रतापगढ़ जिले का विकास हो सकता है।

(ii) REPORTED FIRING ON THE WORKERS OF BHARAT HEAVY ELECTRICALS LTD., HARDWAR.

SHRI KRISHNA CHANDRA HALDER (Durgapur) : Mr. Speaker, Sir, under Rule 377 I want to mention about a very serious matter on the Floor of the House and would request the hon'ble Minister to make a statement thereon.

Sir, a serious situation has arisen out of the indiscriminate firing by CISF on the workers of Bharat Heavy Electricals Ltd., Hardwar on 23-3-1978. The CISF without any provocation attacked with firearms on the unarmed peaceful workers and killed and injured many of them including Secretaries of the CITU and AITUC unions. Within the very short period, more than 20 workers fell down with bullet injuries and hundreds were limping into blocks with major with major injuries. The fire brigade and ambulance started rushing dozens of injured and wounded to the hospital. The top management was nowhere in the scene and they were busy in holding a meeting to discuss the situation. Nearly after three hours the Executive Director, Mr. Wahi announced over intercom the withdrawal of CISF personnel and handing over the factory to the local police. Following the incident a large number of workers are being rounded up by police on various false charges. This has further worsened the situation.

Sir, I demand withdrawal and abolition of CISF and order for judicial enquiry so that culprits may be punished.

Sir, the CISF is under Home Ministry and BHEL, Hardwar is a public undertaking. Through you, Sir, I would request the concerned Ministers to make a statement on the Floor of the House as early as possible.

(iii) BOUNDRY DISPUTE BETWEEN KARNATKA AND MAHARASHTRA.

श्री केशव राव सोंडगे (नांदेड़) : दस लाख मराठी लोगों का मसला मैं आपके सामने पेश करना चाहता हूं। कर्नाटक और महाराष्ट्र के अन्दर बेलगाम कारवार, नापानी, बालकी, सन्तपुर, औरड़, हुमनाबाप आदि दस लाख मराठी लोग हैं। वहां पर कर्नाटक में इन पर बहुत जुल्म हो रहा है। उन लोगों ने हर तरह से, चुनाव में तथा दूसरे तरीकों से अपने खयालात का इजहार किया है। इसके बावजूद सेंट्रल गवर्नमेंट उनकी मदद करने के लिए, उनको इंसाफ देने के लिए तैयार नहीं है। हमने बर्मा देश के साथ अपने बाउंडरी डिस्प्यूट को हल कर लिया है, बंगला देश के साथ हल कर लिय है। लेकिन अपने ही देश में दो राज्यों के बीच जो सीमा विवाद है उस सीमा विवाद को लोकशाही के तरीकों के अनुसार हल करने के लिए हम तैयार नहीं हैं। मैं जानना चाहता हूं कि केन्द्रीय सरकार अभी तक उन से कितनी और कुर्बानियां मांगती है, कौन सी स्ट्रगल वह चाहती हैं कि वे करें, कितने और उन लोगों में शहीद हों ताकि उसकी आंख खुल सके और वह इस सवाल को हल कर सके ? प्रधान मंत्री से मैं गुजारिश करूंगा कि वह इसको देखें। उनको बैलगांव के और कितने लोग शहीद चाहिये ? कब वह उनको इंसाफ दे सकेंगे ? मैं मानता हूं कि पहले कांग्रेस सरकार थी, इंदिरा गांधी का राज्य था। वह सरकार लोगों को इंसाफ नहीं देती थी। लेकिन हमने चुनाव के अन्दर लोगों से वादे किए हैं कि हम उनको इंसाफ देंगे। मैं प्रधान मंत्री से गुजारिश करता हूं कि इस मसले पर वह खामोश न बैठें रहें। लोगों के जजबात को देखें, उनको इंसाफ दें। कई कमीशन बैठे हैं, कई चीफ मिनिस्टर तबदील हुए हैं, कई हकूमतें तबदील हुई हैं, कई प्रधान मंत्री बने हैं, इनक्लाब हुआ है लेकिन इस मसले को हल नहीं किया गया है। इतना ही नहीं कर्नाटक एकीकरण समिति के छः मंपांच नुमाइंदे चुन कर आए हैं। उनका कहना है कि जम्हूरियत की इन बीस बाईस सालों की लड़ाई ने यह साबित कर दिया है कि हमारी मांग बिल्कुल जायज है। रेलवे मिनिस्टर साहब प्रो० दंडवते ने फरमाया था कि जनता पार्टी का राज्य हो जाएगा तो

यह मसला हल कर दिया जाएगा । यह हमारे देश का अन्दरूनी मामला है। केन्द्रीय सरकार कुछ करने के लिए तैयार नहीं है । हम जम्हूरियत की बात दुनिया के सामने करते हैं । अपनी आवाज दुनिया के अन्दर उठाते हैं । वहां हम इंसाफ मांगते हैं लेकिन यहां हम अपने दस लाख लोगों को कब तक गुलाम बनाए रखेंगे, लोकशाही के हकूक कब तक हम उनके छीने रखेंगे ? अगर म इंसाफ उनको नहीं दे सकते हैं तो हमें देश पर राज्य करने का कोई हक नहीं है । यह एक कलंक है हमारे माथे पर । इस सार्वभौम सभा गृह में भारत के दस लाख लोग इंसाफ की मांग कर रहे हैं लेकिन आप उनको इंसाफ देने के लिए तैयार नहीं है । इन लोगों ने अपने जायज हकूक के लिए स्ट्रगल की है, शहीद हुए हैं, चुनाव में जीत हासिल की है । मैं प्रधान मंत्री जी से पूछना चाहता हूं कि उनके ऊपर से आप एमरजेंसी कब हटाएंगे, उनके ऊपर से आप डिटेंशन कब खत्म करेंगे । उनका कर्नाटकीकरण हो रहा है । वे शहीद हो रहे हैं । महाराष्ट्र लैजिस्लेटिव काउंसिल ने रेजोल्यूशन भी पास किया है 22 तारीख को और आपसे अपील की है । केन्द्र को इसके बारे में इंसाफ देना चाहिए । इंसाफ देने की बात तो दूर रही, प्रधान मंत्री हमारी बात सुनने तक के लिए तैयार नहीं हैं । शायद वह यह समझते हैं कि यह मसला बिल्कुल छोटा है । यह बिल्कुल गलत बात है । आपने मुझे इस सवाल को उठाने की इजाजत दी है लेकिन इसके बावजूद प्रधान मंत्री सुनने के लिए तैयार नहीं हैं । यह बड़े ही अफसोस की बात है । ऐसा ही अगर उनका रवैया रहा तो लोग इनकलाब करेंगे । आपके खिलाफ बगावत करेंगे । बगावत करना कोई गुनाह नहीं है । वे आप से इंसाफ मांगते हैं । दस लाख मराठी लोगों का यह सवाल है । बंगला देश के लिए, अफ्रीकी देशों के लिए आप इंसाफ की आवाज उठाते हैं और मुझे इसकी खुशी है । लेकिन यहां भी आप इन लोगों को इंसाफ दें । अगर आप नहीं देना चाहते हैं तो सदन में एक बार उठ कर आप यह कह दें कि इन दस लाख लोगों को जब तक आप प्रधान मंत्री हैं इंसाफ नहीं मिलेगा तो मैं इस सवाल को उठाना बन्द कर दूंगा । आपकी जो भी राय हो आप बताएं । उनको आप इंसाफ दें ।

(iv) MINORITIES COMMISSION

SHRI G.M. BANATWALLA (Ponnani) : Mr. Speaker, Sir, the Government of India has been pleased to appoint a 3-Member Minorities Commission with Mr. M.R. Masani, as its Chairman. The primary objective, as mentioned by the Government of India, in its notification, is to provide "effective institutional arrangements "for "effective enforcement of all the safeguards provided for the" ligicus and linguistic minorities in the Constitution, in the Central and State laws, in Government policies and administrative schemes enunciated from time to time." The step taken by the government is laudable, but it is rather unfortunate that while the primary objective is to provide an effective institutional arrangement, the Minorities Commission as set up by the government is clearly most ineffective. Its recommendations will not be binding upon the government. The Commission has not even mandatory powers to require the central or the state governments to provide such information as it may require. The notification merely expresses a pious wish in the words that 'the Government of India trusts that the state governments and the Territory administration and others concerned will extend their fullest cooperation and assistance to the commission'. Such a state of affairs is most unsatisfactory especially in the context of the situation prevailing at present. The Commission has been deprived of its teeth and effectiveness in a very important and sensitive area.

13.00 hrs.

The Minorities Commission will deal with both the religious and linguistic minorities. It is needless to bring linguistic problems within the scope of the Minorities Commission in view of article 350(B) of the Constitution which already appoints a special officer for linguistic minorities. The need of the hour is to see that the recommendations of the special officer are made obligatory and to see that there is no blending of the problems of the religious and linguistic minorities, one overshadowing the other.

Further it would have been in the fitness of things if a suitable person from among

the largest minority of the country, namely, Muslims, had been appointed as chairman of the Minorities Commission. The failure has brought much disappointment in its wake.

It is also necessary that the Minorities Commission be given an independent and constitutional status. These and other factors have resulted in much discontentment, particularly among the Muslims. While I appeal to all to cooperate fully with the Commission so that there is a positive response to a grave and challenging task, I fervently appeal to this House and the Government, both, to consider and meet the thoughts, feelings and sentiments of the largest minority of the country and to be true to the primary objective of the commission, namely, to provide a really effective institutional arrangement.

(v) Liquor Poisoning Cases in Delhi

SHRI VAYALAR RAVI (Chirayinkil): Under rule 377 may I draw the attention of the House and the government to the tragedy of liquor poisoning which has taken away the lives of ten persons in the Capital. The incident is not an isolated one. It is happening in different parts of the country on different occasions due to the large scale netwook of manufacture and distribution of illicit liquor. The illicit liquor is very injuriouss and it causes death of many persons every year. Yet people, especially the poor, resort to the consumption of illicit liquor, booch, in a big way and it is freely available at a cheap rate. Unfortunately the government and the authorities could not break the empire of the gansters vending illicit liquor.

The Delhi tragedy is a clear expression of the failure of the authorities to check illicit liquor distribution. There is a suspicion among the people that a section of the police are also in connivance with the culprits. The whole tragedy throws light on the underground world of illicit liquor and everyone has to think over prohibition policy. The policy of prohibition is very ideal and spiritual. But at the same time in a vast country like India it seems that it is impossible to enforce the law of prohibition especially when different sections of society drink by custom and religion. Prohibition should not be a matter of force or compulsion. It is to be through persuasion and education of the people. The present policy of the government can only encourage large scale manufacture of illicit liquor and distribution which always ends in tragedy every year.

So the government has to review the policy of prohibition with reality and initiate a national debate on prohibition and evolve a consensus before enforcing it by law. May I take this opportunity to appeal to the Government and also to the Prime Minister who is present here and who is very much interested in Prohibition to take all steps to prevent the manufacture, distribution and consumption of illicit liquor ?

13.05 hrs

DEMANDS FOR GRANTS, 1978-79—*contd.*

Ministry of Industry

MR. SPEAKER : The House will now take up discussion and voting on Demand Nos. 58 to 61 relating to the Ministry of Industry for which nine hours have been allotted.

Sarvashri Vasant Kumar Pandit, Shibban Lal Saksena and K.A. Rajan have tabled cut motions to the Demands for Grants relating to the Ministry of Industry. I would like to know if they are present in the House and desire to move their cut motions.

SHRI K. A. RAJAN (Trichur) : I am moving my cut motion.

MR SPEAKER : Motion moved :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India *to complete* the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1979, in respect of the heads of demands entered in the second column thereof against Demands Nos. 58 to 61 relating to the Ministry of Industry."

Demands for Grants, 1978-79 in respect of the Ministry of Industry submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 16-3-1978		Amount of Demand for Grant submitted to the vote of the House	
1	2	3		4	
		Revenue	Capital	Revenue	Capital
		Rs.	Rs.	Rs.	Rs.
	MINISTRY OF INDUSTRY				
58	Ministry of Industry . .	51,56,000	..	2,57,78,000	..
59	Industries	4,26,89,000	39,95,22,000	21,34,15,000	199,76,13,000
60	Village and Small Industries .	9,15,89,000	8,67,68,000	45,79,16,000	43,38,37,000
61	Textiles, Handloom and Handicrafts	10,07,71,000	7,51,42,000	50,38,53,000	37,57,08,000

SHRI K. A. RAJAN : I beg to move :—

"That the demand under the head 'Industries' be reduced by Rs.100."

[Decision to allow mechanisation in the coir industry resulting in mass unemployment (3)]

"That the demand under the head 'Textiles, Handloom and Handicrafts' be reduced by Rs. 100."

[Increase in the price of yarn affecting handloom industry and resulting in unemployment (4).]

SHRI T. A. PAI (Udipi) : Mr. Speaker, Sir, this is the first report of the Janata administration of industrial economy of this country. Before the Government was formed, the Janata Party had gone before Gandhi Samadhi and had taken an oath. But their hearts were full of hatred and they could not even see any bright spots in India's achievements not only during the last thirty years but even during the last two years. So, they decried it ; they spoke so much against it ; well, today, they are reaping the harvest of such a short-sightedness. When my colleague, Shri C Subramaniam referred to the industrial growth in 1976-77, and to the appreciation of the World Bank, the Prime Minister himself called it a fraud. Unfortunately, the Finance Minister had to go to Washington to explain to the World Bank that perhaps this was not meant. The Finance Minister in his Budget presentation said that though the growth is 10.5 per cent, this was fortuitous. I could not understand what he meant by that. Why should he thinkthat it was fortuitous : why should he think that in the next year it would not be followed up ? This was very very strange. It was fortuitous in the sense I was extremely lucky in getting complete cooperation from my colleagues, the then Finance Minister, the then Commerce Minister and various other Ministers of the Government and we functioned in a very cohesive way and with a single purpose. Very probably, my friend, Mr. George Fernandes is denied of that kind of cooperation because when you snipe at everybody for the sake of party politics, I do not know what will happen to this country. In fact the best growth rate is in the political industry during the last one year and politics has taken the main seat and economics has been relegated to the back seat. All freedoms have been restored and we are very proud of it and we congratulate you on that. But is the freedom to fail also is a freedom that should be ensured in this country ? In a developing country like ours with great poverty, I donot think that we can afford to fail as we seem to be failing. Today, in the *Times of India* I find that cement, coal and the railways are not able to coordinate. But on the same page, there is a news item that the Janata Party has met and tried to coordinate among themselves the differences that they have. Why is it that when these political differences are easy of solutions, the economic collaboration with each other even within the different empires af the Government of India are becoming very difficult ? Well my friend, Mr. George Fernandes last time did well by presenting a copy

of the Report, which was of course not his performance, but which was my performance as the Minister of Industries. Then, I could not open my mouth. He was very very clever. He referred to the industrial growth rate from 1960—72 and said that it was not more than four per cent during the Congress regime. He cleverly omitted the growth rate in 1975-76 which was 5·6 per cent and in 1976-77 which was 10 5 per cent. Perhaps he was preparing himself for the average growth rate that the country had achieved during the Congress regime to be followed by the Janata regime. Of course, I would not take credit for those two years because I always considered that this was the performance of our country. After all, I myself had realised and I called all my officers at that time and told them that the Ministry of Industry does not produce anything. It is the large-scale industries, the medium-scale industries, the small-scale industries, the cottage industries, and the entire industrial production mahinery in this country that will produce. The only right we have, is to prevent them from producing from Delhi and we enjoy immense rights to interfere even in the normal functioning in the name of development ; provided we learn to see that we interfere minimum except in the interests of the society and we encourage all the assets that the country has built up to be utilised fully, we could achieve a high growth rate.

Sir, when I presented the 1974-75 Report, I myself came before the House and committed that this country would achieve 10 per cent growth rate by the end of the year. Then my colleagues, and even the then Prime Minister, felt, how could I make that statement. The Finance Minister asked me, how could I make that statement before the House. I thought that if I made a commitment before this House, it was a commitment before the country and having realised the potential that we have built up in our industrial field, if only we had removed all the handicaps that came in the way of our progress, it was possible to achieve that and it was necessary to achieve that continuously also because to depend upon agriculture for maintaining the real growth rate in this country has been a tragedy. In spite of all that we have done, it has been such a swing from plus to minus. Industrial growth itself cannot, therefore, be looked upon with a certain amount of complacency. We have to continously try to move forward.

Sir, there are alibis that have been given for the slippage this year. What I would certainly try to remind my friend here is about power failure and industrial relations. May I remind him that towards the end of the last year we were also faced with similar power problems in Haryana, in Karnataka, in Kerala, in Andhra, in Maharashtra and in West Bengal ? In spite of that we were able to achieve this because we have got to take it for granted in this country that power failures are a part of normal life so that you may say : Unless we get into the concept of power managemnt, what do we do when there are shortages ? Do we effectively use the power that is available to us and direct it towards essential production, or how do we manage it ? Why don't we take quick decisions about these power plants ?

Sir, there have been many Committees of Parliament. You have the Estimates Committee and the Public Accounts Committee. I would like to say that even if there is the smallest fraud, it is made much of. I think the time has come when you have to appoint a Committee of the Parliament which will decide that indecisions, lack of decisions and postponement of decisions, how much they have cost this country in terms of crores and crores of rupees and in terms of development. Is it not very important ? The Finance Minister himslef has written a book when he was out of office, "The Costs of delay". Bernard Shaw has rightly said : "People who cannot perform, write ; and those who perform, do." Now, it looks to me that we are very good planners, but unfortunately when it comes to the execution, we are nowhere. We have all alibis. I would also like to point out that we had as many days lost on account of lock-outs last year whereas you are now complaining of strikes. My colleague, Mr. George Fernandes, has had a unique advantage over me. He has been a labour leader and he cannot complain strikes as being responsible for the falling production because no labour leader has ever admitted that production and strikes have anything to do with each other. And apart from that, for 3 years I had the privilege of looking after heavy industries, and industries in this country. We never had one single case of firing upon the labour, as has happened during the last one year. If this is democracy and fundamental rights being restored, I think it is the privilege of the top few people that has been restored. People who protest are being crushed ; and if that is called freedom, I think that freedom will not survive very long.

[Shri T. A. Pai]

I think it is time we warn as to where exactly we are going wrong. Can we afford to continue thus ? We cannot continue to fail. Look at the Public sector. Why has this atmosphere been created, ever since the Janata Government came ? There was a heavy criticism against it. It was repeated that it was a sin that we had committed during the last 30 years, and that heavy industry had no purpose at all in this country. Not only that. Most of the Janata Members also, unfortunately, continuously sniped at it.

I am glad that the Prime Minister warned them the other day, not to interfere with the Administration. I think anonymous letters and pressurization on the Ministers have been responsible for many wrong decisions that are being taken. I think many Members are wanting the heads of the public sectors. They want to see that they are sacrificed—all those who are at the helm of affairs. They want to replace them by men of their own. I don't think this is correct, because even till today we have to find out how to manage the public sector, because the philosophy of their management has not yet been evolved either here, or in Great Britain. We want to treat them at par with the private sector. At the same time, for budgetary resources, we say that all the surplus is expected to come from the public sector so that the economy may grow. There are so many conflicts. People did not want the public sector to expand. So, you had to reverse and say : "No; we will continue." But how much of demoralization came about ? I remember that in 1972, 14 public sector institutions were handed over to me ; and they were responsible for a loss of Rs. 21 crores and a production of Rs. 261 crores. But by the time we handed over, the production had gone up to Rs. 800 crores and the profit was Rs 65 crores. This year, I am afraid, production will not go beyond Rs. 850 crores ; and as against a profit of Rs. 65 crores last year. I don't expect it to go above Rs. 30 or Rs. 35 crores.

Why ? When the Heavy Engineering Corporation was considered a sick child of the public sector, I came before the House and said : "After an accumulation of Rs. 150 crores as losses, it will break even in two years." And I think we kept up our commitment. Year before last, it made a profit of Rs. 1-1/2 crores. Last year it made a profit of Rs. 5 crores. Its production will come down from Rs. 100 crores last year, to....I don't know what it will be, but not more than Rs. 50 or Rs. 60 crores ; and the losses of the Heavy Engineering Corporation will not be less than Rs. 25 to Rs. 30 crores this year alone.

Take the NAMC. A parliamentary committee had recommended that it should be closed, because it was no use running it. But in our time we turned it into a profit-earning institution ; and this year, I am afraid, Government will have to face a loss of Rs. 15 to Rs. 20 crores on account of MAMC. What has gone wrong ? Please do consider that these are our assets. They have got to be utilised fully. Therefore, the conflict between heavy industry and agriculture is irrelevant.

My colleague, Mr Fernandes has presented an Industrial Policy Resolution. I will not attach much importance to the statement that industry will no more go to the cities. I would have done the same but I would have thought that if we are really honest, the industrial policy resolution in this country will have declared agriculture as the basic industry, and that all the other industries are there only to serve or use all that agriculture produces. 60% of our raw materials come from agriculture ; 40% of our industry has been built on imported raw material, or import-substitutes. Therefore, it is not necessary to create a conflict. Why I am saying this is this: while industry gets more fixed capital—and equal or more of working capital—so far as working capital is concerned, agriculture is at a serious disadvantage. If we are investing Rs. 5 crores on an irrigation scheme, the farmers will not get an equivalent of Rs. 5 crores for cultivating the land thereafter. In the case of industry. Rs. 1 crore will entitle a man for Rs. 1 crore of working capital.

Again, unless agriculture is vertically integrated with industry, all agricultural activities will also come to a standstill. While dairy farming can be carried on in the small scale sector, ultimately the milk production itself will come to a standstill unless you have a big industry for processing the surplus milk and converting it into butter, ghee or cheese. So, I do not know why these conflicts are created. It is beautifully said we go by slogans. What is produced in the cottage should not be produced in the small-scale sector, and what is produced in the small-scale sector should not be produced in the large-scale sector. Quite right, "small" is a beautiful word in this country. A "small" farmer is

beautiful, a "small" scale sector is beautiful but, unoftunately, a small man is not beautiful ; he is the ugliest. Therefore, when you say a small-scale industry, the definition is of Rs. 10 lakhs of machinery, and not necessarily run by a small man. All small-scale industries which are run by small men in this country are sick, because they will not get the money from the financial system that we have. They do not get support from all the various Government agencies.

Last year the Industries Minister said that 25 per cent of the industries in the small-scale sector are sick in this country, because they do not have good management. I was about to tell him that the concept of good management in this country is not use of machinery, but your ability to manage 15 or 16 various departments and financial institutions successfully. Unless you are able to manage them successfully, by that time even your seed capital would disappear and you would fall sick. Because, somehow or other, all these are carried on as welfare activities.

He has been talking of tiny industries. It is not something new He himself had come out in the House last year with the statement that most of the small-scale industries which have been successful have an investment of Rs 1 lakh and less. I would advance even one step further and say : do not attach any importance to investment If there are industries where brains are used as raw material, I think those industries must be entitled to all support. Any human activity which can create increased production, which can ensure better distribution, which can create more employment, shuld be entitled to all support This caste system of various types of industries which is being introduced dies not work.

Again, when I am talking of this, I would draw his attention to one fact. May I bring to this notice that during 1974-75 the employment in the small-scale sector went up by 2 40 lakhs In 1975-76 it went up by 2.80 lakhs. During his regime, with all the emohasis on the small-scale sector giving employment, the increase is only 2.40 lakhs.

Coming to khadi and cottage industries, I think we are all fooled and sometimes we applaud ourselves for being fooled. When the Finance Minister presented the budget last year, everybody was under the impression that he was providing Rs. 96 crores to the Khadi and Village Industries Commission last year. And he said this is expected to create 25 lakhs of jobs. Everybody was happy I calculated that 96 crores divided by 25 lakhs provide only Rs 140. By an investment of Rs 140 *per capita*, you can create a job. In that case, we would have voted not Rs. 36 crores but four times that amount so that one crore jobs may be created. But carefully reading the same speech this year, we find that it is not what we thought last year. Only in the Plan Rs. 36 crores has been provided, and this will create 25 lakhs of jobs. I think it was our plan, though a wrong figure, and I do not think he should have claimed he is creating 25 lakhs of jobs. I asked Shri George Farnandes : how many jobs have been created. His office must have found out that 25 lakhs divided by five is 5 lakhs. Therefore, he said 5 lakhs. May I bring to his notice that it is not more than 3.46 lakhs ?

Then he gave me another figure that 8 lakhs of people are engaged in khadi. But the unsold stocks of khadi are worth Rs. 45 crores to 50 crores. If you employ double the number, the unsold stocks will reach Rs. 100 crores, So, what is the solution ? Some friends have been telling us of polyster khadi and everybody has applauded it. Even Gandhiji would turn in his grave, because what is this polyster khadi ? Seventyfive per cent polyester and 25 per cent hand-spun khadi. This may improve saleability but how will it improve employment ? There is something wrong in the promises that government is making. Every day we are being told that there will be 60 million jobs, 30,000 jobs per day, that the Congress failed and that they are going to succeed. If only speeches can give jobs and produce employment, we would have solved this problem long ago. But I find that politics also is a very deep game. Never commit yourself to anything tomorrow, because you will be found fault with. Have a sufficient time-long like ten years, so that neither you nor I are there, and God alone will look after these problems. But I find that people are unemployed for five or six years after their graduation, and I do not think we should continue this.

So far as the future policy of industrial development is concerned, we had provided Rs 14 crores for the backward areas for giving incentives, but we had long ago come to the conclusion that this was only going to have more capital-intensive industries located there, and these incentives must be based on the number of jobs provided I do not know why we are even hesitating to go about it. I think he has been advised that the only way that he can solve the problem is to have one district manager for looking after the industries, and he will receive all the applications the field May I point out that industries, small-scale industries, are in the hands of the States

[Shri T. A. Pai]

and that our main obstruction will be the Industries Departments of the various States ? If you are going to look after these industries in every district, why should there be an Industries Minister in every State why should there be another Industries Department in every state. I am afraid this will be one more reason for Centre-State relations being disturbed.

On the other hand, if you ever think that you will supply the seed capital, may I ask : what kind of seed capital ? If the banking system is not prepared to support it, as the Minister of Industries you will also realise as I did, that the only thing for you is to appeal to the financial institutions on behalf of others to lend money, and they don't, and that is why most of the sickness in industry comes because banks have hardly realised that sickness of the industry is their own sickness, and they have to take timely action to see that these things are prevented.

So, if the idea is to have 400 district managers, may I request him not to have civil servants in charge of these ? They are good in running the Government and the administration ; but surely they cannot be good salesmen and good marketing officers. If our experience of all the public sector institutions in marketing is worthwhile, please don't make that mistake. I think we require capable people to run these organisations, who are in a position to give competent advice. And he will have to find out all the talent that is available in the country, even in the banking industry, those who have handled this, and try to see how best he can make use of them.

Take for instance the agro industries and the other industries which can be started in the villages. Unfortunately, even to start a rice mill is extremely difficult. We have been thinking of having processing industries like canning and preservation, but the rules that have been made prevent these industries from coming up. Unfortunately, the only industry that can come up is the engineering industry.

I would also like to tell him that there has been a deserving of exports. Whenever we fail, we try to praise ourselves for our failure. I hear that the Shipping Minister issued a statement that this year we suffered because international trade has come down. The Finance Minister says that because of recession abroad our exports are coming down. Don't you believe that. World trade has gone up by 5 per cent, and India's share of world trade is hardly one per cent, and if you take pride in even bringing it down, then there is something very serious.

As somebody has said, we cannot accept the Korean example. I do not want you to accept the Korean example, but the fact is that industrial investment in this country can be utilised only when you maintain exports. You have to pay Rs. 750 crores every year by way of repayment of loans and interest charges. What is happening is this. Because we are not able to provide jobs in this country, we export our manpower to the Middle East, they earn dollars, and we become very uneasy over the dollars accumulated. We import groundnut, cotton, salt—of all the things, I understand there is a proposal to import salt into this country—we import cement, aluminium. Thereafter, we borrow from the World Bank so that we may buy buffaloes with in the country for the development of our dairy industry. There is something entirely going wrong.

Many people talk of Gandhian economics. Unfortunately, all the Gandhian followers seem to have misjudged Gandhji Gandhian economics is not a static concept as they want to make it. I am sure he was the best of the economics that India had produced. What he said was fundamental that the type of growth that you are now trying to imitate from elsewhere cannot suit India. India will have to evolve its own model. But it does not mean that since what he said things have advanced so much, and he himself would have suggested new solutions. I think we have to apply our minds very seriously. Take, for instance the textile industry. The richest citizen in America gets his shirt in one dollar, hundred per cent being the cost of retail distribution. The poorest citizen in this world, the Indian, has to spend Rs. 15.50 for a shirt made of standard cloth. Where have we gone wrong ? What has been happening to our national clothing policy. You are talking of textile policy as if it is an isolated matter of repairing a few textile mills which have broken down. The price of Binny long cloth after the Second World War was eight annas per yard. The same long cloth is now costing Rs. 8/- per yard. When it was 8 annas, millions of people went naked. At Rs. 8/- many millions are going naked and still many mills are sick. What is happening ? 40 mills have closed down or have become sick after we took over 103 mills. I want the question of standard cloth and the question of reorientation of the NTC should be considered expeditiously. These are questions which do not wait for time. May I say that the Nation wants and needs administrators and not salemen. Espousing catchy slogans is the easy work of politics but executing successful programmes is the hard job of the Government. I would like more of this Industrial Development Ministry being taken seriously and not

as a hobby, Let politics be the hobby and this be the main work. I wish Mr. Fernandes all success. Even if the Minister succeds in executing even 25 per cent of the programme, the country will be grateful.

डा० बापू कालदाते (औरंगाबाद) : माननीय अध्यक्ष महोदय, उद्योग मंत्रालय की जो मांगें हैं, उन के बारे में मैं अपने विचार व्यक्त करने के लिए खड़ा हुआ हूं। उद्योग मंत्री महोदय ने दो दफा इस सदन में नीति की घोषणा की है और जिस ढंग की नीति की घोषणा की है उस में से दो बातों की तरफ मैं उन का ध्यान इस समय खींचना चाहता हूं। एक बात मैं स्पष्ट कर देना चाहता हूं कि जो दिशा उन्होंने इस घोषणा में दी है, उस दिशा से हम सहमत हैं, । पिछले तीस सालों के नियोजन से जो नुक्सान हुआ, जो सबसे बड़ा नुक्सान इस देश में हुआ

The entire direction of the planning led to prosperity, a vertical prosperity. We have decided to transform this vertical prosperity into horizontal prosperity.

हमारे सामने जो सवाल है वह वर्टिकल प्रोसेपेरिटी का नहीं है, हमारे सामने सवाल होरिजेन्टल प्रोसपेरिटी का सवाल है। जिस ढंग से इस देश में कई तरह की बातें बोली जाती हैं और जान बूझ कर बोली जाती हैं कि यह सरकार पब्लिक सेक्टर की तरफ ध्यान नहीं देना चाहती है, इस से ज्यादा कोई गलत बात दूसरी नहीं हो सकती है। बार बार इस सदन में यह साफ कर दिया गया है, स्पष्ट कर दिया गया है कि हमारी जनता पार्टी की सरकार की नीति पब्लिक सेक्टर के बारे में है और रहेगी :

The public sector will play a pivotal role in not only directing the economy of this country but also enhancing the progress of the country.

लेकिन जान बूझ कर इस देश में गलतफहमियां पैदा की जाती हैं जिस से कि लोगों के दिमाग में एक कंफ्यूजन पैदा हो जाए। बार बार यह कहा जाता है कि सरकार पब्लिक सैक्टर के खिलाफ है मैं इस सम्बन्ध में अर्ज करूंगा कि हमें उम्मीद ही नहीं बल्कि पूरा विश्वास है कि जिस ढंग से हम पब्लिक सेक्टर की तरफ जा रहे हैं उस से हमारी इकोनोमी को एक नयी डायरेक्शन, एक नयी दिशा मिलनी चाहिए, विकास की एक नयी गति मिलनी चाहिए जिस में पब्लिक सेक्टर काम करता रहेगा। जो नीति वक्तव्य सदन में मंत्री महोदय ने पेश किया है उस में यह साफ है कि हम ने पब्लिक सैक्टर को खोया नहीं है, उस को छोड़ नहीं दिया है बल्कि हम चाहते हैं कि हम और उस को मजबूत बनाएं ताकि जो भी प्राइवेट एंटरप्रेन्योर्ज देश के विकास में बाधक बने उन को काबू में लाया जा सके, ठीक रास्ते पर लाया जा सके। जो पुरानी सरकार थी उसकी नीति बहुत गलत रही है और उस का परिणाम यह निकला है कि पूंजीपति फलते फूलते रहे हैं। हो सकता है कि उन्होंने प्रोडक्शन किया है, हो सकता है कि पिछली सरकार ने नये कारखाने भी लगाए हों लेकिन एक बात साफ है जिस इंडस्ट्रियलाइजेशन पर वह अपना घमंड करती है उसके बावजूद भी देश में हर साल जो अनएम्प्लायमेंट था वह बढ़ता ही गया है। इसका कारण यह था कि उस ने इस तरफ ध्यान नहीं दिया कि जो अंडर डिवेलेप्ड देश होते हैं, विकासशील देश होते हैं, उन में Manpower is the real capital हमारे यहां मनुष्य शक्ति को जितना महत्व दिया जाना चाहिये था नहीं दिया। जिस ढंग से कारखाने खुले हैं उन में मनुष्य का विचार कम होता गया है। जब कारखाने बढ़ने लगे, तो वे कैपिटल इंटेंसिव होते गए। पैदावार बढ़ती गई। पैसे भी उन को मिलते गए। जो भी टाप के लोग हैं जिनके पास शक्ति है उन के हाथ में पैसा आता गया और दूसरी तरफ देश में बेकारी की समस्या बढ़ती गई। सिर्फ बेकारी की समस्या ही नहीं अगर मैं कहूं तो कह

[डा० बापू कालदाते]

सकता हूं कि सारी शहरीकरण और औद्योगीकरण की प्रक्रिया देश में इस ढंग से चली को गरीबों का और देहातों का शोषण होता गया । यही उनका औद्योगीकरण और शहरीकरण का रास्ता रहा है । हम नहीं चाहते जिस ढंग से इस देश में शहरी करण हुआ है, औद्योगीकरण हुआ है उस ढंग का अब हो । उस के हम खिलाफ हैं, जनता पार्टी खिलाफ है । हमारा कहना साफ है । हम गांधी जी द्वारा बताए गए रास्ते पर चलना चाहते हैं, अन्त्योदय के रास्ते पर चलना चाहते हैं, जो सब से नीचे हैं, उस को हम सब से पहले देखते हैं । जो नीति वक्तव्य है उस में साफ है कि हम लोग इंडस्ट्रीज का डिस-पर्सल चाहते हैं, स्माल स्केल और विल्लेज इंडस्ट्रीज को बढ़ावा देना हमारी नीति है : हमारे पाई साहब उसकी सिर्फ निन्दा ही नहीं करते हैं, लेकिन उसका मजाक उड़ाने की कोशिश वह करते हैं ।

अगर हम हौरिजेंटल प्रासपैरिटी चाहते हैं तो जितना हम इंडस्ट्रीज का डिसपर्सल करेंगे उतना ही अच्छा होगा । तब उतनी ही प्रासपैरिटी का हौरिजेंटलाइजेंश नहो जाएगा ।

Dispersal of prosperity is also necessary.

जितने ज्यादा हम स्माल स्केल इंडस्ट्रीज के कल कारखाने लगायेंगे उतने ही ज्यादा सामान्य आदमी की तरफ हमारी प्रास-पैरिटी चलती जाएगी । यह जो डिस-पर्सल की बात आपने कही है इस के लिए मैं आपको धन्यवाद देना चाहता हूं । लेकिन मैं यह भी स्पष्ट कर देना चाहता हूं कि सिर्फ नीति घोषणाओं से काम नहीं चलने वाला है । आपकी कथनी और करनी में फर्क नहीं रहना चाहिये । जिस के लिए आप लड़े हैं, जिस के लिए आप डट कर खड़े रहे हैं उस पर आपको अमल भी करते रहना चाहिये । नीति आपकी ठीक है । दिशा आपकी ठीक है । लेकिन उस दिशा में जो रोड़े आते हैं रास्ते में उनको भी आपको दुरुस्त करना होगा, उन को भी रास्ते में से हटाना होगा । अगर आप ऐसा नहीं करेंगे तो नीति तो बेशक आपकी स्माल स्केल इंडस्ट्रीज को बढ़ावा देने की रहेगी लेकिन बढ़ती रहेंगी बिग स्केल इंडस्ट्रीज ।

इस वास्ते मैं कहना चाहता हूं कि आपने एक अच्छी बात जो कही है कि पांच लाख के ऊपर आबादी वाले जो शहर हैं, जो मट्रो-पालिटन सीटीज हैं दस लाख के ऊपर आबादी वाले वहां आप लाइसेंस देने की इजाजत नहीं देंगे । यह बिल्कुल ठीक आपने कहा है । इस के लिए मैं धन्यवाद भी देता हूं । देश में 2400 प्रोडक्टस हैं जो स्माल स्केल इंडस्ट्रीज में पैदा होती हैं । पिछले साल मैंने कहा था कि सिर्फ 180 आपने उन के लिए रिजर्व की हैं । मैं ने मांग की थी कि उन में और आइ-टम्ज को शामिल किया जाए, और आइ-टम्ज उन के लिए रिजर्व किए जाएं । मुझे खुशी है कि आपने पांच सौ आइटम्ज रिजर्व की हैं स्माल स्केल इंडस्ट्रीज के लिए । हम इस से सन्तुष्ट नहीं हैं । देश में पांच सौ नहीं दो हजार या दो चार हजार सौ आइटम्ज ऐसी हैं जो स्माल स्केल इंडस्ट्रीज के लिए रिजर्व हो सकती हैं । अगर ऐसा करना हो तो आपको और रैडीकली और तेजी से स्माल स्केल सैक्टर के तरफ ध्यान देना होगा । इस वास्ते आप स्माल स्केल इंडस्ट्रीज की आइ-टम्ज को बढ़ाएं, उन के लिए रिजर्ड आइटम्ज की संख्या को बढ़ाएं । ऐसा आप करेंगे तो प्राडक्शन बढ़ेगा ऐसा मैं नहीं मानता हूं क्योंकि.....

Dispersal and decentralisation without coordination will lead to disintegration and concentration.

हम ने सियासत में भी तथा उद्योग धंधों के क्षेत्र में भी देखा हैअगर कोआर्डि-नेशन नहीं रहेगा तो डिसपर्सल के माने डिसपर्सल नहीं होगा वह कंसैंट्रेशन हो जाएगा, डिसैंट्रलाइजेशन नहीं रहेगा

कुछ समय बाद इंडस्ट्रीज का डिसइंटीग्रेशन हो जाएगा । इस के लिए आपको सजग रहना चाहिये, आपका ध्यान रहना चाहिए कि कोआर्डिनेशन कैसे करें । आपने 500 आइटम्स रिजर्व किये हैं लेकिन अगर उनका रा-मैटीरियल नहीं देंगे, उनकी मार्केटिंग की व्यवस्था नहीं कर पाये तो जो आइटम्स आपने रिजर्व किये हैं उनका प्रोडक्शन नहीं बढ़ेगा और परिणामस्वरूप शौर्टेजेज बढ़ेंगी और कीमत बढ़ेगी और उसका बोझ साधारण आदमी पर आ जायेगा । जो आइटम्स आप रिजर्व कर रहे हैं उस के लिए इनफ्रास्ट्रक्चर और उन के द्वारा बने हुए सामान की मारकेटिंग की व्यवस्था करना केवल नीति की बात नहीं है, उस नीति का इम्प्लीमेंटेशन भी होना आवश्यक है । पता नहीं आप बुद्धवार को बिनाका गीतमाला सुनते हैं या नहीं , मैं तो सुनता हूं। आप भी सुने । क्या करते हैं ऐडवर्टिजमेंट ? एक लड़का एक लड़की से मिलता है , बात शुरू होती है तो लड़की कहती है कि तुम्हारे मुंह से तो बदबू आ रही है । लड़का पूछता है कि क्या किया जाय । लड़की कहती है कि बिनाका टूथ पेस्ट इस्तेमाल किया जाय । आज हमारे देहात में भी जो लड़का रहता है वह ऐडवर्टिजमेंट सुन कर दूसरे दिन बिनाका टूथ पेस्ट लेता है जब कि उसे लड़की मिलने वाली नहीं है और न बात होने वाली है । लेकिन वह सजग रहता है कि मेरे मुंह में भी बदबू न आ जाये ।

This advertisement creates false needs in this country.

आप क्या करने वाले हैं ऐसे लोगों के बारे में जो लोगों की गलत नीड्स बढ़ाते रहेंगे? ऐसे एडवर्टिजमेंट्स के चलते हमारा बन्दर छाप काला दन्त मंजन कौन खरीदेगा ? बिनाका की बिक्री चलती रहेगी । और फिर आप कितने भी आइटम्स रिजर्व करते रहें उससे काम नहीं चलेगा । इस लिए जिस ढंग से आज देश में कार्य चल रहा है उस से हम और आप असंतुष्ट हैं । अगर हम को इस से आगे जाने की कोशिश करनी है तो आपको ठोसकदम उठाने होंगे ।

अभी मराठवाड़ा में एक औद्योगिक प्रदर्शनी लगायी गयी थी । मुझको खुद पता नहीं था कि परवणी और उस्मानाबाद जैसे पिछड़े इलाकों में पोलिस्टर फ़ाइबर का एक कपड़ा बनता है जो 11 रु० मीटर मिलता है । आप नई खादी की बात करते हो कि 200, 300 मकान वाले देहात में यह काम चलता है इस को देख कर हमें बड़ा आश्चर्य हुआ । अगर हम उन के लिए रा-मैटीरियल की और मारकेटिंग की व्यवस्था नहीं करेंगे तो कोई काम आगे बढ़ने वाला नहीं है ।

आपने कहा है कि डिस्ट्रिक्ट में सर्विस सेन्टर रहेगा । जो आप ने बैकवर्ड एरियाज डिक्लेयर किये हैं उन की तादाद आपके अनुसार 247 है । लेकिन क्या उनकी बैकवर्डनेस हटाने की आपने कोई व्यवस्था की है? अगर यह नहीं हो सका तो सिर्फ डिस्ट्रिक्ट सर्विस सेन्टर निकालने से काम नहीं चलेगा । मैं माननीय पाई साहब से सहमत हूं कि जो आप सेन्टर्स बनाने वाले हैं उन को मेहरबानी कर के आप ब्यूरोक्रेसी के हाथ में न जाने दीजिये । मराठवाड़ा में डेवलपमेंट कोरपोरेशन और मराठवाड़ा इंडस्ट्रीज ऐसोसियेशन है, उन का अगर हम सहयोग ले लें तो हो सकता है कि उसका ब्यूरोक्रेसीटाइजेशन नहीं होगा । और इतना ही नहीं एक पार्टिसिपेशन की भावना भी उस में पैदा हो जायेगी, ऐसा मुझे लगता है ।

एक बात और है, आप जानते हैं कि डा० लोहिया का विशेष संधि का

[डा० बापू कालदाते]

सिद्धान्त जसे पिछड़ी जातियों को लगता है वैसे ही पिछड़े इलाकों को भी लगता है । जैसे पिछड़ी जातियों के लिए विशेष संधि नहीं दें तो वे आगे गई हुई जातियों के साथ नहीं जा सकेंगी, उन को पीछे ही रहना पड़ेगा । उसी प्रकार पिछड़े इलाकों को भी पीछे ही रहना पड़ेगा । मतलब यह कि रीजनल इम्बैलेंसेज बने रहेंगे, उन को कम होने की कभी कोई भी संभावना नहीं रहेगी । आपने सही कहा है आपने इंटोडक्टरी नोट में कि रीजनल इम्बैलेंसेज को हटाना चाहिये । ठीक बात है । जहां तक विशेष संधि की बात है वह अगर रीजनल इम्बलेंसेज को दूर करने के लिये काम में नहीं लायेंगे तब तक रीजनल डिस्पेरिटीज बनी रहेंगी ।

हम ने कई साल से कहा है कि मराठवाड़ा में एक पब्लिक सैक्टर दीजिये कई जगह पर हो गये लेकिन जो पुरानी हैदराबाद स्टेट के पांच जिले हैं वहां के लोगों द्वारा मांग करने पर भी अभी तक एक भी पब्लिक सैक्टर का कारखाना नहीं आया है । जो आर्म्यूमेंट प्राइवेट सेक्टर के लोग करते हैं, वही पब्लिक सेक्टर के लोग करते हैं कि वहां इन्फ्रा-स्ट्रक्चर नहीं है, पानी नहीं है और दूसरी चीजें नहीं हैं । प्राइवेट सैक्टर के लिये ठीक है ,

but you should inject public sector industry to create reaction for speedy industrialisation.

आप इंजेक्ट नहीं करते हैं तो रिएक्शन कैसे पैदा हो जायेगा ? उससे रैडिएशन का इफैक्ट हो जायगा । एम्प्लायमैंट बढ़ जायेगी । एम्प्लायमेंट बढ़ेगी तो पर-चेजिंग पावर बढ़ेगी । अगर परचेजिंक पावर बढ़ेगी तो इस से कंज्यूमर्स गुड्ज ज्यादा बढ़ेंगी और इसका परिणाम खेती के विकास पर भी होगा ।

आपका ध्यान मैं मराठवाड़ा के एक स्पेशल सवाल की ओर खींचना चाहता हूं । 1968 में एस० आई० एस० आई० की एक स्कीम तैयार की गई थी और उस में जो इंजीनियर्स ट्रेनिंग लेते थे, उन को इन्ट्रेस्ट सबसीडी दी जाती थी । लेकिन इस मे 1972 में डिस्कंटीन्यू कर दिया गया । 1972 से लेकर 1976 तक के लोग इस इन्ट्रेस्ट सबसीडी से बाहर रहे और फिर जून 1976 से यह सब-सिडी शुरू हो गई । जिन लोगों ने छोटे कारखाने लगाये, उन्होंने यह सबसिडी मांगने की कोशिश की , कि हम ट्रेनिंग के लिये तैयार हैं, लेकिन उस समय ट्रेनिंग की व्यवस्था रद्द कर दी गई । इन चार सालों में जिन लोगों ने कारखाने खोले हैं, उन में अकेले औरंगाबाद में ही 10 लोग हैं, जो कि इंजीनियर हैं । उन लोगों से हमने खुद कहा था कि नौकरियां छोड़ कर पिछड़े इलाकों में जाओ और उन के डैवलपमेंट की कोशिश करो । मेरी यह दरख्वास्त है कि कि 1972 से 1976 तक का जो गैप है, उस को हटा दिया जाये और उन लोगों को भी इन्ट्रेस्ट सबसीडी दीजिये ।

स्वतंत्रता और समानता दोनों एक साथ आनी चाहियें । इस देश में जो आज असंतोष पदा हो रहा है , उस को सिर्फ सियासती कारणों की दृष्टि से ही नहीं देखना चाहिये, उसको इकनामिकल रूट्स भी हैं । मेरा कहना है कि आजादी में समानता अन्तर्भूत होती है । समानता के रास्ते पर जितना हम तेजी से चलेंगे, उतनी ही इस देश में जो अनार्की पैदा करने की कोशिश हो रही है, उसको रोकने में हम कामयाब हो जायेंगे । भले ही हम स्वतंत्रता की बात करते रहें, अगर समानता की तरफ हमारा जोर नहीं रहेगा, अगर गम्भीरता पूर्वक इसकी तरफ ध्यान नहीं देंगे तो स्वतंत्रता खत्म करने वाले तत्व बढ़ सकते हैं इस से स्वतंत्रता भी खत्म हो सकती है ।

इन शब्दों के साथ मैं अपना भाषण समाप्त करता हूं ।

*SHRI P. THIAGARAJAN (Sivaganga) : Hon. Madam Chairman, on behalf of All India Anna Dravida Munetra Kazhagam, I rise to say a few words on the Demands for Grants of the Ministry of Industry.

Madam, the Janata Government at the Centre has completed its first year in Office and in the democratic environment it has encouraged I think I can without any reservation place my misgivings for its serious considerations. During the Lok Sabha elections as also during the elections to the State Assemblies, the Janata Party gave assurances galore to the people of the country not only just to ensure their votes but also to endeavour for their upliftment and welfare. One such assurance that a legislation would soon be introduced giving the much needed statutory support to the small scale industries. I am sorry to say that this proposed legislation has not yet seen the light of the day. I am sure that the Janata Government at the Centre, in particular our Industries Minister would honour their pligited word to the people and introduce this Bill which would back the small scale units as early as possible.

Recently I came across a news item in which the Chairman of the Khadi and Gramodyog Commission, Shri Vidyalankar, has said that the Commission would be able to create job opportunities for 5 lakhs of people with an investment of Rs 75 crores. He expressed his hope that the Central Government would not hesitate to give the Commission Rs 75 crores for this purpose. As the Janata Government happens to be the real representative Government of the people and with our ebullient and young Minister of Industry at the helm of affairs, I am sure that this sum of Rs. 75 crores would be given to the Khadi and Gramodyog Commission which would in turn create job opportunities for 5 lakhs of people. It is common knowledge that 175 lakhs of people in rural areas and about 40 lakhs of people at the urban centres are unemployed. The Planning Commission has openly acknowledged that agriculture and rural industries can alone generate employment for such a large number of people and that the plan outlays in these two sectors would be increased by 100% during the Sixth Plan period. I have no doubt in my mind that the Central Government will give pride of place to these two sectors in the economic programme.

Our hon. Prime Minister a few days back received a Delegation of Industrialists from abroad under the leadership of Mr. Orville Freeman and is reported to have assured them all amenities for industrial investment in India. Our English Dailies from the Capital last month flashed in headlines on the front page the readiness of West German Industrialists for investing Rs. 2000 crores in India. The American representatives of multinationals have also been having tete-a-tete with our private sector people about the favourable climate for industrial investment in India. I am afraid that the people have been hoisted on the horn of dilema about the industrial policy of the Janata Government. On the one hand it is claimed that the Janata Government is committed to the growth of rural industries and small scale industries in the country and on the other the monopoly capitalists deeply entrenched in multinationals are being encouraged. I don't think I will be far from truth if I say that the industrial policy of the Government seems to be in a cauldron of confusion and it has created a crisis of confidence among the people.

It is not I sitting in the Opposition benches who make this uncharitable remark. It has been the privilege of the respected Members of Parliament belonging to the ruling party to say that the Industrial Policy Resolution recently presented before the Parliament does not reflect the hopes and aspirations of the people and is also not capable of fulfilling the assurances of the Janata Party to the people. We perhaps expected many innovations in vain. I heartily welcome the expansion of the list of small scale industries from 180 items to 500 items in the new industrial policy resolution. I commend the concept of giving preferential treatment to the establishment of small scale industries in semi-urban areas with a population of less than 5 lakhs of people. Similarly, I appreciate unreservedly the proposal of setting up an industrial centre in each district of the country, which will render all assistance to rural industries. I am sure that the energies of our brisk and brilliant Industries Minister will be properly canalised for the good of the country It is time that the people of country come to realise that it is their Government which has done good to them. On January 31st, 90 high level executives of 55 foreign industrial concerns met our Prime Minister, who has given them the pragmatic approach of his Government towards industrialisation. In a recent public meeting in Coimbatore our Industries Minister stated that WIMCO and HINDUSTAN LEVER should at the earliest diversify the production of matches and soaps respectively. He is keen to

*The original speech was delivered in Tamil.

[Shri P. Thiagarajan]

encourage the production of consumer goods in the small scale sector. At the same time, it should be ensured that any dislocation of production scheduled in the large scale sector does not lead to end in problems for workers. If the foreign investment is going to encourage the creation of job opportunities on a massive scale, then we must not hesitate to welcome it But it must not be at the cost of growth of rural and small scale industries.

During 1977-78, the Central Government initiated a new scheme of financially assisting the States for the setting up of small scale industries. In the form of seed money, the Centre would give Rs. 1 lakh for the purchase of machinery for a small scale industry. If there are entrepreneurs from the Scheduled castes and Scheduled tribes, they would get individually Rs. 20,000 towards their capital needs. This is a laudable approach. Unfortunately there was slippage last year and the States did not get any financial assistance from the Centre for this purpose. The financial assistance from the Centre must be timely so that the States are enabled to effectively utilise it for the betterment of the people. I request the hon. Minister of Industry to look into this and do the needful.

It has been reported that 55 small scale industries have been modernised. This is just like offering sugarcandy to a hungry elephant. Thousands of small scale industries, even according to the Minister himself, are on the verge of extinction. They need immediate attention from the Central Government.

Here, I would like to refer to another misgiving of mine. The foreign governments place at our disposal credit facilities for importing equipment and machinery for the small scale industry. On account of the cumbersome procedures involved in imports, these credits are not utilised at all; they are allowed to lapse. I need not say that this goes to the disadvantage of industrial units crying for modernisation. I know, for example, that for years and years the U.K. credit for the import of machinery is allowed to lapse. When we say that India depends on modernisation of agriculture and rural industries, I am unable to understand this lapse on the part of the Central Government. The hon. Minister should look into this serious lacunae.

14 hours.

The people of Tamil Nadu are facing manifold problems. In my Parliamentary constituency, many thousands of repatriates from Sri Lanka and Burma are more or less destitutes. The industrialists of the area have gone outside and invested their money. The capital is there and there is also cheap labour in abundance. Yet it is a paradox that my area remains backward for want of certain inevitable inputs. If these essential ingredients for industrial growth are assured and if the bottleneckes are removed, the industrialists from the area will be too willing to invest their money and also utilise the labour available there. I appeal to the hon. Minister of Industry to look into the problems of backward districts and come to their rescue forthwith. Madam, the Government of Tamil Nadu is committed to the welfare of the people. Similarly, the Janata Government at the Centre reflects the will, aspirations and hopes of the people. We pare fortunate to have an industrious labour leader as our Industries Minister. I am sure that he will endeavour his best not only to alleviate the misery of the people but also eliminate the scourge of unemployment from our sacred soil. I request him that he will extend all the financial assistance required by the States for the development of rural industries.

With these words I conclude my speech.

श्री मनोहर लाल (कानपुर): आदरणीय सभापति महोदया, मैं आप को धन्यवाद देता हूं—आपने मुझे बोलने का अवसर दिया। आज हिन्दुस्तान की जनता को जनता सरकार से और खास तौर से उद्योग मंत्री श्री जार्ज फरनांडीज से बहुत कुछ आशायें हैं। इस के कुछ कारण भी हैं—पिछली सरकार के तीस साल के शासन काल में उद्योगों के प्रति जिस तरह से उपेक्षा हुई उस से जनता के मन में बड़ी निराशा पैदा हुई और उसी का यह कारण था कि मार्च, 1977 में हिन्दुस्तान की जनता ने एक बहुत बड़ी क्रान्ति की और उस के बाद जनता सरकार की स्थापना हुई। अभी टी० ए० पाई० साहब, भूतपूर्व उद्योग मंत्री यहां बोल रहे थे। वे इस समय यहां मौजूद नहीं हैं यदि वे यहां होते तो मैं उन को बतलाना चाहता था—उन्होंने कहा कि पिछले एक साल के अन्दर जो गोली काण्ड हिन्दुस्तान में हुए उन की सरकार के समय में ऐसा कभी नहीं हुआ—पिछले एमरजन्सी के दौरान हिन्दुस्तान में जो कुछ हुआ वैसा सारी

दुनिया के इतिहास में देखने को नहीं मिलेगा। आप उद्योगों के क्षेत्र में देखें, लेबर के क्षेत्र में देखें, जिस तरह से एमरजेंसी के दौरान कांग्रेस सरकार ने मजदूरों के ट्रेड यूनियन अधिकारों को छीना, उन के बोनस के अधिकारों को छीना, तुर्कमान गेट या मुजफ्फरनगर में जो गोली कांड हुए—क्या ऐसी नर्मनाक घटनायें दुनिया के इतिहास में कहीं भी देखने को मिलेंगी ? मैं इस बात को यहीं छोड़ देता, इसलिये क्योंकि पाई साहब इस वक्त यहां मौजूद नहीं हैं।

महोदया, हमारे माननीय उद्योग मंत्री ने अपने मंत्रालय का जो बजट प्रस्तुत किया है—मैं इस समय उसका समर्थन करने के लिए खड़ा हुआ हूं। किसी देश की औद्योगिक तरक्की के लिये तीन बातों की आवश्यकता होती है—इस्पात, विद्युत और उपभोग। मुझे बड़े अफसोस के साथ कहना पड़ता है कि पिछले तीस सालों में इन तीनों चीजों की तरफ ध्यान नहीं दिया गया। न इस्पात की तरक्की के लिए, न विद्युत् की तरफ और न ही उपभोग की तरफ ध्यान दिया गया। यदि इन तीनों चीजों की तरफ ध्यान दिया जाता, तो आज हिन्दुस्तान की जो हालत है, जो औद्योगिक प्रगति नहीं हो पाई है, जो लाखों बेकार लोगों की लाइन लगी हुई है—वह स्थिति पैदा न होती। तीन करोड़ से ज्यादा लोग इस समय बेकारी की लाइन में लगे हुए हैं और लाखों लोग हर साल इस लाइन में आकर खड़े हो जाते हैं, इस उम्मीद के साथ कि उन्हें रोजगार मिल जाएगा, लेकिन वह उन को नहीं मिल पाता है।

जिस समय किसी औद्योगिक नीति का निर्धारण किया जाता है तो उस समय उस नीति के वैज्ञानिक होने के साथ-साथ वहां के स्थानीय साधनों को सामने रख कर उत्पादन के साथ साथ वहां के रोजगार की समस्या की ओर अधिक ध्यान देने से वह नीति सफल होती है। हमें उम्मीद है कि जो नीति आपने प्रस्तुत की है—वह वैज्ञानिक तो है ही, लेकिन साथ साथ यह भी देखना होगा कि जो स्थानीय साधन हैं उन का उपयोग करते हुए अधिक से अधिक रोजगार लोगों को मिल सके—इस बात का भी ध्यान रखना होगा। इस दृष्टि से जब यह नीति चलेगी तो मुझे उम्मीद है कि हमारी काफी समस्यायें हल हो जायेंगी। मुझे यह कहने में संकोच नहीं है कि 30 साल के अपने शासन में पहले की सरकार ने छोटे छोटे उद्योग धन्धों और कृषि की तरफ ध्यान नहीं दिया बल्कि बड़े बड़े उद्योग धन्धों पर ही ध्यान दिया, जिस का परिणाम यह हुआ कि देश में बेरोजगारी और भुखमरी बड़ी मात्रा में फैली हुई है और उस को दूर करना ही हमारी जनता सरकार का पहला कर्त्तव्य है। हमारा भारत देश कृषि प्रधान देश है और हमारे हिन्दुस्तान में मैन-पावर का बाहुल्य है, मैन-पावर बहुत ज्यादा मौजूद है। जिस तरह से चीन के अन्दर बड़ी मात्रा में मैन-पावर है, उसी तरह से हिन्दुस्तान के अन्दर मैन पावर बहुत ज्यादा है लेकिन आज तक उस मैन-पावर की तरफ ध्यान नहीं दिया गया, उस के सही इस्तेमाल की तरफ ध्यान नहीं दिया गया। किस तरह से उसका इस्तेमाल औद्योगीकरण के लिये किया जाए, किस तरह से औद्योगिक प्रगति के लिए और देश की प्रगति के लिए उस का इस्तेमाल किया जाए, उस तरफ ध्यान नहीं दिया गया। आज स्थिति यह है कि बी०ए०, एम० ए०, बी० एस० सी० और एम० एस० सी० पास नौजवान हजारों, लाखों की संख्या में, चक्कर लगाते फिरते हैं कि उन को कहीं नौकरी मिल जाए लेकिन उन को नौकरी नहीं मिलती है। उस का कारण यह है कि औद्योगीकरण

[श्री मनोहर लाल]

के लिए, उद्योगों की तरक्की के लिए देश की तरक्की के लिये जिस तरह से मैन-पावर का इस्तेमाल होना चाहिए था, वह नहीं हुआ । पिछली सरकार ने इस बारे में कुछ नहीं किया । हमारा देश कृषि प्रधान देश है और हमारे यहां मैन पावर का बाहुल्य है, इस तरफ़ ध्यान दिया गया होता और इस चीज को ध्यान में रखते हुए छोटे छोटे उद्योगों की तरफ़ ध्यान दिया गया होता तो देश की यह हालत न होती जैसी आज है । हम जानते हैं कि जनता सरकार ने और उद्योग मंत्री जी ने भी कहा था और जनता पार्टी ने अपने मैनीफेस्टो में यह कहा था कि अगर जनता पार्टी पावर में आती है, तो सब से पहले कृषि की तरफ, फिर छोटे-छोटे उद्योग-धन्धों और उस के बाद बड़े बड़े उद्योग-धन्धों की तरफ़ ध्यान दिया जाएगा । महात्मा गांधी जी ने भी कहा था कि अगर देश की तरक्की करनी है और हिन्दुस्तान को आगे बढ़ाना है, तो खेती की तरफ़ ध्यान देना चाहिए । आज हिन्दुस्तान की कुल आबादी का 80 प्रतिशत गांवों में रहता है और उस में से 70 प्रतिशत लोग खेती में लगे हुए हैं, उस पर उन का जीवन निर्भर करता है। इसलिए अगर खेती की तरफ उचित ध्यान दिया गया होता, तो आज देश की हालत यह न होती जो हम देख रहे हैं। आज खेती पर भार बहुत ज्यादा बढ़ता जा रहा है । जमीन उतनी ही है जितनी पहले थी लेकिन उस पर भार ज्यादा बढ़ता जा रहा है । अगर खेती का उत्पादन बढ़ाना है। खेती में सुधार करना है, तो उस की तरफ़ हमें विशेष ध्यान देना होगा । हमें झुग्गी के ऊपर जो इस वक्त भार है, उस को कम करना होगा। खेती का भार कम करने के लिये हमें छोटे-छोटे उद्योग-धन्धों की तरफ़ ध्यान देना होगा, कुटीर धन्धों की तरफ ध्यान देना होगा और बड़े बड़े उद्योग-धन्धों की तरफ़ हमें कम ध्यान देना होगा । मैं आपको यह बताना चाहता हूं कि अगर एक आदमी को रोजगार देना है तो जो हमारा खादी कमीशन है, उस के माध्यम से जो छोटे उद्योग धन्धे चलाए जाते हैं, उन में एक आदमी को रोजगार देने के लिए खादी एण्ड विलेज इंडस्ट्रीज कमीशन को केवल 430 रुपये लगाने पड़ेंगे। उस एक आदमी को रोजगार देने के लिए टैक्सटाइल में 10 हजार रुपये लगाने होंगे और स्टील और सीमेंट प्लान्ट में 5 लाख से ले कर 10 लाख रुपये लगाने होंगे । इतना पैसा लगाने के बाद ही हम वहां पर एक आदमी को रोजगार दे सकते हैं । अब आप यह देखिये कि इन दोनों में कितना बड़ा गैप है, कितना बड़ा मार्जिन है । खादी और विलेज इंडस्ट्रीज में जब कि एक आदमी को रोजगार देने के लिए केवल 430 रुपये लगते हैं, टैक्सटाइल में उस को रोजगार देने के लिए 10,000 रुपये और स्टील एण्ड सीमेंट प्लान्ट में रोजगार देने के लिए 5 लाख से ले कर 10 लाख रुपये लगते हैं। कितना बड़ा यह मार्जिन है । क्यों नहीं इस तरफ ध्यान दिया गया ? अगर एक हैवी इंडस्ट्री लगती है, तो उसमें करोड़ों रुपयों की ओटोमेटिक मशीनें लगती हैं लेकिन उन से कितने लोगों को रोजगार मिलता है। उस में मैन-पावर का इस्तेमाल बहुत कम होता है। इसी कारण से आज बेरोजगारी बहुत बढ़ती जाती है ।

यह बहुत अच्छी बात है, हमारी जनता सरकार ने और उसके उद्योग मंत्री जी ने छोटे उद्योगों में जो 180 चीजें बनती थीं उनको अब 500 कर दिया है। लेकिन इसमें भ्रम है कि जो पहले 24 चीजें छोटे उद्योग धंधों के जरिए से बनती थीं अब उनमें से कौनसी छोटे उद्योगों के जरिए

से बनेंगी और कौनसी कुटीर उद्योगों के जरिये से बनेंगी अगर यह बात स्पष्ट नहीं है। इसको स्पष्ट किया जाना चाहिए कि इनमें से कौन-सी चीजें छोटे उद्योग धंधों के जरिए से बनेंगी और कौन-सी कुटीर उद्योगों के जरिए से बनेंगी। अगर यह नहीं होगा तो जो उनका उत्पादन है, उसको सुरक्षा नहीं मिल सकेगी। उनके उत्पादन को हमें सुरक्षा प्रदान करनी पड़ेगी नहीं तो वे उद्योग पनप नहीं पायेंगे। अगर इन चीजों को बड़े बड़े उद्योग बनाने लगे तो छोटे और कुटीर उद्योग पनप नहीं सकेंगे। जब ये उद्योग पनप नहीं सकेंगे तो महात्मा गांधी का स्वप्न है, वह पूरा नहीं होगा। इसलिए मैं उद्योग मंत्री जी से कहूंगा कि वे इसे स्पष्ट कर दें ताकि इसके बारे में कोई भ्रम न रहे। यह स्पष्ट हो जाना चाहिए कि कौन-सी चीज कुटीर उद्योग बनायेंगे, कौन सी चीज छोटे उद्योग बनायेंगे।

हमारे हिन्दुस्तान के अन्दर उद्योगपतियों के बीस बड़े बड़े घराने हैं। इन बीस घरानों ने 50 अरब रुपये से ले कर 60 अरब रुपये तक की सम्पत्ति बना ली है। इन बीस घरानों के पास 45 प्रतिशत देश की सम्पत्ति है जब कि बाकि लोगों के पास देश की 55 प्रतिशत सम्पत्ति है। इन बड़े घरानों में से चार-पांच की सम्पत्ति के ब्योरे मेरे पास हैं —

1977 में टाटा की सम्पत्ति 909.68 करोड़ रुपये की थी। बिरला की 858.81 करोड़ रुपये की, मफतलाल ग्रुप की 244.8 करोड़ रुपये की, सिंघानिया ग्रुप की 209.6 करोड़ रुपये की और थापर की 500.90 करोड़ रुपये की थी।

इन्हीं लोगों के ब्योरे मेरे पास हैं, बाकि लोगों के ब्यौरे मेरे पास नहीं हैं। इस तरह इन बीस घरानों ने देश की इतनी बड़ी सम्पत्ति पर कब्जा कर रखा है। इनकी तरफ़ हमें ध्यान देना होगा क्योंकि जब तक इनकी तरफ़ ध्यान नहीं दिया जाएगा तब तक छोटे उद्योग धंधे नहीं पनप सकते हैं। इन लोगों ने उद्योगों में मोनोपली कर रखी है और ये छोटे छोटे उद्योग धंधों को पनपने देना नहीं चाहते हैं। इस बारे में हमारा सुझाव यह है कि जितने भी बड़े बड़े उद्योग हैं, उन के माल की बिक्री की मनाही अपने देश में कर देनी चाहिए और इनसे यह कहना चाहिए कि ये अपना सारा माल एक्सपोर्ट करें। बाहर की जो इण्टरनेशनल मार्किट है, वहां जा कर ये अपने माल को बेचें और बाहर के देशों से कम्पीट करें जिससे कि इस देश के छोटे उद्योग पनप सकें। यह काम उद्योग मंत्री जी को करना चाहिए।

सभापति महोदया, अब मैं उद्योग मंत्री जी का ध्यान कुछ और बातों की तरफ आकर्षित करना चाहता हूं। पहले तो मैं अपने पब्लिक सेक्टर के कुछ कारखानों के बारे में आपको बताने जा रहा हूं पब्लिक सेक्टर का हमारा एक उद्योग नेशनल इंस्ट्रूमेंट कलकत्ता है जिसको कि कांग्रेस सरकार ने शुरू किया था। वह बराबर घाटे में चल रहा है। 1976-77 में उसमें 29.77 लाख रुपये का घाटा हुआ था। इसी तरह से हर साल उसमें घाटा जा रहा है। जब से इस उद्योग की स्थापना हुई तब से यह घाटे में जा रहा है।

कानपुर का एक आर्टिफिशियल लिम्ब मेन्युफेक्चरिंग कारखाना है उसमें भी घाटा चल रहा है। उसमें भी पिछले साल 29.89 लाख रुपये की शुद्ध हानि हुई है और बराबर हानि वहां चल रही है। इसके बाद नम्बर आता है कानपुर के टेनरी फुटवीयर कारपोरेशन का। इस कारखाने को सरकार ने बी० आई० सी० से लिया था और जिस समय इसे लिया था उस समय इसमें ढाई हजार मजदूर काम करते थे और वहां बड़ा अच्छा काम होता था। लेकिन सरकार के नियंत्रण में आने के बाद इसमें बराबर हर साल घाटा होता रहा है। पिछले साल इसमें 2 करोड़ 19 लाख रुपये का घाटा हुआ। करीब पांच छः सालों में से हम केन्द्रीय सरकार और राज्य सरकार का

[श्री मनोहर लाल]

ध्यान दिला रहे हैं लेकिन इसमें कोई सुधार नहीं हुआ। जनता सरकार के बनने के बाद जब हमने उद्योग मंत्री श्री जार्ज फर्नांडिस से इस बात की तब से मुझे खुशी है कि इसमें सुधार होने लगा है। लेकिन जैसा कि इस रिपोर्ट में दिया गया है उससे साफ पता लगता है कि इसमें घाटा क्यों होता है। जो आर्डर्स बाहर के देशों से मिलते हैं उसमें जूते बनाने की क्षमता का उपयोग कम किया गया है। जिसकी वजह से आर्डर्स को पूरा नहीं किया जाता है। मेरा कहना है कि जो जूते बनाये जाते हैं, वहां पर सक्षम कारीगर हैं, वह काम करना चाहते हैं, लेकिन उनको काम नहीं दिया जाता है। जूते बाहर से बनते हैं। बाटा जो देश में और दुनिया में नाम कर रहा है, फ्लैक्स भी टैफको से जूते बनवाता है, लेकिन मोहर अपनी लगाता है और उसके बाद जूतों का निर्यात करता है जिसको वजह से काफ़ी मुनाफा होता है, लेकिन टैफको घाटे में चल रहा है। पहला कारण तो यह दिया गया है।

दूसरा कारण यह दिया गया है कि अधिक श्रमिक और कर्मचारियों के कारण अत्याधिक खर्चा होता है। सभापति महोदय, जहां तक कर्मचारियों की बात है यह बिल्कुल गलत बात कि उसमें अधिक कर्मचारी हैं। बल्कि स्थिति यह है कि उसके अन्दर स्टाफ़ बहुत ज्यादा है, अधिकारी बहुत ज्यादा हैं और उनके भाई भतीजे हैं, इतने भरे हुए हैं कि कुछ कहने को नहीं है। जनता सरकार ने कुछ कार्यवाही की है और करीब 11 आदमी निकाले गये हैं। लेकिन अभी भी स्टाफ़ के काफी लोगों का निकालना बाकी है। और वहां पर जो मिस्टर सिन्हा राय हैं वह टैफ़को में काफी पोलिटिक्स फैलाये हुए हैं। वह नहीं चाहते हैं कि जो नया एम० डी० आया है वह काम करे। वह चाहते हैं कि किसी तरह से आर्डर्स फेल हों और माल न बने। और जिस तरह से पिछले साल में टैफ़को में घाटा होता रहा है वैसे ही घाटा होता रहे। हम चाहते हैं कि मंत्री महोदय इस तरफ देखें। आज उसमें साढ़े तीन हजार मजदूर काम करता है, और जो क्षमता वहां जूते बनाने की 1100 जोड़े थी वह आज बढ़ कर 1300, 1400 हो गई है। क्यों? इस लिए कि मजदूर काम करना चाहता है, लेकिन मजदूरों को काम नहीं दिया जाता है। जो मैटीरियल परचेज किया जाता है उसके अन्दर बड़ी गड़बड़ियां हैं, परचेज सेक्शन में बड़ी गड़बड़ियां हैं। जो पुर्जे मजदूरों को चाहिए, वह उनको नहीं दिए जाते हैं जिसके कारण मशीनें ठीक तरह से काम नहीं कर पाती हैं। यहां तक कि जो इससे पहले मैनेजिंग डायरेक्टर मिस्टर कटल थे और उसके बाद जो श्री सिन्हा राय आये हैं बहुत सी मशीनें बाहर से खरीदी गई, बहुत सी मशीनें बेकार पड़ी हुई हैं। एक ही फर्म से खरीदी गई। कोटेशन्स बहुत से ले लिए गये, लेकिन खरीदी गई एक ही फर्म से और उसमें बहुत कमीशन लिया गया है। मशीनें अभी तक बेकार पड़ी हुई हैं, वहां कर रबर प्लान्ट बेकार पड़ा हुआ है, चालू नहीं हो पाया है। हम चाहते हैं कि मंत्री जी इस तरफ ध्यान दें और जो हमारे मजदूर साथी हैं उनकी शेडिंग अभी तक नहीं हो पायी है। शेडिंग का मामला जब तक तय न हो तब तक मजदूरों को ऐडहाक बेसिस पर कुछ न कुछ हमारे मजदूर भाइयों को टैफ़को के लोगों को जरूर मिलना चाहिए। यह मैं उद्योग मंत्री महोदय से कहना चाहता हूं।

इसके बाद मैं एन० टी० सी० के बारे में भी कुछ निवेदन करना चाहता हूं। एन० टी० सी० की स्थापना 1968 में हुई थी 1 करोड़ रु० की पूंजी से। उसके बाद यह रकम बढ़ते बढ़ते 99 करोड़ हो गई है और 103 मिलें इसके तहत हैं। कानपुर में भी 6, 7 मिलें इसके तहत चल रही हैं। लेकिन इसके जो मैनेजर्स हैं, जिनका अपौइंटमेंट कांग्रेस सरकार ने किया है बिल्कुल उनकी

क्षमता को न देख कर, उनकी योग्यता को न देख कर, पोलिटिकल बेसिस पर किया गया है और यही कारण है कि एन० टी० सी० की मिलें घाटे पर चल रही हैं । हमको जानकारी है कि बहुत से लूम्स, तकुए ऐसे पड़े हुए हैं जो चल सकते हैं, लेकिन नहीं चलाये जा रहे हैं । बहुत से मजदूर कहते हैं कि हम लूम्स को चला सकते हैं । लेकिन उनको आवश्यक सामान नहीं दिया जा रहा है । यही कारण है कि एन० टी० सी० की 103 मिलों में लाखों करोड़ो रु० का घाटा हो रहा है । क्या कारण है कि पब्लिक सैक्टर में घाटा हो रहा है । 30 साल के कांग्रेस शासन के बाद भी उनकी वर्किंग क्यों इम्प्रूव नहीं हो सकी है ? मैं मंत्री जी से कहना चाहता हूं कि जितनी भी पब्लिक सैक्टर की इंडस्ट्रीज चल रही हैं सब में घाटा क्यों हो रहा है, जब कि वही माल बनाने वाली प्राइवेट सैक्टर की इंडस्ट्रीज में मुनाफ़ा होता है । इसका क्या कारण है ? उदाहरण के तौर पर जाजमऊ में कानपुर के अन्दर 50,60 टैनरीज हैं । टैक्को चमड़ा बनाती थे पब्लिक सैक्टर में उसमें 2 करोड़ 19 लाख का घाटा होता है जब कि दूसरी तरफ़ जो प्राइवेट टैनरीज चलती हैं उनमें लाखों रु० का महीने में मुनाफ़ा होता है । क्या कारण है जिसकी वजह से पब्लिक सैक्टर तरक्की नहीं कर पा रहा है । कारण स्पष्ट है कि बड़े बड़े अधिकारयों ने कब्जा कर रखा है, प्रबन्ध ठीक से नहीं होता है, जिसकी वजह से एन० टी० सी० घाटे में चल रही है ।

आखिर में एक बात और कहनी है । कानपुर में स्वदेशी काटन मिल है। लक्ष्मी रतन काटन मिल का अधिग्रहण हुआ था और एन०टी०सी० के तहत इसका प्रबन्ध दिया गया, लेकिन अभी तक उसको नेशनेलाइज नहीं किया गया है । हम चाहते हैं कि लक्ष्मीरतन काटन मिल का जल्दी से जल्दी नेशनेलाइजेशन कर देना चाहिए । इसके साथ ही साथ हमारा कैलाश मिल कानपुर में 2 साल से बन्द पड़ा है, उसको भी चालू किया जा ना चाहिए । कैलाश मिल के बाद स्वदेशी काटन मिल का कांड ऐसा है जो कि हिन्दुस्तान के इतिहास में कहीं देखने को नहीं मिलेगा । अभी 4, 5 महीने पहले वहां पर 11 आदमियों के मरने की भारत सरकार ने घोषणा की है, लेकिन आज की ताजा खबर यह है कि वहां पर 187 मजदूरों ने कोई तनख्वाह नहीं ली है । उनके बारे में कोई जानकारी नहीं है कि वह कहां पर हैं ।

हमने पिछले दिनों नियम 377 के तहत इस सदन का ध्यान आकर्षित किया था लेकिन कोई ध्यान नहीं दिया गया है । हम चाहते हैं कि सरकार बताये यह 187 आदमी कहां हैं ? हमारा मंत्री जी से निवेदन है कि वह 20 हजार परिवारों की तरफ ध्यान देते हुए, जो स्वदेशी काटन मिल बन्द पड़ा है, उसको चालू करने की कोशिश करें । जिससे जो अशांति न सिर्फ कानपुर में ही फैली हुई है, बल्कि सारे उत्तर प्रदेश में फैली हुई है, उससे लोगों को राहत मिल सके ।

इसके साथ ही मैं नई उद्योग नीति का समर्थन करता हूं और मंत्री महोदय से निवेदन करता हूं कि जो बातें मैंने कही हैं, उनकी तरफ़ ध्यान दें जिससे उद्योग प्रगति कर सकें और हमारा देश आगे बढ़ सके । लोगों ने जनता पार्टी की सरकार से जो उमीद लगा रखी है, उनको लगे कि हमने अपने वायदे पूरे किये हैं ।

इन शब्दों के साथ हम इन मांगों का समर्थन करते हैं ।

SHRI JANARDHANA POOJARY (Mangalore) : Madam, Chairman, the one year's rule of Janata Party has brought down the production in the industrial sectors from 10% to 5%. What are the reasons for this down-fall ? The reasons are as follows : problems like joblessness, starvation deaths, cyclone disasters, family planning and the economic development have become the secondary issues whereas gheraos, strikes trade-union rivalry, students indiscipline, armed robbery, Commissions and Enquiry Committees have become the latest

[Shri Janardhana Poojary]

fashion of the day. Democracy in this country needs to be redefined. It is no longer the Govt. of the people, for the people and by the people. Today, democracy in this country means the Government of the Janata Party, for the Janata Party and by the Janata Party. They have monopolised everything. The foreign tours have become contageous. So far as the public sector is concerned, the anti-public sector views expressed by Dr. Swamy is not in tune with the planned growth of the national economy. His proposal for denationalisation is aimed at backing and enriching a few private monoply capitalists and also handing over the economy of this country to the vested interests. The paramount importance of public sector in bringing about social transformation cannot be under-estimated. If the huge resources presently under the control of public sector were to be in the hands of a few monoply individuals, who own the private sector, one can imagine how much harm, injustice and damage they could do to the economy of this country. In a country like India with the growing population of 62 crores to 65 crores where people struggling with poverty, unemployment, social injustice, disease and exploitation, the capitalist system would never be the solution. The glaring disparity is a curse on our society. Therefore, I request that only socialism can bring benefits to the common people, to the majority of the common people. It is said that these public sector units must be liquidated. Instead of liquidating the public sector as a whole, I am requesting the Minister that efforts must be made to bring about discipline and infuse the spirit of discipline in this public sectors. The monoply in public sector institutions can be divided into two or three institutions and thereby we can say that a healthy competition could be introduced and if we introduce this kind of system there will be a progress in the public sector and it will bring benefits to the common man. Further, I can say that it is better if the entry of public sector in the consumer goods industries is introduced to keep the prices of the essential commodities in balance. Otherwise the monoply capital will create a serious imbalance to the disadvantage of the common man, though in the initial stages it will give tempting concessions.

Further I may submit that Shri Charan Singh in his thesis has called for discarding Jawaharlal Nehru's policy on industrialisation and discouraged investment in heavy industry. Mr. Swamy's anti public sector view is well known. It clearly indicates the country's future path and progress is bleak, there are only bleak prospects of technological and industrial growth in years to come under Janata rule.

It is extremely shocking that some important leaders are putting forth totally outmoded and discarded and reactionary viewpoints on an issue of vital national importance, namely, whether the country should march forward towards industreal technology and scientific advancement or whether they should discard the policy of industrialisation and the country should be content with an agriculture-based backward community relying solely on cottage industries for providing employment to its growing millions of unemployed population and thus remain an economically dependent and backward nation. Our country has 70 largescale industrial projects built in the public sector with an investment of over Rs. 10,000 crores providing employment to lakhs and lakhs of people. Thanks to the broad vision and foresight of Jawaharlal Nehru under whose able guidance the country embarked upon the programme of industrialisation 20 years ago, this has paid rich dividends and our country today has a strong industrial base. We have an independent oil industry pursuing large-scale oil operation programmes aimed at attaining self sufficiency in oil, a strong base for steel industry to meet the country's needs of industrial expansion. In respect of defence preparedness too, we have attained an enviable place among powerful nations, thanks to the late Mr. Krishna Menon. If the Janata Party leaders oppose the achievements of the previous regime under the leadership of Mrs. Indira Gandhi, they do so out of political animas and their inability to look at those achievements from a national angle rather than from a secheduled, sectarian approach and a selfish chicken-hearted outlook. The electorate gave a mandate in favour of the Janata Party not for changing the basic national policy or for a change in the country's policy of non alignment as those were not the issues on which the Congress was dislodged from office. Any attempt therefore to disband nationally accepted policies will invite strong opposition from our people who would dislike the country to remain industrially backward and economically dependent and politically subjugated. So the Janata Party must first of all redefine its attitude and approach on important national issues. Otherwise people who voted you into office will definitely throw you out.

Further, Mr. George Fernandes belongs to South Kanara and the people there have been clamouring for an alumina plant as well as a cement factory in Mangalore. I may also submit that there is availability of water supply, power and trans-

[Shri Janardhana Poojary]

port facilities. The natural resources are there. There is scarcity of cement in the Country; there is black market in cement. I definitely welcome the philosophy that people must live in this country without fear. But allowing the black-marketeers, hoarders and other economic offenders to live without fear is the sure way of demoralising the economic life of this country; by doing so we will definitely damage the economic life as well as democracy of this country. With these words, I conclude my speech.

DR VASANT KUMAR PANDIT (Rajgarh) : Madam Chairman, I rise to offer my compliments to the Minister of Industries for having brought about a very dynamic and very pragmatic plan for the whole country as far as the industries are concerned. I will also offer my congratulations to him for having reversed the process of over-industrialisation and the stress on bigger industries, which was there during the last thirty years. I have gone through very carefully the Industrial Policy and I have certain comments to offer. Normally, the Industrial Growth of any country is measured in the statistical figures given every year. I would beseech the hon. Minister of Industries not to get into this vicious circle of figures because ultimately the industrial growth figure should have some correlation with the National Agricultural growth figure and both together must have a short of correlation with the National Gross Product. Let us therefore not get into this vicious circle of statistical figures.

This new Industrial Policy, which is a very bold and dynamic one, lacks a thrust at the lower level to set up some machinery for the implementation of those schemes which have been announced. I do not find any machinery or any pattern which has been defined in the entire Industrial Policy to see that the backward areas will really get the village industries, gramodyog and the small scale industries and in what manner. We are told that at every district level, there will be an Industrial Director. There I am one with Mr. T. A. Pai and Dr. Bapu Kaladate that it should not be an official or a bureaucrat because they are experts in sending reports and in telling certain things why they cannot be done. We do want dynamic persons and I would call upon the entire Department of Industry to establish a Co-ordination Board at the village level, district level and state level consisting of MPs, MLAs and local people to see that the Government policies are being implemented, particularly in the backward areas.

That sort of coordination is also lacking at the Department and upper level. I have got various examples for that. In the last one year, when I had gone to the Finance Minister saying "here is a sick mill or a sick industry, something has to be done, the excise and other levies have got to be reduced; otherwise, the industry will come to a grinding halt", the only answer I got from the Finance Minister is "Go to the Minister of Industries and get his recommendations". The Industrialists have put some money and whether it is a small scale industry or large scale industry it is a national wealth. Money has been invested and the industry has become sick and within a year or two, it will be wiped off. Therefore, I have a suggestion to make to the Minister of Industries that there should be some coordination between the taxation policy, the fiscal policy and the Industrial Policy and the agricultural and rural sectores because we find a lot of contradictions in the statements coming in the Press. The Minister of Industries makes one statement and the Commerce Minister makes another statement with the result the new entrepreneurs are bound to get confused about the real intentions of the Government because they do not know what exactly the policy means to them.

As regards the multi-nationals, I am happy that the hon. Minister is more or less about to formulate a policy. We would have loved to have a categorical statement as to whether these multi-nationals would be, over a period of ten or fifteen years, phased out from the production of consumer goods and whether they will be re-drafted and reoriented to produce sophisticated or import-substitution items and research on new prospective items. Sometimes we were told that it will be phased out in 3 or 5 years, sometimes 10 or 15 years. We would like to know once and for all definitely, what exactly is the Government's approach with regard to the multinationals. As far as the heavy industries are concerned, they will have to be set up in those areas which are viable for them.

What I am concerned about is the small-scale industries. I come from a backward area, a backward State, Madhya Pradesh and for the last 30 years it has been our experience that all our forest produce and all our raw materials are being taken away to Bombay or to Gujarat or to other States for processing, and ultimately for exporting in order to earn foreign exchange. But my State is still left high and dry and, therefore, when we are really planning for industrialisation of the villages, I would like the Government to make a fresh survey of backward areas. I would like the Government at the lower level, at the district level, to sell package schemes and advertise the

[Dr. V.K. Pandit]

package schemes. Let the local entrepreneur come forward with his own intellect and labour to start industries at the village level. I find a lot of difference in the banking policy also. There is the same standard maintained whether it is for a big industrialsit or a medium-scale industrialist or cottage or small-scale industrialist to village industries. The same standard is maintained with regard to giving loans. There must be a telescopic policy of interest charge with regard to loans for small-scale industries and there should be tele scopic taxation and excise duty also as far as small sectors are concerned to make them viable right from the beginning.

It would be a folly on the part of the Government to encourage people to start industries which over a period of years become sick. Industrial raw materials are not given to them in sufficient quantities. They are made to run from Department to Department to get their quotas of raw material. The red tape is still very much there. The burden of bank loans rises, the bank interest on loans accumulates and ultimately it becomes a sick baby. The Government has got to take it in hand. I would like that such industries will have to be looked into afresh from the point of view of putting them on their own legs either by refinancing or reconstructing or by giving them certain concessions. This was what I was meaning by the Gross National Product. The Gross National Product will only increase if these investments have become viable and become fruitful and productive.

At the village level I have noticed many difficulties. Some processing industries were started there. The raw materials would be processed there, or semi-processed there. And therefore, the State Industrial Departments should be asked to submit to the Central Government their plans for backward areas where they wish to have cottage industries, the gramodyog. Different Departments should be coordinated and co-related to formulate a scheme whereby if any entrepreneurs at the village or taluk level want to start something, they should have some ready-made package programme to begin with. Merely saying that we are taking industries to the village will not work. I know that there is a lot of local talent, there is a lot of semiskilled labour and there is a lot of that labour which is not registered in the Government Employment Exchanges. They must get livelihood, they must get the chance to eke out their own livelihood and start their own industries Therefore, the stress which the hon. Minister has laid on village industrialisation would only be workable if a scheme of decentralisation is evolved. And the most difficult thing is financing and marketing. It has to be looked after by some one and this cannot be done by the adoption of a bureaucratic or official attitude either by the Departments of Industries in the States or by the Ministry of Industry at the Centre. And therefore, I would like Government, after their having announced the industrial policy resolution, to come forward with an implementation programme. I want a volume too to come out from the Government, as to how they were going to go about their schemes under the industrial policy resolution. The implementation part of it is very important; and let us start right from the grass roots, *i.e.* rural areas, where exactly industries have not gone for years; and, therefore, an overall new approach—a rural and backward area outlook—will be very necessary.

I found a lot of tug-of-war during the last 8 or 9 months in the matter of heavy industry. A small scale industrial unit of the Latex Factory, *viz.* the manufacturers of Nirodh, was to be started at Betul but suddenly we were told that it was going to be transferred to Dehra Dun. I have no complaint against Dehra Dun. But it was a plant to be a located at Betul but suddenly it was being shifted. This should not be done. If you have planned an industry, and if it is going to be in a State which is backward, dont' succumb to the political pulls. Therefore, let us plan our industrial policy in such a way that it becomes practicable, pragmatic and is able to yield results over a period of 2 or 3 years—instead of getting along with this voluminous industrial policy resolution. I would like Government to come forward as soon as possible, with at least a practicable implementation programme *i.e.* for executing their policy in regard to small-scale and cottage industries.

SHRI BEDABRATA BARUA (Kaliabor): Madam Chairman, I am happy that the Janata Party, after one year of fumbling, has come to certain conclusions, although I have very little reason to support those conclusions. I feel gratified that at least on paper, they have accepted the policy that was followed by the Congress party in regard to public sector, petroleum exploration, protection of public sector and also to FERA. I am afraid that FERA is continually being violated—I don't say that it was not being watered down earlier; it was being done from the beginning, and the tendency was there due to pressure from foreign companies and multi-nationals. And I have not serious doubts whether FERA would be implemented.

14.43 hrs.

[SHRI SATYANARAYAN RAO *in the Chair*]

Now about the policy of the Government i.e. their announced policy of supporting the small-scale sector. It has gone sometimes to an almost ridiculous length e.g. when the Home Minister, who is a part of the Government, went to a meeting of a management association and announced that he was not for any large-scale industries. This is a sort of Government which I find difficult to understand. This Government is functioning in different ways, at different levels but, probably the reason is that there are different elements in the Government pulling it in different directions. But I would say that this country needs that type of economy, where the small scale industries sector is made to exist and is really allowed to compete. It has not been allwed to compete. It has been given a lot of sympathy, but not allowed to function. In our economy, the case of the small-scale sector is a very hopeless one. But the Government's policy is very difficult to understand. On the one hand, collaboration is welcomed. Conferences are being held. Foreigners are invited MRA's conventions are attended by Ministers. These MRA men are those who welcomed Hitler, in order to contain communism. So, in this type of chaos of policy, it is something strange that foreign collaboration is being welcomed. foreign technology is being given greater appreciation, without knowing what actually the foreign technology means for this country. Also, foreign capital is being welcomed when it is known fully well that the foreign capital has never come into this country. I am not defending the party which was in power earlier, to which I belong. What I am saying is that the foreign companies always come with no capital. They utilize Indian money. It is a historical fact. There is no question of the foreign companies ever transferring their capital to India: Never. They would function with Indian money, they would take deposits from the distributors and get finance from Indian banks. They will lend some capital in the form of useless implements which have become outdated. Though I can give hundreds of cases, I dn not want to do so because I have no time. These cases have come to my knowledge when I was in the Company Affairs Department. The foreign companies used to pass on the most useless and out-dated machinery to this country. This type of foreign technology is now being welcomed.

What is the meaning of foreign technology ? It is the replacement of human hands by machinery. Therefore, the moment we say that foreign technology is welcome, we are in fact saying that we are going to replace human hands by machinery. I can give a number of instances of foreign technology coming to replace human labour by machinery, because these foreign companies are not interested in the type of technology, integrated technology, through which labour-intensive industries come up. I have visited two woollen mills. One had employed a few hundred people while the other a few thousands. Both were functioning equally well. The only difference was that one was mainly working with hands.

There are so many big foreign companies which are producing only consumer goods. I am glad the Minister said in the House some time back that these companies would be asked to stop producing consumer goods. If the Minister is sincere and he is able to do it, it would be a great thing done. Because, there is no point in saying we are reserving something for the small-scale industry, where a big industry could smash the entire small-scale sector because it is a vast country with a vast market and the big companies with their high-pressure salesmanship and advertisement would kill the entire small-scale industry. Take tooth paste or tooth brush ; there is absolutely no scope for the small-scale industry. In Bombay there was a compay in the small scale sector which was producing tooth brush. But it could not sell its products. Then a big company came forward and said: you sell it with our label. Now it is selling its products at double the price and yet the sales have gone up without any difficulty. So, the brand name and advertising are important so far as consumer industries are concerned.

Now the licensing policy is such that it covers only the scheduled industries. So far as non-scheduled industries are concerned, monopolies can come into these field. While a licence is required for manufacturing machinery, no licence is required for making tooth paste. This is the position we are reduced to. Just a few months back, Hindustan Lever started producing more tooth paste under another brand name. They were producing Pepsodent and Signal. Now they have introduced Close-Up, a new tooth paste in the market Unfortunately, the Minister may not be even knowing about it. It is no use talking about the licensing policy. It is said that it is all things to all men.

For sophisticated technology you can take foreign collaboration. I hope the Minister will do away with it. It hink it was in 1966 that the Cabinet took a decision

[Shri Pradhan Barua]

that any industry entering into an equity collaboration with a foreign company to the extent of 40 percent will not be required to come to the Cabinet. So, by that procedure which still continues so far as I know, all the foreign collaborations including technical and equity collaborations below 40 percent are covered. And now there is no permission for having more than 40 percent under FERA. In most cases, all collaborations would be unknown to the Government. Unless the Minister wants to know about it, it will be all settled in the Foreign Investment Board and the Capital Goods Committee and the other committees. The Minister has no way of knowing them, unless he applies his mind. Only, once in there months or so reports come that so many collaborations for soap, tomato soup and this and that have been allowed. This happened when the Congress Government was there This should not happen now. One year should be enough to do away with this kind of thing. What is this sophisticated technology ? Today it is the fashion or style to ask the DGTD and they would say the proposed technology is not readily available in the country. That sentence would be there. This does not make any sense at all because they can be made to say it. If some technology is to be designed, some know-how is after all available in the country. You are now importing the same technology over and over again. In tyres we have eight or ten companies which are having the same technology, with the same secrecy clause that it would not be transferred. The moment it is renewed, there will be a fresh royalty, a lum sum payment, and all these things are going on. All this goes on without the approval of the Cabinet. Even the file would not come to the Minister for approval, so far as I know. All these lacunea should go.

Further, these committees do not function. There is a courtesy that if the Secretary of an administrative ministry wants to push something, everybody else would fall in line. so that when the other Secretary proposes something, all others would similarly fall in line This is not the style in which policy implementation should be involved.

If we want to help the small-scale industries, there is no question of reservation. I do not believe in this reservation. Whatever was reserved, they could not take advantage of because right from registration, one has to go from office to office. You do away with these clearances and give them all the help, not the subsidies, reservations, quotas. It is only the vested interests which get them. The real small-scale people would like to have a free hand to do things without being interfered with. They want finance and the raw materials which they do not get.

I would now refer to the embarrassing foreign exchange position. I know it is a matter handled by the Minister of Finance, but these reserve should have been utilised, for example, to purchase all the shares of the foreign companies by the financial institutions, instead of allowing their agents in India to purchase these companies by all types of manipulations in London and elsewhere. Thus transfers are strengthening the monopolies and not helping the country.

The foreign reserves could be utilised to help build the watch industry; for example. Millions of watches are being smuggled. Why don't you get the machinery which is not available in the country and expand HMT four or five times, as down cash payment is possible today.

Take the super thermal power stations. BHEL can produce 500MW plants, but there is a growing interest in purchasing outside, as there is a five to ten percent cash payment, commission. One officer told me that he got a cheque. He said that this was your commission. Then he realised that this is the type of thing that is going on in the foreign purchases. This purchasing in foreign countrie is a madness. It is something which cannot be stopped unless you stop it. This has to be utilised in the best possible way. We must go into areas where we do not have machinery. Khruschev in his visit to India told Nehru in a private talk thus.

Khruschev may have said many foolish things. But one wise statement on Khruschev should be remembered: 'Flood the country with power, the rest will follow' This is what I have been told by a man who has heard the conversation between Nehru and Khruschev.

The industrial sector has not picked up. The investment has not picked up. It is a sorry state of affairs. Government has gone for concessions. Interest rates have been reduced. Government has given up the convertibility clause. I do not think it is a right step. In spite of the policies of the Congress Government and Janata Government, big houses are growing. It may be argued that it is necessary to allow them to grow in order to prevent stagnation in the economy. But at least certain measures should be taken to prevent them from becoming more monopolistic. The convertiblity clause was such a measure. By the clause, Government could convert its advances into shares if felt necessary. By this process, these big houses would grow. They would have to take in more participation of the public financial institutions and thus bring about more democratic functioning in the companies.

In this country, one can advertise everything in every possible way without any regard for truth. In other countries, advertising is regulated and false advertisement is punishable. This country is completely taken off the rails by the high pressure advertising that the big houses and multinationals resort to. The small scale industries cannot survive even if they produce goods at the lowest possible cost because of the high pressure advertisements. If we are to confine sales to local areas, we must confine advertisement also to local areas. In view of the sheltered market, people could sell it at any price because international competition is shut out. We must strive hard to create cost consciousness in the industries. It is a must. The Minister must do something in this regard. After all, it is not possible to continue to consider our old industries as infants and protect them from international competition for all times to come.

15·00 hrs.

श्री राम विलास पासवान (हाजीपुर): सभापति महोदय, मैं सर्वप्रथम सरकार को और खासकर जार्ज साहब को बधाई देता हूं कि उद्योग इनके हाथ में आ गया है। अब सिर्फ बिहार की जनता को ही नहीं, पूरे मुल्क की जनता को विश्वास है कि इस उद्योग के क्षेत्र में एक नया क्रांतिकारी कदम उठेगा। अब कुछ ही दिनों में जनता पार्टी की हुकूमत में उद्योग-धन्धों में, जो लोग पहले इनके प्रति उदासीन हो चुके थे, उन्हें विश्वास हो रहा है कि इसमें क्रान्तिकारी परिवर्तन आयेगा।

मैं कुछ आंकड़े आपके सामने रखना चाहता हूं जो कि रिपोर्ट में सम्मिलित हैं। रिपोर्ट में कहा गया है कि अभी लघु उद्योगों में 500 वस्तुएं शामिल हुई हैं। यह खुशी की बात है कि राजधानी से हटा कर जिले के मुख्य नगरों में लघु उद्योगों को ले जाने की सरकार ने घोषणा की है या सरकार विचार रखती है।

रिपोर्ट में आप देखें, उसमें जितने भी उद्योग धंधे हैं, सरकारी क्षेत्र व क्रम, उसमें पढ़ते चले जायें, यह 16 नवम्बर तक हैं—नेशनल इंडस्ट्रीज डैवलपमेंट कारपोरेशन, नेशनल स्माल स्केल इंडस्ट्रीज, इंस्ट्रूमेंटेशन लि०, कोटा वगैरह। उसके बाद 11 और हैं। उसके बाद पूरी रिपोर्ट में विभिन्न प्रकार के 26 उद्योग धंधों की चर्चा है, लेकिन अफसोस के साथ कहना पड़ता है कि सारे उद्योग धंधों में बिहार के लिए कोई नहीं है।

इसके लिए मैं मंत्री महोदय को दोषी नहीं मानता क्योंकि इतने समय में तो उद्योग धंधे लगे भी नहीं हैं, लेकिन एक बात का मैं उनसे आग्रह करूंगा कि आप हम बिहार के लोगों को कोई विशेष अवसर मत दीजिए, लेकिन जो कम-से-कम सामन्य क्राइटेरिया है, उसे तो दीजिए, क्योंकि आप पर हमारा और बिहार के लोगों का अधिकार है।

खास कर उत्तर बिहार, जहां से हम आते हैं, वहां की बात मैं कहना चाहता हूं। वहां इतनी गरीबी है और इतना पिछड़ा हुआ इलाका यह है कि कहीं कुछ भी आपको देखने को नहीं मिलेगा। लेकिन वहां भी एक से एक अच्छी चीज है। वैशाली और हाजीपुर का केला बड़ा नामी है, वहां पर केले की इंडस्ट्री बैठाई जा सकती है। केले का पौष्टिक आहार निर्यात होता है, केले का हम वहां पाउडर बना सकते हैं, उसके पेड़ को कागज बनाने या दूसरी चीज के लिए इस्तेमाल कर सकते हैं।

वैशाली में सबसे अधिक करोड़ों रुपया कर में जाता है तम्बाकू के रूप में। आप चाहें तो तम्बाकू के डंठल का उपयोग करने के लिए कारखाना लगा सकते हैं। वहां चीनी की प्लेट का कारखाना था, जिसको बन्द कर दिया गया। वहां सेवें नाम की घास होती है जिससे जहाज की रस्सी बन सकती है। वैसे ही वैशाली जिले में डंठल, जिसे ठठेरा कहते हैं, मक्की कहते हैं, उसके पेड़ खराब हो जाते हैं। विशेषज्ञों ने बताया है कि इसके जो पेड़ खराब हो जाते हैं, अगर चाहें तो उससे कागज आसानी से बन,

[श्री राम विलास पासवान]

सकते हैं। उसका सर्वेक्षण कराकर सरकार को जानकारी लेनी चाहिए। वहां पर सरकार कारखाना लगा सकती है।

इसके बगल में मधुबनी में हायाघाट है, वहां पर अशोक पेपर मिल बन्द पड़ा है। इसको खोलना चाहिए। पहले यह था कि इसके लिए रा-मैटीरियल वहीं से लिया जायेगा, बाद में कहा गया कि रा-मैटीरियल बाहर से आयेगा और पेपर उस मिल में तैयार होगा। कभी रा-मैटीरियल बाहर से आने में दिक्कत हो गई तो मिल बन्द हो गया। इसीलिए मैं कह रहा हूं कि शुरू से ही बिहार के प्रति पक्षपातपूर्ण रवैया अपनाया गया है।

हमारे साथी श्री युवराज यहां बैठे हुए हैं। कटिहार जूट मिल के सम्बन्ध में इस सदन में काफी चर्चा हुई, ये अनशन पर चले गये। इन्होंने श्री मोहन धारिया, जो कि उस समय मिनिस्टर थे, उनसे कहा। उन्होंने कहा कि एक महीने में इसे चालू करवा देंगे। लेकिन पता नहीं कितने महीने हो गये। अब तो यह जार्ज साहब के पास आ गया है। मैं चाहूंगा कि वह इस सदन में घोषणा कर दें कि इसको कब तक चालू करने जा रहे हैं? क्योंकि 4 हजार मजदूर वहां पर काम कर रहे हैं, जिसमें कई तो भुखमरी के शिकार हो गये हैं।

जब हम सरकार में आये हैं तो हमारी जिम्मेदारी है। हम तो जार्ज साहब के अनुयायी हैं, पहले जब वह सरकार में नहीं थे, तो जहां भी उनका भाषण होता था, हम सुनते थे, वहां चले जाते थे। जब हम सरकार में नहीं थे तो उद्योगपतियों को गाली देते थे। हम हमेशा छोटे छोटे उद्योग-धंधों के हिमायती रहे हैं। अब आपके हाथ में शासन आया है, आप सब कुछ कर सकते हैं।

अभी हमारे साथी ने रिपोर्ट पेश की है। उद्योग-धंधों में बड़े-बड़े 20 परिवार हैं। वह डाटा हमारे पास हैं, पार्लियामेंट की प्रेस-कटिंग्ज हमारे पास हैं। उसमें लोगों के नाम हैं। यह खटाऊ कौन है, जिसकी आमदनी 119.03 करोड़ रुपये है? बालचंद की कुल सम्पत्ति 126.78 करोड़ रुपये की है। सरकारी आंकड़ों के मुताबिक लारसेन एण्ड टुबरो, बांगड़, किर्लोसकर, आई० सी० आई०, सिंहानिया, थापर, मफ़तलाल, बिड़ला, टाटा, साराभाई, कस्तूरभाई लालभाई, टी बी० एस० अयंगर, महिन्द्रा एण्ड महिन्द्रा, मैकलीन एण्ड मैगर आदि बीस परिवारों के पास देश की दौलत का 45 प्रतिशत से भी अधिक है। इन में टाटा की सम्पत्ति सब से अधिक है, अर्थात् 909.68 करोड़ रुपये और सब से कम है टी० बी० एस० अयंगर की, अर्थात् 102.04 करोड़ रुपये।

दूसरी तरफ़ सरकारी आंकड़ों के मुताबिक देश के 40 प्रतिशत लोग गरीब की रेखा के नीचे रहते हैं, जिनको दोनों टाइम भोजन भी नहीं मिलता है। आज मंत्री महोदय सरकार में हैं, इसलिए उन्हें इस स्थिति को बदलने के लिए आवश्यक कदम उठाने चाहिए।

जहां तक रोजगार का सम्बन्ध है, सरकारी आंकड़ों के मुताबिक आज 1,10 लाख लोगों के नाम एम्प्लायमेंट एक्सचेंज में दर्ज हैं। मंत्री महोदय ने कहा है कि पिछले वर्ष देश में 25,000 करोड़ रुपये का औद्योगिक उत्पादन हुआ था, जिसमें से लघु उद्योगों से 6,000 करोड़ रुपये की और निजी उद्योगों से 9,000 करोड़ रुपये की आय हुई।

इसका कारण क्या है? डा० लोहिया ने कहा था कि चाहे जैसी नीतियां और कानून बना लो, लेकिन यदि उन का कार्यान्वयन करने वाले वही लोग रहेंगे, तो वे सारी नीतियां और कानून बेकार हो जायेंगे। मंत्री महोदय पर मुझे, और हिन्दुस्तान के लोगों को, कोई शंका नहीं है। कम से

कम दस बरस तक तो हम शंका कर ही नहीं सकते हैं। लेकिन क्या देश की जनता की आकांक्षाओं को पूरा करने के लिए उनके पास उचित हथियार हैं? आज सरकार की नीतियों का कार्यान्वयन करने वाले कौन लोग हैं? पब्लिक अंडरटेकिन्ड के लिए सरकारी एवं गैर-सरकारी लोगों की एक समिति होती है, जिसे गवर्नमेंट मनोनयन करती है। नई सरकार ने नये तरीके से मनोनयन किया है, लेकिन अभी भी पुराने कांग्रेस के समय के करप्ट लोग मौजूद हैं। मंत्री महोदय को उद्योग के सम्बन्ध में एक सम्यक दृष्टि रखनी चाहिए। दक्षिण बिहार के प्रति भी बहुत अन्याय हुआ है, लेकिन उत्तर बिहार में, जहां सबसे अधिक ग़रीबी और सबसे अधिक भुखमरी है, एक भी उद्योग-धंधा नहीं है। मंत्री महोदय कम से कम ऐसी व्यवस्था कर दें कि उत्तर बिहार के लोगों को रोज़गार मिल जाये और वे भूखे न रहें। उन्होंने बिहार में घोषणा की थी कि उत्तर बिहार में एक साल के अन्दर दस लाख लोगों को रोज़गार दिया जायेगा। एक साल पूरा होने चला है। मैं जानता हूं कि मंत्री महोदय के सामने बहुत सी प्रशासनिक कठिनाइयां होंगी। लेकिन जिस बात को वह भारत सरकार की ओर से, एक मंत्री की हैसियत से कहते हैं, मेरा फ़र्ज़ हो जाता है, कि मैं एक बार उन्हें उस की याद दिला दूं।

लघु उद्योगों को प्राथमिकता देने की बात कही जाती है। यह सही है कि हम सब लोगों को सरकारी नौकरी नहीं दे सकते हैं। मैं कांग्रेस के भाइयों के इस सुझाव से सहमत नहीं हूं कि हैवी इंडस्ट्री और लघु उद्योगों दोनों को प्रोत्साहन दिया जाये। मैं चाहता हूं कि हैवी इंडस्ट्री को खूब प्रोत्साहन दिया जाये, लेकिन एक क्राइटेरियन बना दिया जाय कि जिस चीज का काटेज इंडस्ट्री या स्माल स्केल सैक्टर में प्रोडक्शन होगा, हैवी इंडस्ट्री में उस का प्रोडक्शन नहीं करने दिया जायेगा। यदि टाटा और बिड़ला आदि बहुत अच्छा कपड़ा, साबुन और अन्य बढ़िया सामान बनाते हैं, तो उनके लिए फ़ारन मार्केट उपलब्ध की जाये और सरकार इसमें उनकी मदद करे। लेकिन अगर टाटा की साबुन और टुथ ब्रुश आदि भी चलेंगे, तो काटेज और स्माल स्केल इंडस्ट्री द्वारा बनाया गया साबुन और टुथ ब्रुश उन के कम्पीटीशन में खड़े नहीं हो सकते हैं। तो एक नीति आप साफ कर दीजिए कि सर्वप्रथम काटेज इंडस्ट्री या स्माल स्केल इंडस्ट्री में जिस चीज का उत्पादन करेंगे, बड़े बड़े घरानों के बड़े बड़े इंडस्ट्रियलिस्ट लोगों को वह चीज नहीं बनाने देंगे। आप इस में प्राथमिकता बांध दीजिए कि आप किन लोगों को उद्योग खोलने की इजाजत देंगे। हम लोग शुरू से कहते आ रहे हैं कि एक परिवार एक रोज़गार। आज क्या है कि एक ही परिवार का आदमी है जिसके पास सौ बीघे जमीन भी है, जिस का आदमी आई० ए० एस० आफिसर भी है, जिस का आदमी पालिटिक्स में भी एम० पी०, एम० एल० ए० या मंत्री बन कर बैठा हुआ है। एक ही परिवार का आदमी चारों तरफ छितरा हुआ है। दूसरी तरफ हिन्दुस्तान की करोड़ों जनता अछूती पड़ी है। हम लोग चाहते हैं कि आप ऐसा करें कि जिस के पास जमीन है उस को कहें कि हम तुम को खाद, बीज आदि सब कुछ देंगे, तुम पैदावार बढ़ाओ। जो रोज़गार करना चाहता है उस को कहें कि तुम इंडस्ट्री खोलो, उस में हम तुम को मदद देंगे। जो नौकरी करना चाहता है उस को नौकरी की गारंटी दें। आज एक परिवार एक रोज़गार की बात यदि हम नहीं लाएंगे और कहीं न कहीं से उस के लिए नियम बना कर नहीं चलेंगे तो फिर क्या होगा कि एक ही परिवार का आदमी सब जगह मिलेगा और जिस तरह अभी तक यह होता आ रहा है आज के बाद भी वही स्थिति चलेगी। आप कानून बना

[श्री राम विलास पासवान]

दमे लेकिन आज जो गरीब हैं, जो मजदूरी करते हैं, जो लेबर हैं जिसके पास पैसा नहीं है वह आप के कानूनों का उपभोग नहीं कर सकता है। उस के लिए आप को ऐसा कुछ बनाना पड़ेगा कि उसका जो लेबर है उस की वैल्यू है। वह एक आदमी एवरेज एक दिन में दस रुपया कमाता है तो आप को यह मान कर चलना पड़ेगा कि 300 रुपये महीने का उसका श्रम है, वही उस की पूंजी है और उस के आधार पर उसको आपको पैसा देना पड़ेगा। तब जाकर आप नये तरीके में कोई कदम उठा सकते हैं। नहीं तो फिर जो बड़े-बड़े लोग हैं या मध्यम श्रेणी के लोग हैं वे दस-बीस आदमियों की कोआपरेटिव बना कर इंडस्ट्री चलाना शुरू करेंगे तो कहीं न कहीं जा कर मामला पुराने तरीके पर जा कर अटक जायगा। इसलिए एक स्पष्ट नीति आपको बनानी चाहिए।

दूसरी बात—जो मैंने पहले भी कही थी कि कोई भी काटेज इंडस्ट्री आप खोलते हैं उसके लिए जब तक आप मार्केट नहीं देंगे तब तक वह चल नहीं सकती है। बरौनी में ऐसा ही हो रहा है। उसके बारे में हम लोग एक बार मंत्री महोदय से मिले थे। वहां क्या है—जो छोटे-छोटे उद्योग धन्धे हैं वे मर रहे हैं। क्यों मर रहे हैं? क्योंकि वहां जो कारखाना है उस कारखाने वालों की कहीं न कहीं से पहले से सांठ-गांठ बनी हुई है, वे वहां से सामान लाएंगे और उसी को इस्तेमाल करेंगे। हम यह नहीं कहते हैं कि जो हमारा खराब सामान है उसको आप लीजिए लेकिन जो हमारा सामान कम्पीटीशन में आ जाये उस को तो ले कर अपने यहां इस्तेमाल कीजिए। अगर ऐसा नहीं होगा तो लाखों रुपये की लागत से आप इंडस्ट्री बैठायेंगे और नतीजा यह होगा कि कुछ साल के बाद मार्केट नहीं मिलने के कारण वह इंडस्ट्री बन्द हो जायगी।

एक बात और कहना चाहता हूं। आप एक काम कीजिए आप नीचे की यूनिट से चलिए आप एक फारमूला तय कर लीजिए। बेरोजगारी के विषय में आप ने कहा है कि हम दस साल में बेरोजगारी मिटायेंगे। मैंने उस दिन कहा था कि एक साल हो गया है, इस एक साल में कम से कम 1 : 10 बेरोजगारी तो खत्म हो जानी चाहिए थी। वह नहीं हो पायी है। लेकिन फिर भी हम आशान्वित हैं कि हम बेरोजगारी खत्म करेंगे। उस के लिए मेरा सुझाव है कि आप एक ग्राम पंचायत की एक यूनिट या प्रत्येक पांच हजार की आबादी की एक यूनिट मान कर चलिए। आप कहिए कि एक ग्राम पंचायत में एक काटेज इंडस्ट्री हम खोलेंगे जिसका यह टारगेट रहेगा कि कम से कम सौ लोगों को उस में रोजगार मिलेगा। इस से यह हो जायेगा कि पांच हजार लोगों के पापुलेशन में हम एक सौ आदमियों को रोजगार देने की स्थिति में हो जाएंगे। जब इस तरह आप करेंगे और एक एक ग्राम पंचायत के लेवल से पूरे देश में ऐसी इंडस्ट्री खोलने की व्यवस्था करेंगे तो हम यह कह सकेंगे कि हम स्माल स्केल इंडस्ट्री या काटेज इंडस्ट्री के मार्फत इतने लोगों को रोजगार दे सकते हैं, इतने लोगों को सरकारी नौकरी दे सकते हैं और तब जा कर एक स्पष्ट नक्शा हम देश के सामने रख सकेंगे।

बहुत चीजों में हमारे यहां प्रोडक्शन बहुत अच्छा होता है, जैसे एच० एम० टी० की घड़ी है। आप भी जानते हैं, हम लोग भी जानते हैं कि हम लोगों को महीने में दो घड़ियां एच० एम० टी० की मिल सकती हैं, उसके लिए लोग हम लोगों के पास दस्तखत कराने के लिए चले आते हैं। हम दो घड़ियां तो महीने बांध नहीं सकते हैं, तो हम लोग दस्तखत कर देते हैं। लेकिन ऐसा क्यों है? वह चीज तो आपके यहां पैदा होती है फिर आप उसकी पैदावार क्यों नहीं बढ़ाते हैं? अधिक

से अधिक मात्रा में आप उस चीज का उत्पादन क्यों नहीं करते हैं ? एच०एम०टी० के सम्बन्ध में मुझे जानकारी है इसलिए मैं इस बात को कह रहा हूं लेकिन इस तरह की और भी बहुत सी दूसरी चीजें होंगी । जो चीज आपके यहां पैदा होती है उसके लिए क्यों लोगों को लाइन लगानी पड़ती है ? इसलिए जो चीज आपके यहां पैदा होती है उसका वृहद पैमाने पर आप उत्पादन करें । जब इस प्रकार की स्पष्ट नीति बना कर आप चलेंगे तभी जनता पार्टी की सरकार दस साल में बेरोजगारी को इस देश से समाप्त कर सकती है ।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं ।

SHRI PURNA SINHA (Tezpur): Mr. Chairman, Sir, I rise to support generally the demand for grants of the Ministry of Industry, presented by the Minister of Industry. In fact, I congratulate him for trying to make a shift from the old policy of stagnation which was followed by the erstwhile Goverament for the industrial development of the country. I hope, the Industrial Policy Statement that he made on the 23rd December, last year will be implemented not in the coming few months of this year. but during his tenure. I cannot forget that the Industries Minister is a socialist, a born socialist and I hope, he will die a socialist. He has taken over the Industries portfolio as a socialist. I being basically a socialist myself, would look at it from the point of view of a socialist, as to what he is going to do for changing the Industrial policy of the country.

The Industrial Policy Statement made on the 23rd December, 1977 was, by and large, welcome all over the country. Switching over the attention of the Government from heavy industries, capital based industries to the small-scale sector industries in the country in order to ameliorate the condition of the poor people of the country is welcome. But at the same time, I would agree with him that the Government cannot forget the importance of the heavy industries, as has been stated in the Performane Budget of this Ministry:

"...the Government attaches high priority to the building up of a professional cadre of managers in the public sector who would be given the necessary autonomy and entrusted with the task of providing dynamic and efficient management in such enterprises."

With regard to development of indigenous technology, it has been stated:

"The Government's preference would be for outright purchase of the best available technology and then adopt such technology to the countries need."

While considering this aspect of the Government's analysis of the importance of heavy industries, I have some observations to make. The Performance Budget indicates the progress made in the public sector. The Government may not have full control on the private sector industries like Tatas, Dalmias etc., but the public sector industries must form a certain basic structure which would give better performance and better results. Then provision of adequate input for human resources with their full participation and motivation. These are some of the measures taken which I read from the overall performance account given by the Government. But in the past I find that in 1972-73 production in heavy engineering units had recorded a rapid growth. It was Rs. 281 crores in 1972-73. Today in 1977-78 it is Rs. 1013 crores and the government envisages a production of Rs. 1166 crores in 1978-79. In the 5—6 years the difference is from Rs. 281 crores to Rs. 1013 crores. Compared to this production, the importance given to the input of human resources, I am afraid, is not that much and the figures do not compare well. I have studied about 18 public sector heavy industries under the control of the Industry Ministry. I find that in 1977-78, 161.199 persons are employed. It works out to 11,000 more than in 1971-72. The government envisages that with a production of Rs. 1166 crores, the increase in the use of manpower would be 9561. Compared to the production, the use of manpower, the human resources of which we, in India, boast of so much with a population of 62 crores, this invaluable asset that India has, so many crores of people, capable and useful people who can give enormous production, is such a meagre figure of 9561 which is not very encouraging. Considering the availability of manpower and that too. able manpower, the position is not a happy one.

We, in India, do not lag behind in technological development and given the proper training and education, our people can cope up with the most advanced countries of the world who are reputed to be well-versed in technology, engineering, scientific and other fields. If they are given proper training, these

[Shri Purna Sinha]

people can cope up with the advanced countries of the world.

The constraints on heavy industries in spite of heavy investments are said to be the labour situation and power shut down. About labour situation, one incident was discussed to-day in the House, the incident in Hardwar. It was quite unconnected with production. It shows the way of thinking of the people who exercise power. A workmen wanted to get into the factory. He could not produce the pass. There ensues a quarrel, then firing and somebody dies. All these take place. It has nothing to do with the working of the factory, but it is something which is superficial. It is these things that stand in the way of the labour's full participation in industry. People do not adjust themselves with things and situations and that creates trouble as a result of which unrest and tension arise. Parliament gets agitated, political parties are also agitated over these and demands are made for a judicial inquiry. Everywhere you find the same thing. In Bokaro some opertors were aggrieved that certain emoluments agreed to by a certain Minister of Bihar were not given. He has gone back and there was a strike and result—some of the plants are not working, production goes down and a loss of lakhs of rupees. There should be co-operation between the Labour Ministry, Industries Ministry and Home Ministry in order to avoid such a situation.

I wish to speak about power. I come from an area which is a backward area, as backward as areas in Orissa. But I come from the most resourceful part of the country. The House will be surprised to know that natural gas worth Rs. 40,000 is being burnt day in and day out. This gas comes from the crude oil. That is a colossal loss to the country. This natural gas can be useful for such as L.P.G. a domestic fuel. It can be useful for running the industries like the tea industry, and to produce thermal power. That much of this gas is burnt away has been admitted by the Minister of Petroleum and Chemicals, the other day, in the House in answer to my question. With this 5,000 MW of Power generated can be driven into Bengal, Bihar, for use in Ashoka Paper Mills, Baruni Refinery. Many industries can be run with this power, but that is not being done.

This natural gas started coming out for the last ten years. But till today it has not been harnessed. Luckily no war has broken out. If war breaks out, the whole country will be exposed to danger by aerial bombardment.

There is so much of natural raw material available in my area, but this is not being utilised. Who has not been doing it ? I blame the erstwhile Government. As soon as they found Gas, they could utilise it. Why do you not now utilise it ? Do you lack technology? I asked the Minister concerned, he said 'no'. Then why is it not being harnessed ? Just as my friend Shri Paswan said, you require will to do it and the people to do it. Does India lag behind in technology ? I have analysed it in the public sector. I find that in order to do a thing like Bongaigaon Refinery and Petro Chemicals, they went to West Germany to purchase technical know-how. The highly paid officers continued to chase after it. Some explanation is necessary in the interest of development of technology in our own country.

I would like to speak to my Socialist Minister who had professed about reducing the disparity between the earnings of the lowest and the highest. In the public sector undertakings as also in the private sector the wages of the workmen is nearly Rs. 180/- p.m. In tea gardens it is still less. I have worked out. A tea garden labourer gets Rs. 4·70 per day. For the twenty-six days' working he gets Rs. 112/30 He is the man who works in the field, he produces the black tea which is sold like gold, that is, Rs. 200 per kg. The Manager gets how much ? He gets Rs. 3,000 per month. He has a palatial bungalow. He has 15 servants. He has got three company cars. He has his annual leave and he gets bonus which is much higher than an ordinary worker. He gets a bonus of 30% minimum. I hope that hon. Members would have looked at the figures published in the newspapers every day. What is the salary of an Executive ? He gets Rs. 60,000 per annum plus perquisites whereas an ordinary worker gets only Rs. 150 to Rs. 180 on an average. The industrial worker gets on an average about Rs. 295 on the high side. The Executive gets the prince's salary. This disparity has to be removed.

Then, there is a pious wish given out in this statement. I am rather liberal in using this term. In regard to the small-scale sector the performance budget gives an insight into the state of affairs obtaining there. I have gone through it and I recommend it to hon. Members of the House to read because we have much to do with it. These are the basis on which we can form our opinion about what the Government proposes to do. Government said that at the moment about 80 lakhs of people are working in the cottage industries in all spheres and the Industry Minister anticipates that this figure will

rise to 85 lakhs. Is that an estimation on the high side. Sir, if the Government machinery works well, if the IAS and State Civil Service officials are not brought as Director of Industries, district executives of the Industries Department and all that, then alone your scheme will work well. Technically trained people should be entrusted with this job. Then only we can expect development of cottage industries as anticipated by the Government.

I don't think that there is much time left for me. There are many things to discuss.

MR. CHAIRMAN: Next year.

SHRI PURNA SINHA: Of course there will be an opportunity for the House to discuss Industries next year but I would request the Minister lastly to inculcate some spirit of socialism into every scheme that he introduced and the Industrial Policy that he is called upon to implement.

*SHRI KRISHNA CHANDRA HALDER (Durgapur) : Mr. Chairman, Sir, today we are discussing the demands of the Ministry of Industries. You know Sir that this Ministry of Industries is a very vital Ministry for the development of industries in our country, for providing employment to the millions of unemployed youth of our country and for reshaping our predominantly agricultural country into an advanced country with strong industrial base. The hon. Minister in his industrial policy statement has advocated encouragement to small industries, cottage industries, village industries and job-oriented industries. But his industrial policy is very closely linked with the prevailing economic situation and climate in the country. However much we may talk of industrial development, we are today neck-deep in economic crisis. Figures and statistics have been given but I am sorry to say that the pace of our industrial development has not been according to our expectations rather our industrial growth is passing through a period of recession. Our Finance Minister, Shri H. M. Patel, while presenting the previous budget had said that "We want to avoid deficit financing". But we see what a colossal deficit budget has been presented by him for the current year. The cause of our not making any headway on the industrial front is actually inherent in our prevailing economic climate in the country. The more the deficit in a budget more currency will have to be printed and circulated to make up the deficit. This will naturally result in inflationary pressure and rising prices all round. In this way our economy is moving about in the vicious circle of a capitalist economy and as a result of this our industries have failed to achieve proper development and growth. On the other hand the previous Congress Government had all along talked about creating a socialistic pattern of society and of removing poverty etc. but in actual practice they have only encouraged and patronised the big monopoly houses and the multinationals and the foreign capitalists. On the 21st March, the Minister of Law and Company Affairs in his written answer to a question showed how the 45 monopoly houses of our country have multiplied their profits, capital etc. over the past 4 years from 1971—75 and how they have looted and squeezed this country for their own profit. That trend of exploitation continues unabated even to this day. The foreign capitalists are also looting this country along with them. From where are these monopoly houses getting their capital ? They are taking funds from the country's financial institutions like the nationalised banks, LIC. etc. and with the help of that capital they are merrily looting and exploiting our own countrymen. On the other hand we find that there is very little purchasing power with the people in the rural areas and practically all over the country. The domestic market is also shrinking. Due to these factors the pace of our industrial development has not been upto desired and expected level. This has created a stalemate in the field of our industrial progress. If we are to get out of this gloomy situation then we shall have to increase the purchasing power of our rural masses and of the poor people in the urban areas and we shall also have to take steps for expansion of our internal domestic market. We shall have to increase the purchasing power of our masses, the majority of whom are at present living below the poverty line. Instead of that we find that more and more concessions and facilities are being provided to the big industrialists and foreign capitalists. When there is a shrinkage of the domestic market, when there is no purchasing power with the people and as a result the products are not finding a market, the goods are being exported to foreign countries in the name of export oriented economy and exports promotion etc. Under this pretext the capitalists are being given subsidies. Whose money is that ? This is the money of the poor people of my country. Funds are being provided from the public exchequer.

*The original speech was delivered in Bengali.

[Shri Krishan Chandra Halder]

In this way in all respects the loot by our monopolists and foreign capitalists is going on unabated. Therefore, Sir, no progress in industrial development can take place by maintaining the status quo of the present economic system and social systems. What is needed is a total structural change Unless a total structural change is effected, we cannot escape from the present crisis. In the rural areas there is need of progressive land reforms. Land must be given to the actual tillers. The surplus land must immediately be distributed among the landless agricultural labour. Total and urgent land reform is the erving need of the hour which is over due for a lone time. This will provide the majoirty of the rural masses with more purchasing power which will in its turn encourage desired industrial development. On the other hand, the monopoly houses of our country should not only be taken over but they must be nationalised forthwith. Their exploitation of the country must stop immediately. The loot by the multinationals and foreign capitalists must be stopped. Unless this can be done, our small scale industries and cottage industries can never hope to compete with their gigantic marketing organisations which can enable them to expand the market for their own products and they have also streamlined organisations for procuring raw materials, etc. Unless a basic structural change is effected in our economy, the colossal unemployment problem cannot be solved in 10 years as promised by the Janata Government. What to say of 10 years the problem cannot be solved even in a hundred years with the present economic structure. Therefore we have to change the present system if we want to achieve anything. Sir, today we find that various industries are frequently falling sick. This is because the industrialists are exploiting those industries to the maximum, they are cornering all the profits and without ploughing back those profits for modernising and improving the existing industries, they are investing them in new industries, leaving the existing industries in aenimic and unhealthy condition. So we shall have to tackle the basic causes of sickness. Otherwise the assurance given by the hon. Minister of Industries that he will develop the sick industries will remain unfulfilled. Sir, you are aware that after the amendment of the Industrial Disputes Act and the take over of the sick industries, the owners are going to law courts and are trying to prevent their taking over by Government ignoring the interests of thousands of workers who have been thrown out of jobs. In this context I will like to quote from the annual report of this Ministry for the year 1977-78, the report says "while Government cannot ignore the necessity of protecting existing employment, the cost of maintaining such employment has also to be taken into account. In many cases a large amount of public funds have been pumped into the sick units which have been taken over but they continue to make losses which have to be financed by the public exchequer. This process cannot continue indefinetly."

Therefore, the point I want to impress is that the Government must intervene as soon as an industry starts showing signs of sickness. Otherwise the management squeeze the industry dry, syphon away all the possible profits and pass on the sick baby to the Government. This has to be checkmated, Here I want to quote the instance of Swadeshi Cotton Mills of Kanpur. This mill was at one time earning good profits. The Jaipurias, who owned this flourising mill invested the profits from this mill in four or five other concerns leaving this mill in shambles and have turned it into a sick unit which is lying closed for a long time now. Thousands of workers are without jobs today. Not only that, they have also misappropriated the lakhs of rupees given by the Government, for this mill. The wages of the workers were also not paid for several months. When the poor workers agitated and held demonstrations for the payment of their outstanding wages, they were fired upon. More than ten workers were killed in that firing. I will urge upon the Minister for industries to institute a thorough probe into the affairs of the Swadeshi Cotton Mills, Kanpur. The misuse of the funds by the Jaipurias must be enquired into and stern action should be taken against them.

I also demand that a Committee may be appointed to make a comprehensive study of the causes due to which industries are falling sick. This will enable the Government to take proper and timely action to prevent the industries from falling sick. I will mention another example of the Grasham and Craven Company. This Company was also a profit earning concern at one time. This Company has recently been made a subsidiary unit of the Braithwate and Co. The result is that, Braithwate & Co. is so much exploiting the other Company that its condition is deteriorating and it is also turning into a sick unit very fast. This sort of wrong administrative decisions should also be avoided. The workers Union of Grasham and Craven Co. have submitted a detailed memorandum to the Industries Minister and I understand that they have also sent a petition to Parliament to draw attention to this sorry state of affairs. I will like to know

what steps is the hon. Minister taking in the matter.

Sir, you know the important position held by the Jute Industry of West Bengal in the field of earning foreign exchange for our country. West Bengal is a deficit State in foodgrains production only because we are producing more jute, more acreage is devoted to jute cultivation in the interest of our country's economy and the interest of the entire nation. This vital jute industry is also being turned into a sick industry by the unscrupulous management. No modernisation has been effected in this industry for many years. The profits have been corrected and invested in other industries. Many jute mills have been closed. About 40,000 workers are without jobs. The fate of lakhs of jute growers are linked with this industry, the fate for lakhs of jute workers are linked with this industry and the interest of the whole country and foreign exchange earnings is linked with this important industry of West Bengal. Unless effective steps are taken promptly, not only West Bengal but the whole country will be faced with an unprecedented economic crisis. I will like to know what steps are being taken to avert this crisis. I would like to know what steps are contemplated for reviving the jute industry, to revitalise it so that more job opportunities may be generated and this vital industry may develop on healthy lines.

Sir, I will draw the attention of hon. Minister to another matter. The Messrs Lagan Jute Machinery Co. P. Ltd., which is a foreign concern, manufactures machinery of high quality for the various jute mills. Although it is a monopoly concern it has rendered good service to the Jute industry. It was earning huge profits but of late it is showing signs of sickness. The workers union of that company has submitted representation to the State Government. I think they have sent representation to the Industries Minister also. I will urge that in the interest of the development and improvement of the Jute industry, this Lagan Jute Machinery Co. may be taken over by Government before it falls sick.

I have mentioned earlier about the shrinking of our domestic market etc. At the same time we find that about 50% of the installed capacity of our industries is lying unutilised. This is because our industrialists want to make big profits by creating artificial scarcity through less production, hoarding of goods etc, thereby raising the prices in the market. I will like to draw the attention of the Government to this aspect. Sir, you know that is the situation prevailing in the textile industry. Some years ago the per capita consumption of cloth in the country was 15 metres but to day the per capita consumption of cloth has come down to 10·5 metres. This has created a difficult situation in the Textile industry but at the same time the mill owners are diverting their profits to other fields without undertaking any modernisation or streamlining of the existing mills. Government should consider steps for effecting improvement in the textile industry.

The hon. Minister has said that the consumer goods will mostly be produced by the small scale and cottage industries. He has said that he is trying to extend protection to these industries. The list of such consumer items have been increased from 180 to 500. That is very good. But I feel that is not possible with the huge organisations that are available to the big industrialists and capitalists. If they are to be effectively protected, then the Government must have an integrated policy for supply of raw materials, for providing financial help and for providing marketing facilities to all these small and cottage industries.

Another thing is that the big private industries are being given concessions from the public exchequer for moving to the backward areas for the development of those backward areas. I say this is a wrong policy. You should encourage the public sector and the cooperative sector to move in those backward areas. Give concessions to them by all means but the big capitalists must not be given any more concessions. The foreign companies must not be allowed to produce consumer goods. It must be totally banned.

Mr Chairman Sir, you know that the main hurdle in the way of development of industries all over the country is power shortage. This power crisis is all the more acute in West Bengal. The West Bengal Government has approached the Central Government for short term and long term assistance to face the terrible power crisis. As a short term assistance, they have asked for the installation of two gas turbine generators at Siliguri of 15 mega watts each, and at Haldia 15 mega watts each. They have also asked for a 20 mega watt generator at Gouripur thermal power station within 1978-79. I hope these will be sanctioned early.

MR CHAIRMAN: Please conclude now, you have already taken five minute more than your time.

SHRI KRISHNA CHANDRA HALDER: Yes Sir, I am concluding. About cottage industries and small scale industries you know Sir, that the production of Polyester filament yarn was reserved for the small

[Shri Krishna Chandra Halder]

scale sector. But last December open general licence was given to the cotton textile mills and that has struck at the roots of this small industry. This must be stopped immediately. You are well aware of it. Many representations have been sent to the hon. Minister in this regard.

Sir, the M.A.M.C. is functioning at Durgapur. Efforts are being made to improve its working. But difficulties have arisen there on account of the ways in which the previous general manager functioned. The M.A.M.C. has of late diversified its production. It is manufacturing coal machinery; it can also produce power machinery and equipment. I will urge upon the Government to place its orders for coal machinery on the M.A.M.C. No coal machinery should be imported. In this context I will also say that all those goods that can be satisfactorily produced by our public sector units must not be allowed to be imported. All orders must be placed with such units. Those items must not be obtained from the private sector or imported from abroad.

Sir, there is much scope for the development of the many small scale industries existing at Durgapur. In Durgapur there is the Durgapur Steel plant, there is the Alloy Steel plant and there is the fertiliser plant. If ancillary industries are developed at Durgapur than the small industries can produce quality goods at the minimum cost; there will be practically no transport cost as all these industries are located in close proximity. I will request the hon. Minister for Industries to hold talks with the steel ministry and find ways whereby these small industries may be given all possible help and encouragement. This will also go a long way in solving the acute unemployment problem of West Bengal.

Sir, I will conclude by mentioning only one more thing. You know Sir, that Bankura and Purulia are two backward districts of West Bengal. These are also drought prone areas. As a result of drought people have practically no employment for long spells in the year. Bankura is very near to Durgapur. If ancillary industries and small scale industries are developed in these areas, that will provide much relief to the drought affected people and generate employment. Bankura has may cottage industries, it is well known for the handloom industry. I will request the Government to pay special attention so that these traditional cottage and small scale industries may be revived and set on a healthy footing. In the end I will reiterate that if we want to make an overall improvement in industrial development, then the monopoly houses will have to be nationalised and all foreign capital and concerns must be nationalised and a basic structural change will have to be brought about in our economic and social systems. Without that we will not be able to get out of the present cirsis.

16.00 hrs.

डा० बलदेव प्रकाश (अमृतसर) : सभापति महोदय, उद्योग मंत्रालय की अनुदान मांगों पर आज सदन में बहस हो रही है और मैं इन मांगों का समर्थन करने के लिये खड़ा हुआ हूं। जनता सरकार ने इस देश की उद्योग नीति को एक नई दिशा दी है। किसी भी देश में समृद्धि लाने और बेरोजगारी को खत्म करने के लिये कृषि और उद्योग—ये दो ही प्रमुख साधन हैं। इन दोनों के समन्वय के लिये यह अत्यंत आवश्यक है कि देश सही दिशा की ओर बढ़े। पिछले तीस सालों के अन्दर इस देश के अन्दर जो औद्योगिक नीति चल रही थी, उस के कारण से देश में विषमता का निर्माण हुआ—चाहे सोशलिज्म का नारा दिया गया, चाहे लोक-कल्याण का नारा दिया गया या चाहे कोई और बात कही गई हो, लेकिन जिस ढंग से औद्योगिक नीति चली, उससे देश के अन्दर बड़े-बड़े कैपिटलिस्ट्स पैदा हुए, बड़े-बड़े मोनोपोलिस्ट्स पैदा हुए, अमीर ज्यादा अमीर हुआ, विषमता बढ़ी, बेरोजगारी बढ़ी और गरीब का स्तर और ज्यादा नीचे गिरा।

सभापति महोदय, जनता पार्टी को शासन समभाले हुए अभी एक साल हुआ है और इस एक साल के अन्दर हमारे मंत्री महोदय ने जिस औद्योगिक नीति की घोषणा की है, उस के लिये मैं उन को बधाई देता हूं। तीस सालों के इतिहास को एक तरफ रख कर उन्होंने देश को एक नई दिशा दी है, डाइनैमिज्म दिया है जो अवश्य ही देश के अन्दर औद्योगिक क्रान्ति की अवस्था को पैदा करेगा।

सभापति महोदय, 30 सालों का इतिहास क्या रहा है? लाइसेंस बिकते थे, कारखाने दफतरों के अन्दर बनते थे, और दफतरों के अन्दर ही टूटते थे, लाइसेंस देने के लिये पैसा लिया जाता था। मुझे मालूम है—

मेरे अपने ही स्थान पर स्पिनिंग का लाइसेंस लेने के लिये लोग 40 लाख रुपया इकट्ठा कर के कैपिटल के अन्दर आये थे, एक हाथ में नोटों से भरा सूट केस लेकर दफ्तर के अन्दर जाते थे और दूसरे हाथ में लाइसेंस लेकर बाहर आते थे । कारखाना नहीं लगता था, लाइसेंस बाजार में बिकते थे। इसी हाउस में तुलमोहन राम का स्केण्डल आया था, और भी अनेक स्कैण्डल आये थे। मैं अपने मंत्री महोदय को बधाई देता हूं, उन्होंने उस सरकार की नीतयों में आमूल चल परिवर्तन कर दिया । आज उन की नीतियों का कोई भी विरोध कर सकता है, लेकिन आज विरोधी दल का कोई भी सदस्य उंगली उठा कर यह नहीं कह सकता कि जनता पार्टी की सरकार में लाइसेंसों का एक भी स्कैण्डल हुआ हो । यह परिवर्तन नहीं, तो क्या है । आज हमारी नीति भ्रष्टाचार से बिलकल विहीन हो चकी है । आज लाइसेंसों का देना इतना सरल हो गया है. उस में इतना डायसिफिकेशन हो गया है जिस से कोई अज्ञ भी उत्पादन करना चाहे, तो वह कर सकता है।

इतना ही नहीं, सभापति महोदय, जो रिपोर्ट बांटी गई है, उस को मैंने पढ़ा है । हमारे एडमिनिस्ट्रेशन को भी स्ट्रीमलाइन किया गया है । लाइससेंज का जितना पुराना बैक-लाग था, सिर्फ उस को ही खत्म नहीं किया गया, बल्कि लाइसेंस के लिये जो 1545 नये केसेज आये, उन में से 98 परसेन्ट केसेज का डिस्पोजल इस सरकार ने किया । यह एक शानदार एचीवमेंट है । एडमिनिस्ट्रेशन के स्ट्रीमलाइन किये जाने से आज केसेज बाकायदा जल्द से जल्द निबटाये जा रहे हैं, इस बात का इन्तजार नहीं हो रहा है कि कोई एप्लीकेशन आये और उस को पास कराने के लिये कोई सूट केस लेकर आये, उन का फौरन डिस्पोजल हो रहा है।

इसी तरह से एम० आर० टी० पी० के 86 केसेज में से 84 का डिस्पोजल हो चुका है । कम्पोजिट केसेज 67 आये, उन सब का डिस्पोजल हो चुका है । परसेन्टेज आफ डिस्ट्रीब्यूशन क्या है ? पब्लिक सैक्टर में लैटर आफ-इन्टेन्ट 18.2 परसेन्ट, इण्डस्ट्रीयल लाइसेंस 13.2 परसेंट रहा है । जो लोग कहते हैं कि जनता पार्टी के राज्य में पब्लिक सैक्टर को इगनौर किया जा रहा है, वे इस परसंटेज को देख सकते हैं।

बैकवर्ड एरियाज में लैटर-आफ-इन्टेन्ट का परसेंट 35.1 और इण्डस्ट्रीयल लाइसेंस का 23.4 रहा है । यह परिवर्तन एक साल में हुआ है । इसी तरह से फोरन-कोलबोरेशन के केसेज में 99 परसेन्ट डिस्पोजल हो चुका है। 427 नई एप्लीकेशन्स फोरेन कोलावोरेशन के लिए आई, उन में से 91 परसेन्ट हो गई । बैकलाग में जो 77 केस थे, वे सारे के सारे खत्म हो गये हैं। इसी तरह से दूसरे 274 केस थे, उन का भी 100 परसेन्ट डिस्पोजल हो गया है।

जो नई उद्योग नीति की घोषणा की गई है, उस के ऊपर मैं सरकार का ध्यान दिलाना चाहता हूं । यह ठीक है कि पहले सरकार से जो संरक्षण प्राप्त था, वह बड़े-बड़े उद्योगपतियों को ही प्राप्त था । लाइसेन्सिंग का जहां तक संबंध है, 62 परसेंट लाइसेंस एक ही बड़े हाउस के पास थे। जब ऐसी स्थिति थी, तो देश तरक्की कैसे कर सकता था। हमारी जो औद्योगिक नीति अब घोषित हुई है, उस में स्माल सैक्टर में 500 आइटम्स रिजर्व किये गये हैं। मैं उद्योग मंत्री जी से यह कहना चाहता हूं कि 500 आइटम्स जो रिजर्व किये जाने की बात हम ने कही है, वह एक बहुत बड़ी बात है लेकिन उस का इम्पलीमेन्टेशन कैसे होगा, हम इस को कैसे लागू करने वाले हैं, यह भी देखना होगा । यह चीज हैन्डलूम सैक्टर में बननी चाहिए

[डा० बलदेव प्रकाश]

और स्माल सेक्टर में नहीं बननी चाहिए और स्माल सेक्टर वाली चीज बड़े सेक्टर में नहीं बननी चाहिए, इस के इम्प्लीमेंटेशन को हमें देखना होगा। आज तो जो लार्ज सेक्टर है, उस में टूथ ब्रुश भी बन रहे हैं और बूट पोलिश भी बन रही और दूसरी बहुत सी चीजें भी बन रही है। बड़ी चीज भी बन रही है और छोटी चीजें भी वहां पर बन रही हैं। आपने अपनी औद्योगिक नीति में घोषणा की है कि उन का शेयर धीरे-धीरे काटा जाएगा और स्माल सेक्टर का शेयर धीरे-धीरे बढ़ाया जाएगा। एक साल के अन्दर कितना शेयर कम हुआ है और उसका कितना शेयर स्माल सेक्टर को दिया गया है, यह स्पष्ट नहीं किया गया है। मैं उद्योग मंत्री जी से यह कहना चाहूंगा कि उस के लिए देश के सामने एक टाइम-बाउंड प्रोग्राम आना चाहिये। बगैर टाइम-बाउंड प्रोग्राम के जनता को संतोष नहीं हो सकता है और न हम अपनी कारगुजारी ही दिखा सकते हैं। इस देश ने पिछले 30 साल नारों में ही जाया किये हैं ? कभी सोशलिज्म का स्लोगन आ गया और कभी कभी और किसी चीज का। आज हम अगर किसी नीति की घोषणा करते हैं, तो उस घोषणा से पैदावार बढने वाली नहीं है और न ही उस से बेरोजगारी दूर होने वाली है। इसलिए हम जितने भी अपने प्रोग्राम रखें, वे टाइम-बाउन्ड प्रोग्राम होने चाहिएं। हम यह कहें कि ये जो 500 आइटम हैं, ये पांच साल के अन्दर या चार साल के अन्दर लार्ज स्केल सेक्टर में नहीं बनेंगे और सारे के सारे आइटम्स स्माल-स्केल सेक्टर या हैन्डलूम सेक्टर में इतने समय में बनने लग जाएंगे।

इसी तरह से इम्प्लायमेंट के बारे में हम ने अपने टार्गेट रखे हैं। आज 5 करोड़ आदमी अनएम्प्लायड हैं और 10 साल के अन्दर हम ने अनएम्प्लायमेंट को खत्म करने की बात कही है। इस तरह से 50 लाख आदमी एक साल में हुए और 10 सालों में कुछ नये अनएम्प्लायड भी होंगे। तो इस सब को ध्यान में रख कर हमें एक टाइम बाऊण्ड प्रोग्राम रखना चाहिए कि एक साल के अन्दर हम 80 लाख या 85 लाख अनएम्प्लायड लोगों को काम देंगे। इस सब का हिसाब रखते हुए एक टाइम-बाउण्ड प्रोग्राम जनता के सामने पेश होना चाहिए। तभी कहीं जा कर इस का इम्प्लीमेंटेशन हो सकेगा नहीं तो नहीं हो सकेगा। हमारे सामने इस वक्त सवाल सिर्फ इम्प्लीमेंटेशन का है।

इस के साथ साथ जो 500 आइटम्स रिजर्व किये गये हैं, उन में जो वूलन इण्डस्ट्री है, चाहें वह पावरलूम पर और चाहे वह हैण्डलूम पर बनने वाली चीज हो, उस को कोई आइटम रिजर्व्ड नहीं है। आज पंजाब के अन्दर बड़ी भारी वूलन इंडस्ट्री है और खास तौर से अमृतसर के अन्दर वूलन इण्डस्ट्री है। आज वह इण्डस्ट्री खत्म हो रही है क्योंकि उस को कोई संरक्षण प्राप्त नहीं है, कोई प्राटेक्शन प्राप्त नहीं है। तो मैं उद्योग मंत्री जी को यह सुझाव दूंगा कि विलेज इण्डस्ट्री को संरक्षण देने के लिए वे दो-तीन कदम उठायें। एक तो यह करें कि स्माल सेक्टर के लिए एक फिक्स्ड प्राइस तक की चीजें—जैसे कि कम्बल है, वस्टर्ड है, सूटिंग है—रिजर्व्ड कर दी जाएं कि इतनी कीमत की चीजें स्माल सेक्टर के लोग ही बना सकेंगे, बड़े बड़े इण्डस्ट्री वाले, कम्पोजिट आर्गेनाइज्ड कम्पोनेंट प्लांट्स उन्हें नहीं बना सकेंगे। तभी स्माल सेक्टर जी सकता है अन्यथा नहीं जी सकता है। इसी तरह से एक निश्चित दर की चीजें हैण्डलूम्स के लिए रिजर्व्ड कर दी जाएं। अमृतसर में 15 हजार के करीब वूलन हैण्डलूम्स लगे हुए हैं। वे सारे के सारे खत्म हो रहे हैं। न उनको संरक्षण प्राप्त है, न उनको मार्केटिंग फेसिलिटीज मिल रही हैं। वे हैण्डलूम्स बंद हो जाते हैं। सरकार को उनको भी संरक्षण

देने के लिए कोई न कोई ठोस कदम उठाना चाहिए ।

इसके साथ साथ स्माल सेक्टर के लोग रेग्स रा मेटेरियल के रूप में मंगाते हैं । उन रेग्स की स्पिनिंग होती है । लेकिन उन रेग्स पर भी उतनी ही कस्टम ड्यूटी लगती है जितनी कि आरगेनाइज्ड सेक्टर के रेग्स इम्पोर्ट करने पर लगती है । जब रेग्स मंगवाने पर स्माल सेक्टर वालों को भी उतनी ही एक्साइज ड्यूटी देनी पड़ती है जितनी कि कम्पोजिट प्लांट वालों को तो स्माल सेक्टर के लोग अपने पांवों पर कैसे खड़े हो सकते हैं । इसलिए मैं उद्योग मंत्री जी से कहूंगा कि वे इस मामले को फाइनेंस मिनिस्ट्री के साथ तय करें और रेग्स मंगवाने पर स्माल सेक्टर और हैण्डलूम वालों को एक्साइज ड्यूटी में कुछ रिलीफ दिया जाए जिससे कि रेग्स से वे धागा बना कर अपने पांवों पर खड़े हो सकें ।

सभापति महोदय, एण्डस्ट्रीज को रूरेलाइज करने के लिए एक क्रेश प्रोग्राम बनाया गया है और यह फैसला किया गया है कि 400 डिस्ट्रिक्ट्स में एक डिस्ट्रिक्ट मेनेजर होगा, एक एक डिस्ट्रिक्ट इंडस्ट्रियल सेण्टर होगा । इस तरह सरकार ने स्माल स्केल इंडस्ट्रीज का एक बहुत बड़ा प्रोग्राम अपने हाथ में लिया है । मैं समझता हूं कि हमारी औद्योगिक नीति की सफलता इस बात पर निर्भर करेगी कि हम उसको इम्प्लीमेंट कैसे करते हैं । अब जो डिस्ट्रिक्ट मेनेजर होगा, उसके क्या काम होंगे इसकी रूप रेखा तो बनी है । लेकिन वह स्टेट मिनिस्ट्री का होगा या सेण्टर का होगा, वहां पर इंडस्ट्रियल सेण्टर्स स्टेट चलायेंगी या सेण्टर चलायेगा, उनका खर्चा कौन देगा जिससे कि वे चल सकें ये सब बातें साफ करने की जरूरत है । वहां पर ट्रेनिंग होगी तो कौन देगा ? वहां पर रा मेटेरियल प्रोवाइड करेंगे तो कौन करेंगे ? वहां पर कौन-कौन सी स्माल इंडस्ट्रीज या काटेज इंडस्ट्रीज होंगी ? इसके बारे में आप बतायें । आपने उनको बैंकों से कर्जा दिलाने की व्यवस्था की है और भी योजना वहां के लिए बनायी है । यह सब बड़ा भारी प्रोग्राम आपने तैयार किया है । लेकिन मैं उद्योग मंत्री जी से कहूंगा कि यह इतना बड़ा प्रोग्राम है जिसके ऊपर सरकार की औद्योगिक नीति की सफलता निर्भर है । इस प्रोग्राम को पूर्ण करने के लिए सरकार को कोई कदम ऐसा नहीं छोड़ना चाहिए जिससे कि यह प्रोग्राम पीछे पड़ जाए । आने वाले एक साल के अन्दर जो रिपोर्ट आये उस रिपोर्ट में पूरी तरह से यह जानकारी होनी चाहिए कि जो प्रोग्राम आपने रूरल इंडस्ट्रियलाइजेशन का बनाया है, डिस्ट्रिक्ट मेनेजर नियुक्त करने का बनाया है, उसमें आपने कहां तक प्रगति की है, कितने यूनिट आपने वहां लगाये हैं, उनमें कितने लोगों को कारोबार मिला है, कितना कर्जा लोगों को या यूनिट्स को मिला है : स्टेट इस प्रोग्राम में कितना कोआप्रेट कर रही हैं । यह न हो कि यह सारा का सारा प्रोग्राम कागज पर ही रह जाए आगे न चल सके ।

मैं एक बात और कहूंगा । अभी तक इस देश की औद्योगिक नीति में मोनोपलिस्ट्स का होल्ड रहा है और सरकार के बदलने के बाद भी मैं महसूस करता हूं कि वह होल्ड कम नहीं हुआ है । उनके हाथ और साधन इतने विस्तृत हैं कि वे किसी न किसी ढंग से जो चाहते हैं, इस देश के अन्दर करवा लेते हैं । मैं कुछ उदाहरण आपके सामने रखना चाहता हूं । आर्ट सिल्क को इंडेस्ट्रीज में और रेयन फाइबर बनाने में इस देश में कुछ लोगों की मोनोपली है । आर्ट सिल्क का जो धागा बनाते हैं, वीविंग करते हैं वे इंडस्ट्रीज सूरत में हैं । अमृतसर में पावरलूम पर धागा बनता है । कम से कम 35 हजार फैमिलीज इस इंडस्ट्री पर निर्भर हैं । जो कि पावरलूम के ऊपर काम करने वाले मजदूर हैं और और लोग हैं । और यह जो धागा बनता है यह जो मोनोपलिस्ट है सारी

[डा० बल्देव प्रकाश]

इंडस्ट्री उन चार पांच कारखानों के ऊपर निर्भर है। चाहे सेंचुरी मिल हो या दूसरी मिल हो कि धागा आयेगा तो उस गरीब के घर में रोटी बनेगी। और अगर वह धागा कीमत बढ़ने के लिए स्टाक करेंगे, आर्टिफिशियली कीमतों को बढ़ाने की कोशिश करेंगे तो वहां पर कारखाना बाद होगा। और कितनी दफा हम लोगों ने जब स्टेट इसेम्बली के अन्दर थे, आपोजीशन में रह कर यहां पर आ कर के उद्योग मंत्रियों से बात करते रहे हैं कि इन मोनोपलिस्टों से छोटी इंडस्ट्री का पीछा छुड़ाना चाहिए। लेकिन वह नहीं छूट सका और आज भी नहीं छूटा है। मैं मंत्री महोदय के ध्यान में लाना चाहता हूं कि आज अमृतसर की आटो सिल्क इंडस्ट्री खत्म हो रही है, नाइलोन इंडस्ट्री खत्म हो रही है क्योंकि धागा वहां नहीं पहुंच रहा है। और पहुंच रहा है तो ज्यादा कीमत पर पहुंच रहा है। कोई कमी नहीं है, सरकार ने इम्पोर्ट भी अलाऊ कर दिया है लेकिन वह डाइवर्ट कर देते हैं कभी सूरत भेज दिया कभी दूसरी तरफ भेज दिया और वह चाहते हैं कि कीमत बढ़े। और इस ढंग से वह इंडस्ट्री को चला रहे हैं। तो मैं कहूंगा कि अगर यह इंडस्ट्रियलिस्ट या मोनोपलिस्ट सरकार के पंजे में नहीं आ सकते हैं, अगर पहले उनके नजदीक थे और आज हमारे नजदीक आ गये हैं और वह नीति के अनुसार नहीं चलते हैं तो सरकार नेशनलाइज्ड सैक्टर, सरकारी क्षेत्र के अन्दर स्पिनिंग मिल लगाये और इस प्रकार इंडस्ट्री को रा-मैटीरियल खुद प्रोवाइड करें। नहीं तो यह इंडस्ट्री नहीं चल सकती है।

कीमत के बारे में भी यही है। टैक्स-टाइल्स कमिश्नर कीमत फिक्स कर देगा और यह मोनोपलिस्ट उस कीमत पर देंगे नहीं। तो फिर सरकार का क्या मतलब है? अगर सरकार एक कमेटी बनाती है, उसमें लोग बैठते हैं, कीमत मुकर्रर हो जाती है उस पर अगर माल नहीं मिल सकता तो कीमत का कोई मतलब नहीं है। सरकार को सख्ती करनी चाहिए कि अगर कीमत तय हो जाने पर माल न मिले, यार्न न मिले तो छोटी इंडस्ट्री कैसे चलेगी?

एक आवश्यक बात यह है कि उद्योग मंत्रालय और बाकी मंत्रालयों में थोड़ा समन्वय बहुत जरूरी है। नहीं तो जो उद्योग मंत्रालय एक हाथ से देता है और दूसरे मंत्रालय दूसरे हाथ से ले लेते हैं। अब यहां से बहुत सारी सुविधायें दी गई हैं लेकिन फाइनेंस डिपार्टमेंट ने वापस ले लीं। 15 लाख के ऊपर, उनका 15 लाख तक के सिमप्लीफाई करने के लिए स्माल सैक्टर को जिसकी टर्न ओवर 15 लाख है उसमें 5 लाख तक एक्साइज ड्यूटी माफ कर दी। लेकिन पहले तो एक्साइज ड्यूटी 10 लाख तक माफ थी। अब पंजाब के अन्दर, सारे देश के अन्दर जो छोटे छोटे काम करने वाले हैं, इलेक्ट्रिकल गुड्स और चीजें बनाने वाले हैं, हैंड टूल्स बनाने वाले हैं, उनको 10 लाख तक एक्साइज ड्यूटी माफ थी। और जब वित्त मंत्री के पास मैं गया था इंडस्ट्रियलिस्ट्स का डेप्युटेशन ले कर तो वह खुद हैरान थे और उन्होंने खुद अधिकारियों से पूछा कि पहले कितनी माफी थी? वह कहने लगे 10 लाख। तो कहने लगे अब 5 लाख हो गया, इनके साथ इनजस्टिस हो गई। लेकिन यह हुआ है। इससे हम इंडस्ट्री को संरक्षण दे रहे हैं? दूसरी तरफ जो 10 लाख तक एक्साइज पहले एग्जम्प्ट थी अब वह 5 लाख के ऊपर लगनी शुरू हो गई है।

इसी तरह से आप दूसरी लीजिए। जनरल एक्साइज ड्यूटी हमने 2 से 5 परसेंट कर दी। 30 लाख तक ऐग्जम्प्टेड है और 31 लाख जिसका टर्नओवर हो गया उसको 5 परसेंट देनी पड़ेगी। अब जिसकी 31 लाख की टर्नओवर हो जायगी तो 5 परसेंट उसी माल के ऊपर जब ड्यूटी लगेगी तो वह इंडस्ट्रियलिस्ट कम्पीट नहीं कर सकता है। तो सरकार को इस तरफ ध्यान

देना पड़ेगा कि हमारी एक्साइज ड्यूटी ऐसी कोआर्डिनेटेड हो फ़ाइनेंस डिपार्टमेंट के साथ कि जिससे यह चीजें चल सकें।

मैं मंत्री महोदय से एक्सार्बेन्ट काटन के बारे में कहना चाहता हूं कि उसको सबसिडाइज किया गया, एक्सपोर्ट सबसिडी दी गई। और सबसिडी फिर वापस भी ले ली सरकार ने। कांट्रेक्ट हो चुका, टोटल ऐक्सपोर्ट कांट्रेक्ट हो गया, ऐसी ऐसी फ़र्में हैं जो 100 परसेंट एक्सपोर्ट के ऊपर वेन्ड थीं, लेकिन आज वह कारखाने बन्द हैं क्योंकि किसी नीति के अनुसार वह दी भी गई और फिर वापस ले ली गई। कारखाना लगा भी और बन्द भी हो गया, काम खत्म हो गया तो सरकार इस तरफ़ ध्यान दे।

एक बात अन्त में और कहना चाहता हूं कि जो बेसिक रा-मैटीरियल है इण्डस्ट्री का, जैसे सीमेंट है, इसकी कमी बहुत देर से चली आ रही है। हमें तो सीमेंट के लिए लड़ते हुए सालों हो गये और 60, 60 रु० ब्लैक में एक एक बोरी सीमेंट की बिकी है। आज कमी कम हुई है, काफ़ी स्ट्रीमलाइन किया गया है उसके लिए मैं सरकार को बधाई देता हूं। लेकिन फिर भी एक बात कहूंगा कि सीमेंट, बिजली, स्टील, आयरन यह कुछ चीजें ऐसी हैं जिसके बारे में सरकार को एक निश्चित प्रोग्राम बनाना चाहिए बार फुटिंग के ऊपर कि हम सीमेंट की कमी दो साल से अन्दर नहीं रहने देंगे। जब देश के अन्दर सीमेंट की कमी रहेगी तो इंडस्ट्री बन कैसे सकती है? अगर किसी ने शड बनवाना हो तो उसे सीमेंट साल भर नहीं मिलता, किसी ने दो पावर लूम फिक्स करने हों तो 2 बोरी सीमेंट उसको नहीं मिलता। अगर इतनी डिफिकल्टी सीमेंट के लिए होगी 2, 2 और 4, 4 महीने उसको रुकना पड़ेगा तो सारा ही काम इससे रुक जायेगा। एग्रीकल्चर बिजली सब रुकेगी, सड़कें वगैरह भी नहीं बनेंगी।

तो बिजली, सीमेंट, आयरन वगैरह के लिए सरकार को एक पालिसी बना कर यह करनी पूरी करनी चाहिए नहीं तो लोगों को यह आशंका होती है कि 30 साल के कांग्रेस के राज्य में उनको सीमेंट नहीं मिलता था, अब जनता के एक साल में भी इनमें कुछ नहीं हुआ। हम सीमेंट का उत्पादन बढ़ायें, इन्हीं शब्दों के साथ मैं अपना भाषण समाप्त करता हूं।

श्री दुर्गा चन्द (कांगड़ा): माननीय सभापति महोदय, मैं उन बैकवर्ड एरियाज का जिक्र करूंगा जहां कि इंडस्ट्रियलाइजेशन की आवश्यकता है। इसमें कोई शक नहीं कि हमारी इंडस्ट्रियल पालिसी को जो नया मोड़ मिला है और जो कुछ उसमें देखने में आ रहा है, उससे यह अहसास होता है कि बैकवर्ड और हिली एरियाज की तरफ भी हमारी सरकार का ध्यान जायेगा।

पिछले 30 साल में हमारे हिमाचल प्रदेश में सरकार की तरफ से कोई भी कारखाना नहीं लगा है। सब लोग यह महसूस करते हैं कि उससे ज्यादा बेकारी उन इलाकों में है, जहां के लोगों की न कोई एग्रीकल्चरल पोटेंशियल है और न कोई दूसरे किस्म की सुविधायें हैं।

नार्थ ईस्टर्न ज़ोन के मुताल्लिक इस रिपोर्ट में जिक्र किया गया है कि सरकार ने कोई कमेटी बिठाई है और उसकी रिपोर्ट आई है कि वहां क्या पालिसी होगी, पैसा किन-किन मदों पर खर्च किया जायेगा, कैसे कारखाने लगेंगे। पर मैं उनसे निवेदन करूंगा कि नार्थ वैस्टर्न ज़ोन भी हिली एरिया है जिसमें यू० पी० के गढ़वाल, टिहरी, हिमाचल प्रदेश और जम्मू-काश्मीर आ जाते हैं। इस तरफ भी सरकार को ध्यान देना पड़ेगा।

जहां तक यह प्रश्न है कि इन बैकवर्ड और हिली एरिया-ज में इंडस्ट्री लगाने के क्या पोटेंशियल हैं तो मैं यह कहूंगा कि सबसे

[श्री दुर्गा चन्द]

ज्यादा पोटैंशियल मैं अपने स्टेट के मुताल्लिक कहना चाहूंगा। जैसे डा० बलदेव प्रकाश जी ने कहा कि बिजली, सीमेंट और स्टील यह तीन चीजें बेसिक हैं जिन पर किसी इंडस्ट्री का बेसिक स्ट्रक्चर खड़ा किया जाता है। अगर किसी जगह की खुशहाली का अन्दाजा लगाना है तो उस मुल्क में बिजली, स्टील और सीमेंट कितनी है, इससे पता लगता है। सीमेंट वगैरा जिन जिन चीजों की हमारे देश में कमी है, उनको बनाने के सामान की बहुतायत भी है। हमारे हिमाचल प्रदेश में लाइम स्टोन के इतने बड़े पहाड़ और राक्स हैं जो कि मीलों तक फैले हुए हैं। इनका सर्वे हो चुका है, प्रोजैक्ट रिपोर्ट बन चुकी है।

हमारे सिरमोर जिले में राजबन में सीमेंट का कारखाना लगा है, लेकिन उसकी ज्यादा प्रोडक्शन नहीं होगी। मैं समझता हूं कि अगर वहां कारखाना चलेगा तो 800 टन से ज्यादा सीमेंट वहां नहीं बन पायेगा। बिलासपुर में एक बड़ा पहाड़ लाइम स्टोन का है जहां पर 2000 टन सीमेंट रोजाना बन सकता है। वहां के बारे में भी मुझे पता लगा है कि लैटर आफ इंटन्ट सीमेंट कार्पोरेशन आफ इंडिया को दे दिया गया है। वहां तो सीमेंट का कारखाना लगेगा लेकिन मुझे अफसोस के साथ कहना पड़ता है कि धर्मकोट और धर्मशाला में बहुत बड़ा पहाड़ है लाइम का, उसको प्रोजैक्ट रिपोर्ट बन गई है, सर्वे हुआ है, लेकिन आज तब वहां सरकार कारखाना नहीं लगा सकी है। हमारे इलाके पहले पंजाब में थे। उस वक्त इन पहाड़ी इलाकों की तरफ़ तवज्जह नहीं दी जाती थी। लेकिन हिमाचल प्रदेश में मिलने के बाद भी हिमाचल प्रदेश सरकार ने उन इलाकों के साथ अच्छा सलूक नहीं किया। वहां सीमेंट का कारखाना खड़ा करने के लिए इंडस्ट्रियल एण्ड मिनरल कार्पोरेशन को लेटर आफ़ इनटेण्ट दे दिया गया, लेकिन उस के पास पैसा कहां? कांगड़ा जिले में धर्मकोट के मुकाम पर सीमेंट का कारखाना लगाने के बारे में सरवे रिपोर्ट और प्राजेक्ट रिपोर्ट वगैरह बन चुकी है। उस कारखाने को जल्दी से जल्दी बनाया जाये और उसका लैटर आफ़ इनटेण्ट कार्पोरेशन आफ़ इंडिया या किसी और कम्पनी को दिया जाय, जो वहां कारखाना लगाने के काबिल हो। ऐसी बात नहीं है कि सीमेंट लगाने के लिए मशीनरी नहीं मिलती है। अगर हमारे देश में उस का प्रोडक्शन नहीं होता है, तो सरकार के पास जो फ़ारेन एक्सचेंज पड़ी हुई है, उसमें से पैसा खर्च कर के बाहर से मशीनरी आ सकती है। वहां पर रा-मैटीरियल एक पहाड़ की शक्ल में पड़ा हुआ है। उसे और कहीं से कलेक्ट नहीं करना है।

अगर इस देश में सीमेंट की कमी है, तो उसकी वजह यह है कि हमारी इंडस्ट्रियल पालिसी में, इस देश के सोचने में, कहीं कमजोरी है। अभी डा० साहब ने बताया है कि दो बोरी सीमेंट के लिए आदमी को परमिट के लिए डिपुटी कमिश्नर और एस० डी० एम० के पास जाना पड़ता है। ऐसी हालत में हमारा देश कैसे तरक्की कर सकेगा?

इस मिनिस्ट्री की 1977-78 की रिपोर्ट हमें मिली है। मैं निवेदन करना चाहता हूं कि हमें ये रिपोर्ट्स सिर्फ़ दो दिन पहले मिलती हैं। आज हम ने डिमांड्ज पर बहस में हिस्सा लेना है और एक दिन पहले हमें रिपोर्ट मिली। इस हालत में हम कैसे उसे पढ़ेंगे, तैयारी कर सकेंगे और सरकार को सुझाव दे सकेंगे?

इस में कोई शक नहीं है कि जब से मंत्री महोदय ने इंडस्ट्रीज मिनिस्ट्री को अपने हाथ में लिया है, तब से उस में बहुत तबदीली आई है। हमारे पहाड़ी क्षेत्र और बैकवर्ड एरिया में एक आशा जगी है कि अब यहां कुछ होगा। हिमाचल प्रदेश में सीमेंट का एक कारखाना लगा है। धर्मकोट में भी सीमेंट का कारखाना लगना चाहिए। वहां फर्टीलाइजर का कारखाना भी लग सकता है। वहां इतने जंगलात हैं कि फ़ारेस्ट-बेस्ड इंडस्ट्री लगाई जा सकती है।

जहां तक मिनरल्ज का सम्बन्ध है, उनके लिए उस क्षेत्र का अच्छी तरह से जियोलाजिकल सरवे किया जाना चाहिए। इस विभाग के लोग वहां हैं, लेकिन उन की कारगुजारी तसल्लीबख्श नहीं है। हिमाचल प्रदेश में माइका, लोहा, कोयला, कापर और दूसरी चीजें पाई जाती हैं।

हिल्ली एरियाज को इंडस्ट्रियलाइज करने के लिए और वहां स्माल-स्केल इंडस्ट्रीज लगाने के लिए प्रोत्साहन और पैसा देने के साथ साथ वहां के लोगों को कनसेशन भी देना पड़ेगा। अगर उन्हें कनसेशन नहीं दिया जायेगा, तो वहां कोई उद्योग नहीं लग सकेगा। इस बजट में हमारे प्रदेश के खादी बोर्ड के लिए दो करोड़ रुपये रखे गये हैं। लेकिन सरकार को यह भी व्यवस्था करनी चाहिए कि इस बात पर नजर रखी जाये कि वह रुपया कैसे खर्च होता है। भारत सरकार ने दो साल पहले हाल और दूसरी चीजों के बारे में एक एक्सपोर्ट-ओरियंटिड प्रोजेक्ट दी थी, जो 70 लाख रुपये की थी। सरकार को यह भी मालूम करना चाहिए कि वह 70 लाख रुपया खर्च हुआ है या नहीं। अगर इस प्राजेक्ट को अमल में नहीं लाया जायेगा, तो वह पैसा खर्च नहीं हो सकेगा और जाया हो जायेगा। अगर सरकार ने बेकारी को खत्म करने के लिए गांवों के लोगों में स्माल-स्केल इण्डस्ट्रीज की तरफ़ रुझान पैदा करना है, तो उसे इस के लिए प्लानिंग करना पड़ेगा। जैसे, हर गांव में हैंडलूम के छोटे छोटे कारखाने लगाने की बात कही जाती है। लेकिन पहले सोचना पड़ेगा कि हम देहात में कारखाने कैसे ले जायेंगे। वहां के जो कारीगर लोग हैं वे कैसे फायदा उठा सकेंगे? हमारे बेकार लोगों को कैसे वहां रोजगार मिल सकेगा। हैवी इंडस्ट्री लगे तो उस में तो कुछ पोटेंशियल होता है लेकिन अगर इंडस्ट्रियलाइजेशन करना है रूरल एरिया में तो उस के लिए हमें गांवों में जा कर ऐसे सेंटर मुकर्रर करने पड़ेंगे। सरकार ने पहले कुछ इंडस्ट्रियल एस्टेट्स बनायीं लेकिन वह इंडस्ट्रियल एस्टेट खड़ी की खड़ी है। वहां कितनी तो जमीन उस में ले ली गई है, प्लाट बनाए गए हैं, कुछ कारखाने लगे हैं बाकी वहां बोगस लाइसेंस लोगों ने ले रखा है और कोटा परमिट खाते हैं। कोई इंडस्ट्री वहां खड़ी नहीं हो पाई है। तो हमें अपने ऐसे गांवों को सेलेक्ट करना पड़ेगा जहां की आबादी को हम फीड कर सकें और वहां जा कर हमें हैंडलूम और दूसरी छोटी छोटी इंडस्ट्रीज लगानी पड़ेंगी। जो हम ने पांच सौ आइटम्स रिजर्व किए हैं उन को यदि हम गांवों में ले जाते हैं और वहां छोटी छोटी इंडस्ट्रियल यूनिट्स बनाते हैं तो तब जा कर लोगों के रोजगार का मसला हो सकता है:

इसी रिपोर्ट में यह जिक्र किया गया है कि हमारा बड़ा ऐम्बीशस प्लान है। खेती और दूसरी स्माल स्केल इंडस्ट्रीज के जरिए हम तीस लाख लोगों को रोजगार देंगे, यह हम ने कहा है। यह है तो बड़ी अच्छी चीज कि तीस साल लाख लोगों को रोजगार मिल जाय लेकिन जब तक हमारे पास इस का कोई प्रोजेक्ट नहीं होगा, प्लान नहीं होगा कि कैसे हमारी इंडस्ट्री खड़ी होगी कैसे गावों के लोग उस का फायदा उठा सकेंगे तब तक मैं ऐसा महसूस करता हूं कि वह रोजगार की बात चलने वाली नहीं है।

जहां तक हमारी इंडस्ट्री की पैदावार का सवाल है पिछले साल वह ज्यादा नहीं हो

[श्री दुर्गा चन्द]

सकी। पिछले साल से इस साल इंडस्ट्रियल प्रोडक्शन ज्यादा नहीं हुई। उसकी वजूहात यह हैं कि पावर की कमी है। अब कोआर्डिनेशन नहीं होगा तो पावर की कमी तो हमेशा रहेगी। पावर की पोटेंशियल हमारे देश में इतनी ज्यादा है कि कहा नहीं जा सकता लेकिन उस का ताल्लुक इंडस्ट्रीज मिनिस्टर से नहीं है उस के लिये तो एनर्जी मिनिस्टर से बात करनी होगी। लेकिन पावर की पोटेंशियल इतनी भारी है कि 8 हजार मेगावाट बिजली अकेले हिमाचल प्रदेश में तैयार हो सकती है। फिर बिजली की कमी कैसे है? बिजली की कमी मैंने यू० पी० में देखी कि वहां की इंडस्ट्रीज को पावर नहीं मिला कहीं 30 परसेंट कट लगा, कहीं 50 परसेंट कट लगा, कहीं 20 परसेंट कट लगा। तो फिर पैदावार कैसे होगी? जब तक बिजली नहीं होगी कारखाना कैसे चलेगा और हमारे इंडस्ट्रीज मिनिस्टर काम कैसे कर सकेंगे? वह पैदावार कैसे बढ़ा पाएंगे? इस के लिए हमें कोआर्डिनेशन की जरूरत है। जहां हम इंडस्ट्री में इन्वेस्टमेंट करने वाले हैं वहां एनर्जी के लिए भी इन-वेस्टमेंट करना पड़ेगा। हमारी सरकार को ध्यान आता है कि बिजली तैयार हो सकती है तो थर्मल प्लाण्ट लगा कर हो सकती है। लेकिन उस में तो कोयले के जो पहाड़ हैं वह एक दिन कन्ज्यूम हो जाएंगे। तीस साल में पचास साल में वह खत्म हो जाएंगे। मगर हमारे यहां ऐसा पोटेंशियल है जो कभी खत्म नहीं होने वाला है। केवल एक दरिया सतलुज को, उस के बेसिन को अगर लिया जाय तो मैं समझता हूं कि उस में 8 पावर हाउसेज बन सकते हैं और एक दरिया से ही तकरीबन दो या चार हजार मेगावाट बिजली आ सकती है, एक ट्रांसमिशन लाइन के जरिए आ सकती है। इस किस्म के कोआर्डिनेशन से अगर काम नहीं करेंगे तो हमारी इंडस्ट्रियल पालिसी जो है वह कामयाब हो सकेगी, इस में मुझे शक है। बिजली पैदा करने के लिए हमें वहां इन्वेस्टमेंट करना पड़ेगा तभी जा कर इंडस्ट्रियल पोटेंशियल जो हमारा है उसको हम यूटिलाइज कर सकेंगे और बेकारी के मसले को हल कर सकेंगे।

एक चीज मंत्री महोदय से मैं और कहूंगा कि वहां केमिकल की इंडस्ट्री भी लगाई जा सकती है। लेकिन वह भी शायद आप के परम्यू में नहीं है, उस के लिए अपने जो पैट्रोलियम और केमिकल्स के मंत्री हैं उन से कहना पड़ेगा। लेकिन ऊल की इंडस्ट्री वहां लगा सकते हैं। एच० एम० टी० की यूनिट वहां के लिए दीजिए। एक छोटी यूनिट दी है, लेकिन उस से बेकारी नहीं दूर होगी। बड़ी यूनिट दीजिए। वहां फूट कैनिंग की इंडस्ट्री लग सकती है, रोजिन की इंडस्ट्री लग सकती है, पेपर इंडस्ट्री लग सकती है:

हमारे हिमाचल प्रदेश में खाद की कितनी कमी है और एक चीज मैं यह कहूंगा कि अगर नमक की हमारे यहां कमी है और उसको हम पूरा नहीं कर सकते तो कैसे काम चलेगा? वहां नमक के पहाड़ खड़े हैं मंडी में। उसमें लिखा है कि उस पोटेंशियल को हम यूटिलाइज करने की कोशिश करेंगे। लेकिन इस तरीके से नहीं होगा। पहले भी हिन्दुस्तान साल्ट लिमिटेड की तरफ से वहां पर शेड बने हुए हैं, मकान बने हुए हैं और एक्सपेरिमेण्ट के तौर पर कुछ नमक निकालना शुरू किया गया था लेकिन वह वसीय पैमाने पर नहीं हुआ। इसलिए मैं कहना चाहता हूं कि मण्डी में जो नमक के पहाड़ है यदि उनको यूटिलाइज किया जाये, वहां से नमक निकाला जाये तो इतना नमक पैदा हो सकता है जिसको हरयाणा, पंजाब और यू० पी० तक इस्तेमाल कर सकते हैं। इतना ही कहते हुए मैं आपको धन्यवाद देता हूं कि आपने मुझे बोलने के लिए समय दिया।

SHRI P. RAJAGOPAL NAIDU (Chittoor): Mr. Chairman, Sir, I thank the hon. Minister, Mr. George Fernandes, for removing the management of in cement factory at Sawai Madhopur the

Rajasthan, but I have to request the hon. Minister not to have another management, but to take it over. The Government should take it over because it is the biggest cement unit in our country, in fact it is the biggest in South-East Asia. Now we are deficit in cement in our country. Therefore, it is quite necessary to re-organize it and see that it is developed. I have seen there that the workers are working in water; stones are falling on them because the conveyor belt is broken and they are working near the fumes of the broken tube; and they are unloading the stones from a bridge which is inconvenient. All these things have to be repaired immediately and the workers should be protected.

I have to request the hon. Minister to find out the reasons why there is delay in giving licences. With regard to rejections, so many people are complaining that they are not properly guided. Therefore, the literature should be printed and sent to them, so that they may apply properly. For example, in 1977, there were 1,545 applications and 426 were returned, which means 27·6 per cent of them. The reasons given are: 'Copies are inadequate', 'Wrong forms are used', 'Filling up of the forms is incomplete or incorrect'. For these flimsy reasons, they should not be returned, and there should not be any delay because those entrepreneurs will be disappointed.

When the department or agency starts the industry, it is not completed in time; it is very much delayed. For example, for the Kerala Newsprint Project, clearance was given in 1971: the investment is Rs. 82·89 crores; after three years, only 29·99 crores have been spent, that is, only one-third of the amount has been spent. In the case of Nagaland Pulp and Paper Project also, out of Rs. 62·12 crores, an amount of only about Rs. 31·76 crores has been spent. Like this, many examples can be given.

Coming to other points, there is under-utilisation in certain industries. Now we are deficit in many products, and it is not proper for us to have under-utilisation. For example, in cement, the utilisation is only 87 per cent or a little more, and the reason which has been given for under-utilisation is that there is scarcity of electricity. Of course, it is there. Therefore, there must be coordination between the Industries Ministry and the Power Ministry; they must work in coordination, so that the power production is increased immediately.

I see two defects in the Industrial Policy with regard to production. To overcome that, I would suggest; one, the consumer goods which are necessary for the country must be produced here and the other, those products which can help import substitution and which can help us to save foreign exchange, must be given encouragement. We are importing these things now; these can be produced here.

We are going to have and we are having some surpluses in agricultural products; for example, jaggery is surplus today and consequently, the prices are falling. What to do with it unless Mr. George Fernandes finds out a way and sees that some agro-industries are developed to use jaggery as in other countries? It is not possible to protect the agriculturists otherwise. Whenever we find surplus in these things, we must see that these agricultural products are put to industrial use. There is no survey with regard to the availability of agricultural products in our country. First, we have to see that agro-industries are developed and if we do that, it is quite possible for us to stabilise the prices of agricultural commodities also. Take the case of cotton. If we are able to provide ginning and pressing together, it is quite easy to stabilise the price of cotton. Similarly, if we can have the machinery to extract oil, it is quite possible to stabilise the price of ground-nut. Like that, if we can have the agro-industries developed for every commodity, it is quite possible to protect the agriculturists.

With regard to starting of industries, there is another difficulty which the entrepreneurs are undergoing. For example, in Andhra Pradesh there are seven or eight agencies which are concerned with starting of an industry. For getting loan for infrastructure, for getting loan for equipment and other things and for so many other things, seven or eight different agencies have to be approached. Consequently, it creates a lot of difficulties for those people. Therefore, there must be only one agency so that it is possible for anybody to approach it and get things done.

Then, it is not possible for any Government to absorb all the educated unemployed people. In view of this a self-employment scheme has been started, but there are many difficulties in the way. The banks are not advancing them loan. The Industries Department recommends the name of a person saying that he wants to start this industry, but the bank says that he is not capable of starting this. The banks are dictating terms to the Industries Department, which is the technical agency to say whether a person is competent to start an industry or not. If that department says that a particular

[Shri P.R. Naidu]

man is capable of starting this industry, he must be given money, then the bank should oblige and give it. For example, in Chittoor district in Andhra Pradesh, thousands of applications have been sent for this purpose, but not even a hundred persons have been sanctioned the loan. The Industries Minister must take it up with the Finance Minister and ensure that loans are given to such people at lower rate and on easy terms.

With regard to cement, I am happy that hon. Minister is thinking of starting mini industries. I am also happy that he has given clearance for two cement factories in Andhra Pradesh, but it is not sufficient. It is necessary to start as many units as possible in this country. It is quite possible for us because we are having the necessary raw material throughout the country. What we want is money and equipment and if that is made available, it is quite possible for us to start any number of units within one or two years.

With regard to the direction given by the Janata Party Government, they said that they are going to develop backward areas. Some friends say hilly areas must be given more importance than the backward areas. Also I want to tell the hon. Minister that there must be a difference between backward areas and drought-prone areas. In drought-prone areas it is very difficult for them to thrive. There will be no employment in certain seasons because of the failure of rainfall. Whenever rain fails lakhs and lakhs of people go without employment. Therefore these drought-prone areas should be paid special attention. They have already been identified and it is quite easy to start industries there. Necessary surveys should be conducted and industries started.

The hon. Minister is stressing on rural industries. But, coming from rural parts, I want to tell him one thing. In rural areas there is no managerial expertise, there is no infrastructure, there are no skills and, therefore, what is the Industry Ministry going to do in this regard ? Unless he develops all these things as a primary thing, is it possible for us to start any rural industry ? In Kerala they are experimenting. They have started 100 mini industrial estates and 10 industrial units in one place; like that we can start any number of units throughout the country. If there are four units, we have to start an industrial guild. We have to finance them. In that way only we can mobilise the money in rural areas.

With regard to Khadi and Village industries, I have to tell one thing. They are not working properly. The Minister also knows it. They must be reorganised and strengthened. Skilled people who are interested in development of villages must be appointed in giving loans. It is very difficult to get the loans. Even the loans which have been granted last year have not been released. Rs. 6 crores have been given to Andhra Pradesh but the loans are not being released. Then, throughout the country unless the Revenue Recovery Act is, enforced, and unless the money given is collected, it is not possible to give it again to other people for furthering industries.

For industrial goods there is no price control. The factory-owners are having enough of freedom to raise the prices and because of the rise in prices so many other difficulties are coming.

The hon. Minister has said that there is labour unrest and that it is due to repression in the previous regime. But I want to ask the hon. Minister to consider the other two points. Is it not because of the rise of prices of food articles and other materials which are necessary for the workers the unrest is coming ? The other thing is: is it not because of the unrestricted freedom given to the factory owners to exploit the labour, the unrest is coming ? Therefore, if he says that it is only because of the repression of the previous regime, it cannot be real and he should consider these two points also and see that the causes are removed. Unless the causes are removed, the labour unrest will be there and it will be very difficult for us to maintain the industries and see that production is furthered.

SHRI K. A. RAJAN (Trichur) : During the short time at my disposal I will briefly deal with the problems connected with industry.

First of all, I would like to make some observations in the statement made by the Industry Minister in Lok Sabha on the last day of the last session. He made a statement which is to guide the course of industrial development in this country. The Industry Minister did not seem to be worried at the question that his statement cannot replace the Industrial Policy Resolution of 1956 which was fully debated and duly adopted by the Parliament by passing a resolution. Whatever the Industry Minister may say it cannot override the industrial Policy Resolution of 1956 which has the sanction of the Parliament.

Industrial policy or any policy of the government is a means to a particular end. In our country from the very beginning, the

ruling Party tried to build up a capitalist economy but with one emphasis that it should be independent. All the policy instruments were directed towards that end and in the matter of implementation and working of the details of the policies, the Government agencies deviated and went wrong because of the various pulls and pressures.

The path of capitalist development whether dependent or independent always gives rise to urban rural disparities, increasing unemployment, rise and growth of monopolies, widening gaps between the haves and have nots. So long as the capitalist path of development is not given up, the above named distortions and ills will not only remain but will get aggravated with the passage of time.

There is no ground to believe that the new Government will go in for any variety of non-capitalist path of development. In fact class-correlation of forces inside the Janata Party and its policies and the steps taken by it during the past one year strongly indicate the deviation from even the processed goal of independent development.

Since the 50s American economists and their Indian friends and the U.S. dominated international agencies have been telling us that India should concentrate its attention on establishment and formation of mainly cottage and small industries besides Agriculture. Now this line is implemented. As a result of this policy, the public sector will mainly be hit. Since the public sector includes mostly basic and heavy industries it will not be allowed to expand. The private sector will not be touched because it produces mainly consumer goods.

The Minister may appear to be restricting private sector when he talks of reserving certain items to small and cottage industries. The listed item is 504. This list does not include washing soap and footwear. Monopoly of washing soaps is in the hands of Tatas and Hindustan Levers. They are exempted. In footwear the monopoly is with Batas. They are being given monopoly. Obviously he does not want to hit Tatas and Hindustan Levers as also Bat as.

Cloth is mentioned in the names of items reserved for small and cottage industries. If examined carefully this measure will go a long way to help the textile magnates. There is no question of manufacture of the standard cloth. Fine and superfine cloth, their main production will cater for the rich. They will be at an advantage.

You have Nai-Khadi. This will create market for polyester fibre produced by monopolists. The prices of polyester fibre will be determined by them.

Another disturbing feature in the policy statement is on FERA.

After the process of dilution in the Companies Act, with direct non-resident investment not exceeding 40% will be treated on par with the Indian Companis In other words foreign companies operating in India will be entitled to the same concessions.

I would like to draw the attention of the Minister to certain other facts regarding management of sick units. He once stated, if I am correct in Trivandrum—this Government is neither for nationalisation nor for denationalisation.

16.54 hrs.

[SHRI N. K. SHEJWAL *in the Chair*]

Regarding merger of sick units, what is happening The Union Government guide lines for the merger of sick industrial units with healthy once—amendments were made in the Income Tax Act of 1961—under the concession accumulated losses and unabsorbed depreciation of the Amalgamating company shall be deemed to be the loss of Amalgamated company for the purpose of Tax concession.

Who is going to be benefited ? Large companies and very big industrial houses are going to be benefited by these things.

During this period, the direction in which the Industrial Policy worked can be seen with so many instances regarding the concessions which had been extended to industries like Cement and even in sectors which were once excluded from the purview of the private sector. Even thermal power stations are being granted to big industrial monopolists like Tatas and it is reliably learnt that Birlas and other tycoons are also just following up those lines of having power generating stations of their own.

Sir, I would like to add to two more things. I would like to draw the attention of the hon. Minister to the problem faced by the Coir Industry. Coir is a major and traditional industry of Kerala

[Shri K. A. Rajan]

which has got more than five lakhs of workers working directly and indirectly in this industry. That industry really is a cottage industry. From the stage of the retting of the husk to the processing and export point, many workers are engaged in this industry. On the cottage side of the industry the mat section is being mechanised. On this Coir side, a new thing is happening. The people of Kerala, the Govt. of Kerala, the Legislature of Kerala, all the Unions of Kerala, are very much agitated over this issue. A licence has been given to a new private entrepreneur to start a mat factory at Tuticorin. Sir, the Coir Board has not issued any licence to start this industry. The Kerala Government is not in the know of things. The Coir Board has not given any consent for issuing licence for any mat industry. Three thousand small units which are working on this side are now facing a crisis. 20,000 workers are engaged in this industry directly and they are working there. Because a big, mechanised, industrial unit has come near Tuticorin, large numbers of these people are going to be thrown out of employment. The Kerala Government has represented to the Union Government about this matter. The Legislature of Kerala has passed a unanimous resolution on this subject. I think, a Delegation is coming to meet the Minister next week. I want to know how such a thing has happened without the knowledge of the Coir Board, without the knowledge of the concerned Ministry. Who connived to issue the licence ? Why should this licence be issued, which is contrary to the accepted principle and policy of the Government ? I request the hon. Minister Mr. George Fernandes to probe into the matter and to book those people who have committed this fraud. This is my request to the hon. Minister for Industries.

Then, Sir, on the Fisheries side, which is considered to be a rural-based industry, hundreds of fishermen are working in this sector. Kerala is having 90% of the total export in the marine products and it is earning nearly Rs. 185 crores of foreign exchange. Our next year's target is more than Rs 250 crores. There are hundreds of small processing units in that area. Thousands of fishermen and small boat-owners are engaged in this industry. It is learnt that the Government has given a licence for multinationals and big monopolists to enter into this field of deep sea fishing. It is reported that 100 trowlers are going to be imported. These trawlers are highly sophisticated, mechanised vessels. Every process regarding marine product like peeling, grading, processing and packing can be done within the ship. Therefore, you will squeese out the small units as well as thousands of fishermen out of this field. Therefore I would like to draw the attention of the hon. Minister to this important aspect because this will be contrary to the accepted policy of the Government and I request that this should be set right immediately. With these words I conclude.

17.00 hrs.

श्री यमुना प्रसाद शास्त्री (रीवा) : माननीय सभापति जी मैं सब से पहले माननीय उद्योग मंत्री को बधाई दूंगा कि उन्होंने, आज तक जो औद्योगिक नीति में जबर्दस्त विसंगतियां थीं, उनको दूर करने का एक साहसिक कदम उठाया है।

पिछले दिनों जिस औद्योगिक नीति का अनुसरण किया गया, उसका परिणाम आज देश के सामने है। वस्तुत: हमारा देश उद्योगों के मामले में दुनिया के अन्य देशों की अपेक्षा बहुत पीछे रह गया। जिस समय योरप में औद्योगिक क्रांति हुई, उस समय हम पराधीन थे और औद्योगिक विकास की दृष्टि से बहुत पिछड़े रहे। लेकिन अब हमें अवसर मिला है कि इस देश की समस्याओं का समाधान करें।

आजादी के बाद जिन लोगों के हाथों में शासन आया, वह पश्चिम की ही विचारधारा से प्रभावित थे और उन्होंने इस देश की सही समस्याओं का न तो सार समझने की कोशिश की और न समाधान करने की दृष्टि से कोई विवेकपूर्ण कदम ही उठाया। उसी का परिणाम आज हमारे सामने है।

उद्योगों से यह परिणाम निकलना चाहिए था कि इस देश की जनता की क्रय-शक्ति बढ़े, बेकारी समाप्त हो, जनता को काम मिले और इस देश की जनता की जो मूलभूत आवश्यकताएं हैं, वह पूरी हों। यह तीन उद्देश्य औद्योगिक नीति के होने चाहिए थे लेकिन इनमें से किसी की भी पूर्ति नहीं हो सकी। हमारी मूलभत आवश्यकताओं की पूर्ति की हालत यह है कि

आजादी के पहले जितना कपड़ा प्रत्येक व्यक्ति उपयोग में लाता था, आज उतना कपड़ा भी उपयोग में लाने की उसकी क्षमता नहीं है। अगर 1952 में 15 मीटर कपड़ा एक व्यक्ति उपयोग करता था तो आज वह 12 मीटर भी उपयोग नहीं कर सकता है। बेकारी की स्थिति यह है कि 1962-63 में इस देश में 218 मिलियन लोग अर्थात् 21 करोड़ 80 लाख लोग गरीबी की रेखा के नीचे थे और 1973-74 में नेशनल सैम्पल सर्वे का 25वां दौर यह कहता है कि आज हमारे देश में 387 मिलियन अर्थात् 38 करोड़ 70 लाख लोग गरीबी की रेखा के नीचे हैं।

बेकारी की स्थिति यह है कि 1952 में गांव में एक साल में अगर 10 दिन लोग बेकार रहते थे तो 1973-74 में एक वर्ष में 140 दिन लोग बेकार रहते हैं? 5.5 पंचवर्षीय योजनाओं को कार्यान्वित करने का यह परिणाम निकला है। सन् 1946 की औद्योगिक नीति और उसके प्रस्ताव के अनुसरण करने का और उसको कार्यान्वित करने का परिणाम यह हुआ कि जहां 1952 में एक वर्ष में 10 दिन लोग बेकार रहते थे, वहां 73-74 में वर्ष में 140 दिन बेकार रहते हैं। अब कितनी पंचवर्षीय योजनाओं की और आवश्यकता रह गई है जब कि वर्ष में 365 दिन लोग बेकार रह जायेंगे? यह औद्योगिक नीति का परिणाम निकला है।

हमारे वर्तमान उद्योग मंत्री ने इस देश की समस्याओं को गहराई तक समझा है और उसको सुलझाने की दिशा में उन्होंने एक नई नीति प्रतिपादित की है और उसकी तरफ कदम उठाये हैं। उन्हों नेइस बात को स्वीकार किया है कि इस देश का बेकारी और गरीबी को दूर करने का या इस देश की क्रय-शक्ति बढ़ाने का उपाय अगर कोई हो सकता है, तो वह एकमात्र यह है कि देहातों में छोटे उद्योगों को लगायें, ग्रामीण उद्योगों को बढ़ावा दें जिससे लोगों को काम मिले और उनकी मूलभूत आवश्यकताओं की पूर्ति हम कर सकें।

कहा यह जाता है कि इससे तो हम इस देश को पीछे ले जायगे। एक तरफ तो यह कहा जाता है, कांग्रेस के लोग कहते हैं कि उनकी गांधी जी की नीति में आस्था है। वह महात्मा गांधी का नाम लेते चकते नहीं और दूसरी ओर जब महात्मा गांधी के आदर्शों पर चलने का प्रयास होता है तो यह कह कर आलोचना करते है कि यह तो देश को पीछे ले जाने का प्रयास है। इससे देश पीछे चला जायेगा। अगर इस देश के करोड़ों लोगों को काम देने का अर्थ देश को पीछे लेजाना है तो लोगों को काम मिलना चाहिए, आप कहते रहिये कि देश पीछे चला जायेगा। करोड़ों लोगों को काम देना यह हमारा प्रथम कर्त्तव्य है। जिस सरकार के हाथ में करोड़ों लोगों का भविष्य हो, उसका कर्त्तव्य है कि लोगों को काम दे।

आज जिन लोगों के पास कोई काम नहीं है, उन्हें कोई न कोई काम मिलना चाहिए, ताकि उन की क्रय-शक्ति बढ़े। इस का एकमात्र उपाय यह है कि गांव-गांव में उद्योग धंधों को ले जाया जाये। आखिर हमारे देश की यह क्या स्थिति है कि 1921 की सेन्सस के मुताबिक हमारी 74 प्रतिशत आबादी खेती पर निर्भर थी, और आज भी करीब करीब 74 प्रतिशत आबादी खेती पर निर्भर है। कैसे इस देश का विकास होगा और क्रय-शक्ति बढ़ेगी, अगर हम जमीन पर से बोझ नहीं हटायेंगे? जमीन पर से बोझ तब ही हट सकता है जब कि हम उद्योगों को गांव-गांव में ले जायें, ताकि खेती पर निर्भर लोग उद्योगों की तरफ जायें, उन्हें दूसरा धंधा

[श्री यमुना प्रसाद शास्त्री]

मिलें जिस से उन की क्रय-शक्ति बढ़े और वे कम से कम अपने खाने के लिए पर्याप्त अनाज, पहनने के लिए कपड़ा, बीमार होने पर दवाई और सिर छुपाने के लिए मकान आदि की बुनियादी आवश्यकताओं की पूर्ति कर सकें ।

उद्योग मंत्री ने इस दिशा में कदम बढ़ाया है । उन्होंने 504 वस्तुओं को स्माल-स्केल सैक्टर के लिए सुरक्षित किया है । यह बहुत बड़ा साहसिक कदम है । लेकिन मैं निवेदन करूंगा कि केवल इतने से ही काम नहीं चलेगा । जितना साहसिक काम उन्होंने अपने हाथ में लिया है, वह वास्तव में कार्यान्वित हो सके, उसके लिए बहुत बड़े प्रयास की आवश्यकता है । जिस तरह की सूझ-बूझ उन्होंने दिखाई है, उसी तरह की सूझ-बूझ उन्हें आगे भी दिखानी होगी ताकि सचमुच में इस नीति का कार्यान्वयन ठीक ढंग से हो सके ।

आज हमारे देश की क्या स्थिति है ? मंत्री महोदय ने कह दिया कि हम ने ग्रामोद्योगों और छोटे उद्योगों के लिए 504 वस्तुओं का उत्पादन सुरक्षित कर दिया है । लेकिन क्या हमारे पास ऐसा कोई संगठन है, इस तरह के कमिटिड लोग है, जिन्होंने इस उद्देश्य की पूर्ति के लिए अपने आप को समर्पित किया हो कि गांव-गांव में कुटीर उद्योगों या छोटे उद्योगों का जाल बिछायेंगे ? क्या सरकार के पास इस तरह के अधिकारी है, जो छोटे उद्योगों को पनपाने के लिए अपनी सारी शक्ति का परिचय देंगे ? क्या सरकार के पास ऐसे लोग है ? मैं समझता हूं कि आज यह स्थिति नहीं है ।

हमारे देश में खादी तथा ग्रामोद्योग आयोग बहुत दिनों से है । उसने पिछले दिनों में बहुत प्रशंसनीय काम किया है । लेकिन दुर्भाग्य से पिछली सरकार को उससे कोई सहानुभूति नहीं थी और इस काम में कोई आस्था भी नहीं थी । केवल गांधी जी का नाम लेने के लिए उस ने यह आयोग बना रखा था । सचमुच उस का काम गांव-गांव में बढ़े, इस तरफ कभी भी गम्भीरता-पूर्वक ध्यान नहीं दिया गया है । आज जरूरत इस बात की है कि इस आयोग को सक्रिय बनाया जाये । राज्यों में जो खादी ग्रामोद्योग बोर्ड हैं, वे सही मानों में गांवों में जाय, गांवों में ग्रामोद्योगों का जो पोटेंशल है, उस का उपयोग करें । गांवों में ऐसे लोग हैं, जो परम्परागत ढंग से काम करते चले आ रहे हैं, जो काफ़ी कुशल कारीगर हैं । ये बोर्ड उन की क्षमता का उपयोग करें, उनके संगठन बनाये और उन की सहायता करें, और वे लोग जो वस्तुयें पैदा करें, उन की बिक्री का प्रबन्ध हो । हमारे देश में छोटे और कुटीर उद्योग इस कारण समाप्त हो गये कि न तो उन्हें सहायता मिली और न उन की वस्तुओं का कहीं विक्रय हो सका । परिणामस्वरूप जो लोग उस काम में लगे थे, वे बेकार हो गये । उन को कोई धंधा नहीं मिला, उन की क्रय-शक्ति समाप्त हो गई और आज वे दाने दाने के लिए मोहताज हैं ।

मंत्री महोदय यहां से कोई नीति तय कर देंगे, लेकिन उसे कार्यान्वित करने का बहुत बड़ा भार राज्य सरकारों पर होना है । मैं अनेक राज्य सरकारों को जानता हूं, जिन के यहां खादी ग्रामोद्योग बोर्ड बने हैं । उन का काम आई० ए० एस० अधिकारियों को सौंप दिया गया है । उदाहरण के लिए मध्य प्रदेश में एक आई० ए० एस० अधिकारी ही खादी ग्रामोद्योग बोर्ड का प्रशासक है । जिन लोगों को खादी तथा ग्रामोद्योगों में रुचि हो, उन के प्रति निष्ठा और अगाध विश्वास हो, ऐसे लोग राज्यों के खादी ग्रामोद्योग बोर्डों में होने चाहिए, ताकि वे इन उद्योगों का विकास कर सकें । इसलिए मंत्री महोदय को यह देखना चाहिए कि उन की नीति का कार्यान्वयन गांवों में हो सके ।

बंदी महोदय छोटे उद्योग-धंधों के लिए नवयुवकों को अवसर देना चाहते हैं। क्या इस का सही ढंग से पालन हो रहा है इस को भी आप को देखना होगा। अभी हम क्या देखते हैं कि ये बेरोजगार नवयुवक छोटे छोटे उद्योग लगाना चाहते हैं। आप चाहते हैं कि वे छोटे उद्योग लगाएं, उन को सहायता दी जाय। लेकिन कितने ही ऐसे बेरोजगार इंजीनियर्स को मैं जानता हूं कि जो बेचारे नौकरी न कर के उद्योगों में रुचि रखते हैं, यह चाहते हैं कि कुछ लोगों को वह काम दें और उद्योग धन्धों में ही अपनी सारी शक्ति लगाए, अपनी प्रतिभा का उपयोग करें। लेकिन बैंकों से उन को ऋण नहीं प्राप्त होता, उद्योग विभाग उन को सहायता नहीं देता। चाहे कोई भी नियम आप बना दें लेकिन उन को उस का लाभ नहीं मिलता। कहने को तो यह होता है कि 90 परसेंट आप को कर्ज मिल जायगा, बाकी दस परसेंट आपको मार्जिन मनी देनी है। उस में से कहते हैं कि इंडस्ट्रीज डिपार्टमेंट कुछ देगा, पचास परसेंट या साठ परसेंट वह दे देगा, लेकिन वे बेचारे इंडस्ट्रीज डिपार्टमेंट का चक्कर लगाते फिरते हैं, अभी कहा जाता है कि यह नहीं मिलेगा, कभी कहा जाता है कि 25 परसेंट मिलेगा, कभी कहा जाता है कि दस परसेंट मिलेगा। बरसों तक वे चक्कर लगाते रहते हैं, न इंडस्ट्रीज डिपार्टमेंट से सहायता मिलती है न बैंकों से सहायता मिलती है। ये जो बैंक्स हैं और जो आप का इंडस्ट्रीज डिपार्टमेंट है इस के अधिकारियों का लगाव उन्हीं बड़े बड़े एकाधिकार वाले घरानों से है। वे समझते हैं कि अगर ये छोटे छोटे उद्योग पनपेंगे तो एकाधिकार वाले घरानों पर चोट पहुंचेगी। इसलिए उन की सहायता कभी होती नहीं। यह जो आप का मोनोपलीज एण्ड रेस्ट्रिक्टिव ट्रेड प्रैक्टिसेज एक्ट है यह बहुत दिनों से बना हुआ है लेकिन क्या मनोपोलिस्ट्स को उनके गलत तरीकों से रोकने में यह सक्षम सिद्ध हुआ है? किसी भी तरह से जो मोनोपलिस्ट्स का गलत तरीका रहा है, भ्रष्ट तरीका रहा है अपनी सम्पत्ति को बढ़ाने का उस पर कोई अंकुश लग नहीं पाया है और पिछले एक वर्ष में भी अभी तक कोई अंकुश उन पर लग नहीं पाया। जिस तरह से वे इस देश की जनता को लूट कर अपनी सम्पत्ति बढ़ाते रहे हैं उसमें आज भी किसी तरह की रोक टोक उन पर नहीं है। इसलिए इस पर आप गंभीरतापूर्वक विचार करें; इस कमीशन के कार्यों की तरफ भी आप देखें और इस के नियमों की तरफ भी देखें कि जिस तरह से इन नियमों का परिपालन होना चाहिए वह हो रहा है या नहीं और यह कमीशन अगर अपने उद्देश्यों में सफल नहीं हो पा रहा है तो क्या कारण है, क्यों नहीं सफल हो पा रहा है?

यह भी एक बड़े खेद की बात है कि पिछले एक वर्ष में औद्योगिक उत्पादन में कमी आई। यह हमारे लिए एक कलंक की बात है। यह उचित बात नहीं है। चाहे हम उस के लिए कुछ भी कारण बताएं, हम कहें कि विद्युत् की कमी थी, हम कहें कि कुछ लेबर अनरेस्ट था, इस वजह से औद्योगिक उत्पादन में कमी आई लेकिन गंभीरतापूर्वक सोचिए कि क्यों कमी आई? क्या कारण था? स्पष्ट कारण यह है कि एक तो आप के अधिकारी आप की नीति के प्रति वफादार नहीं हैं, साथ ही ये एकाधिकार घराने जो हैं वे तो इस नीति को सफल होने ही नहीं देना चाहते। जनता पार्टी की सरकार को ही वे नहीं चाहते कि अपने उद्देश्यों में वह सफल हो सके, इसलिए तरह तरह की बाधाएं उपस्थित की गई हैं। एक कारण यह बताया जाता है कि अधिक मैन-डेज का लास हुआ हड़तालों के कारण। तो यह क्यों हुआ? इस के लिए मजदूर उत्तरदायी नहीं हैं। इस के लिए यह भी नहीं कहा जा सकता कि आप ने जो सारा प्रतिबन्ध हटा दिया, लोगों को आजादी दे दी उसकी वजह से ऐसा हुआ। इंदिरा

[श्री यमुना प्रसाद शास्त्री]

कांग्रेस के लोग तो यही बताने की कोशिश करेंगे कि एमर्जेंसी हो तभी उत्पादन बढ़ सकता है और आप ने एमर्जेंसी हटा दी, सब को आजादी दे दी इसी लिए उत्पादन घट गया लेकिन यह कारण नहीं है। यह कारण हरगिज नहीं हो सकता। आखिर रेलवे में उत्पादन कैसे बढ़ गया ? वहां सारे कर्मचारियों के साथ न्याय किया गया। जो उन के कारखाने थे, चाहे इंटीग्रल कोच फैक्ट्री हो, चाहे चित्तरंजन का लोको मोटिव कारखाना हो या वाराणसी का लोकोमोटिव कारखाना हो, वहां उत्पादन बढ़ा है। वहां उन लोगों के साथ न्याय किया गया तो वहां के कर्मचारियों ने और श्रमिकों ने यह कर के दिखाया कि दबा कर के, दमन करके उत्पादन नहीं बढ़ाया जा सकता बल्कि न्याय कर के, उन लोगों को संतुष्ट कर के, उन के उचित हकों का संरक्षण कर के उत्पादन में वृद्धि की जा सकती है। हम को ऐसा लगता है कि दूसरे उद्योगों में श्रमिकों के साथ न्याय नहीं हो रहा है। लेकिन यह दूसरा विषय हो जायगा जिस का सम्बन्ध उद्योग मंत्री से नहीं है। मगर मैं माननीय उद्योग मंत्री जी से कहूंगा, जैसे और बहुत से माननीय सदस्यों ने कहा है कि उद्योग मंत्रालय और श्रम मंत्रालय में भी कोआर्डिनेशन होना चाहिए अब आप को यह सोचना होगा इस दिशा में कि यह एक दिखावे के तौर पर उद्योगों में श्रमिकों की साझेदारी न रह कर सही माने की साझेदारी बने ताकि श्रमिक समझें कि यह हमारा उद्योग है, इसका उत्पादन बढ़ेगा तो हमारा लाभ होगा और देश का लाभ होगा। श्रमिक समझें कि यह कारखाना हमारा कारखाना है। उसके दिमाग में यह बात आनी चाहिए। 23 दिसम्बर, को आपने जो वक्तव्य पढ़ा था, पहली बार औद्योगिक नीति पर जो आपने वक्तव्य दिया था उस समय आपने कहा था कि हम सोचते हैं कि एक वर्कर्स सेक्टर होना चाहिए। आपने एक बहुत बड़ी बात कही थी, बहुत अच्छी बात कही थी। जो कारखाने जान बूझ कर सिक घोषित कर दिए जाते हैं, उससे सारा मुनाफ़ा कब्जा कर फिर देश की जनता पर उसका बोझ डालने के लिए उनको सिक घोषित कर दिया जाता है। आपने कहा था कि हम चाहते हैं कि उन कारखानों का सारा प्रबन्ध वहां के मजदूरों को सौंप दिया जाये लेकिन बजाए इसके आपने एक दूसरा काम शुरू कर दिया कि जो लाभ देने वाले कारखाने हैं उनके साथ उनको मिला दिया जाये। उनके साथ मिलाने के बाद उनको टैक्सों में रिबेयत दी जाये। इसको करने से कोई लाभ नहीं हुआ बल्कि एक तरफ तो देश को भी घाटा हुआ क्योंकि टैक्सों का जितना अंश मिलना चाहिए वह नहीं मिला और दूसरी तरफ सिकनेस भी समाप्त नहीं हुई वरन् जो लाभप्रद कारखाने थे उनको भी घाटा होने लगा। इसलिए मेरा कहना है कि वर्कर्स सेक्टर की जो बात आपने कही थी वह आप करें।

इसके अतिरिक्त क्षेत्रीय असन्तुलन दूर करने का एक बहुत बड़ा दायित्व श्री जार्ज फर्नांडिस पर है। पिछले तीस वर्षों में क्षेत्रीय असन्तुलन बहुत बढ़ा है जोकि देश हित के लिए घातक है और देश की एकता के लिए घातक है। आज देश के कुछ हिस्सों को लगातार पिछड़ा रख करके कुछ थोड़े से ही प्रदेशों में उद्योगों को सीमित रख कर के आप देश की जनता के भविष्य के साथ खिलवाड़ करेंगे, देश की एकता के साथ खिलवाड़ करेंगे। इतने दिनों तक इस देश में यही हुआ है लेकिन अब देश की जनता इसको स्वीकार नहीं करना चाहती। आज हालत यह है कि अगर राष्ट्रीय प्रति वर्ष प्रति व्यक्ति औसत आय 600 रुपये है तो कुछ प्रदेशों में वह 300 रुपये ही है। हम सारी दुनिया में जा करके कहते हैं कि इक्वीटेबिल वर्ल्ड इकोनामिक आर्डर होना चाहिए, जस्ट इकोनामिक आर्डर होना

चाहिए और दुनिया में इतना आर्थिक असन्तुलन नहीं होना चाहिए। हम विश्व संघ के मंच पर जा कर उपदेश दें कि समृद्ध देश कुछ नुकसान सह करके भी अपनी समृद्धि का कुछ अंश दुनिया के अविकसित भागों पर लगाये ताकि विभिन्न देशों में जो असंतुलन है वह दूर हो सके, एक तरफ तो हम इस प्रकार की बातें करें तो फिर दूसरी तरफ अपने देश में ही इस तरह का असंतुलन रखने का क्या औचित्य है ? हमारे मध्य प्रदेश में करेण्ट प्राइसेज पर रीवा जिले की प्रति व्यक्ति औसत आय 275 रुपये है और सीधी जिले की प्रति व्यक्ति औसत आय 183 रुपये है। लोग पत्ते खाकर रह रहे हैं। इसका कारण यह है कि वहां पर कोई काम नहीं है। डा० लोहिया ने एक बार कहा था कि मध्य प्रदेश के पूर्वी हिस्से—जो पुराना विन्ध्य प्रदेश है— जर्मनी के रूहर बन सकते हैं। वहां पर इतनी विशाल प्राकृतिक सम्पदा है लेकिन उसका दोहन नहीं हो रहा है, उसका कोई उपयोग नहीं हो रहा है और वहां पर कोई कारखाने नहीं बन रहे हैं। आज सारे देश में सीमेण्ट की कमी है जिसकी वजह से उसकी ब्लैक-मार्केटिंग होती है और भ्रष्टाचार होता है। आप भी कहते हैं कि औद्योगिक उत्पादन में रा-मैटीरियल की कमी आती है लेकिन सीमेन्ट के लिए बड़ी प्रचुर सम्भावनाये उस इलाके में हैं। सब से अच्छे किस्म का लाइम स्टोन, चूने का पत्थर वहां पर है लेकिन आज तक एक भी सीमेन्ट का कारखाना या कोई दूसरा कारखाना वहां पर नहीं लगा। वहां पर प्रचुर मात्रा में वन सम्पदा है जिससे कागज के कारखाने बनाये जा सकते हैं। आप कहते हैं कि बिजली की कमी है जिसके कारण यह सब हुआ लेकिन मैं कह सकता हूं कि सिंगरौली में, सीधी जिले में दुनिया का सबसे बड़ा कोयले का भण्डार मिला लेकिन उसका आपने उपयोग नहीं किया। उस कोयले के उपयोग से उत्तर प्रदेश में थर्मल पावर स्टेशन बना, हमें उसकी कोई शिकायत नहीं है, आप बनायें लेकिन जहां पर रा-मैटीरियल मिल रहा है वहीं पर अगर आप उत्पादन करें तो कास्ट आफ प्रोडक्शन कम आयेगी और बिजली सस्ती होगी। सिंगरौली से आप उस को उत्तर प्रदेश ले जाते हैं और उस सुपर थर्मल पावर स्टेशन का नाम भी सिंगरौली ही रखा है, लेकिन सिंगरौली में नहीं बनाया, केवल नाम दे दिया।

यही स्थिति जल-विद्युत योजनाओं की है। जल विद्युत् की सम्भावनायें विन्ध्य प्रदेश में बहुत ज्यादा हैं। वहां पर बड़े-बड़े प्रपात हैं, जब कि दूसरी जगहों पर आप को बनावटी जल-प्रपात बनाने पड़ते हैं जिस से खर्चा बहुत बढ़ जाता है, कास्ट बहुत ज्यादा आती है। अकेले विन्ध्य प्रदेश में 12 जल-प्रपात हैं, जिन में चंचाई जल-प्रपात तो बहुत मशहूर हैं। अगर वहां पर जल-विद्युत् उत्पादन की व्यवस्था की जाये, तो इतनी बिजली प्राप्त हो सकती है, जो सारे देश को चौपेस्ट-पावर के रूप में दी जा सकती है।

श्रीमन्, मध्य प्रदेश की आज तक बड़ी उपेक्षा हुई है। हमारे यहां बैलाडीला में लोहा मिलता है, आप वहां का सारा आयरन-ओर जापान को देते हैं, लेकिन वहां एक भी छोटा प्लांट नहीं बठा सके। जब कि मध्य प्रदेश सरकार की तरफ से आप के सामने यह बहुत पुरानी मांग रही है। कोल-बैस्ड फर्टिलाइजर का कारखाना रामगुण्डम में तो बन गया लेकिन जहां कोल है, वहां कोरबा में कोल-बैस्ड फर्टिलाइजर का कारखाना लगाने के लिए मशीनें तो खरीदी गई, सैकड़ों करोड़ रुपये उस पर खर्च किये गये, लेकिन कारखाना नहीं बन सका, वे सब मशीनें ज्यों-कि-त्यों पड़ी रह गईं। पिछली

[श्री यमुना प्रसाद शास्त्री]

सरकार ने भी मध्य प्रदेश की उपेक्षा की और आज भी उस की उपेक्षा हो रही है। जो लोहे के कण बैलाडीला में मिलते हैं, उनके लिए पैलेटाइजेशन प्लांट लगाने की बात बहुत दिनों से चल रही है, लेकिन वह भी आज तक नहीं बना।

अभी हमारे हिमाचल प्रदेश के माननीय सदस्य ने कहा कि इन एरियाज की तरफ आप को विशेष ध्यान देना चाहिए, वही बात मैं मध्य प्रदेश के लिए भी दोहरा रहा हूं। आज आप ने बड़े बड़े पूंजीपतियों के लिए बहुत सी रियायतों की घोषणा की है, जो पूंजीपति पिछड़े इलाकों में अपने उद्योग लगायेंगे, उन पर कैपिटल टैक्स नहीं लगेगा, मुफ्त में जमीन मिलेगी, बैंक की ब्याज दर में रियायत मिलेंगी, लेकिन इन सब रियायतों देने के बाद भी वे बैकवर्ड एरियाज में कारखाने नहीं लगा रहे हैं। इसका क्या कारण है? इस का कारण यह है कि बड़े-बड़े पूंजीपति कभी भी पिछड़े इलाकों का विकास नहीं देखना चाहते हैं। इसलिए मैं मंत्री महोदय से अनुरोध करना चाहता हूं—इन को ये सब रियायतें देने के बाद भी कुछ मिलनेवाला नहीं है, यदि आप पिछड़े इलाकों का सचमुच में विकास करना चाहते हैं, वहां के लोगों की क्रय शक्ति को बढ़ाना चाहते हैं तो वहां पर पब्लिक सेक्टर के कारखाने खोलिये, सार्वजनिक क्षेत्र के कारखाने खोलिए, तब वहां के लोगों का विकास हो सकेगा, उन को काम मिल सकेगा।

अन्त में मैं एक बात कहना चाहता हूं—मिक्स्ड-इकानमी और ज्वाइण्ट सैक्टर पर फिर से गम्भीरतापूर्वक विचार कीजिए। समय ज्यादा नहीं है, इस लिए इस पर विस्तार में नहीं जाऊंगा, लेकिन 1956 में जो इण्डस्ट्रीयल पालिसी रेजोल्यूशन पास हुआ था, उस को रद्दी की टोकरी में फेंक दीजिये और मिक्स्ड-इकानमी की बात को समाप्त कीजिये। यह वर्ण-संकर इकानमी नहीं चल सकती है। यदि आप सचमुच में तरक्की करना चाहते हैं तो सारे देश का योजनाबद्ध विकास कीजिए, मिक्स्ड-इकानमी हमारे देश की जरूरत से मेल नहीं खाती है।

एक बात और कह दूं—आप ने देखा कि गन्ने के सवाल को लेकर कितना जबरदस्त विवाद उठ खड़ा हुआ। चीनी मिलों ने उत्पादकों को वह भाव नहीं दिया, जो सरकार ने निश्चित किया था। केन्द्रीय सरकार ने न्यूनतम भाव साढे आठ रुपये क्विंटल तय किया, मध्य प्रदेश सरकार ने न्यूनतम भाव साढ़े-बारह रुपये क्विंटल तय किया, लेकिन किसानों का गन्ना चार और पांच रुपये क्विंटल में बिका। इसका क्या कारण था? इसका कारण यह था कि तमाम चीनी मिलें बड़े-बड़े पूंजीपतियों के हाथ में है, सरकार के हाथ में कुछ भी नहीं था, जिससे कि वे भाव किसानों को मिल सकते। यदि सरकार खुद उस गन्ने को किसानों से खरीद सकती, तो किसानों को उचित भाव मिल सकते थे, लेकिन आप तब खरीद सकते थे, जब आप के पास अपनी शुगर मिलें होतीं। आप कोई भी भाव तय कर लीजिए, न उस का किसानों को फायदा मिलेगा और न मजदूरों को मिलेगा, इस तरह से उन के हितों का संरक्षण नहीं हो सकता, यह तभी सम्भव हो सकता है, जब कि आर्थिक साधन आपके हाथ में हों, उत्पादन के साधन आप के हाथ में हों। यदि आप ने चीनी के क्षेत्र में किसानों की कोआपरेटिव सोसाइटीज बना दी होती, तो आज यह असन्तोष का वातावरण पैदा न होता। इसलिए मेरा निवेदन है कि इन सारी चीजों पर फिर से विचार कर के इस मिक्स्ड-इकानमी और ज्वाइण्ट सैक्टर को समाप्त कीजिए। जो वर्कर्स-सैक्टर की बात आप ने कही थी, उस पर विचार कीजिए, सोशलिज्म की बात सोचिये, किसानों के हाथों में उत्पादन का काम सौंपिये, तब आप सचमुच में देश में एक नये युग का सूत्रपात कर सकेंगे। और समूचा देश समझेगा

कि जनता पार्टी की सरकार ने सचमुच इस देश को जनता को क्रय शक्ति प्रदान की है और एक ऐसी औद्योगिक नीति का प्रतिपादन किया है, जिस में यह देश अपना सिर ऊंचा करेगा और दुनिया के बड़े बड़े देशों के साथ सम्मानपूर्वक आगे चल सकेगा।

इन शब्दों के साथ मैं समाप्त करता हूं और आप को धन्यवाद देता हूं कि आपने मुझे बोलने का मौका दिया।

SHRI S. R. DAMANI (Sholapur) : Mr Chairman, Sir, I thank you very much for giving me an opportunity to speak on the Demands for Grants under the control of the Ministry of Industry.

First of all, I would like to draw your attention—the hon. Minister is not here—that we have received the Report of the Ministry only this morning. So, you can judge how we can study it and come prepared to participate in the debate when we received the Report only this morning. Therefore, at the outset I would like to say that a Member should get the Report at least three or four days earlier so that he can go through this and make useful contribution to the debate on the working of the Ministry.

Next I would like to say that I am very much disappointed with the working of the Ministry. The industrial growth is only 4 per cent up to December last year and after December, I think it will be lower, but not higher. Last year, when the hon. Minister was replying to the debate on his Ministry, he said that the Congress Government in the decade 1965 to 1975 attained only 4 per cent industrial growth and he criticised it. But he forgot that during the Congress Government the infrastructure for the industry was laid and on account of that today the country is self-sufficient in industrial production. After meeting the requirements of the country last year, the export of engineering goods exceeded by Rs. 550 crores. This is one thing. I also want to tell the hon. Minister that in 1976-77 our industrial growth was 10·6 per cent. Last year up to December it was 4 per cent and this year it is going to be less than 4 per cent. By this you can imagine how the Minister is managing his Ministry. This is the one point I want to stress.

The second point is about the working of the heavy industry. In 1976-77 the production was Rs. 829 crores and profit was Rs. 65 crores. The target for 1977-78 was Rs. 1,013 crores and if the figure given in the Report is correct, up to 10 months the production has come to only Rs. 450 crores. That means in 12 months it will be about Rs. 550 crores, as little over 50 per cent. If the figure given in the Annual Report is correct, then this is correct. This is the position. If the production is so much less, we cannot talk about profit. There will be loss. I want to know from the hon. Minister what the reason is for such a fall in production. I also want to know the main reason why industrial production which at one time exceeded 10·6 per cent has come to only 4 per cent.

Again, there is industrial unrest which is common now-a-days and that may also be one of the reasons for lower production. There is also the power problem. I want to know what they are going to do to solve the workers' problem and the power problem. Unless they are firm, production is not going to increase. What about the future ? I do not know how you are going to put it in the Report ?

New industries have come up. We are talking of setting up small-scale industries or developing industries in small towns. You see the condition of the existing industries. If we cannot improve them, then how can we expect your schemes to be successful ? You will not be able to fulfil all the promises which you are giving. I don't want only to criticize; I also want to give a suggestion, viz. that the Minister of Industry should also take over the Ministry of Labour. If Industry and Labour are under one Minister, there will be more efficiency and more coordination. You can have the example of Maharashtra. There, both the subjects are under one Ministry. Therefore, there is less trouble. (*Interruptions*) There will be less man-days lost, and there will be more coordination.

You are talking about expanding the small scale industry, enlargement of industries and creating more employment But what are you done in this connection ? The actions taken by the Government, by the Janata Party and by the Finance Minister are all contrary to this. On the one hand, you are increasing the excise duty. It means that the prices of all the items will go up They have gone up. On the other, you increase the compulsory deposit rates It means that the purchasing power will be less. Naturally, this will result in less consumption. If consumption is less, how do you expect that industries, or small-scale industries will come up ?

[Shri S.R. Damani]

The Congress Government had done its best for helping the small-scale industries. But there was one difficulty *i.e.* in-regard to sales. What have you done about it? What are you going to do? If the small scale industry, or any industry, is not able to sell its products, what is the use? There should be proper marketing. My suggestion in this regard is this: you must float a hire-purchase system, in a big way. Government departments, the public sector and the organized industry are employing about 20 million people. They can purchase their needs under a hire-purchase system For example, if one worker wants to purchase a cycle, he can pay 25% first, and for the remaining 75%, the employer can give a guarantee. The latter can recover it from the worker's pay in 20 or 15 instalments and pay to the bank. LIC and the General Insurance Corporation have enormous funds; and their yield is 8% on total investments. You can ask them to discount such a hire-purchase scheme at 10%. If this is done, it will help the small-scale industry to sell its products. It will help the middle class consumers to make purchases. They can purchase many things; they can use those things, *e.g.* typewriters and use them to earn money also. This scheme needs consideration. If this scheme is introduced at a concessional rate of 10%, it will help the small-scale industry. Without pruchasing power all our talk will be just in the air; and nothing will happen.

Coming to the textile industry, as the Minister of Industries knows only too well, about 170 mills had to be taken over because they were sick. The main reasons for this is the obligation to produce controlled colth, for which the price is fixed ridiculously low; in fact, the price of the raw material. Suppose the break up of the cost of production of cloth is 55 per cent raw material and 45 per cent the cost of labour, the price of the controlled cloth is equal to 55 per cent of the cost of production. If an industrial unit has to sell 15 or 20 per cent of its total production at the cost of raw material, how can it survive? That is why so many mills have closed down. And if this policy is not changed soon, many more mills will also be closed down. Therefore, he should announce a change of policy as early as possible.

There is an alternative suggestion that the textile industry should be asked to sell a particular portion of its production at the cost price, which should be worked out not by the industry but by the cost accountants of the Government. In that case, the public would get benefit in the form of good cloth and the industry will also get an opportunity to do a social service It will also obviate one of the adverse effects of this existing policy, namely, closure of the mills thus rendering so many workers unemployed.

So far as cotton and jute crops are concerned, they are fluctuating. Some times they are higher and sometimes lower. Therefore, their prices also fluctuate very widely which affect the cost of production and, naturally, the consumer. Since we have got sufficient foreign exchange, why should we not go in for a buffer stock so six months' requirements for both cotton and jute? When the prices in the market go up, you should sell the stock and see to it that the price is depressed. When the prices are lower in the country, you must purchase and maintain the price, so that the producers are not affected. In that case, the farmers will get a remunerative price and they will be encouraged at produce more.

One of the reasons for the industry becoming sick is want of modernisation. The Minister was saying that the IDBI will give soft loans. I asked a question about the loans given by the IDBI for six months. According to the reply of the Minister, the loans applied for amount to Rs 650 crores, loans sanctioned Rs. 147 crores and the actual disbursement Rs. 2 crores. This is the performance of the IDBI. If this is they way they are going to have modernisation, God alone knows what will be the fate of the industry. When a loan is sanctioned after scrutiny of the application and all the other relevant documents, why should there be any delay in the disbursement of the loan? You sanction Rs. 147 crores, but distribute only Rs. 2 crores. This is alarming. The hon. Minister is not here, but Shri Patnaik may convey my feelings to him.

I know that the hon Minister is a very dynamic person and means what he says. We have known each other for the last twenty years. So, he must take me seriously, examine my suggestions and take action.

श्री वर्मवीर वशिष्ठ (फरीदाबाद) : सभापति महोदय, अगर मैं चड़ी की तरफ देखता हूं तो आज आखिर का बोलने वाला हूं और अगर मिनिस्टर की तरफ देखता हूं तो कपड़ों की जगह फौलाद ने ले ली है, बीजू पटनायक साहब बैठे हैं और मेरे ही वक्त में फर्नांडिस साहब यहां से चले गये हैं।

मैं फरीदाबाद शहर से आता हूं, वह मेरा हल्का है। उत्तर भारत में ही नहीं, सारे भारत में, बल्कि एशिया में यह एक बहुत बड़ा इंडिस्ट्रियल शहर है। यह कुल 28, 30 साल पुराना शहर है। इंडस्ट्रियल शहर हिन्दुस्तान में बहुत पुराने हैं, पहले से ही हैं, लेकिन फरीद नाम के एक पीरपैगम्बर ने इसे बसाया। यह एक छोटा सा कस्बा था, पठान लोग जब सरहद से आये तो हम लोगों को यहां बसाया गया। यह कोई औद्योगिक नगर नहीं था। उसके बाद उस जगह पर बाटा और गुड ईयर के बड़े बड़े कारखाने लगे और आज वहां डेढ़ हजार के लगभग यूनिट्स हैं। फरीद ने बसाया शहर फरीदाबाद और बहुत से लोग उसे फ़ौदाबाद भी कहते हैं। मैं अपने फ़ाज़िल दोस्त को बताना चाहता हूं कि यहां पर ग्रोथ 30 बरस में 10 परसैंट भी हुआ और 4 परसैंट भी हुआ। उस ग्रोथ का नक्शा मैं आपके सामने रख देता हूं।

1951 में जो योजना शुरू हुई, यह जवाहरलाल जी ने शुरू की थी, उस वक्त नेशनल इनकम पर-कैपिटा शहरी रकबे में 399 रुपये थी और गांव में 220 रुपये थी। इन 30 साल की बड़ी योजनाओं के बाद वह शहरी आमदनी 399 रुपये फी कस से बढ़कर 840 रुपये हो गई और गांव की आमदनी 220 रुपये फी कस से बढ़कर कांस्टैंट प्राइस पर 192 रह गई। तरक्की तो हुई है, कौन कहता है कि तरक्की नहीं हुई? 2 परसैंट लोगों पर 33 परसैंट रुपया खर्च हुआ है और उनकी दौलत खूब बढ़ी है। आप गलत नहीं कहते हैं, ठीक कहते हैं, तरक्की हुई है। लेकिन दूसरी तरफ जो 75 परसैंट लोग देहात में किसान रहते हैं, छोटा उद्योग भी करते थे, उनकी आमदनी और घट गई है।

इस देश में 250, 300 साल पहले भी मुर्शीदाबाद की ढाके की मलमल होती थी जो कि अंगूठी में से निकल जाती थी। बनारस के ब्लीमिंग, चमकते हुए बर्तन होते थे, जम्मू-काश्मीर की शाल होती थी, हमारी इंडस्ट्रीज की पैदावार दुनिया में जाती थी। हमारा बड़ा भारी मान होता था, कारीगर का मान होता था, मुगल लोग उसको दरबार में बुलाते थे, उसकी कद्र होती थी, लेकिन ब्रिटिश के आने के बाद 1961 में जो पहली मर्दमशुमारी हुई, जब यह इंडस्ट्री नहीं थी, जिस का आज शोर है, उस के मुताबिक 60 परसैंट लोग खेती पर थे। 25, 30 परसैंट गांवों में आर्टिसन थे, जो तरह तरह की चीजें तैयार करते थे। गांव सैल्फ़-सफ़िशेंट थे और मुश्किल से 10 परसैंट आदमी शहरों में रहते थे।

मैं अपने फ़ाज़िल दोस्त को यह भी बता दूं कि एक और तरक्की हो गई है कि 1931 में गांवों में 75 परसैंट लोग खेती पर थे, और 72 परसैंट आज भी हैं। शहरी आबादी में, जिस का पैसा बढ़ा था, 20, 25 परसैंट का इज़ाफ़ा हो चुका है। यह भी तरक्की हुई है। इस को वह तरक्की मानते हैं।

यहां पर खादी और छोटे उद्योगों की चर्चा हुई है। छोटे उद्योग होने चाहिए। गांवों के लोगों के लिए उनका बड़ी वैल्यू है। इस काम के लिए फ़रीदाबाद, जो मेरा क्षेत्र है, बहुत ही सूटेबल है, क्योंकि उस के चारों तरफ़ देहात है और 1500 के करीब वहां बड़ी बड़ी इंडस्ट्रीज हैं। वे लोग गांवों में जा कर छोटी सनअतों के सैंटर बनायें और काम करें। बापू भी ऐसा ही चाहते थे। वह समझते थे कि हिन्दुस्तान में 12 लाख आदमी टैक्सटाइल मिलों में काम करते हैं; अगर इस काम को हैंडलूम के ज़रिये किया जाये, तो नौ या दस गुना एक करोड़ से ज्यादा आदमी काम पर लग सकते हैं।

हमें मानना पड़ेगा, और आपोज़ीशन के नेता बैठे हुए हैं, उन्हें भी मानना पड़ेगा—इस देश में उन की सरकार रही हो, हमारी सरकार रहे, या कोई तीसरी सरकार रहे, लेकिन हर हालत में यह मान कर चलना

[श्री धर्मवीर बनिष्ऽ]

पड़ेगा—कि पश्चिम में एक यंत्र है, जिसे टेकनालोजी, रुपया, मनी पावर कहते हैं, मिडल ईस्ट और गल्फ़ कंट्रीज में तेल है, आयल की तलवार है, जबकि हमारे पास मैनपावर की तलवार है । हमें देखना है कि हम इस मैनपावर को कैसे सही तौर पर इस्तेमाल कर सकते हैं । हमारी और उन देशों की बातें बिल्कुल अलग हैं। हमें पश्चिमी जर्मनी से मुकाबला नहीं करना चाहिए । यहां की स्थिति यह है कि यह देश गांवों में रहता है । इस लिए हमें गांवों के ग्राटिसन्ड को अपने पांव पर खड़ा करना है । एक बात चल निकली है कि शहर को चलो । उलट कर वह बात यह बननी चाहिए कि गांवों को चलो । हम अपने गांवों को ऐसा बनायें कि उन में बिजली जाये, वहां छोटे छोटे उद्योग धंध लगाय जायें, और लोग वहां जाने लगें ।

मुझे खुशी है कि जार्ज साहब ने नई नीति की घोषणा की है, जिस के मुताबिक उन्होंने 500 से ज्यादा चीजों को छोटी इंडस्ट्रीज में रखा है और खादी कमीशन को भी बढ़ावा दिया है । मेरे खयाल में इससे सरमायादारों के लोगों में कुछ तिलमिलाहट नजर आती है कि ऐसा क्यों हो रहा है । लेकिन ऐसा होने का वक्त आ गया है । इस की वजह वह सब कुछ है, जो पिछले तीस सालों में इस देश में होता रहा है। हम ने फ़रीदाबाद में देखा है कि वे लोग एयर कन्डीशन्ड जगहों में बैठते हैं। वहां शहर के सामने एक हालिडे इन खुल गया है । मैं क्या बताऊं कि वहां कौन कौन लोग दिन में होते हैं और कौन कौन रात में होते हैं—और कौन लोग साथ होते हैं । लोग रोज फ़रीदाबाद में झगड़ों की बात सुनते हैं । एक या दो आदमी मर जाते हैं । वे तो मरते रहेंगे, और झगड़े होते रहेंगे । इसकी वजह यह है कि एक तरफ़ हालिडे इन में यह सब कुछ हो रहा है और दूसरी तरफ़ लोग भूखों मर रहे हैं ।

अमीरों की महफ़िल में आज़ादियों से
मय-खूने-मुफ़लिस बहाई गई है ।

सुलगती है दिल में जो मेहनतकशों के,
वह आग महले-ऊंर की लगाई हुई है ।

मुसीबत वतन पर जो आई है हमदम,
वह आई नहीं, बल्कि लाई गई है ।

वह लायी गई है, उस को फोर्स किया गया है । उसके ट्रेन्ड को बदलना है । हमारे इंडस्ट्रीज मिनिस्टर ने बड़ा अच्छा कहा और उस ट्रेन्ड को बदलने की कोशिश उन्होंने की है । गांवों में जाने की बात दोबारा शुरू हुई है ।

एक बात मैं यह कहना चाहता हूं कि एक बड़ा वहम पैदा हो गया है , मेरे सामने जो साथी बैठे हैं उन को यह वहम हो गया है कि भारी इंडस्ट्री या बड़ी इंडस्ट्रीयलाइजेशन के बगैर इस देश का कोई फ्यूचर नहीं है । मैं इस बाबत दो बात आप को बताना चाहता हूं । बहुत बड़ी बड़ी अचीवमेंट्स इस दुनिया में हुई हैं, पिरामिड्स बने जिन का कोई मुकाबिला नहीं है । ताजमहल देख लीजिए, कुतुब देख लीजिए, नज़दीक ही है, यहां से दसेक मील मेरी ही कांस्टीच्यूएंसी में है, देख आईए । ये सब बहुत बड़ी बड़ी चीजें बनीं । न तो पटनायक साहब का उस वक्त इस्पात मौजूद था न ऊर्जा मंत्री की बिजली मौजूद थी लेकिन इतने बड़े पिरामिड बन गए । आदमी की एक विल पावर थी, उस की एक मेहनत थी । तो कम बिजली होने पर भी काम हो सकता है । वैसे बड़ी कोशिश हो रही है, बिजली ज्यादा पैदा की जायगी लेकिन बिजली न हो तो यह जरूरी नहीं कि प्रोडक्शन रुक ही जायगा । नहीं । गांवों के ऐसे हालात हैं, आप ने देखा हमारे पास गोबर है, मलमूत्र है, उस से ऊर्जा बन सकती है । हम ने गोबर गैस प्लांट लगाए हैं जिस से छोटे छोटे काम रोशनी वगैरह के हो सकते हैं । बहुत ज्यादा मवेशी किसी के पास हों तो इस से ज्यादा भी हो सकता है । फिर मैन पावर है । उस को जोड़िए । काम भी मिलेगा । तो इस तरह इन बातों के जो बाटिलनेक्स हमारे सामने हैं उन के बावजूद हैवी इंडस्ट्री की या भारी

इंडस्ट्रियलाइजेशन की फिर भी जरूरत नहीं है। क्या फर्क पड़ेगा अगर दस कारखाने नहीं रहेंगे। यह जो हरी खेती है, यह जो 80 परसेंट किसान हैं इसको बिजली दो। मैं आज ऐसा समझता हूं और इंडस्ट्रीज मिनिस्टर से कहता हूं कि ठीक है, इंडस्ट्रीज को बिजली दीजिए और बढ़ाइए, रुपया भी दीजिए। 600—700 करोड़ नहीं इस्तेमाल हुआ तो आप हंसते क्यों हैं, उस में से दो करोड़ इस्तेमाल हुआ, बाकी सब को छोटी इंडस्ट्री पर, गांवों की काटेज इंडस्ट्री पर लगा दीजिए, किसानों को दे दीजिए। क्या बात हो गई? रुपया तुम्हारा है, इस्तेमाल हो न हो। आप को तो करना है तो कभी इसी काम में करना है कि पी लेंगे, बैठे जाएंगे, एयर कंडीशंड में रहेंगे, इसीलिए तो फाडाबाद बना फरीदाबाद का। दिल्ली का नयी दिल्ली बन गया। नयी दिल्ली क्या मालूम नहीं और क्या आप बनाना चाहते हैं? उस का नतीजा यही है कि आप यह कहते हैं—जमाना देता रहा तीरगी सिर इल्जाम। गुनाह होते रहे रोशनी के दामन में॥ पकड़ पकड़ कर के लोगों की नसबन्दी की गई, इस से बड़ी इंडस्ट्री क्या हो सकती है? This is the heaviest industry that the Indira Gandhi Government has produced. कि इतने करोड़ आदमियों को पकड़ कर उन की नसबन्दी कर दी। इस से ज्यादा और हैवी इंडस्ट्री आप क्या चाहते हैं?

तो मैं यह कहना चाहता हूं कि

लो जी वह आखीरी सहारा भी उठ गया।

अब कहने का क्या फायदा है? अब आप और किसी को समय दीजिए।

SHRI VAYALAR RAVI (Chirayinkil): Mr. Chairman, Sir, the Industry Ministry and the Minister himself believe that the role of the Minister of Industry is very important. Not only the economic progress of the country but generation of employment is also important. So, there are millions of youths who are unemployed today in the country. Naturally, when we assess the performance of this Ministry, we have to view it from different angles. The first and foremost is the progress that they have made in the field of industry by which the employment and the economic growth is generated. If I may say so, the performance of this Ministry is very much disappointing and what is more it is on a reverse process.

Last year, when the debate was on, the Minister and the Members who spoke on the other side, they put the blame on the previous regime; they said that they had inherited it or carried the baby of the previous Government. Today, they have an opportunity to show their calibre, their ideas and their working. Then they will come to know how it can be disappointing.

If you look at the industrial policy of this Government, you will find and I can only say that this Government has no objective. From the house-top, they declare that within 10 years, they will eradicate unemployment. When they declare eradication of unemployment, according to this Government's programme, their every policy starts from the budget. So, it must reflect its objective with a purpose and the purposeful programme. If you look at the whole Report of the Industry Ministry and their performance—I can quote many examples—you will find that because of the policy of this Ministry, the unemployment is increasing.

First, I take up the quetion of *bidi* industry. Then I will take up the coir industry. The *bidi* industry is employing about three million people in the country today; three million people are a small number.

It is not a big industry or a big industrial complex. This is a small industry. Now, this is the first time that they have introduced a new tax on the *bidi* industry. I will not object to that. This Government can tax the same amount on tobacco. But taxing only on the *bidi* industry is not proper. I do not want to make any allegation that Indian Tobacco or the Golden Tobacco influence the Minister. But the fact remains—I do not want to make any allegation—that this proposal of yours only helps the cigarette industry and kills the *bidi* industry which is employing three million people. Why do you want to kill the *bidi* industry? *Bidi* is used by the common man; only common man uses the *bidi* and the common man works in the rural areas. If you go to Cannanore District of Kerala, you will find that there is a *bidi* cooperative run by the *bidi* workers employing thousands of *bidi* workers, because

[Shri Vayalar Ravi]

there is one monopoly Mangalore co-operative which is closed. The Government of Kerala gave money and made the co-operative society—Ganesh *Bidi*. Now, they are facing closure because of your budget proposals and here the Industry Minister, the so-called labour leader, is talking from the house-top of unemployment and crying at the Congress benches. He is a party to unemployment of these poor people, of three million poor people. He wants to throw them out of employment and help the cigarette industry, the Indian Tobacco Company; he wants to help them. I do not want these relations with them.

This industry has no objective. He has no objective on the industrial policy or the question of employment. He can only speak from the house-top .....

MR. CHAIRMAN: Please continue tomorrow. The House stands adjourned till 11 A.M. tomorrow.

17.59 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 29, 1978/ *Chaitra* 8, 1900 (*Saka*).